

**Factual and Action Taken Report
of**

Joint Committee

In the Matter of

Original Application No.59/2021(CZ)

Dileep Pathak

Vs

State of Madhya Pradesh & Ors.

w.r.t.

**Hon`ble National Green Tribunal [Central Bench]
Bhopal Order Dated 09.08.2021**



Date of Visit: 15th September 2021

Location: Bhind District, M.P.

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Joint Committee Inspection Report
Original Application No. 59/2021(CZ)
Dileep Pathak Vs State of Madhya Pradesh & Ors.
Hon`ble National Green Tribunal [Central Bench]
Bhopal Order Dated 09.08.2021

Hon`ble NGT (CZ), Bhopal in OA No. 59/2021 vide its order dated 09/08/2021 in the matter of "Dileep Pathak Vs State of Madhya Pradesh & Ors." directed under para 1, 6,7 & 8 as :-

1. *Issues raised in this application are illegal mining activities carried out by Power Mech Project Limited in Bhind District of Madhya Pradesh, in the region other than the area which was awarded to the contractor in the mining lease, with the use of heavy machinery and causing degradation of environmental rules. The other major issues which have been raised are as under:*
 - i. *Use of Boats (Pandubbis) to extract sand from the bottam of the bed of River Sindh which has resulted in disruption of the river course.*
 - ii. *Deep pits of upto 45-50 feet are caused to be created by the Non-Applicant no. 6 during the illegal mining by excessive in-stream mining which has also resulted in depletion of water level and ground water.*
 - iii. *Cutting of trees to ease the illegal mining activities by the bank of river Sindh.*
 - iv. *Use of heavy machinery such as Poclain machines, Dumpers which have been deployed by the Non-Applicant no. 6 for maximizing the excavation of sand and transportation of the same under the garb of a Machine Order issued by the District Collector which is wrong per se. Similarly, transportation of illegally excavated sand by trucks through the kaccha road and*





- by causing the adjoining plantation on land to be destroyed because of the heavy load is substantially a matter of concern.*
- v. *Carrying out mining activities in the area other than the area allotted under the mining lease for over one km along the course of River with the use of heavy poclain machines and boats.*
 - vi. *The use of Heavy Machinery to excavate sand from the river as resulted in diversion of the course of the river and erosion of the natural flow of the River.*
 - vii. *The Mining activity is being carried out within a close proximity to the river bridge which is in violation of the settled principles of law.*

6. We deem it just and proper to call a report on the matter in issue in present application, from a Joint Committee consisting of:-

- i. *Collector/District Megistrate, Bhind (M.P.), or his representative.*
- ii. *One representative of Central Pollution Control Board.*
- iii. *One representative of Madhya Pradesh Control Board.*

7. Madhya Pradesh Pollution Control Board shall be the Nodal agency for co-ordination and logistic support.

8. The Committee is directed to submit a factual and action taken report in the matter by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF, within six weeks.

With reference to above order of Hon'ble NGT dated 09.08.2021 a joint committee consisting of officials of Collector Bhind, Central Pollution Control Board and M.P. Pollution Control Board conducted and Inspection of the matter on dated 15th September 2021. The Members of Joint Committee who carried out inspection are as follows:-





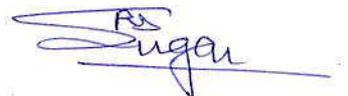
S.No	Name of Department	Name of Representative
1.	Collector/District Megistrate, Bhind (M.P.), or his representative.	Shri Praveen. Phulpagare Additional Collector Bhind, M.P.
2.	One representative of Central Pollution Control Board.	Dr. Yogendra Kumar Saxena Scientist "C" Central Pollution Control Board R.D., Bhopal, M.P.
3.	One representative of Madhya Pradesh Pollution Control Board.	Shri Rishiraj Singh Sengar Executive Engineer Madhya Pradesh Pollution Control Board, R.O., Gwalior, M.P.

As per order, a factual and action taken report has to be submitted after visiting the sites mentioned in petition in case number 59/2021 (CZ) of Dileep Pathak Vs State of M.P. and Ors.

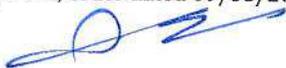
(A)OBSERVATIONS:-

1. It is submitted that contract of sand mining in district Bhind was allotted to M/s Power Mech Projects Limited by The Madhya Pradesh State Mining Corporation Limited (MPSMCL) on dated 01.02.2020. Copy of Lol enclosed as **Annexure C-1**.
2. An agreement signed between MPSMCL and Contractor Company for sand mining in Bhind district for a period from 29.02.2020 to 30.06.2022 is enclosed as **Annexure C-2**.
3. Contractor Company carried out mining till 30.06.2021 and thereafter Contractor Company surrendered the contract with due permission of M.P. Mineral Resources Department Bhopal granted though order dated 04.08.2021 and 01.09.2021 with effect from 30.06.2021. Copy of orders enclosed as **Annexure C-3 and C-4**.





4. The team has visited the sand mines situated in Village- Dhaur, Tehsil- Mihona, District- Bhind. It was observed that there are only 03 numbers sand mines situated on the right bank of river Sindh in village Dhaur.
5. There is no sand mine in village Paryach. All 03 sand mines were seen non operational on the day of inspection dated 15.09.2021.
6. Photographs taken during inspection are enclosed as **Annexure C-5**.
7. Villagers also reported that these mines are non operational since 30.06.2021.
8. Copy of Panchnama prepared during inspection is enclosed as **Annexure C-6**.
9. Mining activity has also prohibited by Collector Bhind by order dated 30.06.2021 for rainy period from 01.07.2021 to 30.09.2021. Copy of the order is enclosed as **Annexure C-7**.
10. During inspection of the team, one sand stock yard in out skirt of village Paryach was observed. Photographs taken during inspection are enclosed as **Annexure C-23**. Villagers reported that this stock yard was operated by the sand contractor company M/s Power Mech Projects Limited. As per Patwari present during inspection the stock yard is situated on a piece of land belongs to Shri Ramdas Badai and land bearing survey no. 87 and 362, total area 0.59 hectare. This stock yard was found illegal since it is not permitted by mining department as well as M.P. Pollution Control Board. Collector Bhind ordered the Mining Department Bhind to enquire the illegal sand stock yards of the district and submit proposal of action against illegal sand stock yards on dated 10.09.2021. Copy of the letter is enclosed as **Annexure C-24**.



11. The Brief description and legal status of all above 03 sand mines is summarized as under as per record available in Mining Department Bhind:-

Dhaur-1 Sand Mine

Title of details	Description	Supporting enclosure (Annexure)
Village	Dhaur	--
Survey Number	1, 2, 12, 45, 67	--
Lease Area (Hectare)	18.230	--
GPS co-ordinates	26°15'11.08"N to 26°15'29.76"N & 78°48'32.00"E to 78°49'03.84"E	--
Sanctioned Mining Method as per approved Mining Plan	Manual (before issuance of EC) Semi Mechanized (after issuance of EC)	--
Mining Plan Approved on	27.05.2020	C-8
Sanctioned Production Capacity (M ³ /year)	54690	--
Old EC transferred by MPSEIAA on	22.02.2020	C-9
New EC transferred by MPSEIAA on	29.06.2020	C-10
Consent Granted by MPPCB and validity	05.06.2020 (valid till 13.05.2021) & 02.02.2021 (valid till 31.05.2022)	C-11 C-12





Dhaur-2 Sand Mine

Title of details	Description	Supporting enclosure (Annexure)
Village	Dhaur	--
Survey Number	245, 246, 251	--
Lease Area (Hectare)	11.680	--
GPS co-ordinates	26°14'56.31"N to 26°15'15.39"N & 78°48'28.05"E to 78°48'44.28"E	--
Sanctioned Mining Method as per approved Mining Plan	Manual (before issuance of EC) Semi Mechanized (after issuance of EC)	--
Mining Plan Approved on	27.05.2020	C-13
Sanctioned Production Capacity (M ³ /year)	35040	--
Old EC transferred by MPSEIAA on	18.02.2020	C-14
New EC transferred by MPSEIAA on	23.06.2020	C-15
Consent Granted by MPPCB and validity	24.02.2020 (valid till 31.01.2021)	C-16
	& 02.02.2021 (valid till 31.01.2022)	C-17

Dhaur-3 Sand Mine

Title of details	Description	Supporting enclosure (Annexure)
Village	Dhaur	--
Survey Number	247, 290	--
Lease Area (Hectare)	15.850	--
GPS co-ordinates	26°14'39.70"N to 26°15'06.99"N & 78°48'17.47"E to 78°48'36.94"E	--
Sanctioned Mining Method as per approved Mining Plan	Manual (before issuance of EC) Semi Mechanized (after issuance of EC)	C-18
Mining Plan Approved on	27.05.2020	--
Sanctioned Production Capacity (M ³ /year)	47550	--
Old EC transferred by MPSEIAA on	18.02.2020	C-19
New EC transferred by MPSEIAA on	29.06.2020	C-20
Consent Granted by MPPCB and validity	24.02.2020 (valid till 31.01.2021)	C-21
	& 02.02.2021 (valid till 31.12.2021)	C-22






(B) FACTUAL STATUS OF THE MAJOR ISSUES RAISED IN PETITION ON WHICH STATUS REPORT SOUGHT BY HON'BLE NGT THROUGH ORDER DATED 09.08.2021

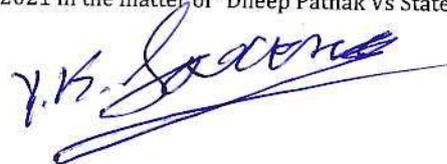
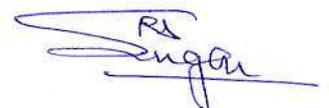
On the basis of observation made by Joint Committee and statement of villagers recorded in Panchnama (**Annexure C-6**), the factual status against the issues raised in petition on which status report sought by Hon'ble NGT through order dated 09.08.2021 is summarized as below:-

S.No.	Detail of Issues	Factual status
1	Use of boats (Pandubbis) to extract sand from the bottom of the bed of river Sindh which has resulted in disruption of the river course.	All 03 sand mines of village Dhaur were found non operational during inspection. No mining activity, pandubbi, mining machines, sand transportation etc. were seen there on inspection date 15.09.2021.
2	Deep pits of upto 40-50 feet are caused to be created by the Non-Applicant no. 6 during the illegal mining by excessive in-stream mining which has also resulted in depletion of water level and ground water.	No deep pits were seen at the mine sites. River Sindh was observed in flood condition and mines are mostly submerged in water. As reported by villagers and panchnama made during inspection there was no depletion of ground water level in the area.
3	Cutting of trees to ease the illegal mining activities by the bank of river Sindh.	On mine sites no sign of tree cutting was observed. Villagers also denied the cutting of trees by sand contractor company (as per panchnama).





4	<p>Use of heavy machinery such as poclain machines, dumpers which have been deployed by the Non-Applicant no. 6 for maximizing the excavation of sand and transportation of the same under the garb of a Machine Order issued by the District Collector which is wrong per se. Similarly, transportation of illegally excavated sand by trucks through the kaccha road and by causing the adjoining plantation on land to be destroyed because of the heavy load is substantially a matter of concern.</p>	<p>Since mines were not in operation during inspection so no excavation machineries and dumpers were seen on the mines site.</p> <p>As per new EC granted to mines by MPSEIAA in June 2020 mining should be carried out as per approved revised Mining Plans. As per approved revised Mining Plans semi mechanize mining is permitted after grant of new EC using machineries like light weight excavators, dumpers / trucks, tractor trolleyes and other light vehicles.</p> <p>There is a kachcha road passing from out skirt of village which was used by sand contractor for transportation of sand from mines (as per panchname). No sign of tree cutting along that transportation road was observed on inspection. Villagers also reported no cutting of trees along the transportation road by sand contractor.</p>
5	<p>Carrying out mining activities in the area other than the area allotted under the mining lease for over one km along the course of River Sindh with the use of heavy poclain machines and boats.</p>	<p>The cumulative length of all 03 sand mines along the course of river Sindh is about 2.10 km as per google map/GPS co-ordinates. Google site location map showing sand mines is enclosed as Annexure C-25. Mining outside the allotted lease area could not be verified due to submergence of mines in the flood water.</p>
6	<p>The use of Heavy machinery to excavated sand from the river as resulted in diversion</p>	<p>No diversion of river course and erosion of natural flow of river was observed on inspection since river</p>

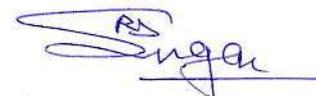




	of the course of the river and erosion of the natural flow of the River.	was in flood condition and almost whole width of river was occupied by water.
7	The Mining activity is being carried out within a close proximity to the river bridge which is in violation of the settled principles of law.	Dhaur-1 mine is nearest to the road bridge and nearest point of mine is estimated about 650 meters away from the road bridge as per google map and GPS co-ordinates. At the time of inspection no mining activity was seen neither in mines nor near close proximity of road bridge.

(C) ACTION TAKEN REPORT:-

1. There is no mining activity seen at all 03 sand mines of Dhaur village and also in close proximity of Road Bridge during inspection. On inspection date due to rainy season River Sindh was under flood condition.
2. The sand contractor company of Bhind District M/s Power Mech Projects Limited has surrendered the contract which has been approved by M.P. Mineral Resources Department Bhopal with effect from 30.06.2021 through orders dated 04.08.2021 and 01.09.2021.
3. On the day of inspection one illegal sand stock yard at village Paryach was found and lot of sand was dumped there. As per villagers and panchnama this stock yard belongs to sand contractor company but no person of company was available there. Collector Bhind ordered Mining Department Bhind to enquire the illegal sand stock yards of district and submit proposal of action against the illegal stock yards through order 10.09.2021.





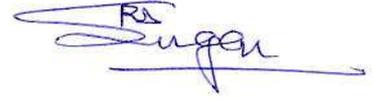
4. Joint Committee called upon the action from Police Station Lahar and Mining Department Bhind regarding the complains of petitioner submitted to them time to time. Reports received from both departments are enclosed as Annexure C-26 & C-27. Both reports revealed that on inspection of sand mine sites in village Dhaur no excavation of sand near bridge by machines and no sand excavation from river water course by boats (Pandubby) was found.



Praveen Phulpagare
Additional Collector
Bhind, M.P.



Dr. Yogendra Kumar Saxena
Scientist "C"
Central Pollution Control Board
R.D., Bhopal, M.P.



Rishiraj Singh Sengar
Executive Engineer
Madhya Pradesh Pollution Control
Board, R.O., Gwalior, M.P.



दि मध्यप्रदेश स्टेट माइनिंग कार्पोरेशन लि.

(मध्यप्रदेश शासन का उपक्रम)

दूरभाष : 2763391, 2763392, 2763393
फैक्स : 0755- 2763394
e-mail : info.mpsmc@mp.gov.in
Website : www.mpsmcl.mp.gov.in
CIN : U01410MP1962SGC000937

पंजीकृत कार्यालय :
पर्यावास भवन, ब्लाक नं. 1 (ए)
द्वितीय तल, जेल रोड,
अरेरा हिल्स, भोपाल- 462011

प्ररूप-तीन

देखिए नियम 11(3) एवं 11(5)

आशय पत्र

क्रमांक/रेत/2020/ 546

भोपाल, दिनांक - 01/02/2020

प्रति,

पावर मेक प्रोजेक्ट्स लिमिटेड

अधिकृत व्यक्ति - श्री आर० मुरली कृष्णा,
प्लॉट नं० 77 जुबली इन्क्लेव हीटेक्स के पीछे, मधपुर
हैदराबाद- 500081

विषय :- ई-निविदा क्रमांक 277 दिनांक 05.10.2019 के संदर्भ में ग्राम (सूची अनुसार) तहसील (सूची अनुसार) जिला भिण्ड रकबा (सूची अनुसार) हेक्टेयर क्षेत्र की खदान समूह क्रमांक (संपूर्ण भिण्ड जिला) रेत खदानों हेतु आशय पत्र।

1. पृष्ठभूमि :

1.1 मध्यप्रदेश रेत (खनन, परिवहन, भण्डारण एवं व्यापार) नियम, 2019 के अनुसरण में मध्यप्रदेश राज्य खनिज निगम लिमिटेड, भोपाल द्वारा मध्यप्रदेश राज्य के जिला भिण्ड स्थित समूह खदान के समूह क्रमांक (संपूर्ण भिण्ड जिला) हेतु रेत की समूह खदानों के प्रदान के लिए निविदा प्रक्रिया को प्रारंभ करने के लिए ई-निविदा सूचना दिनांक 05.10.2019 जारी की गई। ई-निविदा प्रक्रिया उक्त नियमों के नियम 8 के अनुसार उक्त रेत समूह आबंटन हेतु संचालित की जाकर श्री/मेसर्स पावर मेक प्रोजेक्ट्स लि० को उक्त नियमों के नियम 8(8) के अधीन उच्चतम सफल निविदाकार के रूप में घोषित किया गया है।

1.2 उक्त नियमों के नियम 11 के अधीन तथा उक्त समूह खदान के लिये निविदा दस्तावेज के अधीन अपेक्षित किए गए अनुसार श्री/मेसर्स पावर मेक प्रोजेक्ट्स लि० ने प्ररक्षित मूल्य के 25% राशि रकम रूपए 9,37,50,000/- (शब्दों में रूपए नौ करोड़ सैतीस लाख पचास हजार मात्र) अग्रिम धन (ईएमडी) के रूप में के माध्यम से (भुगतान का तरीका) जो दिनांक 26.11.2019 (भुगतान की तारीख) जमा कर दी है तथा जो दिनांक 26.11.2019 (भुगतान प्राप्त करने की तारीख) को प्राप्त हुई है।

2. परिणामस्वरूप आशय पत्र जारी किया जाना :

उक्त नियमों के नियम 11(3) एवं 11(5) के अनुसरण में समूह क्रमांक (संपूर्ण भिण्ड जिला) श्री/मेसर्स पावर मेक प्रोजेक्ट्स लि० के पक्ष में 03 वर्षों की अवधि हेतु रेत खनिज की खदानों के समूह के लिए ग्राम (सूची अनुसार) जिला भिण्ड में रकबा (सूची अनुसार) (हेक्टेयर) क्षेत्र के लिए यह आशय पत्र जारी किया जाता है।

3. शर्तें :

3.1 यह आशय पत्र तथा इसके पूर्वोक्त खदान समूह का अनुवर्ती आबंटन इन नियमों के समय-समय पर यथा संशोधित उपबंधों के अध्याधीन होगा तथा श्री/मेसर्स पावर मेक प्रोजेक्ट्स लि० को "उच्चतम सफल निविदाकार" के रूप में घोषित किया जाता है तथा इन नियमों के अधीन समस्त अपेक्षाओं की संतोषजनक पूर्ति पर पश्चातवर्ती रूप से आबंटित खदान समूहों का आबंटन किया जाएगा।

3.2 संदर्भ हेतु श्री/मेसर्स पावर मेक प्रोजेक्ट्स लि० के "उच्चतम सफल निविदाकार" के रूप में घोषित किए जाने तथा समूह खदानों के पश्चातवर्ती आबंटन है, के लिए अपेक्षाओं को नीचे दोहराया गया है। यह स्पष्ट किया जाता है कि अधोवर्णित अपेक्षाएं मात्र संदर्भ के लिए हैं तथा उक्त नियमों में किसी परिवर्तन की स्थिति में यथास्थिति संशोधित नियमों के अधीन अपेक्षाएं लागू होंगी।

(क) "उच्चतम सफल निविदाकार" के रूप में घोषणा:-

श्री/मेसर्स पावर मेक प्रोजेक्ट्स लि० को "उच्चतम सफल निविदाकार" मान्य किया जावेगा, बशर्ते-

(एक) नियमों के निबंधनों तथा शर्तों का अनुपालन किया गया हो;

(दो) नियमानुसार वार्षिक ठेका राशि की 50% रकम का भुगतान कर दिया गया हो;

(तीन) उक्त नियमों के नियम 12 के उपनियम (1) से उपनियम (7) में विनिर्दिष्ट खनन योजना एवं अन्य कानूनी अनुपालनों के संबंध में शर्तों को पूरा किया गया हो।

(ख) ठेका अनुबंध का निष्पादन-

समस्त कानूनी अनुज्ञाओं, अनुमोदन, अनुज्ञा, अनापत्ति एवं सद्दश जो कि खनन संक्रिया प्रारंभ करने के लिए प्रयोज्य विधियों के अधीन अपेक्षित हों, प्राप्त करने के उपरांत श्री/मेसर्स पावर मेक प्रोजेक्ट्स लि० म०प्र० राज्य खनिज निगम के साथ अनुबंध निष्पादित करेगा।

(ग) समूह खदानों की खनन संक्रिया-

अनुबंध निष्पादन के पश्चात श्री/मेसर्स पावर मेक प्रोजेक्ट्स लि० किशतों का नियमित रूप से भुगतान करेंगे तथा नियमित खनन संक्रियाएँ जारी रखेंगे।

3.3 यह आशय पत्र नियमानुसार प्रगणित की गई 03 (तीन) वर्षों की कालावधि के लिए विधिमान्य है। समय-सीमा के भीतर समस्त शर्तों की पूर्ति की जानी चाहिए एवं श्री/मेसर्स पावर मेक प्रोजेक्ट्स लि० एवं म०प्र० राज्य खनिज निगम के मध्य ठेका अनुबंध निष्पादित किया जाना चाहिए। उच्चतम सफल निविदाकार के नियंत्रण से परे किन्हीं कारणों से ठेका अनुबंध के निष्पादन में विलंब होने की स्थिति में, समय-सीमा में वृद्धि करने के लिए वह म०प्र० राज्य खनिज निगम को आवेदन पत्र प्रस्तुत कर सकेगा। उपरोक्त समस्त अथवा किन्हीं शर्तों के अनुपालन के लिए म०प्र० राज्य खनिज निगम अधिकतम 10 दिवस की अवधि बढ़ा सकेगा।

निविदाकार कंपनी की ओर से प्राधिकृत हस्ताक्षरकर्ता द्वारा हस्ताक्षर उपरांत उक्त आशय पत्र की द्वितीय प्रति 07 दिवस की अवधि के भीतर अधोहस्ताक्षरी को स्वीकार्य पावती के रूप में वापस करने योग्य होगी।

संलग्न - समूह की खदानों का दिवरण
एवं राशि की जानकारी ।

कार्यपालक संचालक
म०प्र० राज्य खनिज निगम

भोपाल, दिनांक -

पृ.क्रमांक/रेत/2020/ ,
प्रतिलिपि-

1. संचालक, संचालनालय भौमिकी तथा खनिकर्म भोपाल।
2. कलेक्टर (खनिज शाखा) जिला भिण्ड ।
3. मुख्य महाप्रबंधक(वित्त/लेखा) मुख्य कार्यालय भोपाल।

कार्यपालक संचालक

ई-निविदा में सम्मिलित खदानों एवं राशि का विवरण

जिला- भिण्ड

क्र0	जिला	तहसील	ग्राम	खसरा क्रमांक	रकबा (हे.)
1	2	3	4	5	6
01	भिण्ड	रौन	हिलगवा	1, 391	23.580
02	भिण्ड	भिण्ड	ओझाघाट	1254	4.000
03	भिण्ड	भिण्ड	जखमौली	1274, 1290	4.150
04	भिण्ड	रौन	लारौल	472	3.220
05	भिण्ड	रौन	मूरतपुरा	1	4.880
06	भिण्ड	रौन	बहादुरपुरा	1288, 1339	10.000
07	भिण्ड	रौन	पढौरा- 1	22	5.000
08	भिण्ड	रौन	पढौरा- 2	1201, 1139	10.000
09	भिण्ड	रौन	मेंहदा	1	10.000
10	भिण्ड	भिण्ड	द्वार	1195	4.000
11	भिण्ड	रौन	बघेली, बहादुरपुरा	287	4.000
12	भिण्ड	भिण्ड	ककहरा	1374, 1619,2324,2341	19.770
13	भिण्ड	भिण्ड	अत्तरसुमा	1115, 1171	4.000
14	भिण्ड	भिण्ड	ढोचरा	2787	4.000
15	भिण्ड	भिण्ड	खैराश्यामपुरा-1	849, 855,1486	1.702
16	भिण्ड	भिण्ड	खैराश्यामपुरा-2	1486	9.752
17	भिण्ड	भिण्ड	खैराश्यामपुरा-3	578,599,741,787	7.060
18	भिण्ड	भिण्ड	खैराश्यामपुरा-4	809,810,1486	7.216
19	भिण्ड	रौन	दहेमा-1	1	24.000
20	भिण्ड	रौन	दहेमा-2	1, 2,181	12.750
21	भिण्ड	रौन	दहेमा-3	181	24.730
22	भिण्ड	मेहगांव	भारौलीकला	1713,2278,2435	11.170
23	भिण्ड	मेहगांव	मूसावली	1212/5	7.000
24	भिण्ड	रौन	रेमजां	197/2, 200, 285	14.248
25	भिण्ड	रौन	महायर- 1	1,2	5.000
26	भिण्ड	भिण्ड	विलाव	5234	3.500
27	भिण्ड	रौन	मेंहदा	1	4.900
28	भिण्ड	रौन	महायर- 2	2	4.000
29	भिण्ड	मेहगांव	गोरम 1420	1420	10.000
30	भिण्ड	मेहगांव	गोरम 1472	1472,1473,1495	7.780
31	भिण्ड	मेहगांव	भारौलीखुर्द	3349, 3350, 3355, 3402, 3403, 3405	10.570
32	भिण्ड	रौन	निवसाई रिडिया-1	1,2,9,371,372	20.140
33	भिण्ड	रौन	निवसाई रिडिया-2	410	24.400
34	भिण्ड	रौन	निवसाई रिडिया-3	410	2.000
35	भिण्ड	रौन	निवसाई 534-1	534	19.860
36	भिण्ड	रौन	निवसाई 534-2	534	19.000
37	भिण्ड	रौन	निवसाई 534-3	534	19.000

38	भिण्ड	रौन	कौंध मडेयन-1	1	16.720
39	भिण्ड	रौन	कौंध मडेयन-2	274	13.340
40	भिण्ड	रौन	कौंध मडेयन-3	500	13.930
41	भिण्ड	मेहगांव	सढा	801	5.000
42	भिण्ड	रौन	मानगढ	1043,1103	9.460
43	भिण्ड	रौन	इन्दुखी	8/3010, 8/3011, 8/3015, 8/3016, 8/3018	10.957
44	भिण्ड	रौन	विरोना	2638	21.102
45	भिण्ड	मेहगांव	अजीता	1,360	9.000
46	भिण्ड	मेहगांव	कछारघाट	610	5.000
47	भिण्ड	मेहगांव	खेरोली	546, 850	19.000
48	भिण्ड	मेहगांव	बछरौली	545	2.970
49	भिण्ड	मेहगांव	बछरेठा	883	3.000
50	भिण्ड	मेहगांव	बरेठीराज	445	3.000
51	भिण्ड	मेहगांव	खेरियासिंध	1331	4.000
52	भिण्ड	मेहगांव	बरेठीखुर्द- 1	284,515	13.000
53	भिण्ड	मेहगांव	बरेठीखुर्द- 2	434	4.000
54	भिण्ड	मेहगांव	बडेरा	542	4.000
55	भिण्ड	मेहगांव	सांदुरी	665,666,668	3.190
56	भिण्ड	मेहगांव	डुबका	1,208	13.510
57	भिण्ड	मिहोना	मटियावली-1	66,75	14.710
58	भिण्ड	मिहोना	मटियावली-2	452	15.210
59	भिण्ड	मिहोना	मटियावली-3	514	17.650
60	भिण्ड	मिहोना	गुरीरा	1	4.000
61	भिण्ड	मिहोना	बडेत्तर	1	24.900
62	भिण्ड	मिहोना	धौर-1	1,2,12,45,67	18.230
63	भिण्ड	मिहोना	धौर-2	245,246,251	11.680
64	भिण्ड	मिहोना	धौर-3	247,200	15.850
65	भिण्ड	लहार	सिजरौली	61	7.980
66	भिण्ड	लहार	गिरवासा नवीन	6,210,1325	10.000
67	भिण्ड	लहार	गिरवासा पुरानी	100 (New 48)	1.672
68	भिण्ड	लहार	लिलवारी	258,259	4.000
69	भिण्ड	लहार	लगदुआ	185	2.000
70	भिण्ड	लहार	चन्दावली	1,10,15	5.975
71	भिण्ड	लहार	मडोरी	770	3.000
72	भिण्ड	लहार	अजनार-1	1576	23.810
73	भिण्ड	लहार	अजनार-2	1576	9.000
74	भिण्ड	लहार	लिलवारी	751,716	17.170
75	भिण्ड	लहार	भापर	125,127,91	2.630
			योग-		764.024

नोट :- बिन्दु क. 34 एवं 35 की रेत खदाने दिनांक 31.03.2020 के पश्चात उपलब्ध होगी। यह भी लेख है कि समूह में शामिल पूर्व ठेके पर संचालित अन्य खदानें ठेके की वैध अवधि तक संचालित रह सकेंगी।

1	कुल चिन्हित खदाने -	75
2	कुल अनुमानित क्षेत्रफल -	764.024 हे०
3	निविदा हेतु निर्धारित खदाने -	संपूर्ण भिण्ड जिला
4	जिला समूह हेतु बिक्री योग्य निर्धारित मात्रा (वार्षिक) घनमीटर -	3000000 (तीस लाख घनमीटर))
5	निविदाकार श्री/मेसर्स पावर मेक प्रोजेक्ट्स लिमिटेड	
6	Address- Plot No.77, Jublee Enclave, Opp:Hitec, Madhapur, Hyderabad TG 500081 IN	
7	स्वीकृत ऑफर मूल्य रूपये -	819999999 (इक्यासी करोड़ निन्यानवे लाख निन्यानवे हजार नौ सौ निन्यानवे रूपये)
8	प्राप्त दर के अनुसार प्रति घनमीटर देय राशि (सायल्टी सहित) -	273.33 (दो सौ तिहत्तर रूपये तेतीस पैसे प्रति घनमीटर)
9	जमा EMD राशि रूपये -	93750000 नौ करोड़ सैतीस लाख पचास हजार रूपये
10	शेष जमा राशि रूपये (410000000 - 93750000) (ऑफर मूल्य का 50% - निविदा की ईएमडी राशि)	316250000 इकतीस करोड़ बासठ लाख पचास हजार रूपये
11	बिन्दु क्रमांक 10 की राशि जमा दिनांक एवं भुगतान विवरण -	30.01.2020 एवं 31.01.2020 RTGS

नोट :-2. निविदा प्रपत्र की कंडिका- 9 (ख) -निगम द्वारा परिशिष्ट-1 में समूह में सम्मिलित समस्त रेत खदानों का विवरण एवं खदान में उपलब्ध अनुमानित मात्रा दर्शित है। ठेकेदार द्वारा समूह हेतु निविदत्त मात्रा तक ही खनन किया जा सकेगा। यह अनिवार्य नहीं होगा कि वह समूह में सम्मिलित प्रत्येक खदान की परिशिष्ट-1 में दर्शित मात्रा हेतु वैधानिक अनुमतियाँ प्राप्त कर खदाने संचालित करे। अर्थात् निविदत्त मात्रा का खनन समूह में सम्मिलित कतिपय खदानों से, वैधानिक अनुमतियों के अधीन भी किया जा सकेगा।

कार्यपालक संचालक

Registration and Stamp Department
Madhya Pradesh



Registration Certificate

Registration Details	
E-Registration Number	MP042902020A1163371
Registration Date	29/02/2020
Date of Printing e-Registration Certificate	02/03/2020
Market Value of Property (If Applicable)	757786807.99
Consideration / Secured / Premium Amount (Rs.)	2162900000
Registration Fee (Rs.)	12166313
Total Stamp Duty (Rs.)	16221750
SR Name	Sunil sharma
SRO Name	SUB REGISTRAR OFFICE BHIND

Lessor-Self

Name श्री राजीव सक्सेना
Father/Husband's Name --
Address डी के - 1/59 दानिश कुंज कोलर रोड , हुजुर भोपाल म०प्र० |, BHOPAL, Madhya Pradesh,
INDIA

Lessee-Self

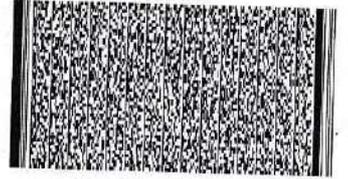
Organisation Name मेसर्स पावर मेक प्रोजेक्ट्स लिमिटेड
Authorized Person's Name श्री अमरनाथ सिंगावरपु
Address ए-22 डी बी सिटी, सचिन तेंदुलकर मार्ग, ग्वालियर म०प्र० |, GWALIOR, Madhya Pradesh,
INDIA

Signature of Sub-Registrar

CERTIFIED COPY 020320208289417



Registration and Stamp Department
Madhya Pradesh



18

Certificate of Stamp Duty

E-Stamp Details

E-Stamp Code 01010429022020010939
Total E-Stamp Amount 16221750
Govt. Stamp Duty (Rs.) 16221750
Janpad Duty (Rs.) 0
Exempted Amount(Rs.) 0
Municipality Duty (Rs.) 0
Upkar Amount (Rs.) 0
E-Stamp Type NON-JUDICIAL
Issue Date & Time 29/02/2020 17:45:49
Service Provider or Issuer Details raghyendra singh kushwah/SP010444306201500643
SP/SRO/DRO/HO Details raghunath nagar near rekha nagar nai kachare ke pass ward25 bhind BHIND BHIND

Deed Details

Deed Type Lease Deed
Deed Instrument Mining Lease of any term, including an under-lease or sub-lease, and any agreement to let or sub-let, or any renewal of lease. - 0.75 percent for the whole amount payable or deliverable under such lease.
Purpose Lease Deed

First Party Details

Name श्री राजीव सक्सेना
Address डी के - 1/59 दानिश कुंज कोलर रोड , हजुर भोपाल म०प्र० |
Number of Persons 1

Second Party Details

Organization Name मेसर्स पावर मेक प्रोजेक्ट्स लिमिटेड
Address ए-22 डी बी सिटी,सचिन तेंदुलकर मार्ग, ग्वालियर म०प्र० |
Number of Persons 1

अनुबंध

प्रारूप-पाँच

(नियम 13(2) देखिए)

रेत खदान हेतु ठेके का

CERTIFIED COPY 020320208289417



रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

19

प्रारूप-पाँच

(नियम 13(2) देखिए)

रेत खदान हेतु ठेके का अनुबंध

यह करार एक पक्ष के रूप में प्राधिकृत अधिकारी, म0प्र0 राज्यद खनिज निगम मर्यादित(निगम), जिला भोपाल के माध्यम से कार्य करते हुए मध्यप्रदेश के राज्यपाल (जिन्हें इसमें इसके पश्चात राज्यपाल कहा गया है), जिस अभिव्यक्ति में उनके पद उत्तरवर्ती सम्मिलित हैं और अन्य पक्ष के रूप में श्री/श्रीमती/ कुमारी मेसर्स पावर मेक प्रोजेक्ट्स लिमिटेड (अधिकृत व्यक्ति - श्री अमरनाथ सिगावरपु पिता श्री अप्पाराव सिगावरपु) प्लाट नं0 77 जुबली इन्क्लेव हाई टेक्स के पीछे, माधोपुर हैदराबाद- 500081 (जिसे इसमें इसके पश्चात "ठेकेदार" कहा गया है) जिस अभिव्यक्ति में, जहाँ कि संदर्भ ऐसा स्वी-कार है, उसके वारिस, निष्पादक, प्रशासक, प्रतिनिधि और अनुज्ञात समनुदेशिती शामिल है) के बीच आज दिनांक उनतीस माह फरवरी सन् दो हजार बीस को दिनांक - 29.02.2020 से 30.06.2022 की अवधि हेतु व्यापारिक खदान के लिये किया गया।

1. यतः, ठेकेदार, निविदा की शर्तों के अनुसार निविदा की राशि रूपए 81,99,99,999/- (इक्या'सी करोड़ निन्याकनवे लाख निन्याननवे हजार नौ सौ निन्याशनवे रूपये) प्रतिवर्ष का भुगतान करने के लिए सहमत हो गया है, जो रकम एतद वदानरा ठेका राशि कहलाएगी और रूपए 20,50,00,000/- (बीस करोड़ पचास लाख रूपये). अग्रिम धन (सुरक्षा राशि) के रूप में और रूपए (लागू नहीं) प्रतिभूति राशि और रूपए (लागू नहीं) ठेका अवधि की में देय संपूर्ण राशि के समतुल्यक है, और जो ठेके के निबंधनों और शर्तों के सम्यक् पालन के लिए जमा रखी जाएगी और जो कि ठेके के अनुबंध का किसी प्रकार भंग किये जाने की स्थिति समपहत किये जाने योग्य होगी; और

यतः, राज्य शासन/ निगम ने उसे उस रेत खदान का ठेका स्वीकृत किया है जिसका मानचित्र संलग्न है जिस खदान का क्षेत्रफल संपूर्ण जिला भिण्ड (संलग्न रेत खदानों की सूची अनुसार) कुल क्षेत्रफल 764.024 हेक्टर है और जिसका विवरण संलग्न अनुसूची "क" में दिया गया है जो अब आगे "खदान" कही जाएगी।
"2. अब यह अनुबंध साक्षी है कि ठेका राशि, रॉयल्टी, किराया तथा अन्य भुगतानों के प्रतिफल में तथा शर्तों, प्रसविदाओं और करार के प्रतिफल में तथा अध्यक्षीन रहते हुए ठेकेदार को खनन के प्रयोजनों के लिए प्रदत्त क्षेत्र में प्रवेश करने, अधिभोग रखने तथा उपयोग और इस शर्त के अध्यक्षीन रहते हुए कि कलक्टर को ठेके की पूरी अवधि के दौरान सभी समय पर खदान के भीतर अवस्थित या ठेकेदार के नियंत्रण के अधीन अन्य कहीं उत्पादों के प्रचलित उचित बाजार मूल्यक पर अग्र क्रयाधिकार होगा, खनिज या खनिज के उत्पादों को खदान से बाहर ले जाने तथा उनका विक्रय करने की स्वतंत्रता होगी।

3. ठेकेदार इस अनुबंध के अनुसरण में, एतद्वारा, निविदाकार को पट्टान्तकरित भूमि का तारीख- 29.02.2020. से तारीख 30.06.2022 तक अधिभोग रखेगा तथा कब्जाक ग्रहण करेगा।



रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

प्रस्तुति मुद्रा :

श्री राजीव सक्सेना



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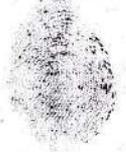


मेसर्स पावर मेक प्रोजेक्ट्स
लिमिटेड

प्रतिनिधित्व:- श्री अमरनाथ
सिंगावरपु



AS



के द्वारा उप जिला मिंड

जिला मिण्ड के उप पंजीयक कार्यालय में तारीख 29/02/2020 को मध्याह्न पूर्व/मध्याह्न पश्चात 06:58:12 बजे प्रस्तुत किया गया।

Sunil sharma
उप पंजीयक
उप पंजीयक कार्यालयमिंड



रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

4. एतद्वारा यह सहमति प्रदान की जाती है कि एतद द्वारा पट्टान्तगरित ठेके पर दिये गये क्षेत्र की सीमाएं खड़ी नीचे की ओर भूमि के केन्द्र तक रहेगी।

5. (1) ठेकेदार वार्षिक ठेका राशि रूपए 81,99,99,999/- (इक्याकसी करोड़ निन्याकनवे लाख निन्यापनवे हजार नौ सौ निन्याकनवे रूपये) का नीचे दी गई तारीख या उसके पूर्व किश्तों में भुगतान करेगा:-
" अनुक्रमांक किश्त क्र. किश्त की राशि रु. में किश्त जमा तारीख

(1) (2) (3) (4)

1. प्रथम किश्त 20,50,00,000/- प्रथम त्रैमास के प्रथम दिवस
2. द्वितीय किश्त 20,50,00,000/- द्वितीय त्रैमास के प्रथम दिवस
3. तृतीय किश्त 20,50,00,000/- तृतीय त्रैमास के प्रथम दिवस
4. चतुर्थ किश्त 20,49,99,999/- चतुर्थ त्रैमास के प्रथम दिवस

परन्तु ठेकेदार, ठेका राशि तथा रेत खदान से संबंधित अन्यख संपूर्ण रकम प्रथमतः मध्यप्रदेश राज्या खनिज निगम द्वारा इस प्रयोजन हेतु संचालित खाते में जमा करेगा:

" परन्तु, यदि ठेकेदार नियत तारीख को किश्तों को जमा करने में असफल रहता है तो ठेकेदार के पक्ष में आर्बाटित समूह की खदानों के लिए ई-टीपी बन्दक की जाएगी तथा खदान संचालन पर रोक लगा दी जाएगी तथा ठेकेदार को इस आशय का कारण बताओ नोटिस जारी किया जाएगा, कि किश्ता की राशि जमा करने में असफल रहने पर क्योश न उनका ठेका निरस्तक कर दिया जाए:
परन्तु और यह कि, किश्ता जमा करने की निर्धारित तारीख 30 दिवस के भीतर ठेकेदार द्वारा उक्तन कारण बताओ नोटिस का जवाब देते हुए विलंब अवधि पर 24 प्रतिशत वार्षिक की दर से ब्याज सहित देय किश्त/किश्तों का भुगतान करने पर, कलेक्टर/निगम द्वारा खदान का संचालन के लिए अनुमति दे सकेगा : परन्तु यह और कि 30 दिवस की अवधि के भीतर उपरोक्तावनुसार यदि ठेकेदार राशि जमा करने में असफल रहता है तो, कलेक्टर/निगम द्वारा व्यतपगत आदेश कर पुनः निविदा हेतु शासन को अनुरोध किया जाएगा। निविदा की विज्ञप्ति प्रकाशन के पूर्व तक ठेकेदार समस्तय देयतायें 24 प्रतिशत वार्षिक ब्याज के साथ जमा कर सकता है। नवीन निविदा विज्ञप्ति प्रकाशन पर स्वदमेव ठेका पूर्ण रूप से निरस्त समझा जाएगा :
परन्तु यह और भी कि, जब तक किश्तस की राशि मय ब्याज के प्राप्त होगी तो तब तक ठेकेदार के पक्ष में आर्बाटित समूह की खदानों के लिए ई-टीपी जारी किए जाने पर रोक रहेगी।
(2) ठेकेदार, ठेका राशि की रकम के एवज में खनन योजना, पर्यावरण स्वीकृति एवं जल तथा वायु सम्म ति में (इनमें से जो भी कम हो) अनुज्ञात रेत की मात्रा ले जा सकेगा :
परन्तु, यदि ठेकेदार निर्धारित मात्रा से अधिक मात्रा में खनिज निकालेगा या ले जायेगा, तब वह उस अधिक निकाली गई या ले जायी गई मात्रा के लिए ऐसी मात्रा के मूल्यज का भुगतान करने के दायित्वधीन होगा :
परन्तु यह कि, यदि किसी वर्ष में उत्खीनित मात्रा अनुमोदित खनन योजना में उल्लिखित मात्रा से 20 प्रतिशत कम हो तो इस मात्रा के आगामी वर्ष में निकाले जाने की अनुमति दी जाएगी, किन्तु उस वर्ष के

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मध्य प्रदेश

निष्पादन की मुद्रा :

श्री राजीव सक्सेना

पता: डी के - 1/59 दानिश कुंज कोलर रोड , हुजूर
भोपाल म०प्र० |

मेसर्स पावर मेक प्रोजेक्ट्स
लिमिटेड

प्रतिनिधित्व:-

श्री अमरनाथ सिंगावरपु

पता: ए-22 डी बी सिटी, सचिन तेंदुलकर मार्ग,
ग्वालियर म०प्र० |

स्वीकार करते हैं कि कथित पट्टा विलेख का निष्पादन किया गया था और प्रतिफल के पूर्ण रूप 2162900000 प्राप्त हो गये हैं तथा
रूप 0 उन्हें मेरी उपस्थिति में चुकाये गये थे और प्रतिफल की बकाया रकम रूप 0 बच गयी है, जो पंजीयन के बाद प्राप्त होगी।
तारीख 29/02/2020

Sunil sharma
उप पंजीयक
उप पंजीयक कार्यालयभंड



रजिस्ट्रीकरण एवं स्टाम्प विभाग
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ठेकाधन में अवशिष्टस मात्रा के अंतर की राशि जमा की जानी होगी। अनुमोदित खनन योजना का पुनरीक्षण किया जाएगा एवं वार्षिक ठेका राशि आनुपातिक रूप से पुनरीक्षित किया जाएगा। खनन योजना के पुनरीक्षण की स्थिति में, यथा आवश्यक पर्यावरणीय अनुमति प्राप्त की जाएगी। ठेकावधि में अनुमोदित खनन योजना में उल्लिखित मात्रा का खनन अनिवार्य होगा, अन्यथा जमा की गई सुरक्षा राशि सम्पुष्ट की जा सकेगी। परन्तु यह और कि, यदि ठेकेदार किसी वर्ष उस वर्ष की अनुज्ञात मात्रा से अधिक मात्रा (20 प्रतिशत से अधिक नहीं) की निकासी करना चाहता है, तब उसे प्रस्ताव अनुसार अनुमोदित खनन योजना एवं पर्यावरण अनुमति में यथायोग्य पुनरीक्षण/संशोधन करना होगा एवं यह बढ़ी हुई मात्रा आगामी वर्ष की अनुज्ञात मात्रा के विरुद्ध समायोजित की जाएगी। किसी भी स्थिति में, ठेकावधि हेतु स्वीकृति मात्रा से अधिक मात्रा में निकासी की अनुमति नहीं दी जाएगी।" (3) उस स्थिति में जब ठेकेदार, उपरोक्त पैरा (1) में अंतर्विष्ट किसी बात के होते हुए वार्षिक कार्य योजना में तिमाही हेतु उल्लिखित मात्रा से अधिक खनिज निकालता है तो वह ऐसे निकाले गए अधिक मात्रा एवं तिमाही में चुकाई गई किश्त राशि के अंतर की राशि का भुगतान (तीस दिन) के भीतर किया जाना होगा, अन्यथा आगामी खनिज निकासी रोक दी जाएगी तो भुगतान करने का उत्तरदायी होगा :

परन्तु, यदि ठेकेदार नियत तारीख पर रकम का भुगतान करने में असफल रहता है तो वह 24 प्रतिशत वार्षिक ब्याज की दर से ब्याज सहित शोध्य राशि/राशियों का भुगतान करने का उत्तरदायी होगा।

6. रेत खदान से संबंधित ठेका राशि एवं अन्य राशियां ठेकेदार द्वारा मध्यप्रदेश राज्य खनिज निगम द्वारा इस प्रयोजन हेतु संचालित खाते में प्रथमतः जमा कराई जाएगी।

7. ठेका रकम तथा अन्य शोध्यों के, जो कि इस करार के निबंधनों के अधीन देय हैं, शोध्य तारीखों से दो मास से अधिक अवधि तक भुगतान न किए जाने की दशा में कलक्टर या उसके व्द्वारा प्राधिकृत कोई अधिकारी परिसर में प्रवेश करने के लिए सशक्त होगा तथा/या उसके उत्पाद और/या खदान में ठेकेदार द्वारा रखी गई चल सम्पत्ति को अभिग्रहीत कर सकेगा और ले जा सकेगा।

8. यदि इस अनुबंध के अधीन ठेके की राशि या कोई अन्य शोध्य ठेकेदार द्वारा एक मास से अधिक के लिए असंदत रहती है तो कलेक्टर/निगम ठेका रद्द किये जाने संबंधी प्रस्तासव राज्य शासन को प्रेषित करेगा एवं राज्य शासन का निर्णय अंतिम एवं बंधनकारी होगा।

"9. ठेकेदार, खदान के समीप ऐसे अस्थावययी भवन आदि खड़ा करने का हकदार होगा जैसा कि उत्खनन प्रयोजनों के लिए अपेक्षित हो और इसे ठेका अवधि समाप्ति के पूर्व हटा लेगा। ऐसा नहीं करने की स्थिति में, ठेका समाप्ति के पश्चात खदान के समीप भूमि पर निर्मित ऐसे कोई भवन आदि राज्या सरकार की संपत्ति होंगी तथा जिसके लिए ठेकेदार को उस पर का प्रतिकर दावा करने का अधिकार नहीं होगा।

10. ठेकेदार, स्वयं के व्यय पर, भूमि की सीमाओं को दर्शित करने के लिए सीमा चिन्ह तथा स्तंभ (पिलर) का निर्माण करेगा एवं उन्हें हमेशा दुरुस्तर रखेगा।

11. ठेकेदार, ठेके के अधीन प्राप्त भूमि या उसके किसी भाग को समनुदेशित या उप पट्टे पर नहीं देगा अथवा ठेके के अधीन प्रदत्त अधिकारों/विशेषाधिकारों को अंतरित नहीं करेगा।

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पुत्र/आत्मज P
MUNIRATHNAM

Address: 8-124/A, RAYAL NAGAR M R
PALLI TIRUPATI ANDRA PRADESH

RAMAKANT PANDEY

पुत्र/आत्मज SITA SHRAN

Address: 122 BALWANT NAGAR
GWALIOR

की जांच पूर्वोक्त निष्पादक / निष्पादकों की शिनाख्त के विषय में की गयी है। तारीख 29/02/2020

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उप पंजीयक
उप पंजीयक कार्यालयमिंड

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12. ठेकेदार, इस अनुबंध के अधीन प्रदत्त भूमि की समुचित स्वहच्छता बनाए रखने का उत्तरदायी होगा।
13. ठेकेदार, उस समय समस्त अ नियमों तथा विनियमों और ऐसी अन्य शर्तों से बाध्य होगा, जैसा कि शासन द्वारा समय-समय पर अधिरोपित की जाए।
14. ठेकेदार, खदान में कार्य कर रहे व्यक्तियों के स्वास्थ्य एवं संरक्षा के समुचित उपाय करने के लिए आबद्ध होगा।
15. ठेकेदार, सड़क, पानी से संबंधित अधिकारों और अन्य सुखाधिकारों का ध्यान रखेगा।
- "16. सरकार को यह अधिकार होगा, कि वह पट्टाकृत क्षेत्र के ऊपर संचार साधनों की स्थापना के लिए ऊपर मार्ग का निर्माण करे या अन्य उपाय करे एवं ठेकेदार को उसके लिए प्रतिकर दावा करने का अधिकार नहीं होगा।
17. ठेकेदार अनुमोदित खनन योजना के अनुसार खनन संक्रिया करेगा और रेत तथा बजरी का खनन सतह से अधिकतम तीन मीटर तक अथवा जल स्तर तक जो भी कम हो, किया जाएगा। किन्तुक ऐसा उत्खनन नदी/नाले के भीतर प्रतिषिद्ध होगा।
18. ठेकेदार, खदान से अभिप्राप्त और विक्रय किए गए या निकास किए गए खनिज की मात्रा तथा विशिष्टियां दर्शाते हुए उनका सही लेखा और खदान में नियोजित व्यक्तियों की संख्या तथा खदान का पूर्ण रेखांक संधारित करेगा और शासन/ कलक्ट र द्वारा प्राधिकृत किए गए अधिकारी को किसी भी समय ऐसे लेखाओं तथा रेखांकों का परीक्षण करने देगा तथा ऐसे सक्षम अधिकारी द्वारा निरीक्षण के दौरान या मांग की जाने पर उन्हें प्रस्तुत करेगा।
19. ठेकेदार, नीचे दिये गए प्ररूप में मासिक विवरणी प्रत्येक मास की 7 तारीख के पूर्व म0प्र0 राज्य खनिज निगम मर्यादित को प्रस्तुत करेगा :
- "माह निकाले माह में निकाले माह में निकास
- | गये खनिज | गए खनिज | किए गए खनिज |
|-----------------|-----------|-------------|
| का प्रारंभिक | की मात्रा | की मात्रा |
| स्टॉरक (घनमीटर) | (घनमीटर) | (घनमीटर) |
| (1) | (2) | (3) |
| | | (4) |

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इस दस्तावेज के निष्पादक के अंगूठे का निशान मेरे द्वारा/मेरी उपस्थिति में दिनांक
29/02/2020 को लिया गया ।

Sunil Sharma

Sunil sharma
उप पंजीयक
उप पंजीयक कार्यालयभिंड



Sunil Sharma



इस दस्तावेज के निष्पादक श्री अमरनाथ सिंगावरपु के अंगूठे का निशान मेरे द्वारा/मेरी
उपस्थिति में दिनांक 29/02/2020 को लिया गया ।

Sunil Sharma

Sunil sharma
उप पंजीयक
उप पंजीयक कार्यालयभिंड

Witness Seal:



PVIJAY KUMAR



PVIJAY KUMAR

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माह माह में माह के अंत में माह के दौरान
विक्रय किए गए खनिज का अंतिम नियोजित श्रमिकों
खनिज की मात्रा स्टॉक (घनमीटर) की औसत
(घनमीटर) संख्या

(1) (5) (6) (7)

" 20. ठेकेदार, खदान क्षेत्र में घटने वाली किसी दुर्घटना की रिपोर्ट तत्काल संबंधित जिला मजिस्ट्रेट को देगा।

21. ठेकेदार, उसके ठेके में शामिल की गई रेत खदानों के पहुंच मार्ग, खनिज की उपलब्धता तथा कोई कारण से ठेकाधन की राशि में संशोधन किए जाने संबंध में कलेक्टर/निगम के विरुद्ध कोई प्रतिकर या नुकसान का दावा नहीं करेगा।

22. यदि ठेकेदार, उक्त ठेके की कालावधि के पूर्ण होने के पूर्व ठेके को पर्यवसित करने का इच्छुक है तो वह ऐसे आशय की छह मास की लिखित सूचना कलेक्टर/निगम को देगा। उपरोक्त अवधि समाप्त होने एवं ठेकेदार के विरुद्ध बकाया न होने की स्थिति में कलेक्टर/निगम से प्राप्त प्रस्ताव पर राज्य शासन द्वारा समर्पण स्वीकार किया जाएगा एवं उसकी सुरक्षा राशि वापस की जाएगी। उक्त अवधि के लिए वार्षिक ठेकाधन ठेकेदार द्वारा अनिवार्य रूप से जमा किया जाएगा, इस अवधि में खनन संक्रियाएं संचालित की जा सकेंगी। यदि एक बार समर्पण के लिए आवेदन प्रस्तुत कर दिया जाता है तो वह पुनः वापसी योग्य नहीं होगा। समर्पण सूचना प्राप्त होने के पश्चात समूह की पुनः निविदा प्रक्रिया निगम व्दा रा प्रारंभ की जाएगी।

23. ठेकेदार, जिसके लिए उसको ठेका दिया गया है, उससे भिन्न प्रयोजन के लिए इस अनुबंध के अधीन उसको दी गई भूमि का उपयोग नहीं करेगा।

24. (1) युद्ध की स्थिति में या आपातकाल की दशा में, सरकार को खदान, वस्तुएं, भूमि, मशीनरी, संयंत्र, भवन तथा सामग्री का कब्जा लेने का अधिकार रहेगा तथा ऐसी स्थिति में ठेकेदार द्वारा किसी प्रतिकर के लिए कोई दावा नहीं करेगा।

(2) राज्य सरकार को लोकहित में ठेके की कालावधि समाप्त होने के पूर्व कब्जा वापस लेने का अधिकार होगा:

परन्तु कब्जा लेने के पूर्व ठेकेदार को एक माह की अग्रिम सूचना दी जाएगी। " 25. शासन यदि इस ठेके के संबंध में और/या उसके संबंध में और/या कोई विवाद होने की स्थिति में, राज्यन का निर्णय अंतिम एवं

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मध्य प्रदेश

बंधनकारी होगा।

26. कब्जे का पुनर्ग्रहण- (1) जहां कोई रेत खदान रद्द की जाती है या अवधारित की जाती है अथवा खदान के कब्जे का लोकहित में पुनर्ग्रहण करने का विनिश्चय किया जाता है या वह कालावधि जिसके लिए रेत खदान मंजूर की गई हो, समाप्त हो जाती है तो ठेकेदार, खदान का कब्जा कलक्टर को, जिसमें रेत खदान/समूह या उसका बड़ा भाग अवस्थित हो, रद्द किए जाने या पर्यवसित किए जाने या लोकहित में कब्जा वापस लेने के विनिश्चय की संसूचना की तारीख से सात दिन की कालावधि के भीतर या खदान के ठेके की कालावधि समाप्त होने की तारीख के आगामी दिन से, जैसी भी स्थिति हो, वापस सौंप देगा।

(2) जहां ठेकेदार रेत खदान/समूह का कब्जा, उप-खण्ड (1) में विनिर्दिष्ट कालावधि के भीतर सौंपने में असफल रहता है वहां कलक्टर या उसके द्वारा प्राधिकृत कोई अधिकारी, सूचना की तामीली या तो डाक द्वारा या उसकी प्रति ठेकेदार को व्यक्तिगत रूप से या उसके परिवार के सदस्यों या नौकरों में से किसी को निविदात करते हुए या देते हुए उसके निवास स्थान अथवा कारबार के स्थान के किसी सहजदृश्य स्थान पर एक प्रति चस्पा करके या उसे उस स्थान में जहां ठेकेदार निवास करता है, परिचालित कम से कम एक समाचार-पत्र में प्रकाशित करके करेगा या करवाएगा।

(3) उपखण्ड (2) के अधीन सूचना में यह कथन अंतर्विष्ट होगा कि ठेकेदार, रेत खदान/समूह का कब्जा कलक्टर या उप-खण्ड (1) के अधीन उसके द्वारा प्राधिकृत अधिकारी को सूचना की तामीली की तारीख से सात दिन के भीतर सौंप देगा।

(4) जहां ठेकेदार, उप-खण्ड (2) के अधीन सूचना में विनिर्दिष्ट कालावधि के भीतर रेत खदान/समूह का कब्जा सौंपने में असफल रहता है वहां कलक्टर या उप-खण्ड (1) के अधीन उसके द्वारा प्राधिकृत अधिकारी, ठेकेदार से रेत खदान का कब्जा ले सकेगा और उस प्रयोजन के लिए ऐसे बल का प्रयोग कर सकेगा, जैसा कि आवश्यक समझा जाए।

(5) यदि ठेके की कालावधि की समाप्ति पर ठेकेदार, अगले दिन खदान का कब्जा सौंपने में असफल रहता है तो ठेकेदार, कब्जा वापस लिए जाने पर्यन्त, अनुबंध की समस्त शर्तों का पालन करेगा।

" 27. यदि ठेकेदार अनुबंध की शर्तों का उल्लंघन करता है, तो कलक्टर/ निगम को ठेकेदार द्वारा जमा सुरक्षा राशि या उसके भाग समपह्त करने का अधिकार होगा।

28. ठेकेदार, खदान से खनिज या उसके उत्पाद ले जाने वाले प्रत्येक वाहन को राज्य सरकार द्वारा विहित अभिवहन पास के साथ ही प्रत्येक गंतव्यल के लिए जाने देगा।

29. ई-निविदा दस्तावेज, अनुबंध आदि इस ठेके के अभिन्न अंग होंगे।

" 30. अनुबंध के अधीन, एतद्वारा यह पट्टकामित किया जाता है, कि यदि, ठेकेदार उपरोक्त में अंतर्विष्ट और उल्लिखित समस्त निबंधनों और शर्तों को पूर्ति करता है, तो सुरक्षा राशि की रकम रूपए 20,50,00,000/- (बीस करोड़ पचास लाख रूपये) मात्र (अग्रिम धन) जो कि ठेकेदार द्वारा जमा की गई है

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स्टाम्प शुल्क	16221750
नगरीय शुल्क	0
जनपद पंचायत शुल्क	0
उपकर	0
अतिरिक्त शुल्क	0
चुकाया गया स्टाम्प शुल्क	16221750

Sunil sharma

उप पंजीयक

उप पंजीयक कार्यालयभंड

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मध्य प्रदेश

कलक्ट्र/निगम वदारा उसे वापिस की जाएगी।

" "

अनुसूची-क

(पैरा 1 देखिए)

क्र०	जिला	तहसील	ग्राम	खसरा क्रमांक	रकवा (हे.)
1.	भिण्ड	रौन	हिलगवां	1, 391	23.580
2.	भिण्ड	भिण्ड	ओझाघाट	1254	4.000
3.	भिण्ड	भिण्ड	जखमोली	1274,1290	4.150
4.	भिण्ड	रौन	लारौल	472	3.220
5.	भिण्ड	रौन	मूरतपुरा	1	4.880
6.	भिण्ड	रौन	बहादुरपुरा	1288,1339	10.000
7.	भिण्ड	रौन	पढोरा-1	22	5.000
8.	भिण्ड	रौन	पढोरा-2	1201,1139	10.000
9.	भिण्ड	रौन	मेहदा	1	10.000
10.	भिण्ड	भिण्ड	द्वार	1195	4.000
11.	भिण्ड	रौन	बघेली,बहादुरपुरा	287	4.000
12.	भिण्ड	भिण्ड	ककहरा	1374,,1619,	19.770
2324,2341					
13.	भिण्ड	भिण्ड	अतरसूमा	1115,1171	4.000
14.	भिण्ड	भिण्ड	ढोचरा	2787	4.000
15.	भिण्ड	भिण्ड	खेराश्यामपुरा-1	849,855,1486	1.702
"16.	भिण्ड	भिण्ड	खेराश्यामपुरा-2	1486	9.752
17.	भिण्ड	भिण्ड	खेराश्यामपुरा-3	578,599,741,787	7.060
18.	भिण्ड	भिण्ड	खेराश्यामपुरा-4	809,810,1486	7.216
19.	भिण्ड	रौन	दहेमा-1	1	24.000
20.	भिण्ड	रौन	दहेमा-2	1,2,181	12.750
21.	भिण्ड	रौन	दहेमा-3	181	24.730
22.	भिण्ड	मेहगांव	भारोलीकला	1713,2278,2435	11.170
23.	भिण्ड	मेहगांव	मूसावली	1212/5	7.000
24.	भिण्ड	रौन	रेमजा	197/2,200,285	14.248
25.	भिण्ड	रौन	महायर-1	1,2	5.000
26.	भिण्ड	भिण्ड	विलाव	5234	3.500

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मध्य प्रदेश

27. भिण्ड रौन	मेहदा	1	4.900
28. भिण्ड रौन	महायर-2	2	4.000
29. भिण्ड मेहगांव	गोरम 1420	1420	10.000
30. भिण्ड मेहगांव	गोरम 1472	1472, 1473, 1495	7.780
" 31. भिण्ड मेहगांव	भारोलीखुर्द	3349, 3350, 3355	10.570

3402, 3403, 3405

32. भिण्ड रौन	निवसाई रिडिया-1	1, 2, 9, 371, 372	20.140
33. भिण्ड रौन	निवसाई रिडिया-2	410	24.400
34. भिण्ड रौन	निवसाई रिडिया-3	410	2.000
35. भिण्ड रौन	निवसाई 534-1	534	19.860
36. भिण्ड रौन	निवसाई 534-2	534	19.000
37. भिण्ड रौन	निवसाई 534-3	534	19.000
38. भिण्ड रौन	कोध मडैयन-1	1	16.720
39. भिण्ड रौन	कोध मडैयन-2	274	13.340
40. भिण्ड रौन	कोध मडैयन-3	500	13.930
41. भिण्ड मेहगांव	सड़ा	801	5.000
42. भिण्ड रौन	मानगढ़	1043, 1103	9.460
43. भिण्ड रौन	इन्दुर्खी	8/3010, 8/3011	10.957

8/3015, 8/3016

8/3018

44. भिण्ड रौन	बिरौना	2638	21.102
45. भिण्ड मेहगांव	अजीता	1360	9.000
46. भिण्ड मेहगांव	कछारघाट	610	5.000
47. भिण्ड मेहगांव	खैरोली	546, 850	19.000
48. भिण्ड मेहगांव	बछरौली	545	2.970
49. भिण्ड मेहगांव	बछरेठा	883	3.000
50. भिण्ड मेहगांव	बरैठीराज	445	3.000
" 51. भिण्ड मेहगांव	खेरियासिध	1331	4.000
52. भिण्ड मेहगांव	बरैठीखुर्द-1	284, 515	13.000
53. भिण्ड मेहगांव	बरैठीखुर्द-2	434	4.000
54. भिण्ड मेहगांव	बडेरा	542	4.000
55. भिण्ड मेहगांव	सांदुरी	665, 666, 668	3.190
56. भिण्ड मेहगांव	डुबका	1, 208	13.510
57. भिण्ड मिहोना	मटियावली-1	66, 75	14.710

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रजिस्ट्रीकरण एवं स्टाम्प विभाग
मध्य प्रदेश

34

(लाईजन एव मार्केटिंग)

(प्राधिकृत अधिकारी)
मध्य प्रदेश राज्य खनिज निगम मर्यादित

हस्ताक्षर

जिला

(मुहर).....

ठेकेदार का नाम, पता तथा हस्ताक्षर

श्री/श्रीमती/कुमारी मेसर्स पावरमेक प्रोजेक्ट्स. लि0 (अधिकृत व्यक्ति - श्री अमरनाथ सिंगावरपु पिता श्री
अप्पाराव सिंगावरपु) प्लॉट नं0 77 जुबली इन्कलेव हाई टेक्स के पीछे, माधोपुर हैदराबाद- 500081

-----Please turn over/कृपया पृष्ठ पलटिये।-----

मध्यप्रदेश शासन
खनिज साधन विभाग
मंत्रालय

:: आदेश ::

भोपाल, दिनांक:- 4/8/2021

क्रमांक: 2243/1743/2021/12/1 :- जिला रेत समूह, भिण्ड के ठेकेदार मेसर्स पॉवरमेक प्रोजेक्ट्स लिमिटेड द्वारा दिनांक 31.12.2020 से मध्यप्रदेश रेत (खनन, परिवहन, भंडारण तथा व्यापार) नियम, 2019 के नियम 16 के अंतर्गत उनके पक्ष में आवंटित होकर अनुबंधित रेत ठेका समूह, भिण्ड के समर्पण हेतु मध्यप्रदेश राज्य खनिज निगम के समक्ष आवेदन प्रस्तुत किया गया है।

मध्यप्रदेश रेत (खनन, परिवहन, भंडारण तथा व्यापार) नियम, 2019 के नियम 16 एवं रेत खदान के समर्पण हेतु ठेका अनुबंध की कंडिका 22 में उल्लेखित शर्तों की पूर्ति हो जाने से जिला रेत समूह भिण्ड का समर्पण आवेदन स्वीकार किये जाने योग्य पाया गया।

अतः राज्य शासन द्वारा पूर्णविचारोपरान्त मध्यप्रदेश रेत (खनन, परिवहन, भंडारण तथा व्यापार) नियम, 2019 के नियम 16 के अंतर्गत एवं अनुबंध में समूह के समर्पण के प्रावधानों के तहत ठेकेदार मेसर्स पॉवरमेक प्रोजेक्ट्स लिमिटेड द्वारा दिनांक 31.12.2020 को प्रस्तुत आवेदन अनुसार जिला रेत समूह भिण्ड का ठेका समर्पण दिनांक 30.06.2020 से स्वीकार किया जाता है तथा अनुबंध की कंडिका - 22 के अनुसार ठेकेदार की सुरक्षा राशि वापिस किये जाने की स्वीकृति प्रदान की जाती है।

मध्यप्रदेश के राज्यपाल के नाम से
तथा आदेशानुसार

(प्रकाश पन्ना)

अवर सचिव

म0प्र0 शासन, खनिज साधन विभाग

पू. क्रमांक-/1743/2021/12/1

भोपाल, दिनांक:-

प्रतिलिपि:-

1. विशेष सहायक, माननीय मंत्रीजी, खनिज साधन विभाग, मंत्रालय, भोपाल।
 2. संचालक, संचालनालय, भौमिकी तथा खनिकर्म, म.प्र., भोपाल।
 3. कार्यपालक संचालक, मध्यप्रदेश राज्य खनिज निगम, द्वितीय तल, पर्यावास भवन, भोपाल, मध्यप्रदेश।
 4. कलेक्टर, जिला भिण्ड, मध्यप्रदेश।
 5. मेसर्स पॉवरमेक प्रोजेक्ट्स लिमिटेड, (अधिकृत व्यक्ति श्री के. कृष्णा प्रवीन, आ. श्री कृष्णा बाबू), प्लॉट नंबर 77, जुवली इन्कलेव हीटेक्स के पीछे माधोपुर, हैदराबाद - 500 081
- की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
6. गार्ड फाईल।

अवर सचिव

म0प्र0 शासन, खनिज साधन विभाग

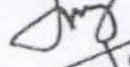
मध्यप्रदेश शासन
खनिज साधन विभाग
मंत्रालय

:: त्रुटि सुधार आदेश ::

भोपाल, दिनांक- 01/09/21

क्रमांक- 8611 /1743/2021/12/1:- विभाग द्वारा जारी समसंख्यक आदेश क्रमांक 8243-8244/1743/2021/12/1 दिनांक 04.08.2021 में टंकण त्रुटिवश ठेका समर्पण दिनांक 30.06.2021 के स्थान पर ठेका समर्पण दिनांक 30.06.2020 अंकित हो गया है। इस आदेश दिनांक 04.08.2021 में मध्यप्रदेश रेत (खनन, परिवहन, भंडारण तथा व्यापार) नियम, 2019 के नियम 24 में विहित प्रावधानों के तहत ठेका समर्पण दिनांक 30.06.2020 के स्थान पर ठेका समर्पण दिनांक 30.06.2021 पढ़ा जाये। विभागीय आदेश दिनांक 04.08.2021 में उल्लेखित समस्त शर्तें यथावत रहेंगी।

मध्यप्रदेश के राज्यपाल के नाम से
तथा आदेशानुसार

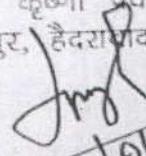

01/09/21
(प्रकाश मन्ने)
अवर सचिव

म0प्र0 शासन, खनिज साधन विभाग

भोपाल, दिनांक:- 1/09/21

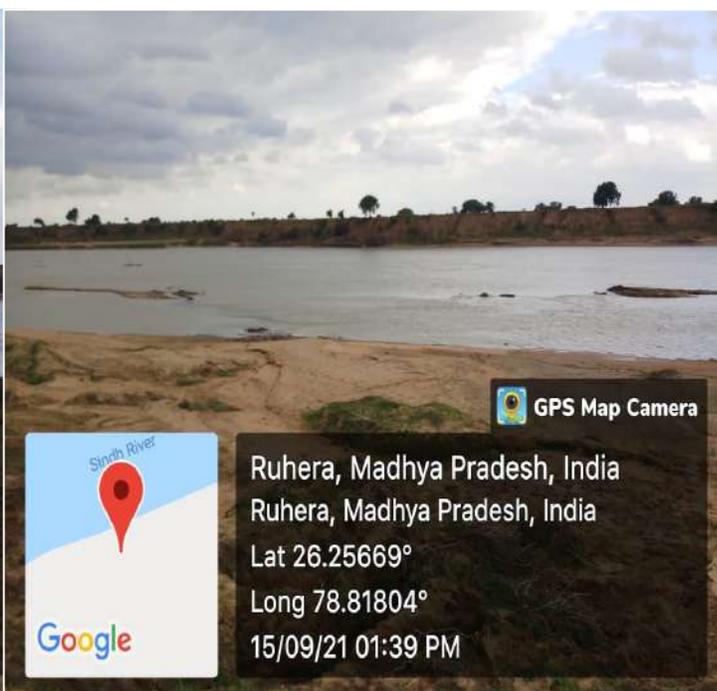
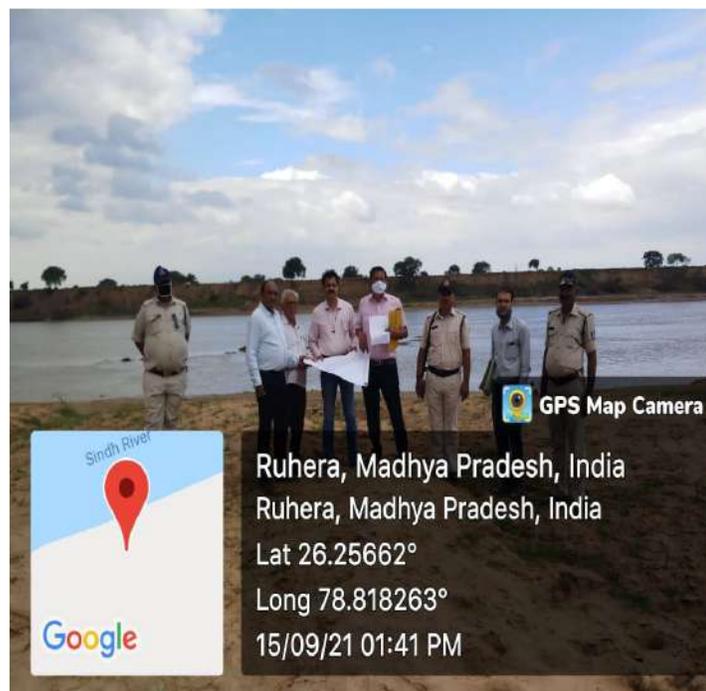
पृष्ठ क्रमांक- 8612 /1743/2021/12/1
प्रतिलिपि:-

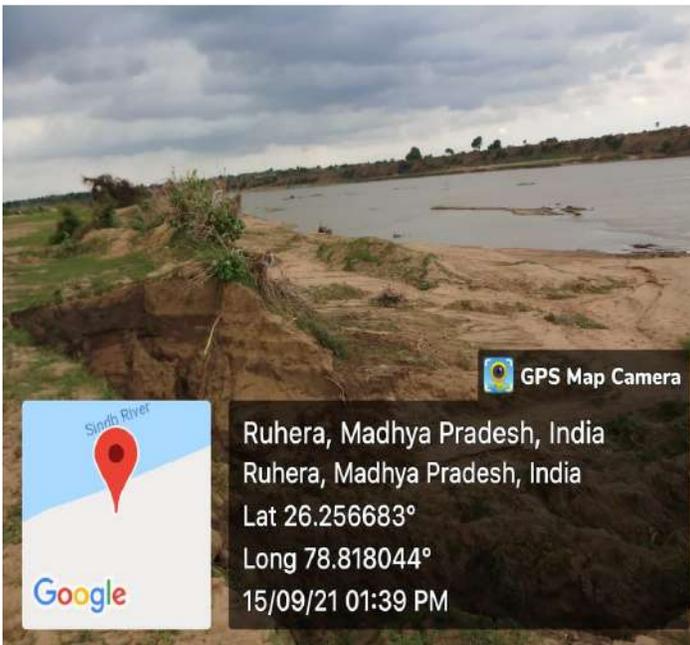
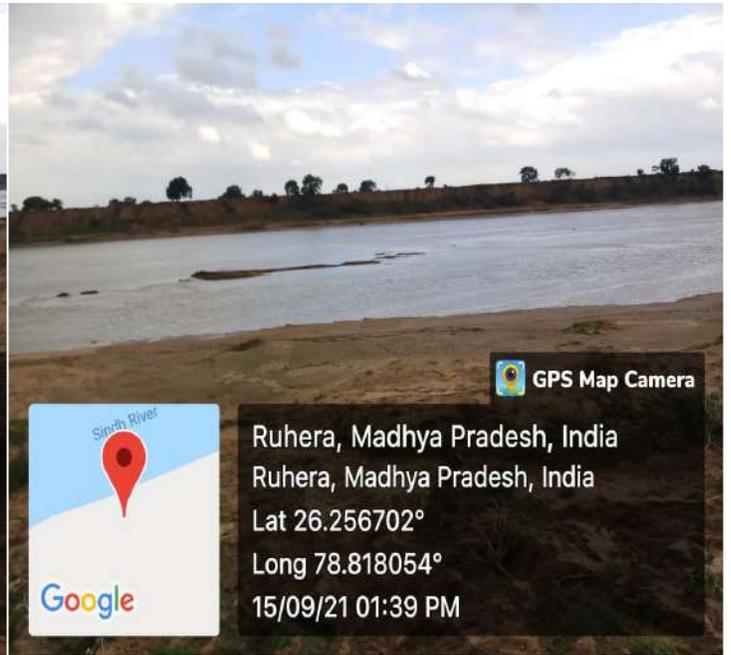
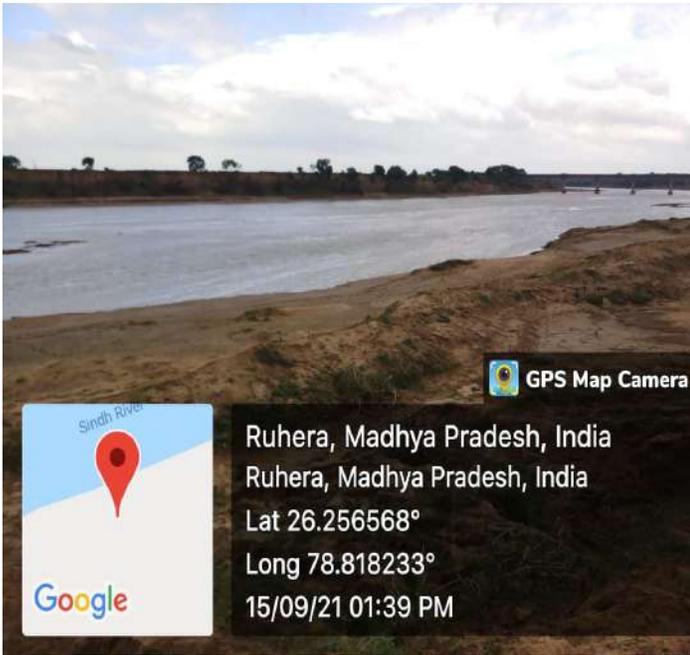
1. विशेष सहायक, माननीय मंत्रीजी, खनिज साधन विभाग, मंत्रालय, भोपाल।
2. संचालक, संचालनालय, भौमिकी तथा खनिकर्म, म.प्र., भोपाल।
3. कार्यपालक संचालक, मध्यप्रदेश राज्य खनिज निगम, द्वितीय तल, पर्यावास भवन, भोपाल, मध्यप्रदेश।
4. कलेक्टर, जिला भिण्ड, मध्यप्रदेश।
5. मेसर्स पॉवरमेक प्रोजेक्ट्स लिमिटेड, (अधिकृत व्यक्ति श्री के. कृष्णा प्रवीन, आ. श्री कृष्णा वादू), प्लॉट नंबर 77, जुबली इन्कलेव हीटेक्स के पीछे माधोपुर, हैदराबाद - 500 081
6. की और सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
गार्ड फाईल।


01/09/21
अवर सचिव
म0प्र0 शासन, खनिज साधन विभाग

Photographs Showing Sand Mines Area

In Village Dhaur, Tehsil Mihona, District Bhind





मौके पंचनामा

आज दिनांक 15/09/2021 को NGT में प्रचलित प्र. क्र. 59/2021 दलीप चामकु वि. म.प्र. शासन एवं अन्य से NGT द्वारा वारंट आदेश दिनांक 09/08/2021 के परिपालन में संयुक्त समिती द्वारा दिनांक 15/09/2021 को ग्राम धौर एवं पर्यटन जिला मिण्ड में स्थित तीन नग रेत खदान का मौके पर निरीक्षण किया गया। निरीक्षण के दौरान ग्रामवासी भी स्वयंसेवक विभाग के कर्मचारी एवं हल्फ पट्टवारी उपस्थित थे। मौके पर प्रकरण में इल्लेखित बिन्दुओं के परिप्रेष्य में निम्नानुसार स्थिति पायी गई -

- ① खदानों का संचालन मौके पर नहीं होना पाया गया। स्वयं निरीक्षण श्री रविश देशमुख द्वारा बताया गया कि ~~दिल~~ मिण्ड जिले का रेत उत्खनन का कॉन्ट्रैक्ट मे. पावरमेंट कोर्पोरेशन लिमिटेड को म.प्र. शासन द्वारा 01/02/2020 को LOI (अशय पत्र) जारी किया गया था। कंपनी द्वारा जिले का रेत का ठेका सैरेंडर हेतु दिनांक 31/12/2020 को आवेदन किया था जिसे शासन द्वारा 30/06/2021 को मान्य कर लिया गया है जिसके बाद से खदान में उत्खनन कार्य बंद है।
- ② खदान बंद होने से मौके पर हिल्टी मशीनें, पम्पडुएलियाँ, नहीं देखी गई।
- ③ नदी में वर्षाकाल के चलने काफी बहाव देखा गया तथा गहरे गहरे होने के स्थिति नहीं पायी गई।
- ④ मौके पर सिध नदी के पुल के आसपास मशीनों से खुदाई होना नहीं पाया गया। ग्राम धौर के अंतर्गत कंपनी के रेत खदानों का पुल से दूरी 650 मी. लगभग पायी गई।

- 5) खदानों की सीमा चिन्ह दर्शाने इस सीमाचिन्ह (Demarcation pillars) स्थापित नहीं पाये गए।
- 6) नदी के किनारे वृक्षों को काटकर रास्ता बनाने की मौके पर स्थिति नहीं पायी गई। ग्रामवासियों द्वारा बताया गया कि कंपनी ने कोई पेड़ नहीं काटे हैं।
- 7) ग्राम दौरे के मरघट का अवलोकन करने पर पाया गया कि इसका शेड गिर गया था तथा आसपास की जमीन पूर्व से खुदाई हुई एवं नाले द्वारा बरिखू में कट गई है। ग्रामवासियों द्वारा बताया गया कि मरघट स्थल एक टीले पर बनाया गया था। तथा चारों ओर गहराई से मिट्टी का कटाव की स्थिति कई वर्षों पूर्व से ही रही है। इस वर्ष के वर्षा के समय सिंध नदी में अत्यधिक जल की स्थिति होने के कारण मरघट स्थल का शेड गिर गया है एवं उसके टीले तक कटाव भी हो गया है।
- 8) कंपनी की नीजी रेत खदानों की नक्शों के अवलोकन से नदी के किनारे - किनारे लंबाई लगभग 2100 मी. होना पाया गया।
- 9) ग्रामवासियों द्वारा बताया गया कि सिंध नदी में वर्ष भर जल का बहाव रहता है तथा ग्राम दौरे एवं परीक्षण में कुंआं एवं हेण्डपम्प का जल स्तर गिरने एवं पीने के पानी के पानी की परेशानी होने की समस्या कभी नहीं रही है।
- 10) ग्रामवासियों द्वारा पूछे जाने पर बताया गया कि नदी को जगह-जगह रोक्कर नीचे नीचे में बाँटकर कंपनी द्वारा रेत का उत्खनन किया जाना नहीं देखा गया।
- 11) ग्राम परीक्षण में कंपनी का रेत का डंप देखा गया।

इस टेंप के लिए कंपनी द्वारा खनिज विभाग से कोई अनुमति प्राप्त नहीं की गई है मोंके पर पाया गया कि रेत खदान से टेंप स्थल तक जो डच्चा रास्ता पहुँचता है वह गाम की आबादी के बाहर से निकलता है।

12) ग्रामवासीयों ने प्रस्ताव में बताया कि कंपनी द्वारा उनके खेतों इत्यादी को नुकसान नहीं पहुँचाया गया तथा ना ही जबरदस्ती उसमें रेत को मण्डारण किया है। ग्राम पंचायत में भी इस संबंध में कोई भी शिकायत दर्ज नहीं की हुई है।

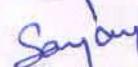
उपरोक्त तथ्यों का मोंके पर उपस्थित ग्रामवासीयों को पहलू सुनाया गया तथा उल्लेखित विदुओं के समर्थन में हरकतदार किये गए। मोंके

- 1) शिशुपाल सिंह, गुर्जर, अश्वीर सिंह, गाम गुर्जर, धौर - शिशुपाल सिंह
- 2) मंगल बाथम, पुत्र बुधु, गाम - परियच - गंगत
- 3) नीरु गुर्जर, पुत्र मुख्तयार, गाम - बहतर - नीरु
- 4) संजीव गुर्जर, पुत्र कल्याण सिंह, गाम - धौर - संजीव सिंह
- 5) सोन गुर्जर, पुत्र लक्ष्मण सिंह, गाम - धौर - सोन गुर्जर
- 6) शैलेंद्र गुर्जर, पुत्र खुमान सिंह गुर्जर, गाम - धौर - शैलेंद्र सिंह
- 7) कृष्णपाल सिंह, पुत्र हाकिम सिंह गुर्जर, गाम - परियच - कृष्णपाल सिंह
- 8) गोविंद परिवार, कुशी रघुवीर, क्षेत्र गाम परियच - गोविंद

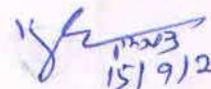
9) रमेश देशमुख, खानि निरीवाह जिला मण्ड -


15/09/2021

10) संजय चाफड, खानि सर्वेयर, जिला मण्ड -


15/09/2021

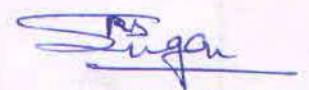
11) विजय सिंह सेंगर, हल्का पटवारी, ग्राम धौर -


15/9/21

12) डॉ. योगेन्द्र कुमार सधसेना, वैशानिक 'ग'
केन्द्रीय प्रदूषण नियंत्रण बोर्ड भोपाल -


15-09-2021

13) ऋषिराज सिंह सेंगर
कार्यपालन यंत्री मण्डल प्रदूषण
नियंत्रण बोर्ड ग्वालियर


15.9.2021

14) प्रवीण फूलपगारे
अपर कलेक्टर
जिला मण्ड


15/9/21

कार्यालय कलेक्टर (खनिज शाखा) जिला भिण्ड म0प्र0

क्रमांक-क्यू/03/खनिज/2021/3416

भिण्ड, दिनांक 30/06/2021

// आदेश //

भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय द्वारा SUSTAINABLE SAND MINING MANAGEMENT GUIDELINES 2016 जारी की गई है। जिसके अनुसार वर्षा ऋतु (मानसून सत्र) में नदियों से रेत खनन को पूर्णतः प्रतिबंधित किया गया है। भारतीय मौसम विज्ञान विभाग, नागपुर द्वारा पत्र दिनांक 18.01.2016 से म.प्र. में वर्षा ऋतु (मानसून सत्र) की अवधि 15 जून से 01 अक्टूबर तक निर्धारित की गई है, जिसके परिपेक्ष्य में संचालक, भौमिकी तथा खनिकर्म भोपाल के पत्र क्रमांक 9174 दिनांक 08.06.2016 से पत्र प्राप्त हुआ है। राज्य स्तरीय पर्यावरण निर्धारण प्राधीकरण (सिया) के पत्र क्रमांक- 1136, दिनांक 14.06.2019 से पत्र प्राप्त हुआ है जिसमें जिला स्तर पर स्थानीय परिस्थितियों के हिसाब से नदियों में रेत खनन पर प्रतिबंध हेतु मानसून की अवधि निर्धारण करने के निर्देश प्राप्त है। इसके अतिरिक्त म.प्र. शासन खनिज साधन विभाग, मंत्रालय भोपाल द्वारा जारी परिपत्र क्रमांक-एफ-19-6/2020/12/2 भोपाल दिनांक 26.05.2020 के अंतिम पैरा अनुसार दिनांक 30.06.2020 अथवा कलेक्टर द्वारा मानसून आधारित खदान बंद करने की घोषित तिथि जो भी पहले हो लागू करने का लेख किया गया है।

अतः उपरोक्त निर्देश पत्रों के पालन में जिले में स्थित नदियों से रेत खनन पर पूर्णतः प्रतिबंध हेतु मानसून अवधि दिनांक 30.06.2021 रात्रि से 30.09.2021 तक निर्धारित की जाती है। (यह आदेश तत्काल प्रभावशील होगा)


कलेक्टर

जिला-भिण्ड म.प्र.

पृ0 क्रमांक/03/खनिज/2021/3417

भिण्ड, दिनांक 30/06/2021

प्रतिलिपि:-

1. सदस्य सचिव, सिया, भोपाल की ओर सूचनार्थ प्रेषित।
2. प्रमुख सचिव, म.प्र. शासन खनिज साधन विभाग मंत्रालय वल्लभ भवन भोपाल की ओर सूचनार्थ।
3. प्रबंध संचालक, म.प्र. शासन राज्य खनिज निगम भोपाल की ओर सूचनार्थ।
4. आयुक्त चंबल, संभाग मुरैना की ओर सूचनार्थ।
5. संचालक, भौमिकी तथा खनिकर्म 29-ए अरेरा हिल्स भोपाल की ओर सूचनार्थ।
6. पुलिस अधीक्षक, भिण्ड की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
7. मुख्य कार्यपालन अधिकारी जिला पंचायत भिण्ड की ओर सूचनार्थ।
8. अनुविभागीय अधिकारी (राजस्व/पुलिस) अनुभाग- मेहगांव, लहार, मिहोना, रौन, भिण्ड की ओर सूचनार्थ।
9. तहसीलदार, तहसील मेहगांव, लहार, मिहोना, रौन, भिण्ड की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
10. थाना प्रभारी, जिला समस्त थाना की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
11. खनि निरीक्षक, जिला भिण्ड की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
12. मेसर्स पावरमेक प्रोजेक्ट्स, प्रा. लि. प्रतिनिधि कृष्णा कोटा की ओर सूचनार्थ।
13. गार्ड फाईल।


कलेक्टर

जिला-भिण्ड (म.प्र.)

Annexure - C-8

संचालनालय
भौतिकी तथा खनिकर्म, मध्यप्रदेश
29-ए, खनिज भवन, अरेरा हिल्स, भोपाल
फोन एंव फैक्स न. - 0755-2551795
e-mail: dirgeomn@mp.nic.in

घाँर-1

क्रमांक प्रति, मा.प्लान सेल- /न.क्र. /2020 भोपाल, दिनांक

पावर मेक प्रोजेक्ट्स लिमिटेड,
अधिकृत व्यक्ति - कृष्णा प्रवीण कोटा
निवासी- प्लॉट न. 77 जुबली इंटेक्स के पीछे,
मधपुर, हैदराबाद - 500 081

विषय :- जिला भिण्ड, तहसील मिहोना, ग्राम घौर के खसरा क्रमांक 1,2,12,45,67 के रकबा 18.230. हे. क्षेत्र पर रेत खनिज हेतु प्रस्तुत खनन योजना का अनुमोदन बाबत।

संदर्भ :- आपका आवेदन पत्र दिनांक 26.05.2020

उपरोक्त विषयान्तर्गत संदर्भित पत्र के संबंध में लेख है कि, आपके द्वारा जिला भिण्ड, तहसील मिहोना, ग्राम घौर के खसरा क्रमांक 1,2,12,45,67 के रकबा 18.230. हे. क्षेत्र पर रेत खनिज हेतु खनन योजना अनुमोदन हेतु प्रस्तुत किया गया।

प्रस्तुत खनन योजना मध्यप्रदेश रेत (खनन, परिवहन, भंडारण तथा व्यापार) नियम 2019 नियम 12 (1) (ग) के अधीन प्रदत्त अधिकारों के अंतर्गत अनुमोदित की जाती है।

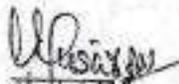
उक्त अनुमोदन इस शर्त पर किया जाता है कि, आवेदक म.प्र. गौण खनिज नियम 1996 एवं मध्यप्रदेश रेत (खनन, परिवहन, भंडारण तथा व्यापार) नियम 2019 एवं भारत सरकार द्वारा जारी संस्टेनेवल सेंड माईनिंग गाईडलाईन के प्रावधानों का पालन करेगा। आवेदित क्षेत्र को दर्शाने वाले ज्योग्राफिकल को-ऑर्डिनेट की जी.पी.एस. रिडिंग भू-प्रवेश एवं सीमांकन उपरांत खनि अधिकारी को सूचित किया जावे।

संलग्न:- (अनुमोदित खनन योजना दो प्रतियों में)

पृ. क्रमांक 4331-33
प्रतिलिपि :- मा.प्लान सेल- /न.क्र. /2020

संचालक
भोपाल, दिनांक 27/5/2020

- कार्यपालक संचालक, दि मध्यप्रदेश स्टेट माईनिंग कॉर्पोरेशन, पर्यावास भवन, भोपाल (म.प्र.) की ओर प्रेषित।
- कलेक्टर (खनिज शाखा) जिला भिण्ड, म.प्र. की ओर अनुमोदित खनन योजना की एक प्रति संलग्न कर प्रेषित।
- श्री निलेश लक्ष्मणराव मस्के, भूमि एन्वायरोटेक प्रा.लि., ई-7/133, आर.के. टावर, अरेरा कॉलोनी, भोपाल (म.प्र.) की ओर प्रेषित।


संचालक



Mineral Resources Department, Govt. Of Madhya Pradesh
खनिज संचन विभाग, मध्यप्रदेश शासन

e-Khanij

MINING PLAN FOR DHAUR-1 RIVER SAND MINE (QUARRY LEASE)

MP ID : 30506
MP SUBMISSION DATE : 23/05/2020
SUBMITTED AT : Directorate
VILLAGE : DDHOHAR
DISTRICT : BHIND
TEHSIL : MIHONA
MINERAL : Sand
KHASRA NO : 1,2,12,45,67 *12,14,56*
AREA : 18.2300 HECTARE

PROPOSED PRODUCTION:

PROPOSED MINERAL PRODUCTION DETAILS..

YEAR	FIN. YEAR	PROD. QTY.	UNIT
YEAR-1	2020-2021	54690	CUBIC METER
YEAR-2	2021-2022	54690	CUBIC METER
YEAR-3	2022-2023	54690	CUBIC METER
YEAR-4	2023-2024	0	CUBIC METER
YEAR-5	2024-2025	0	CUBIC METER
TOTAL PRODUCTION		164070	CUBIC METER

STATE : M.P
LEASE PERIOD : 3 Year
SANCTION ORDER NO. : 546
SANCTION ORDER DATE : 01/02/2020

SUBMITTED UNDER RULES 42 OF MPMMR,1996 FOR APPROVAL OF QUARRY LEASE

LESSEE:

NAME: POWER MECH PROJECTS LIMITED
FATHER NAME: SHREE KRISHNA PRAVEEN KOTA
ADDRESS: PLOT NO.-77 JUBLI INCLAVE BEHIND HITEX, MADHPUR, HYDERABAD, TELANGANA
DISTRICT: BHOPAL

PREPARED BY:

RQP NAME : NILESH LAXMANRAO MASKE
RQP ADDRESS : BHOOMI ENVIROTECH PVT. LTD, E-7/133, R.K. TOWER, ARERA COLONY, BHOPAL
RQP REGISTRATION : RQP/DGMMP/206/2019
VALID UP TO : 15/01/2024
MOBILE NO : 9595773278

संचालनालय
भौमिकी तथा खनिकर्म, मध्यप्रदेश
29-ए, खनिज भवन, अरेरा हिल्स, भोपाल
फोन एवं फैक्स न. - 0755-2551795
e-mail: dirgeomn@mp.nic.in

क्रमांक 4330 मा.प्लान सेल- /न.क्र. /2020
प्रति,

भोपाल, दिनांक 27/5/2020

पावर मेक प्रोजेक्ट्स लिमिटेड,
अधिकृत व्यक्ति - कृष्णा प्रवीण कोटा
निवासी- प्लॉट न. 77 जुबली इंटेक्स के पीछे,
मधपुर, हैदराबाद - 500 081

विषय :- जिला भिण्ड, तहसील मिहोना, ग्राम धौर के खसरा क्रमांक 1,2,12,45,67 के रकबा 18.230 हे. क्षेत्र पर रेत खनिज हेतु प्रस्तुत खनन योजना का अनुमोदन बाबत।

संदर्भ :- आपका आवेदन पत्र दिनांक 20.05.2020

उपरोक्त विषयान्तर्गत संदर्भित पत्र के संबंध में लेख है कि, आपके द्वारा जिला भिण्ड, तहसील मिहोना, ग्राम धौर के खसरा क्रमांक 1,2,12,45,67 के रकबा 18.230 हे. क्षेत्र पर रेत खनिज हेतु खनन योजना अनुमोदन हेतु प्रस्तुत किया गया।

प्रस्तुत खनन योजना मध्यप्रदेश रेत (खनन, परिवहन, भंडारण तथा व्यापार) नियम 2019 नियम 12 (1) (ग) के अधीन प्रदत्त अधिकारों के अंतर्गत अनुमोदित की जाती है।

उक्त अनुमोदन इस शर्त पर किया जाता है कि, आवेदक म.प्र. गौण खनिज नियम 1996 एवं मध्यप्रदेश रेत (खनन, परिवहन, भंडारण तथा व्यापार) नियम 2019 एवं भारत सरकार द्वारा जारी संस्टेनेवल सैंड माईनिंग गाईडलाईन के प्रावधानों का पालन करेगा। आवेदित क्षेत्र को दशनि वाले ज्योग्राफिकल को-आर्डिनेट की जी.पी.एस. रिडिंग भू-प्रवेश एवं सीमांकन उपरांत खनि अधिकारी को सूचित किया जावे।

संलग्न:- (अनुमोदित खनन योजना दो प्रतियों में)


संचालक

पू.क्रमांक मा.प्लान सेल- /न.क्र. /2020
प्रतिलिपि :-

भोपाल, दिनांक

1. कार्यपालक संचालक, दि मध्यप्रदेश स्टेट माईनिंग कॉर्पोरेशन, पर्यावास भवन, भोपाल (म.प्र.) की ओर प्रेषित।
2. कलेक्टर (खनिज शाखा) जिला भिण्ड, म.प्र. की ओर अनुमोदित खनन योजना की एक प्रति संलग्न कर प्रेषित।
3. श्री निलेश लक्ष्मणराव मस्के, भूमि एन्वायरोटेक प्रा.लि., ई-7/133, आर.के. टावर, अरेरा कॉलोनी, भोपाल (म.प्र.) की ओर प्रेषित।

/
संचालक

मध्यप्रदेश शासन
खनिज साधन विभाग
मंत्रालय

जी. वि. वि. वि.
13.2.2020

क्रमांक/ /132/2020/12/1/

भोपाल, दिनांक:-

-: आदेश :-

मध्यप्रदेश रेत (उत्खनन खनन, परिवहन, भण्डारण एवं व्यापार) नियम, 2019 के अंतर्गत म0प्र0 राज्य खनिज निगम द्वारा प्रदेश में रेत खदानों के निवर्तन हेतु जिलावार निविदायें आमंत्रित की गईं। इस निविदा प्रक्रिया में जिला भिण्ड हेतु पावरमेक प्रोजेक्ट लिमिटेड को सफल निविदाकार घोषित किया गया है। उनके द्वारा सूचित किया गया है कि जिला भिण्ड की धौर -1 खदान का माइनिंग प्लान वैध है एवं उनके द्वारा उक्त माइनिंग प्लान का अपने पक्ष में हस्तांतरण पूर्ण करा लिया गया है। खदान की पर्यावरण स्वीकृति के हस्तांतरण हेतु खदान के आवंटन/हस्तांतरण आदेश की आवश्यकता है। अतः एतद द्वारा निविदा शर्तों/रेत नीति 2019 के अंतर्गत निम्नांकित रेत खदान, जिला भिण्ड के सफल निविदाकार पावरमेक प्रोजेक्ट लिमिटेड के पक्ष में हस्तांतरित की जाती है।

क्रमांक	जिला	तहसील	खदान का नाम	खसरा नं.	रकबा (हे0)
1	भिण्ड	मिहोना	धौर-1	1,2,12,45,67	18.230

इस खदानों की पर्यावरण स्वीकृति सफल निविदाकार पावरमेक प्रोजेक्ट लिमिटेड के पक्ष में हस्तांतरण किये जाने पर राज्य शासन को कोई आपत्ति नहीं है।

(राजेश कुमार कौल)

अवर सचिव

मध्यप्रदेश शासन, खनिज साधन विभाग

भोपाल, दिनांक:- 06.02.2020

554
पृ. क्रमांक/442/132/2020/12/1/
प्रतिलिपि:-

1. सटस्य सचिव, म0प्र0 सिया, पर्यावरण परिसर, भोपाल।
2. कलेक्टर, जिला भिण्ड म0प्र0।
3. कार्यपालक संचालक, म0प्र0 राज्य खनिज निगम, पर्यावरण भवन, भोपाल।
4. संचालक, भूमिकी तथा खनिकर्म, म0प्र0 भोपाल।
5. पावरमेक प्रोजेक्ट लिमिटेड, जिला भिण्ड (म0प्र0)। की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अघोषित।
6. गार्ड फाईल।

अवर सचिव

मध्यप्रदेश शासन, खनिज साधन विभाग

इस खान योजना/खनन एकीकृत का अनुमोदन
 क्र. 4330/4334-33 दिनांक 27/5/20
 में उल्लेखित शर्तों के अधीन किया है।

MINING PLAN

(4)

SUBMITTED AS PER THE PROVISIONS OF RULE 12 (1) OF MADHYAPRADESH SAND
 (MINING, TRANSPORTATION, STORAGE AND TRADING) RULE, 2019

DHAUR-1 RIVER SAND MINE

AREA - 18.230 Ha, KASHRA NO - 1,2,12,45,67

VILLAGE - DHAUR, TAHSIL - MIHONA,

DISTRICT - BHIND (MADHYAPRADESH)

APPROVED

U. S. S.

Director
 Geology & Mining
 Madhya Pradesh

APPLICANT

POWER MECH PROJECTS LIMITED

AUTHORIZED PERSON - SHRI KRISHNA PRAVEEN KOTA

PLOT NO. 77 JUBLI INCLAVE BEHIND HITEX, MADHPUR

HYDERABAD, TELANGANA

अनुमोदित
 APPROVED

TYPE AND CATEGORY OF MINE - OPEN CAST

PREPARED BY

NILESH LAXMANRAO MASKE

RECOGNIZED QUALIFIED PERSON

(REGD. NO. RQP/DGMMP/206/2019)

BHOOMI ENVIROTECH PVT. LTD.

E7/133, R.K.TOWER, LLR SOCIETY ARERA COLONY,

BHOPAL (MADHYA PRADESH) - 462039

E-mail - info.bhoomienvirotech@gmail.com, Phone No. 6232872151

CONSENT LETTER

The Mining Plan of Dhaur-1 Sand Mine, Village Dhaur has been prepared by Shri Nilesh Laxmanrao Maske, the RQP of Bhoomi Envirotech Pvt. Ltd., (RQP No RQP/DGMMP/206/2019) under Madhya Pradesh Minor Mineral Rules, 1996 for approval. The lease hold area is located in Village- Dhaur, Tehsil - Mihona, District - Bhind, M.P. covering an area of 18.230 ha.

The Director Geology and Mining, Madhya Pradesh /competent Authority is hereby requested to make further correspondence regarding this Mining Plan with the person and address mentioned below-

NILESH LAXMANRAO MASKE
Recognized Qualified Person
(RQP NO. RQP/DGMMP/206/2019)
BHOOMI ENVIROTECH PVT. LTD.
E7/133, R.K. Tower, LLR Society Arera Colony
Bhopal (M.P.)
E-mail - info.bhoomlenvirotech@gmail.com
Phone No. 6232872151

APPROVED

An undertaking in this regard is being submitted that the Mining Plan so prepared by the recognized person is with my knowledge and consent and shall be acceptable to me in all respects. I have clearly understood the contents of the Mining Plan and agree to implement.

Place: Bhopal
 Date: 23/05/20


 Applicant

Krishna Praveen Kota
 (Authorized Person)
 Power Mech Projects Limited

CERTIFICATE FOR FULL CONSULTATION

This is to certify that the Mine Plan of Dhaur-1 Sand Mine village Dhaur of the applicant Power Mech Projects Limited, Authorized Person - Krishna Praveen Kota, located in village- Dhaur, Tehsil - Mihona, District - Bhind of Madhya Pradesh State covering lease hold area 18.230 hectare has been prepared by Shri Nilesh Laxmanrao Maske, the RQP of Bhoomi Envirotech Pvt. Ltd., (RQP No RQP/DGMMP/206/2019), in full consultation with me and I have understood its contents and agree to implement the same in accordance with the law.

अनुमोदित
APPROVED

Place: Bhopal
Date: 23/05/20



Applicant

Krishna Praveen Kota
(Authorized Person)
Power Mech Projects Limited

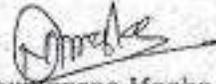
CERTIFICATE OF COMPLIANCE AND CORRECTNESS

- Certified that the provisions of related Act and rules have been considered in the Mining Plan of Dhaur-1 Sand Mine village Dhaur area of 18.230 hectare in village- Dhaur, Tehsil - Mihona, District- Bhind of Madhya Pradesh State, which belongs to the applicant Power Mech Projects Limited, Authorized Person - Krishna Praveen Kota.
- Certified further that the provisions mentioned in Act, Rules and Regulations have been considered in the Mine Plan and wherever specific permissions are required, the applicant will approach to the concerned competent authorities including D.G.M.S. for the same.
- There is no violation against provision of Rules, Regulations of MMR, 1961 and there is no danger to human life.
- The information furnished in the Mine Plan is true and correct to the best of our knowledge.

Place- Bhopal

Date 22/5/20

**अनुमोदित
APPROVED**



Nilesh Laxmanrao Maske

Bhoomi Envirotech Pvt. Ltd.

RQP No. - RQP/DGMMP/206/2019





संचालनालय भौमिकी तथा खनिकर्म मध्यप्रदेश

(मध्यप्रदेश गौण खनिज नियम, 1996 के अंतर्गत)
खनन योजना/खनन स्कीम/पूर्वक्षण रिपोर्ट/पर्यावरण प्रबंधन योजना/माईन क्लोजर
प्लान बनाने हेतु मान्यता प्राप्त योग्य व्यक्ति

प्रमाण पत्र



श्री निलेश लक्ष्मणराव मस्के, पिता श्री लक्ष्मणराव मस्के, पता भूमि एन्वायरोटेक प्रा.लि., ई-7/133, आर.के. टावर, अरेरा कालोनी, भोपाल, मध्यप्रदेश जिनकी फोटो तथा हस्ताक्षर अभिप्रमाणित है, को मध्यप्रदेश गौण खनिज नियम 1996 के अंतर्गत खनन योजना/खनन स्कीम/पूर्वक्षण रिपोर्ट/पर्यावरण प्रबंधन योजना/माईन क्लोजर प्लान तैयार करने हेतु योग्य व्यक्ति के रूप में मान्यता प्रदान करते हुए पंजीयन क्रमांक **RQP/DGMMP/206/2019** आवंटित किया जाता है।

यह मान्यता प्रमाण पत्र 05 वर्ष की अवधि के लिये दिनांक 15.01.2024 तक वैध रहेगा।

मान्यता प्राप्त व्यक्ति के हस्ताक्षर -

भोपाल, दिनांक 16.01.2019

संचालक
भौमिकी तथा खनिकर्म
मध्यप्रदेश भोपाल

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अनुमोदित
APPROVED

Certificates

Sr. No.	Contents	Annexure
1	Copy of LOI	1
2	List of Allotted Mines	2
3	Khasra Map	3

[Handwritten Signature]

List of Plates

Sr. No.	Contents	Plate No.	Scale
1	Key Plan	1	1:50,000
2	Location Map	2	Not to Scale
3	Khasra map	3	1:4000
4	Google map	4	Not to Scale
5	Surface Plan and Section	5	1:5000
6	Production & Development Plan (Pre-monsoon, Monsoon & Post Monsoon)	6	1:8000
7	Original Ground Level Data Map	7	-

REVIEWED
APPROVED

11.

*MINING PLAN OF RIVER BED SAND MINE
Area - 18.230 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)*

INTRODUCTION

Madhya Pradesh State Mining Corporation Limited, Government of Madhya Pradesh has issued LOI to M/s. Power Mech Projects Limited, Executive Director Shri Krishna Praveen Kota having Postal Address Plot No. 77 Jubli Enclave, Behind Hitex, Madhpur District Hyderabad, as successfully Bidder through auction Process for entire Bhind District.

Accordingly, as per the provisions of rule 12 (1) of Madhya Pradesh Minor Mineral Sand (Mining, Storage, Trading and Transportation) Rules 2019, the mining plan of Dhaur-1 River Bed Sand Mine, area 18.230 ha, village Dhaur, Tehsil Mihona, District Bhind has been prepared for a period of 03 years with the sand production of **54690 Cum/year** and is being submitted to the competent authority for its approval.

**अनुमोदित
APPROVED**

Lessee/Applicant
M/s. Power Mech Projects Limited

[1]


Nilesch Lakshmanrao Maske
RQP/DGMMP/206/2019

*MINING PLAN OF RIVER BED SAND MINE
Area - 18.230 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District - Bhind (M.P.)*

CHAPTER-1

GENERAL

A.	Name of Applicant	M/s. Power Mech Projects Limited Executive Director - Shri Krishna Praveen Kota
	Address	Plot No. 77 Jubli Enclave, Behind Hitex, Madhupur, Hyderabad, Telangana
	Village	-
	Tehsil	-
	District	Hyderabad
	State	Telangana
	PIN code	-
	Phone	+919989237779
B.	Status of the Applicant	Company
C.	Mineral(s) which are occurring in area and which the applicant intends to Mine	Sand (ordinary)
D.	Period of which mining lease is granted	For 3 years (As per the provisions of rule 9 of Madhya Pradesh Sand (Mining, Transportation, Storage and Trading) Rule, 2019) LOI issued in favour of applicant as successfully bidder on 01.02.2020
E.	Name of RQP preparing the mining plan	Nilesh Laxmanrao Maske M/s Bhoomi Envirotech Pvt. Ltd. E-7/133, R. K. Tower, Arera Colony, Bhopal, M.P.
F.	Registration No. of Recognized Qualified Person or authorization of the state government,	RQP/DGMMP/206/2019

**अनुमोदित
APPROVED**

Lessee/Applicant
M/s. Power Mech Projects Limited

[2]

Nilesh Laxmanrao Maske
RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
Area - 18.230 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)

CHAPTER-2

LOCATION

State	Madhya Pradesh	
District	Bhind	
Taluka	Mihona	
Village	Dhaur	
Khasra No.	1,2,12,45,67	
Forest Range	No	
Forest Division/Circle	No	
Lease area (hectares)	18.230 Ha	
Whether the area is recorded to be in forest (please specify whether protected, reserve etc.)	No, The area is not recorded to be in forest.	
Ownership/Occupancy	Govt. land (Bhu-Jal)	18.230 Ha
	Private land	--
	Forest land	--
Existence of public Road/ railway line, if any, nearby and approximate distance	The area is 50 km from district HQ Bhind. Tehsil Mihona is 22 km from the lease area.	
Toposheet No with Latitude/ Longitude	The area notified for sand removal is falls in Survey of India Toposheet No. 54 J/15 26°15'11.08"N to 26°15'29.76"N & 78°48'32.00"E to 78°49'3.84"E	
Land Use Pattern (Forest, agricultural, grading, barren, etc.)	The Sanctioned area is 18.230 ha in which the area of sand removal is 9.84 ha only. The sand removal area is adjoin from the river bank, hence required area have been demarcated as restricted/ blocked. As per Guidelines, it is proposed to remove only 54690 cubic meter sand. The area under study is non forest, non agricultural land. Small shrubs and bushes are on the bank of the river.	

अनुमोदित
APPROVED

Lessee/Applicant
M/s. Power Mech Projects Limited

[3]


Nitesh Laxmanrao Maske
RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
Area - 18.230 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District - Bhind (M.P.)

The Khasra-wise detail of the applied lease area is as under:

Khasra No.	Area		Type of land
	(Ha)	(Acres)	
1,2,12,45,67	18.230	45.03	Govt. Land (Bhu-Jal)

The Latitudes and Longitudes of boundary Points based on village revenue map taken by DGPS are as under:

BP. No.	LATITUDE	LONGITUDE
A	26°15'24.97"N	78°49'3.74"E
B	26°15'18.57"N	78°48'47.34"E
C	26°15'16.68"N	78°48'51.94"E
D	26°15'11.08"N	78°48'47.35"E
E	26°15'13.36"N	78°48'41.21"E
F	26°15'15.30"N	78°48'42.76"E
G	26°15'16.02"N	78°48'32.00"E
H	26°15'29.76"N	78°49'3.84"E

अनुमोदित
APPROVED

Infrastructure Facilities:

Sr. No.	Available Facilities	Village	Distance from the Area
1.	Nearest Railway Station	Bhind	50.0 km NE
2.	District head quarter	Bhind	50 Km
3.	National Highway/SH	--	SH-45 at 19.0 km
4.	Nearest Forest	--	Not present within 250 m radius
5.	Nearest River / Nala	Sindh	The area of sand removal is in the bed of Sindh River

Lessee/Applicant
M/s. Power Mech Projects Limited

[4]


Nilesk Laxmanrao Maske
RQP/DGMMP/206/2019

*MINING PLAN OF RIVER BED SAND MINE
Area - 18.730 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)*

CHAPTER-3

TOPOGRAPHY AND GEOLOGY OF THE AREA

Briefly describe the general topography explaining whether it is a Plain land or hilly area and local geology of the mineral deposit.

Topography:

The demarcated mining lease area exists in the bed of Sindh River. Sindh River is Perennial source of water. The elevation of the area has recorded and confirmed through DGPS. The maximum elevation observed 127m from MSL and minimum elevation of 120m from MSL. The general ground slope is towards North direction. The area is almost flat, devoid of vegetation.

Geology:

Bhind district situated in the northern parts of Madhya Pradesh covers an area of about 4459 sq km. It falls in the Survey of India degree sheet numbers 54J, K and N between latitudes 25°54' to 26°48' N and longitudes 78°12' to 79°08' E. It is bounded by Agra district, U.P. on the north, Etawah and Jalaun district of U.P. on the east, Gwalior and Datia districts on the southwest and Morena district on the west. Bhind town is the district the southwest and Morena district on the west. Bhind town is the district headquarters and Gohad, Mahgawan, Mihona, Gormumri, Machchand and Daboh are other important places in the district. Bhind is well connected by a network of all weather roads with adjacent district headquarters as well as all other towns in the district. Bhind is connected by the Gwalior-Bhind 0.61m gauge section line of Central Railway.

Physiographically, a large area of the district forms part of the vast older flood plain including in filled river beds with structural plain. Structural hills and valleys with denudational slope are restricted to the southwestern part. The area has a very gentle gradient towards northeast with highest elevation of 190m above msl in the southwestern part and the lowest of 149m in the northwestern part. The Chambal, Asad, Kunwari, Vesull, Sindh and Pahuj rivers' drain the area. Ravin and gully area have developed along

Lessee/Applicant
M/s. Power Mech Projects Limited

[5]

Nilesh Laxman Das Maske
RQP/BGMMP/206/2019

अनमोदित
APPROVED

MINING PLAN OF RIVER BED SAND MINE
Area - 18,230 Ha. on Sindh River, Village-Dhour,
Tehsil-Milhana, District -Bhind (M.P.)

the course of rivers particularly on the flood plain including in -filled riverbed unit of fluvial geomorphic landform. It is characterized by a very fine network of rilles and gullies forming dendritic drainage network. The depth of dissection by gullies is more intense along the Chambal Rivers as compared to other rivers. The area of dissected land/bad land developed along Kunwari River forms a major watershed area.

The oldest rocks exposed in the district belong to Gwalior Group of Palaeo-Meso Proterozoic age (1800 m.y.) Classified into Singhpur, Sitla, Sithauli and Biraoli Formations. The Singhpur formation comprises sandstone with shale and conglomerate at the bottom. The Sitla Sithouli and Biraoli formations are essentially argillaceous comprising ferruginous shale, green shale with interbeds of Jasper, Chert, Hematites and bands of stromatolitic limestone. Sill of doleritic composition occurs within the Biraoli Formation in the southwestern part, about 2 km southwest of Guhisar. All these formation are exposed in the southern part. The Kaimur Group of Vindhyan Supergroup of Neo Proterozoic are compresses of sandstone with minor shale bands, and is exposed in the south western part. Alluvium of Quaternary age (<1 M.Y.) occupies a major part of the district. It is classified into older and younger alluvium. The older alluvium is further classified into bands and Varanasi alluvium. The Banda alluvium comprising of silt, clay with quartzo-felspathic sand and ferruginous nodules at places is exposed on the southern bank of the Chambal River, western bank of Pahuj River, eastern bank of the Asad river and along both the bank of Kunwari Sindh and Besuli Rivers. The increase in width of river, meandering deformed river beds with changing roughness and rock bars etc. These conditions leads to overloading condition of stream and sand get deposited at convenient locations like river channel bends, escarpments, meanders, junction of other river etc.

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*MINING PLAN OF RIVER BED SAND MINE
Area - 18.230 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)*

Table: General geological successions of Bhind district.

Age	Formation	Lithology
RECENT	Alluvium	Sand, Clay , Kankar & Silt
	Basic Intrusive	Dolerite Dykes & Silt
Pre-Cambrian	Kaimur Sandstone	Sandstone, Shale
Pre-Cambrian	Gwalior Series	Banded Hematite, Quartzite, Jasper, Shale & Sandstone

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Local Geology:

The local geology of the area consists of Sand, Clay Kankar & Silt of Alluvium Formation of Recent Age. The alluvial formation covers the major part of the district. Thickness varies from 70 to 250m and resting over the Vindhyan & Archaeans rocks. Alluvium consists of clay, sand & gravels. The thickness of the clay overburden generally decreases towards north. The thickness of the overburden more than 60 m is occurring in south of Mehgaon.

River & Drainage:

The area forms the river bed of Sindh River which flow from south to north direction.

Transportation of Sand:

The sand is not a in situ materials but being carried out by flowing water during the monsoon every year from various catchment areas of Sindh river basin and getting accumulated at convenient locations like bends, escarpments etc. and as such the sand of the lease area is a carried material brought from various locations and getting accumulated at convenient places in the flow direction of the river. The size of the accumulated sand

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varies due to the time factor taken by river as well as the quantity of flow water. The depositions normally take place on winding course (bends)/meanders/loops /circuitous journey (of a river) in flow direction.

The area for sand mining is in Sindh River bed. This flows from south to north.

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MINING PLAN OF RIVER BED SAND MINE
Area - 18.230 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District-Bhind (M.P.)

CHAPTER-4

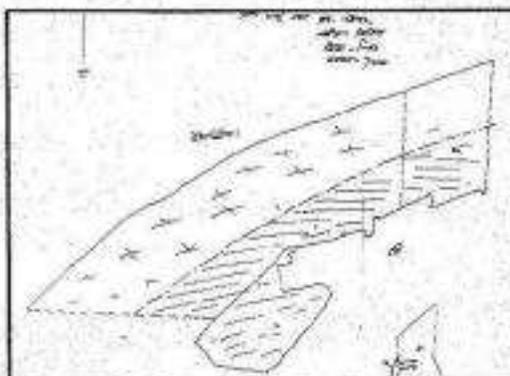
RESERVES

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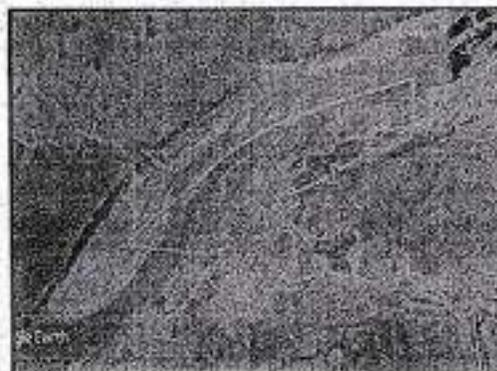
Dhaur-1 Sand Area:

Dhaur-1 sand area is situated 0.7 km from village Dhaur in Sindh River. Sindh River is a main source of water. It flows from south to north direction near village Dhaur.

DGPS survey has been carried out to define the topography, contours and offsets of the lease area. The Bhunaksha map is taken as a base map for demarcation of mine lease boundary. The shape and size of sand mine area had been fixed as per the sanctioned demarcated khasra map of the lease area by DGPS surveying Professionals.



Sanctioned Demarcated Map



Demarcated area on Google Map

The area is being fully demarcated with respect to Geographical co-ordinates and surface reduced level taken at every points of clusters having distance of 0.5 m from each other. To describe the elevation in detail, 0.5m contour elevation had been picked for preparation of surface plan with cross section which includes collection of surface reduced level in an interval of 0.5m for the reserve estimation. The maximum elevation observed 127m from MSL and minimum elevation of 120m from MSL. The gentle slope of the area is the main reason for having sufficient quantity of sand available for removal.

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 Area - 18.230 Ha. on Sindh River, Village-Dhaur,
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The thickness of sand has been observed more than 2.0 meters above the river bed by making pits downward from surface (Fig.-1). The sand available in the area is fine to medium-grained, good for use in construction purposes.

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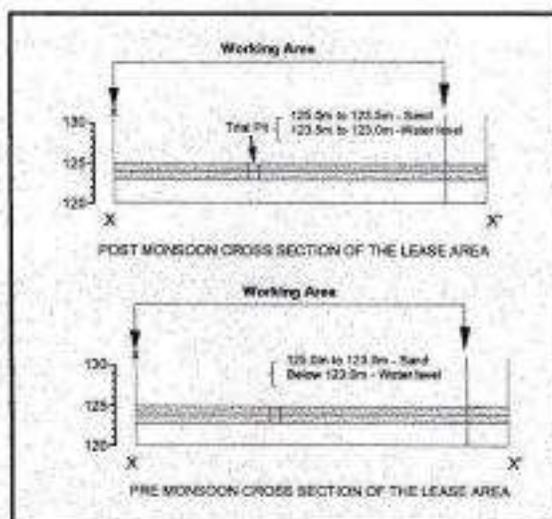
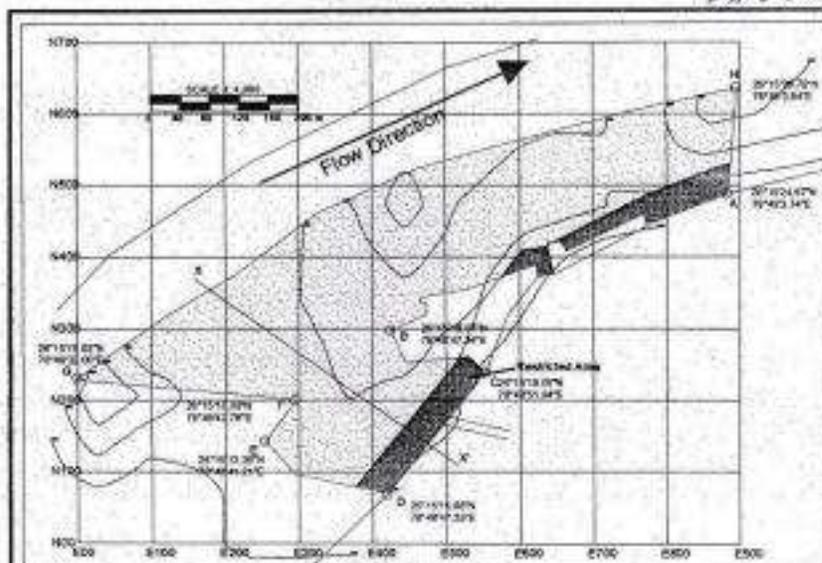


Fig. - 1

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MINING PLAN OF RIVER BED SAND MINE
 Area - 18.230 Ha. on Sindh River, Village-Dhour,
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As per as per the Point (r) page 24 of Guidelines of Enforcement and Monitoring Guidelines for Sand Mining, Ministry of Environment, Forest and Climate Change January 2020 "River bed sand mining shall be restricted within the central 3/4th width of the river/rivulet or 7.5 meters (inward) from river banks but up to 10% of the width of the river"

Reserve of sand and its viable extraction:

Total lease area	18230 Ha
The width of river in mining area	Downstream 300 m Upstream 500m
Minimum distance of mining area from east river bank	0 m
Minimum distance of mining area from west river bank	95 m
Area for sand mine which has to be left as no mining zone so as to comply the provisions of maintain minimum distance of mine from river bank. (10% of river width)	18300 Sqm (1.83 ha)
Total Mineable area	18.23-1.83= 16.4 ha
60% of the total area for sand extraction (As per the Point (r) page 24 of Guidelines of Enforcement and Monitoring Guidelines for Sand Mining, Ministry of Environment, Forest and Climate Change January 2020)	16.4x60%=9.84 ha

As the extractable area of 9.84 ha is almost flat, hence the volumetric method is adopted for reserve estimation.

The thickness of sand is more than 2.0 meter. The water level fluctuation in the river bed is from 1.0 to 2.0m during (Post Monsoon to Pre Monsoon) (October to June). Hence, only 1.0-meter column of the sand is considered as mineable reserve above the water level. Hence taking the maximum 2.0 m thickness of sand the measured reserve comes to about 196800 cubic meters. The calculation details are as under:-

Total sand available - $98400 \text{ m}^2 \times 2.0\text{m}$ (Max. Thickness) = **196800 m³**

Total mineable sand - $98400 \text{ m}^2 \times 1.0\text{m}$ (Avg. depth) = **98400 m³**

But only 54690 Cubic meter sand will be excavated as per the EC condition of MPSEIAA, Bhopal)

Thus from measured sand reserve of about **196800 cubic meter**, only **54690 cubic meter** sand per year will be extracted.

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U. S. S.

Director
 Geology & Mining
 Madhya Pradesh

*MINING PLAN OF RIVER BED SAND MINE
Area - 18.230 Ha. on Sindh River, Village-Dhour,
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CHAPTER- 5

DEVELOPMENT AND PRODUCTION PROGRAMME

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MINING METHOD:

Maximum depth of removal of ordinary sand (Depth restricted to maximum 1.0 m from surface)

There are basically 3 methods of mining for extraction of mineral/ore/minor material. These are Mechanized Mining, Semi-mechanized Mining and Manual Mining Method. Mechanized mining defines by a Surface Miner where no Manpower required for blasting, extraction and transportation of material. While Semi-Mechanized mining is combination of both machineries as well as manpower. While in case of Manual mining, the work shall be carried out with the help of labours.

At present mining is carried out in the allotted area by manual means and no machinery has been deployed for mining operations. To achieve the desired production, we are planning to adopt both manual as well as Semi Mechanized methods as per demand-supply during the three year mining plan period, the following machinery is proposed to be deployed for sand mining area subjected to environment conditions. **In absence of environmental approval for semi mechanization only manual method shall be used.**

The following methods of sand and gravel mining operations have been suggested by Sustainable Sand Mining guidelines 2016 (SSMG'16) are as below:

- a) **Bar scalping or skimming** is extraction of sand and gravel from the surface of bars. This method generally requires that surface irregularities be smoothed out and that the extracted material be limited to what could be taken above an imaginary line sloping upwards and away from the water from a specified level above the river's water surface at the time of extraction (typically 0.3 - 0.6 m (1-

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2 ft). Bar scalping is commonly repeated year after year. To maintain the hydraulic control provided to upstream by the Riffle head, the preferred method of bar scalping is now generally to leave the top one third (approximately) of the bar undisturbed, mining only from the downstream two-thirds.

b) Dry-Pit Channel Mining

Dry-pit channel mines are pits excavated within the active channel on dry intermittent or ephemeral stream beds. Dry pits are often left with abrupt upstream margins, from which head cuts are likely to propagate upstream.

c) Wet-Pit Channel Mining

Wet-pit mining involves excavation of a pit in the active channel below the surface water in a perennial stream or below the alluvial groundwater table.

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d) Bar Excavation

A pit is excavated at the downstream end of the bar as a source of aggregate and as a site to trap sand and gravel. Upon completion, the pit may be connected to the channel at its downstream end to provide side channel habitat.

e) Channel-wide River bed Mining

In rivers with a highly variable flow regime, sand and gravel are commonly extracted across the entire active channel during the dry season. The bed is evened out and uniformly (or nearly so) lowered.

As per the Sustainable Sand Mining Management Guidelines 2016, there are 5 extraction method as mentioned above in total out of which 'Channel-wide River bed Mining' method shall be adopted with respect to type of river bed deposition. Mining shall be done in layers of 1-meter depth to avoid

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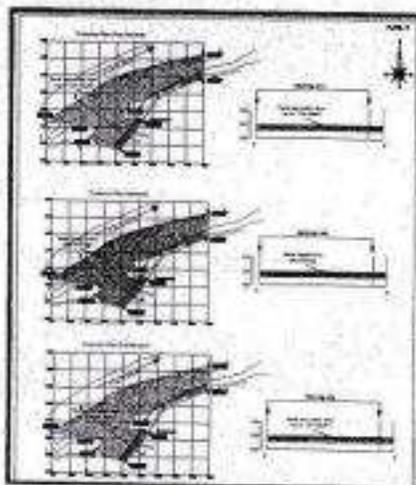
ponding effect and after first layer is excavated, the process will be repeated for the next layers.

YEAR-WISE PRODUCTION PROGRAMME

Previous year water level regime monitoring season of river bed is observed. The water level fluctuation in the river bed is from 0.0 to 2.00m. It means the water level 0.0 to 1.0m describes a monsoon season (July-September) where water covers the whole riverbed and flows almost uniformly throughout the river course. In case of river sand bed of about 1.5m water level define the post monsoon season (October to December) in which water level drops and part of river bed exposed/dried in certain part of river channel or sand mine spot due to difference in contour elevation as well as replenished sand. In case of river having about 2.0 m water level describes pre-monsoon season (from March to mid of June).

During post monsoon (October to February) mining will be carried out in layers of 1 meter depth for maintaining the river bed water level regime. (Plate No.6-1)

During pre-monsoon (March to June) mining will be carried out in layers of 1 meter depth for maintaining the river bed water level regime. (Plate No.6-3)
 No bench can be maintained in river sand hence bench wise mining cannot be proposed.



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Nilesh Laxmanrao Maske
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MINING PLAN OF RIVER BED SAND MINE
 Area - 18.230 Ha. on Sindh River, Village-Dhaur,
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Due to continues accumulation of sand in the area during rainy season, there will not be much depletion in the reserve of sand, hence reserve is likely to be remain same every year and in future also. The Lease period of 3 years has taken as per the provisions of rule 9 of Madhya Pradesh Sand (Mining, Transportation, Storage and Trading) Rule, 2019. Accordingly, three years production plan can be envied as below:

Year wise production

Year	Area in m ²	Depth in (meter)	Geological Reserve in cubic meter (m ³)	Removal sand Depth in (meter)	Proposed Production in cubic meter (m ³)
1 st year	98400	2.0m	196800	1.0 m	54690
2 nd year	98400	2.0m	196800	1.0 m	54690
3 rd Year	98400	2.0m	196800	1.0 m	54690

Thus from measured sand reserve of about 196800 cubic meter only 54690 cubic meter sand per year will be viably extracted without disturbing and effecting the flow course of water level. To achieve the desired production, it is proposed to adopt both manual as well as Semi Mechanized methods as per demand-supply during the three year mining plan period, the following machinery is proposed to be deployed for sand mining area subjected to environment conditions. In absence of environmental approval for semi mechanization only manual method shall be used. The proposed method of removal of sand is described below: -

I. Manual Method of Mining

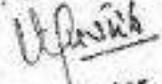
In manual method of mining the extraction of sand will be carried out manually with the help of labors through spade adopting a system of shallow pit in sand. No bench can be maintained in river sand hence bench wise mining cannot be proposed. The excavated sand will be loaded into trucks/tractors manually and transport to the stacking place. The approach road up to the working site and ramp will be made for the smooth shipment of sand from the site.

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 Director
 Geology & Mining
 Madhya Pradesh

MINING PLAN OF RIVER BED SAND MINE
Area - 18.230 Ha. on Sindh River, Village-Dhour,
Tehsil-Mihona, District - Bhind (M.P.)

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II. Semi-Mechanized Method of Mining

In Semi-Mechanized method of mining the extraction of sand will be carried out with the combination of both machineries as well as manpower. The area allotted is for a period of 3 years. Allotted area consists of 18.230 ha. Mining will be done with leaving safety distance from bank and stream for river bed around the applied area. The river sand to be won from river bank will be exploited and it will be simultaneously reclaimed by replenished river sand brought out during monsoon period. The river sand will be excavated by light weight excavators & it will be directly loaded into tippers and also the river sand will be loaded into conveyor and it will be loaded directly into trucks at outside of the river bed for dispatch to consumers. There is no need for drilling & blasting as sand is soft. Therefore, Environment and Ecology of the area remains undisturbed. The mining will be for a thickness of 1.0 m only. The workings will be restricted within the allotted as per the description report given by Mining Department. Mining activities will be carried out in a manner so that there is no obstruction to the flow of water. Roads in the allotted area for the movement of loaded trippers/trucks will not require slopes more than 1 in 20. However, movement of trippers/ trucks after river sand loading will be through approach roads connecting to main roads. No processing of river sand will be done.

- Mining will be confined within central 3/4th width of the river. This will prevent collapse of bank and erosion.
- It will be done leaving a safety zone of total of 1/4th of the width of the river from the banks for bank protection.
- Excavated area will be replenished naturally due to sediment inflow from the catchment area.

The maximum depth of sand quarrying in the river bed shall not exceed 1.0 meters, measured from the un-mined bed level at any point of time or the water table whichever is less.

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MINING PLAN OF RIVER BED SAND MINE
Area - 18.239 Ha. on Sindh River, Village-Dhour,
Tehsil-Mihona, District -Bhind (M.P.)

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Details of mining machinery to be deployed and the detail specifications

Following equipment is proposed to be deployed for the desired production.

S. No.	Machine	No's			Capacity
		Min	Max	Stand by	
1	Light weighted Excavator	2	6	1	2 m ³
2	Dumper / Trucks	2	6	1	18 tons
3	Tractor Trolley	As per requirement			4 tons
4	Belt Conveyor	As per requirement			100Ton/hr
5	Light Vehicles	As per requirement			--

Stand by machinery to be used in case of any breakdown.

Details of Excavator to be deployed for excavating and loading sand-

S. No	Description	Value
1	Bucket capacity of the Excavator	2.0 Cum
2	Proposed production per day (54690Cum/ 240 Days)	228 Cum/ Day
3	No of shift per day	One
4	Effective working hour per shift (75% of 8 Hours)	6 Hours
5	Bucket fill factor	0.75
7	Average loading by Excavator per pass (2 Cum x 0.75)	1.5 Cum
8	Time required per pass	3 Minute
9	Average sand handling by Excavator per shift [1.5 Cum x (60 Minute/ 3 Minute) x 6 Hour]	180 Cum
10	No of Excavator required in one shift (228 Cum/ 180 Cum)	2 No.

The proposed annual production is 54690 cum but as per the demand-supply, per day production may be vary from 228 cum to 600 cum and the number of excavator may vary from 2 to 6.

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MINING PLAN OF RIVER BED SAND MINE
 Area - 18.230 Ha. on Sindh River, Village-Dhour,
 Tehsil-Mihona, District -Bhind (M.P.)

Hauling of excavated sand from mines

The no of dumpers required for transportation of sand has been calculated below: -

1. Maximum sand excavated in a shift $54690/240=228 \text{ m}^3$
2. No of effective working hours in a shift - 6
3. No of trips by 1 dumper in one hours -2
4. No of trips by one dumper in a shift $-6 \times 2=12$
5. Total sand transported by one dumper in a shift $12 \times 10=120 \text{ m}^3$
6. No of dumpers required $228/120=1.9$ or say 2
7. No of spare Dumper -1
8. Total Nos. of Dumpers required $1+2=3$


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Hence, it has been proposed to deploy minimum 2 no's + 1 no (standby) dumpers each of 10 Cum capacity for hauling excavated sand of 228 Cum in one shift. The proposed annual production is 54690 cum but as per the demand-supply, per day production may vary from 228 cum to 600 cum and the number of excavator may vary from 2 to 6 no's.

Code of practice for use of heavy earth moving machinery: -

Shovel/ excavator

1. Shovel/ excavator will be provided with efficient warning devices, front & rear lights and efficient brakes.
2. Shovel/ excavator will be under the charge of a competent person.
3. No person other than the operator or his helper if any will ride on the excavator or even enter the excavator's cabin.
4. No person will be permitted to ride in the bucket of a Shovel/ excavator.

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 Nitesh Lakshmanrao Maske
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5. No inflammable material will be stored in the excavator housing or cab.
6. Shovel/ excavator dippers will be lowered to the ground during greasing operation.
7. When a Shovel/ excavator is to be moved from one point to another its boom shall be kept in strict alignment with direction of travel while the bucket/ dipper shall be held above the ground.
8. No Shovel/ excavator will be operated in the position where any part of the machines, suspended loads or lines are brought closer than 3 m to the exposed high voltage line.
9. Every movement of a Shovel/ excavator shall be preceded by warning signals.
10. When not in use, the Shovel/ excavator will be moved to and stood on stable ground, the bucket shall be kept resting on stable ground and will never be left hanging.
11. The Shovel/ excavator will be so spaced that there will be no danger of accident from flying & falling objects.
12. Safety appliances, booms will be examined thoroughly once in a year.
13. Emergency switches, safety limit switches will be examined and tested once in four months.
14. All brakes will be tested for their operation worthiness once in a week.
15. The following signboards will be carried in and around the machine: -

(i) "Warning— Do Not Enter the Working Range of the Machine".

(ii) "Lubricating Prohibited While the Machine in Running Condition".

CONVEYOR BELT

Before starting of conveyor hooter will alarms to alert nearby workers Ensure proper warning/ Alarm system before starting of any conveyor with minimum 30 second delay.

1. Do not wear loose clothing near the conveyor belt
2. Do not put your hands on a moving conveyor belt.

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Nilesh L. Manrao Maske
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MINING PLAN OF RIVER BED SAND MINE
*Area - 18.230 Ha. on Sindh River, Village-Dhaur,
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3. Stop the conveyor belt, when it is empty. Never stop the belt in load.
4. Do the positive isolation of all the electrical power sources of conveyor system.
5. A conveyor shall be used to transport only material it is capable of handling safely.

Insure the 'OK' condition of pull cord and emergency stop switch of the conveyor belt.

Duties of Shovel/ excavator operator: -

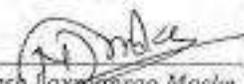
At the commencement of every shift the operator will personally inspect and test the machine, paying special attention to the following details: -

- i. The brakes and every warning device are in working order.
- ii. Lights are in working order.
- iii. The operator will neither take out the machine for work nor will he work the machine unless he is satisfied that it is mechanically shown and in efficient working order.
- iv. The operator will maintain a record of every inspection made in a bond paged book, kept for the purpose and shall sign every entry made their in.
- v. The operator will keep the cab window clean so as to ensure clear vision at all times.
- vi. The operator will not operate the machine when persons are in such proximity as to be endangered.
- vii. Before leaving the machine, the operator will lower the bucket to the ground.
- viii. The operator will not leave his machine during the shift. Whenever, he finishes his work, he will hand over the machine to his relief or lock the excavators cab.

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 Nilesb. Jayantirao Maske
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*MINING PLAN OF RIVER RED SAND MINE
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- ix. The operator will not allow any unauthorized person to ride on the machine.

Dumper: -

- i. Every dumper will be provided with efficient brakes.
- ii. Efficient audible warning devices will be provided with the dumpers.
- iii. The dumper, if required to work after daylight hours, efficient headlights and taillights will be used.
- iv. Every dumper will be under the charge of a competent person, authorized in writing by the manager.
- v. No person, other than the driver or his helper, if any, will ride on a dumper.
- vi. No person will be permitted to ride in the running board of a dumper.
- vii. The loaded dumpers will not be reversed on gradients.
- viii. Sufficient stop blocks will be provided at every tipping point and these will be used on every occasion when material is dumped.
- ix. Standard traffic rules shall be adopted and followed during movement of all dumpers. They shall be prominently displayed at relevant places in the opencast workings and haulm roads.
- x. When not in use, every dumper will be moved to and stood on proper parking places.
- xi. No person will be permitted to work on a chassis of a dumper, with the body in rest position, until after the dumper body has been securely blocked in position.
- xii. The mechanical wised mechanism will not be depended upon to whole the body of a dumper in a rest position.

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*MINING PLAN OF RIVER BED SAND MINE
Area - 18.230 Ha. on Sindh River, Village-Dhoor,
Tehsil-Mihona, District - Bhind (M.P.)*

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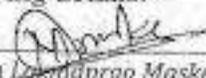
- xiii. No unauthorized person will be permitted to enter or remain in any turning points.
- xiv. While inflating tyres, suitable protective cages shall be used.
- xv. Tyres will never be inflated by sitting either in the front or on the top of the Same.
- xvi. While the vehicle is being loaded / unloaded on gradient, the same will be secured stationary by the parking brake, and other means suitably designed stopper block, which could be placed below the tyres.
- xvii. At least once in every two weeks the brakes of every dumper will be tested as below: -
- a) Service Brake test: - The brake will be tested on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within the specified distance when the brake is applied.
 - b) Parking brake test: - The parking brake shall be capable to hold the vehicle when it is fully loaded and placed at the maximum gradient. Maximum gradient of the roadway which is permitted only for a period of at least 10 minutes.
 - c) A record of such test will be maintained in a bound paged book and will be signed by the competent person carrying out the test. These records will be counter signed by the engineer and manager.
 - d) All vehicles shall be tested and examined once at least in every 6 months.
 - e) notice shall be displayed outside every vehicle that "No Unauthorized Travelling Allowed".

Duties of dumper operators: -

At the commencement of every shift, the operator shall personally inspect and test the machine, paying special attention to the following details: -

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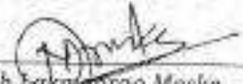
*MINING PLAN OF RIVER BED SAND MINE
Area - 18.230 Ha, on Sindh River, Village-Dhaur,
Tehsil-Mihona, District - Bhind (M.P.)*

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- i. Tyre pressure, brakes, horn and the Lights are in working order.
- ii. The driver will neither take out the machine for work nor will he work the machine unless he is satisfied that it is mechanically shown and in efficient working order.
- iii. The driver will maintain a record of every inspection made in a bound paged book, kept for the purpose and shall sign every entry made there in.
- iv. The driver will keep the cab window clean so to ensure clear vision at all times.
- v. Driver will ensure that the gear is in neutral position before stopping the engine. He will park the vehicle: -
 - (a) In reverse gear, on level roads and down gradients.
 - (b) In low gear, on up gradients.
- vi. The driver will negotiate downhill gradients in low gear, so that minimum of braking is required.
- vii. The driver will not drive too fast, avoid distractions and drive defensively.
- viii. Before crossing a road / railway line he will reduce his speed looking both directions along the road or railway line and will proceed across the road or line only if it is safe to do so.
- ix. The driver will not operate the dumper in reverse unless he has a clear view of the area behind the vehicle.
- x. The driver will see that: -
 - a) The vehicle is not overloaded.
 - b) The material is not loaded in a dumper so as to project horizontally beyond the sides of its body.

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MINING PLAN OF RIVER BED SAND MINE
Area - 18.230 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)

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- xi. The driver will not allow any unauthorized person to ride on the vehicle.
- xii. When there is a poor visibility, the speed of a vehicle will be restricted in a manner that the braking distance is maintained shorter the distance of visibility.

The driver will not leave his machine during the shift. When he finishes his work, he will hand over the machine to his reliever or lock the excavators cab.

Duties of conveyor belt

- 1 Conveyors are able to transport materials from one level to another, which done by human labors.
- 2 They can be installed almost any where and are much safer than any other to move materials.
- 3 They can moves loads of all shapes sizes and weights, also many have advanced safety features that help prevent accidents.

Haulage and Transporting:

Mostly trucks/ tippers and tractors will be used for transportation of loadable sand from the area to consumers. Here trucks are considered for calculation:

1	Production during a year (taking 240 days of working leaving rainy season)	54690 m ³
2	Removal of sand per day	227.88 m ³
3	Capacity per truck	10 m ³
4	One truck can carry (as safety measures)	9m ³
5	Nos. of trips required per day (228/ 9 =25.33)	About 26 trips

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*MINING PLAN OF RIVER BED SAND MINE
Area - 19.230 Ha. on Steadh River, Village-Dhaur,
Tehsil-Mihona, District - Bhind (M.P.)*

CHAPTER- 6

MANPOWER DEPLOYMENT

1. Manual Method of Mining

Proposed production per day = 228 cum/day
51690
(Cum/ 240 Days)

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No of shift per day = 01

Totals numbers of Labours required in one shift = $228/8 = 29$

(OMS is considers as a Scum approx.)

Unskilled 29 labors (Tentative) will be required for loading tractors/ trucks and skilled 2 person required for supervision purpose.

(Note: - OMS is considered 8 Cum)

2. Semi-Mechanized Method of Mining

Man power will be about 14 persons as per the details given below:

S. No.	Category	Numbers
1	Supervisory Staff	02
2	Semi-Skilled Personnel	04
3	Unskilled	8

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MINING PLAN OF RIVER BED SAND MINE
 Area - 18,230 Ha. on Sindh River, Village-Dhaur,
 Tehsil-Mihona, District - Bhind (M.P.)

CHAPTER- 7

USE OF MINERAL

Describe the utilization of mineral and type of industry.

Sand so extracted will be sold locally as building material. It is usually mixed with cement and other ingredients to create mortar for building. It is also used in bricks industry.

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CHAPTER-8

WASTE DISPOSAL ARRANGEMENTS

No waste material will be generated hence waste disposal arrangements are not required.

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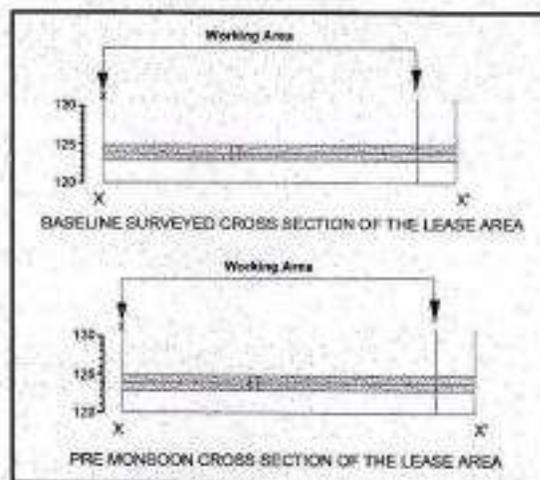
*MINING PLAN OF RIVER BED SAND MINE
Area - 18.230 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District - Bhind (M.P.)*

CHAPTER-9
RECLAMATION PLAN

Mine reclamation is the process of restoring land that has been mined to a natural or economically usable state. Although the process of mine reclamation occurs once mining is completed, the planning of mine reclamation activities occurs prior to a mine being permitted or started. Mining reclamation is a regular part of mining practices which mitigates the environmental effect of mining.

The following points for reclamation plan has been prepared as per the Sustainable Sand Mining Management Guidelines 2016.

The baseline profile of existing condition has been taken across the sand mine bed.



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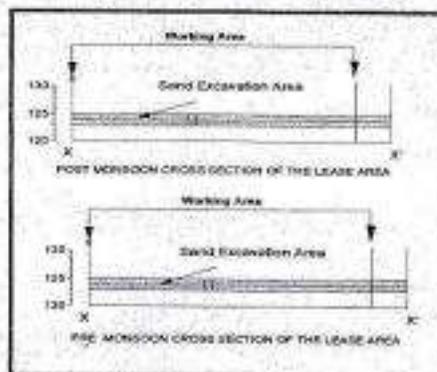
The vertical section of sand mine is being shown to differentiate the existing profile and proposed excavation plan of mining. In addition, the mining activity have been proposed above sand water level.

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[27]

Nilesh
Nilesh Lakshmanrao Maske
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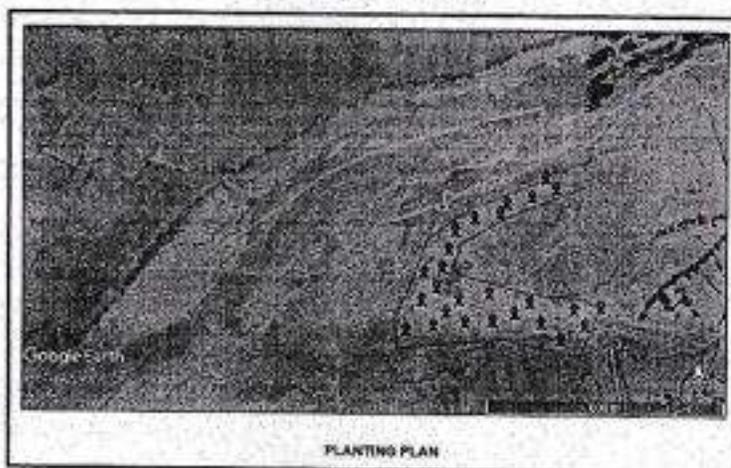
MINING PLAN OF RIVER BED SAND MINE
 Area - 18.230 Ha. on Sindh River, Village-Dhaur,
 Tehsil-Mihona, District -Bhind (M.P.)



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The cross-section of the replenished bar expected to be same as the baseline data taken prior to execution of sand mining. This is solely depend on the annual rainfall throughout the upstream side of the sand mine area.

Plantation will be carried preferably on the river bank and along the road used for transportation or the area proposed by the Gram Panchayat after permission of land owner in case of private land.



The removal of sand from the river bed only, without disturbing the water flow or the water level in the river under study. Sindh River is a perennial source of water.

The sand removed from the area will be automatically accumulated / filled up during rainy season.

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[28]

(Signature)
 Nilesch Laxmanrap Maske
 RQP/DGMM/206/2019

*MINING PLAN OF RIVER BED SAND MINE
Area - 15.230 Ha. on Sindh River, Village-Dhour,
Tehsi-Mihona, District - Bhind (M.P.)*

This is an automatic natural activity hence special plan for reclamation of the area is not required.

The monitoring of plantation shall be done on quarterly basis and dead saplings shall be replaced by new saplings. Water sprinkling shall be done every day in the evening time. Tree guard shall be provided as much as possible.

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[29]


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*MINING PLAN OF RIVER BED SAND MINE
Area - 18.230 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District-Bhind (M.P.)*

CHAPTER-10

Mine Closure Plan

The Progressive Mine Closure Plan is being submitted under MPMMR 1996 amended rule 42 J.

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Method of Mining:

The removal of sand will be done by manually through local labors and its transportation will be through trucks/ tippers/tractors. The approach road up to the working site and ramp will be made for the smooth shipment of sand from the site. During a year about **54690** cubic meter of sand will only be removed.

Reasons for closure:

Not applicable as the sand removed from the area will be automatically accumulated / filled up during rainy season.

Hence detailed mine closure plan is not required.

Statutory Obligation:

Any legal statutory obligations from State Government, Mineral Resource Department, Ministry of Environment & Forest, State and Central Pollution Control Board or by any other Govt. Organization will be implemented.

Closure Plan Preparation:

Applicant

M/s. Power Mech Projects Limited

Authorized Person - Shri Krishna Praveen Kota

RQP:

Nilesh Laxmanrao Maske,

RQP No. RQP/DGMMP/206/2019

Lessee/Applicant
M/s. Power Mech Projects Limited

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Nilesh Laxmanrao Maske
RQP/DGMMP/206/2019

*MINING PLAN OF RIVER BED SAND MINE
Area - 18,230 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District - Bhind (M.P.)*

Mine Description

Geology: Please refer chapter 3.0 of the mining plan.

Reserves: Please refer chapter 4.0 of the mining plan.

Infrastructure:

Statutory Buildings will be built of temporary structures, which can be dismantled easily and sold as scrap at the final stage of closure.

Mine Machinery:

Please refer chapter 5.0 of the mining plan.

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Disaster Management & Risk Assessment:

No high risk accidents are anticipated, as the project is an open cast manually mining operation in a fairly stable area and free from land subsidence, earthquake etc. no tailing dam is proposed and risks associated with it will not come into picture.

However, in case anything happens then the designated Mines Manager will take care and manage the situation. A communication and transport facility will be provided by the lease owner at their disposal which will help in evacuating persons involved in any accidents.

Care and maintenance during temporary discontinuance:

During such time, the area will be fenced and temporary staff will be arranged for taking care and maintenance

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MINING PLAN OF RIVER BED SAND MINE
Area - 18.230 Ha, on Sindh River, Village-Dhaur,
Tehsil-Mihona, District - Bhind (M.P.)

CHAPTER-11

ANY OTHERS RELEVANT INFORMATION

No other relevant information is required.

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Applicant



Signature of authorized person

M/s. Power Mech Projects Limited

Lessee/Applicant
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*MINING PLAN OF RIVER BED SAND MINE
Area – 18.230 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District –Bhind (M.P.)*

ENVIRONMENT MANAGEMENT PLAN

OF

DHAUR-1 SAND QUARRY

Area – 18.230 Ha, Khasra No 1,2,12,45,67

Village Dhaur, Tehsil Mihona,

District Bhind, Madhya Pradesh

APPLICANT

POWER MECH PROJECT LIMITED

**AUTHORISED PERSON - SHRI KRISHNA PRAVEEN KOTA
PLOT NO - 77 JUBLI ENCLAVE, BEHIND HITEX, MADHPUR
HYDERABAD - 500081**

PREPARED BY

NILESH LAXMANRAO MASKE

**RECOGNIZED QUALIFIED PERSON
(REGD. NO. RQP/DGMMP/206/2019)**

**BHOOMI ENVIROTECH PVT LTD
E7/133 R.K. TOWER, LLR SOCIETY ARERA COLONY,
BHOPAL (MADHYA PRADESH)-462039
Email – info.bhoomienvirotech@gmail.com, Phone No. 6232872151**

*Lessee/Applicant
M/s. Power Mech Projects Limited*

[33]

*Nilesh Laxmanrao Maske
RQP/DGMMP/206/2019*

MINING PLAN OF RIVER BED SAND MINE
 Area - 18.230 Ha. on Sindh River, Village-Dhaur,
 Tehsil-Mihona, District -Bhind (M.P.)

ENVIRONMENT MANAGEMENT PLAN

The environment management plan is a complete package of impact mitigations, waste minimisation, management and institutional measures to be taken during implementation and operation of mining to eliminate the adverse environmental impacts or to reduce them to the acceptable level.

The environmental features which are likely to be affected by mining activities are land use, topography, drainage pattern, soil, air quality, water resources and water quality, ecology and human health.

All the above mentioned features are addressed in this plan to ensure the sustainable development and judicious utilisation of non-renewable resources with keeping the pollution level within permissible assimilative limit. The details are summarising below:

1. Salient Features of Mining area:

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Name of Sand Mine	Dhaur-1 Sand Mine		
Village	Dhaur		
Gram Panchayat	Gram Panchayat Dhaur		
Khasra No.	1,2,12,45,67		
Area	18.230 ha		
Name of River/Nalla	Sindh River		
Tehsil	Mihona		
District	Bhind		
Bridge/Culvert	Not Present		
Anicut/Stop Dam/Dam	Not Present		
Other permanent structures	Not Present		
Latitude and Longitude of Sand Mine	A	26°15'24.97"N	78°49'3.74"E
	B	26°15'18.57"N	78°48'47.34"E
	C	26°15'16.68"N	78°48'51.94"E
	D	26°15'11.08"N	78°48'47.35"E
	E	26°15'13.36"N	78°48'41.21"E
	F	26°15'15.30"N	78°48'42.76"E
	G	26°15'16.02"N	78°48'32.00"E
	H	26°15'29.76"N	78°49'3.84"E
Width of the river of sand mine area	Downstream 300 m Upstream 500 m		
Minimum distance of mine area from the river bank	About 0 meter		
Width of the Sand Mine area	95 meter		

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MINING PLAN OF RIVER BED SAND MINE
 Area - 18.230 Ha. on Sindh River, Village-Dhaur,
 Tehsil-Mihona, District-Bhind (M.P.)

Length of the Sand Mine area	830 meter
Thickness of the Sand in Mine area	2.0
Water level of Sand Mine area	1.0 m to 2.0 m
Proposed depth of mining	Average 1.0m
Proposed production	54690 m ³ of sand per year
State average daily employment and statutory personals	31 (Manually) 14 (Semi Mechanized)

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2. Human Settlement:

Nearest village Dhaur is present about 0.70 km from the lease area. No villages or human dwelling are within the mining lease area. So there will not be any need for re-settlement.

3. Land environment:

The proposed mining operations will only be confined to the mining area of 9.84 ha and it is not going to affect the surrounding areas. Mining will be carried out both semi mechanized and manually through local labors adopting a system of shallow pit in sand. The depth of working will be restricted to 1.0 m during post monsoon & pre-monsoon. The method of mining will be open cast. No bench can be maintained in river sand hence bench wise mining cannot be proposed. Due to continues accumulation of sand in the area during rainy season, there will not be much depletion in the reserve of sand, hence reserve is likely to be remain same every year and in future also.

4. Air Environment:

Mining of sand does not have any activity which becomes the source of air pollution. Only vehicles used for transportation purpose may cause moderate emissions, within the permissible norm of limit. Haulage road also generate dust due to movement of transport vehicles.

1. Development of green belt along the river bank and approach road.
2. Grading of haul roads, service roads time to time, to remove the accumulated dusty materials.

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*MINING PLAN OF RIVER BED SAND MINE
Area - 18.230 Ha. on Sindh River, Village-Dhaar,
Tehsil-Mihona, District - Bhind (M.P.)*

3. The approach road to site of mining area from the nearest public road for the transportation of raw material/final products must be paved or hard surfaced.
4. Active haul road inside the works should be adequately wetted with water.
5. Wheel cleaning facilities should be provided, for delivery trucks/tractors leaving the works for the removal of mud.

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5. Water Environment:

Likely impact of mine on water table

The depth of working will be restricted to 1.0 m during post monsoon and pre-monsoon from the surface without disturb the water level. Water will not be used for any processing applications in the present mining area. Hence, there is no question of effluent generation. The water will be used only for sprinkling on haul roads, dust suppression purposes at loading, afforestation purpose and domestic use like washing/drinking etc.

Details of modification/diversion of natural drainage system /Obstruction of water channels and measures taken

No modification / diversion are required.

Measures taken for minimizing silting and contamination of water

Not required.

Top Soil Management:

Not required.

Tailing Dam Management:

Not required.

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*MINING PLAN OF RIVER BED SAND MINE
Area - 18.230 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mithana, District - Bhind (M.P.)*

Requirement of water for Mining operations

Water is not required in sand mining. Although small quantity of water is required for drinking and dust suppression purpose which will be meet out from the bore well/river nearby.

Source of water

Not required in sand mining

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6. Noise & Vibration:

No generation of noise and vibration as it is a sand mining project. Transport vehicle may generate noise which will be within the permissible norm of limit.

Storage of explosive (like capacity and type of explosive magazine)

Not applicable.

7. Human Environment:

The contributing factors that affect the health of people are dust, gaseous pollutants, noise in the mine. These are categorized as occupational hazards. The various mining operations like loading/unloading and vehicle movement involve risks and will have to be performed with safety norms. First -Aid kit and emergency medicines will be kept at mining site.

Social Infrastructure

It is expected that the project will lead to much needed employment opportunities in the villages which will contribute to the socio-economic development of this area.

Rehabilitation and Resettlement (R & R) Plan

Not required as the area is away from village and free from rehabilitation.

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MINING PLAN OF RIVER BED SAND MINE
 Area - 18.230 Ha. on Sindh River, Village-Dhaur,
 Tehsil-Mihona, District -Bhind (M.P.)

Aforestation Program

Total no. of trees to be Planted:- 1000			
Phase	Name of Trees	No. of Plants to be Planted	Location
1st Year	Bargad, Sissoo, Pipal, Neem, Kadam, Mango, Amla, Mahua	500	Approach road -200 nos upto 200 m both sides of approach road from mine area. Along the river bank-200 nos Dhaur Village area- 100 nos in village area like school premises, Aanganwadi, Panchayat bhawan and village road where suitable space is available for plantation.
2nd Year	Bargad, Sissoo, Pipal, Neem, Kadam, Mango, Amla, Mahua	500	Approach road -200 nos upto 200 m both sides of approach road from mine area. Along the river bank-200 nos Village area- 100 nos in village area like school premises, Aanganwadi, Panchayat bhawan and village road where suitable space is available for plantation.

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Sewerage system

In view of the personals engaged in the project the sewerage system will be developed with required numbers of wash room/toilet nearby the quarry area. This may avoid polluting the land / water / air of the area.

Environmental monitoring:

To assess the prevailing quality of the air, water, noise etc. a regular monitoring of these parameters will be made to arrive at improvement/ protection measures.

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 Nitesh Taxmanrao Maske
 RQP/DGMMP/206/2019

*Mining Plan of River Bed Sand Mine
Area - 18.236 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District - Bhind (M.P.)*

ANNUAL CSR COST

Sr. No.	Particulars	Cost to be incurred (in Rs/year)
1	Distribution of Study material (Book, Copy etc.) and school uniform for poor students	1,00,000.00
2	Medical assistance on regular basis/periodical check up of health of workers engaged in the mine and also to the villagers of nearby village	
3	Provide bore well for drinking water with over head tank facility and toilets to nearby villages	

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Signature

Project Proponent



Signature

Recognized Qualified Person

Lessee/Applicant
M/s. Power Mech Projects Limited

[39]

Nilesh Laxmanrao Maske
RQP/DGMMP/206/2019

*MINING PLAN OF RIVER BED SAND MINE
Area - 18.230 Ha. on Sindh River, Village-Dhour,
Tehsil-Mihona, District -Bhind (M.P.)*

THE REPLENISHMENT STUDY OF RIVER SAND

DHAUR-1 SAND QUARRY

Area – 18.230 Ha, Khasra No 1,2,12,45,67

Village Dhour, Tehsil Mihona,

District Bhind, Madhya Pradesh

APPLICANT

POWER MECH PROJECT LIMITED

**AUTHORISED PERSON - SHRI KRISHNA PRAVEEN KOTA
PLOT NO - 77 JUBLI ENCLAVE, BEHIND HITEX, MADHPUR
HYDERABAD - 500081**

PREPARED BY

NILESH LAXMANRAO MASKE

**RECOGNIZED QUALIFIED PERSON
(REGD. NO. RQP/DGMMP/206/2019)**

**BHOOMI ENVIROTECH PVT LTD
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**Nilesh Laxmanrao Maske
RQP/DGMMP/206/2019**

*MINING PLAN OF RIVER BED SAND MINE
Area - 18,230 Ha. on Sindh River, Village-Dhaur,
Tehsil-Milsons, District -Bhind (M.P.)*

REPLENISHMENT STUDY

The River Replenishment are studied on following parameters:

- i) **Place of origin, Catchment area, Tributaries, General profile of river stream:**

Sindh River

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The Sindh River is the biggest river flowing in the Malwa region of Madhya Pradesh state. It originates on the Malwa Plateau in Vidisha district and flows north-northeast through the districts of Guna, Ashoknagar, Shivpuri, Datia, Gwalior and Bhind in Madhya Pradesh to join Yamuna river in Etawah district in Uttar Pradesh, just after the confluence of the Chambal river with the Yamuna river. It plays a major role in the irrigation system of the state.

The total length of the river is 470 km. out of which 461 km are in Madhya Pradesh and about 9 km are in Uttar Pradesh. The major tributaries of Sindh River are Kunwari, Pabuj, Parbati and Mahuar.

Total catchment area of the river in Madhya Pradesh is 26699 km². Sindh River comes in Kunwari sindh sub-sub basin.

The major part of catchment area of Sindh River covers Deccan trap in Vidhisha and Guna district, Bundelkhand Gneiss Complex in Datia District and Alluvium of Quaternary age in Bhind district. Bundelkhand Gneiss Complex consists of Pink granites, grey granites, Quartz reefs and mafic dykes with xenolithic older gneisses and metasedimentary enclaves. The alluvial formation covers the major part of the bhind district. Thickness varies from 70 to 250m and resting over the Vindhyan & Archaeans rocks. Alluvium consists of clay, sand & gravels. The thickness of the clay overburden generally decreases towards north. Thickness of sand and gravel aquifers vary from 3 to 17 m. The thickness of the overburden more than 60 m is occurring in south of Mehgaon. These formations of the catchment area are much favorable for the formation of sand.

ii) Geology / Lithostratigraphy:

Bhind district situated in the northern parts of Madhya Pradesh covers an area of about 4459 sq km. It falls in the Survey of India degree sheet numbers 54J, K and N between latitudes 25°54' to 26°48' N and longitudes 78°12' to 79°08' E. It is bounded by Agra district, U.P. on the north, Etawah and Jalaun district of U.P. on the east, Gwalior and Datia districts on the southwest and Morena district on the west. Bhind town is the district the southwest and Morena district on the

Lessee/Applicant
M/s. Power Mech Projects Limited

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Nilesh Laxman Maske
RQP/DGMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
*Area – 18.230 Ha. on Sindh River, Village-Dhour,
 Tehsil-Mihona, District -Bhind (M.P.)*

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west. Bhind town is the district headquarters and Gohad, Mahgawan, Mihona, Gormumri, Machchand and Daboh are other important places in the district. Bhind is well connected by a network of all weather roads with adjacent district headquarters as well as all other towns in the district. Bhind is connected by the Gwalior-Bhind 0.61m gauge section line of Central Railway.

The oldest rocks exposed in the district belong to Gwalior Group of Palaeo-Meso Proterozoic age (1800 m.y.) Classified into Singhpur, Sitla, Sithauli and Biraoli Formations. The Singhpur formation comprises sandstone with shale and conglomerate at the bottom. The Sitla Sithauli and Biraoli formations are essentially argillaceous comprising ferruginous shale, green shale with interbeds of Jasper, Chert, Hematites and bands of stromatolitic limestone. Sill of doleritic composition occurs within the Biraoli Formation in the southwestern part, about 2 km southwest of Guhisar. All these formation are exposed in the southern part. The Kaimur Group of Vindhyan Supergroup of Neo Proterozoic are compresses of sandstone with minor shale bands, and is exposed in the south western part. Alluvium of Quaternary age (<1 M.Y.) occupies a major part of the district. It is classified into older and younger alluvium. The older alluvium is further classified into bands and Varanasi alluvium. The Banda alluvium comprising of silt, clay with quartzo-felspathic sand and ferruginous nodules at places is exposed on the southern bank of the Chambal River, western bank of Pahuj River, eastern bank of the Asad river and along both the bank of Kunwari Sindh and Besuli Rivers. The increase in width of river, meandering deformed river beds with changing roughness and rock bars etc. These conditions leads to overloading condition of stream and sand get deposited at convenient locations like river channel bends, escarpments, meanders, junction of other river etc.

iii) Climatic Data & Annual Precipitation:

The Climate of Bhind is characterized by general dryness, except during the south-west monsoon season. The year may be divided into 4 seasons. The winter season is from December to February is followed by the summer season from March to about middle of June. The period from Middle of June to about the end of September is the south-west monsoon season. October and November constitute the post-monsoon or retreating monsoon season.

In Bhind, there is little rainfall throughout the year. According to Köppen and Geiger, this climate is classified as BSh. The temperature here averages 25.8583. The rainfall here is around 790 per year.

Lessee/Applicant
 M/s. Power Mech Projects Limited

[42]


 Nitesh Dasmanrao Maske
 RQP/DGMMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
 Area - 18.230 Ha. on Sindh River, Village-Dhaur,
 Tehsil-Mihana, District-Bhind (M.P.)

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Annual Precipitation:

The average annual rainfall of Bhind is 668.3 mm. The spatial variation of the district is not too much. About 92% of the annual rainfall is received in the south-west monsoon months. On an average there are 33 rainy days in a year. The heaviest rainfall in the 24 hours recorded at any station in the district was 295.9mm at Bhind on 6th September, 1910.

iv) Erosion & Weathering :

Since the temperature variation during various seasons in a year is quite considerable high degree of weathering is likely to result. The rainfall being moderate, the potential of transportation of weathering material into the river is also moderate. Catchment area being an alluvium deposit it stands a good chance of getting weathered and eroded sand.

v) Sedimentation & Transportation: In the context of stream sediment is **inorganic** and **organic** material that is transported by, suspended in, or deposited by streams. Sediment load, which is the quantity of sediment transported by a stream, is a function of stream discharge, soil and land-cover features, weather conditions, land-use activities, and many other factors. Sediment load carried by streams and rivers can be composed either of fine materials, mostly silts and clays, or larger materials such as sand.

When a river erodes the eroded material becomes the river's load and the river will then transport this load through its course until it deposits the load. There are a few different ways that a river will transport load depending on how much energy the river has and how big the load is.

Physiographically, a large area of the district forms part of the vast older flood plain including in filled river beds with structural plain. Structural hills and valleys with denudational slope are restricted to the southwestern part. The area has a very gentle gradient towards northeast with highest elevation of 190m above msl in the southwestern part and the lowest of 149m in the northwestern part. The Chambal, Asad, Kunwari, Vesull, Sindh and Pahuj rivers drain the area. Ravin and gully area have developed along the course of rivers particularly on the flood plain including in -filled riverbed unit of fluvial geomorphic landform. It is characterized by a very fine network of rilles and gullies forming dendritic drainage network. The depth of dissection by gullies is more intense along the Chambal Rivers as compared to other rivers. The area of dissected land/bad land developed along Kunwari River forms a major watershed area.

Lessee/Applicant
 M/s. Power Mech Projects Limited

[43]

Nilesh Lokeshrao Maske
 RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
 Area - 18,230 Ha. on Sindh River, Village-Dhaur,
 Tehsil-Mihona, District - Dhind (M.P.)

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On the basis of the physiography and gradient of the basin area, the Sindh River transports large quantity of sediment load which replenish the sediment in the river in suitable places.

vi) Engineering Structures STOP DAM/ CHECK DAM/ BARRAGE/ HYDAL DAMS :

Man - made structures like stop dam / check dam / barrage / and hydle dams also affects the sand flow and act as check over the sand deposition in downstream area. As per Google map from origin to QL area such structure not constructed.

vii) Activity near river bank:

Any man made activity such as rock mining / trenching/channeling/canal etc. produce large quantity of fines of existing rocks with transports in river bed may deposited nearby the area in river course.

viii) Tributaries and its confluences:

stream may be 1st order to 3rd order, that to a streamlet to a major one, have a great impact on deposition of sand where some physiographic features are also have imperative role:

- a. Tributary / confluence
- b. Meanders
- c. Negative reliefs
- d. Slope / gradients

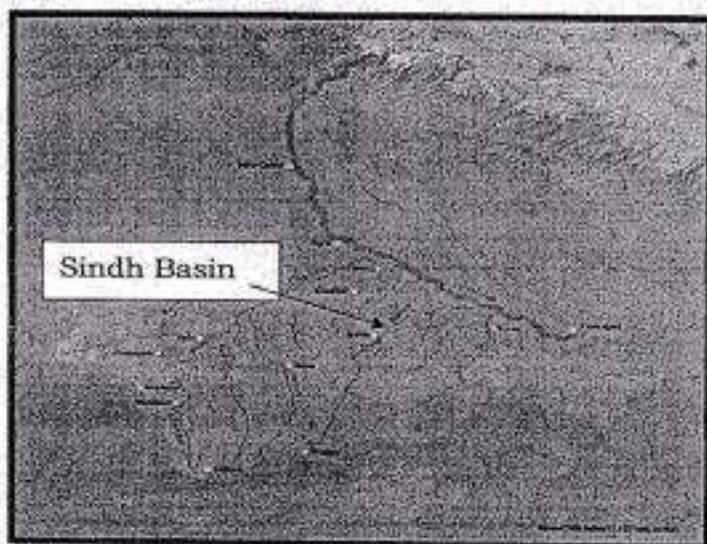


FIGURE - TRIBUTARIES OF YAMUNA RIVER

Lessee/Applicant
 M/s. Power Mech Projects Limited

[44]

Nilesh Laxmanrao Maske
 RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
Area - 18.230 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)

अनुमोदित
APPROVED

Annual Rainfall

The average annual rainfall of Bhind is 668.3 mm. The spatial variation of the district is not too much. About 92% of the annual rainfall is received in the south-west monsoon months. On an average there are 33 rainy days in a year.

Month-wise Rainfall Data of Bhind District of last five years

YEAR	JAN		FEB		MAR		APR		MAY		JUN		JUL		AUG		SEPT		OCT		NOV		DEC	
	R/P	MMF	R/P	MMF	R/P	MMF	R/P	MMF	R/P	MMF	R/P	MMF	R/P	MMF	R/P	MMF	R/P	MMF	R/P	MMF	R/P	MMF	R/P	MMF
2014	66.4	493	36.9	403	4.4	5	8.0	-180	0.0	-170	18.8	-64	56.3	-57	147.1	-44	123.9	-18	0.0	-69	0.0	-100	16.3	167
2015	39.1	139	5.3	-62	90.2	2046	3.9	100	0.0	-25	35.6	-36	201.1	-9	145.0	-45	27.2	-88	11.0	-72	0.0	-180	9.7	-18
2016	1.3	-30	0.4	-62	0.2	-62	0.0	-100	21.9	376	117.0	113	211.8	-4	185.6	-29	15.6	-79	10.9	-74	0.0	-100	0.0	-100
2017	27.9	148	0.0	-100	0.0	-68	0.0	-100	10.7	132	69.4	28	184.4	-17	86.3	-69	182.2	-20	0.0	-100	0.0	-100	1.6	15
2018	0.0	-160	13.4	-32	0.0	-100	0.0	-100	29.8	149	62.6	23	679.7	117	286.1	-43	220.3	58	0.0	-100	0.0	-100	1.0	-81

(Ref. [http://hydro.imd.gov.in/hydrometweb/\(S\(2pbqgbucid2rrmqdm5jrhz55\)\)/DistrictRainfall.aspx](http://hydro.imd.gov.in/hydrometweb/(S(2pbqgbucid2rrmqdm5jrhz55))/DistrictRainfall.aspx))

Reclamation Plan

Whole mining Lease area of Dhaur-1 Sand Quarry is 18.230 ha and mining will be done in the entire area excluding Ramp area and its periphery.

Maximum depth of mining is 1.0 m.

At final stage lease area is reclaimed by the river water in the rainy season and the quarry is fully covered by the mineral again. So that desired quantity of 54690 cum will be easily replenished over the granted area due to the above factors.

The proper concern is taken that no aquatic body or indirectly is affected by the mining activity

Replenishment of sand

The Mining Plan is prepared in such a way that the mine pit will be opened from downstream side in such fashion that they provides avenue for utmost deposition of sand. These pits would be reducing velocity of the water flow carrying sediments from upstream during monsoon to replenish the pits with sand. It is expected that this plan would lead for annual replenishment of extracted quantity of sand during the normal rains /monsoon. Average monsoon is about 668.3mm/year in Bhind District.

Consequence of replenishment

Based on the above grounds it is envisaged that the quantity extracted during premonsoon shall be replenished during monsoon. i. e, July to September every year provided strict compliance of

Lessee/Applicant
M/s. Power Mech Projects Limited

[45]

Nilesh Laxmanrao Maske
RQP/DGMMP/206/2019

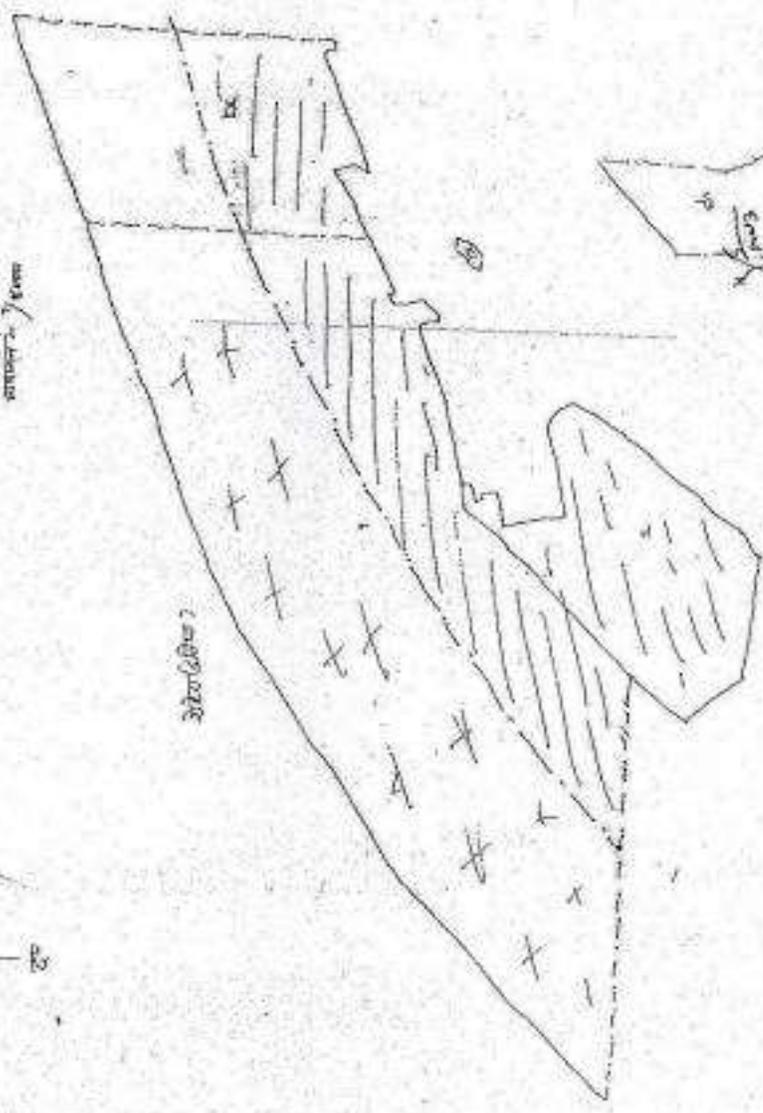
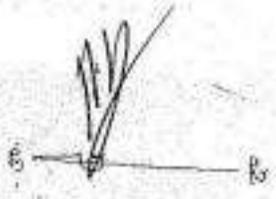
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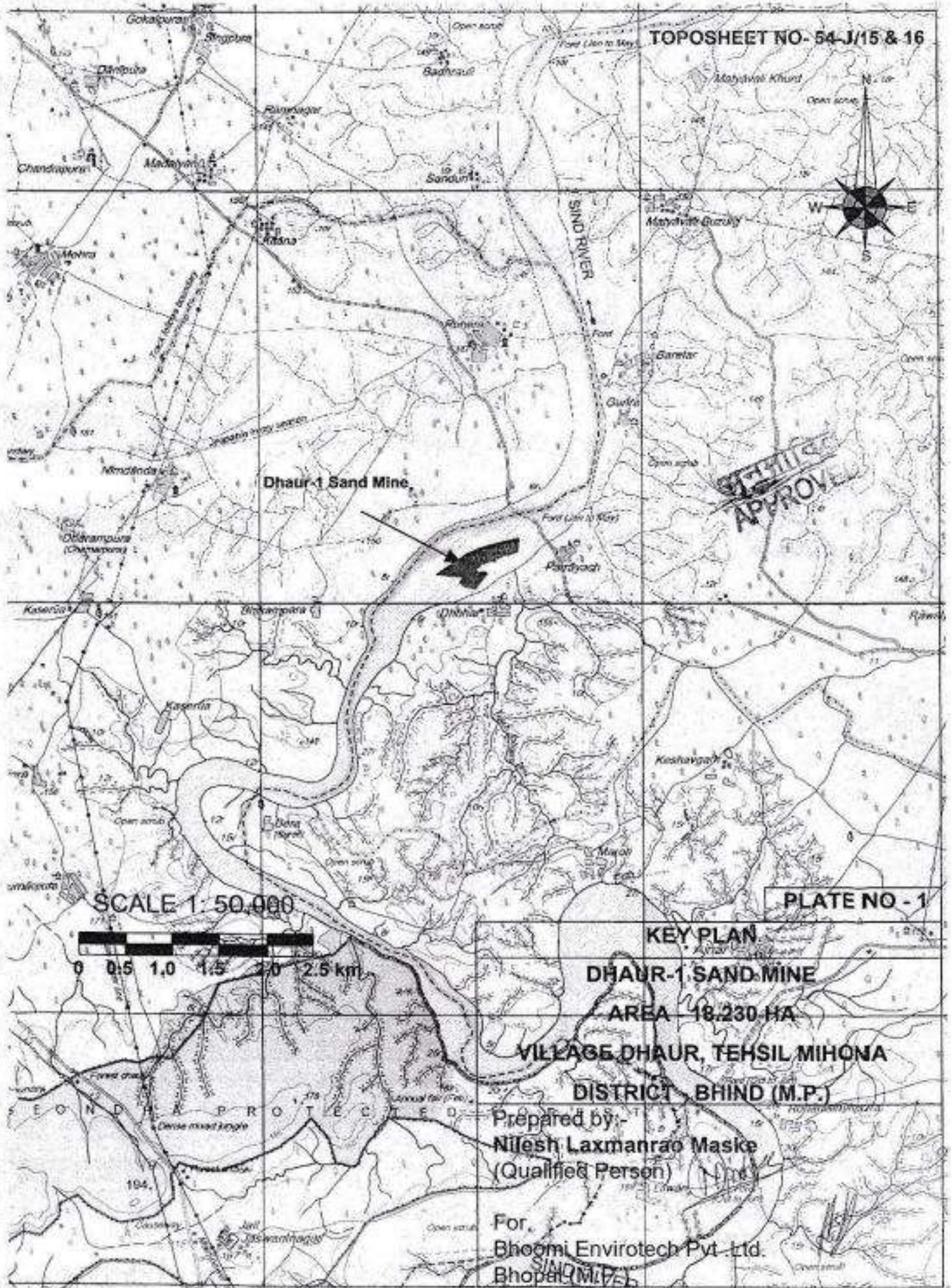
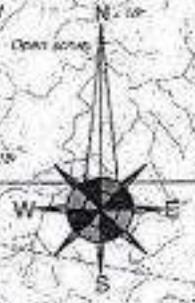
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श्री ५५५ नं० अ. २०१३
नवीन अड्डा
सिमा-सिमा
समाप्त-१०००

अड्डा



TOPOSHEET NO- 54-J/15 & 16



DHAUR-1 Sand Mine

APPROVED

SCALE 1: 50,000



PLATE NO - 1

KEY PLAN

DHAUR-1 SAND MINE

AREA 18,230 HA

VILLAGE DHAUR, TEHSIL MIHONA

DISTRICT BHIND (M.P.)

Prepared by:-
Nilesh Laxmanrao Maske
(Qualified Person)

For,
Bhoomi Envirotech Pvt Ltd.
Bhopal (M.P.)

SEONDHA PROTECTED

LOCATION MAP

DHAUR-1 SAND MINE

AREA - 18.230 HA

VILLAGE DHAUR, TEHSIL MIHONA

DISTRICT - BHIND (M.P.)
Not to Scale

NILESH LAXMANRAO MASKE
(Recognized Qualified Person)
BHOOMI ENVIROTECH PVT.LTD.
BHOPAL (M.P.)

APPLICANT
POWER MECH PROJECTS LIMITED



LOCATION MAP
DHAUR-1 SAND MINE
AREA - 18.230 HA
VILLAGE DHAUR, TEHSIL MIHONA
DISTRICT - BHIND (M.P.) Not to Scale
NILESH LAXMANRAO MASKE (Recognized Qualified Person) BHOOMI ENVIROTECH PVT.LTD. BHOPAL (M.P.)
APPLICANT POWER MECH PROJECTS LIMITED

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APPROVAL

Google

Map data ©2020 ImfA Terms Send feedback 1 km

MADHYA PRADESH DISTRICT MAP

PLATE NO.2

N A

UTTAR
PRADESH

RAJASTHAN

MHARASHTRA

CHHATTISGARH

- LEGEND
- 1. State Boundary
- 2. District Boundary
- 3. District Name

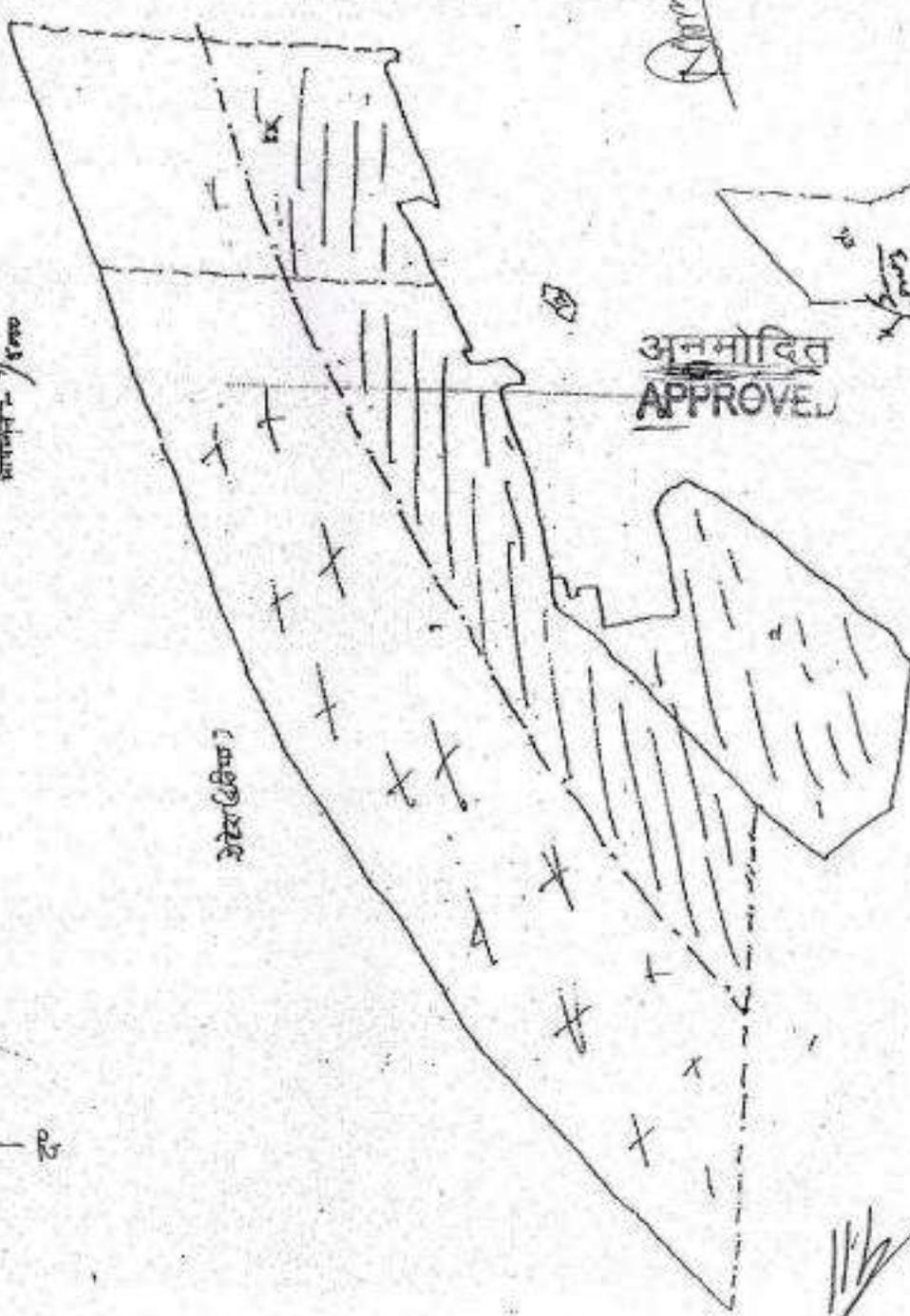
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 मालिक: अशोक
 निवा - १०६३
 संपत्ती - १/१०००

अशोक

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Signature

Signature



Signature

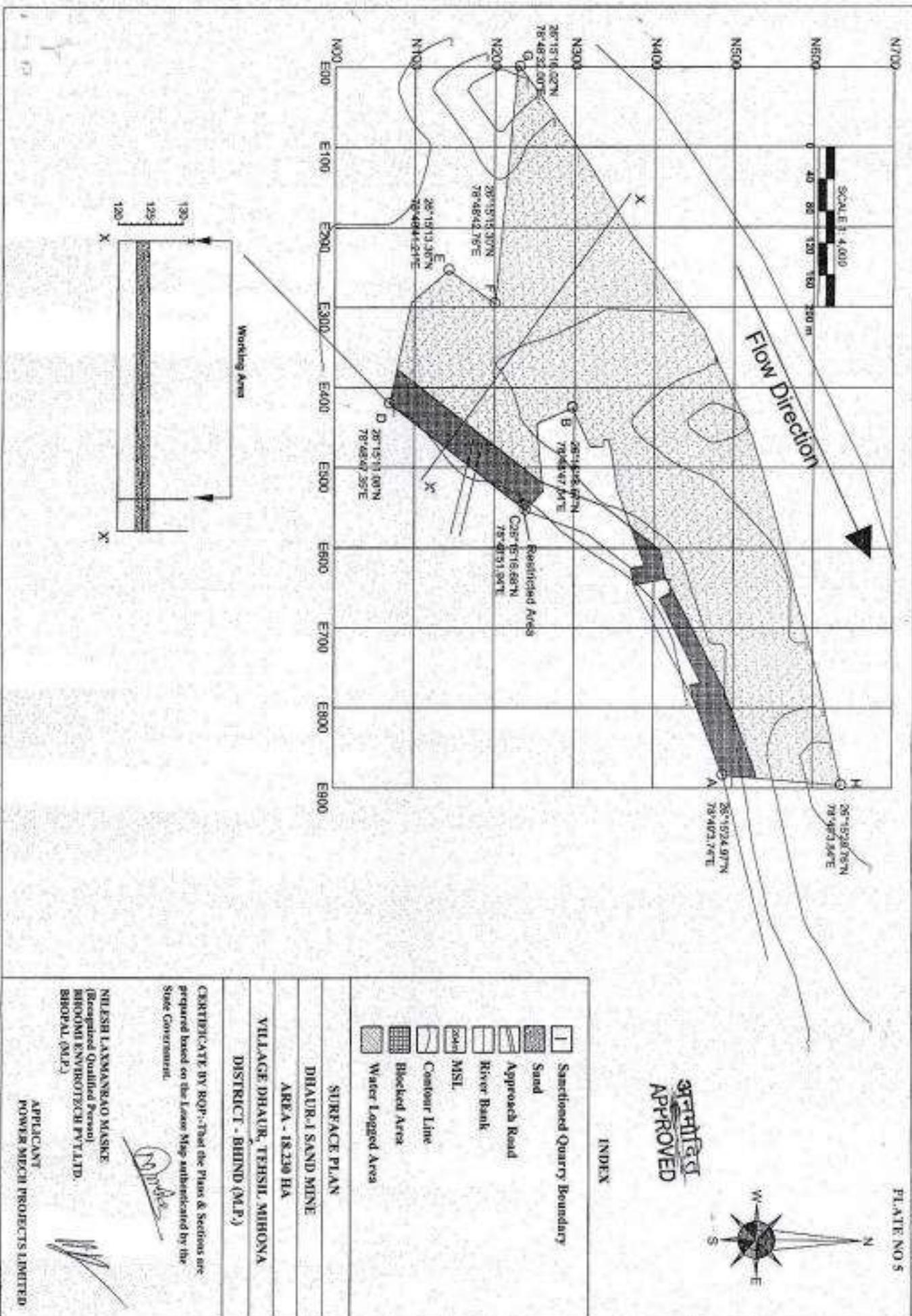


PLATE NO 5

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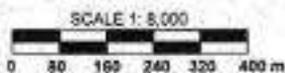
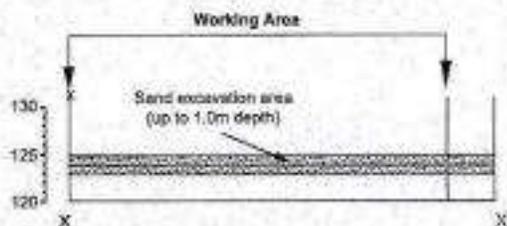
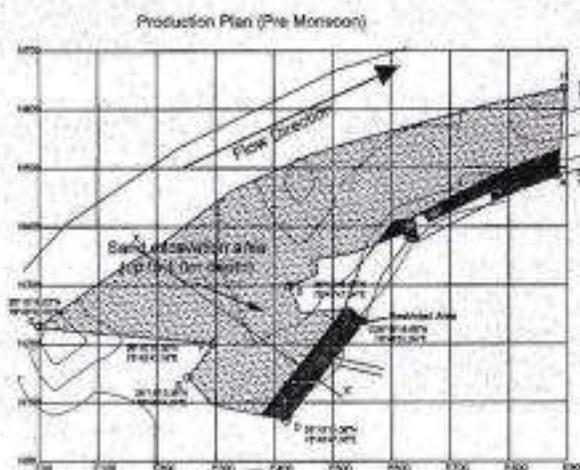
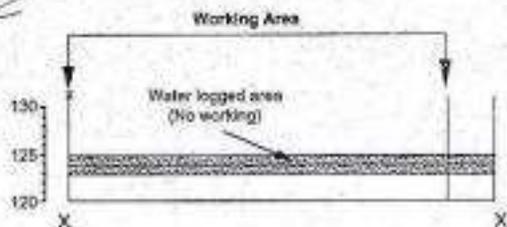
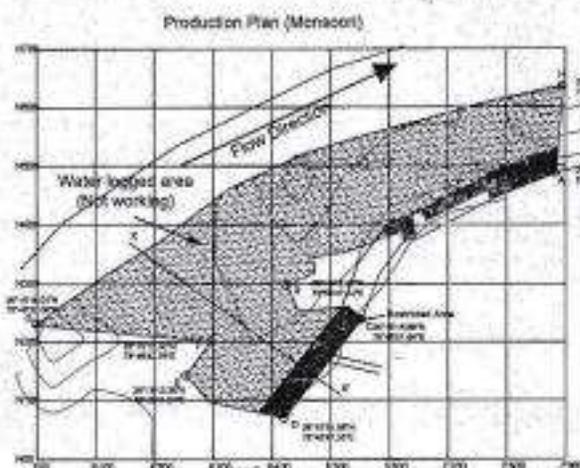
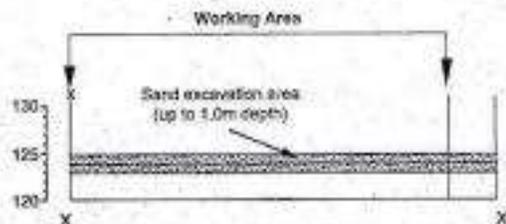
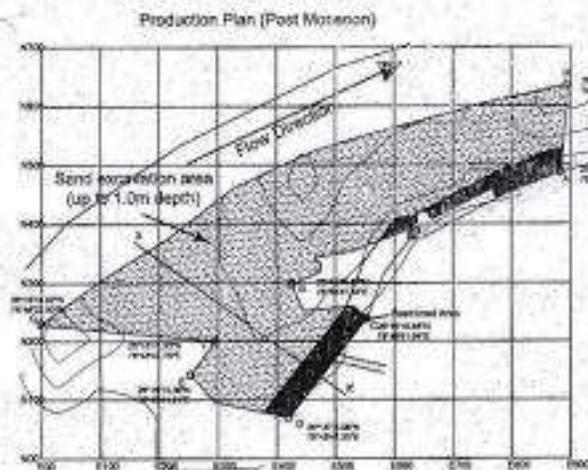
- 1 Sanctioned Quarry Boundary
- Sand
- Approach Road
- River Bank
- MISL
- Contour Line
- Blocked Area
- Water Logged Area

SURFACE PLAN
 DHAURAJI SAND MINE
 AREA - 18.230 HA
 VILLAGE DHAUR, TEHSIL MIHONA
 DISTRICT - BHAND (M.P.)

CERTIFICATE BY ROP:- That the Plans & Sections are prepared based on the Lease Map authenticated by the State Government.

NITESH LAXMANRAO MASKE
 (Recognized Qualified Person)
 BHOOMI ENVIRONMENTAL PVT.LTD.
 BHOPAL (M.P.)

APPLICANT
 POWER MECH PROJECTS LIMITED



APPROVED

Director
Geology & Mining
Madhya Pradesh

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APPROVE

Cross Section Section 1:4000

INDEX

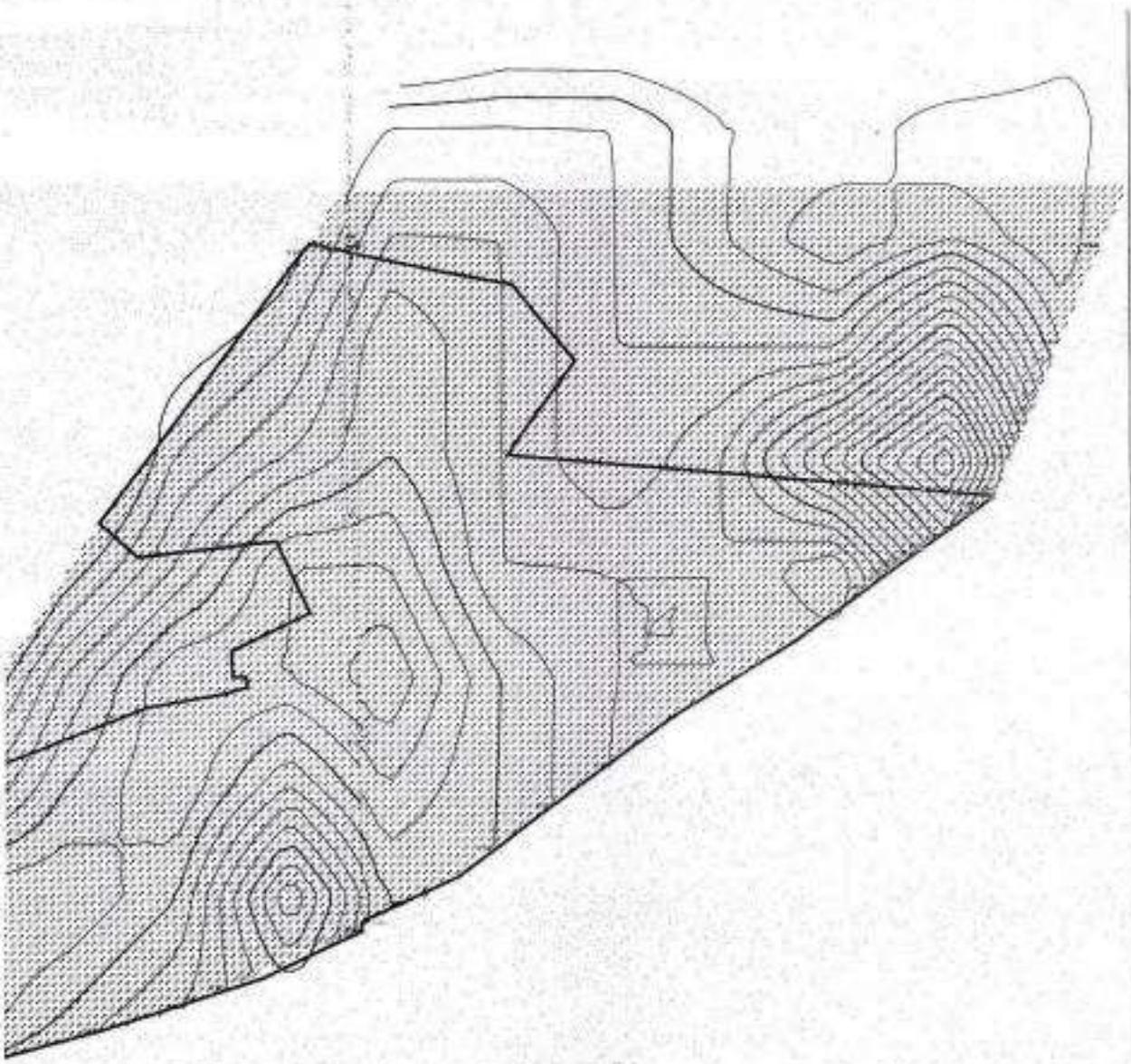
	Sanctioned Quarry Boundary		MSL
	Sand		Contour Line
	Approach Road		Blocked Area
	River Bank		Water Logged Area

PRODUCTION PLAN & SECTION	
DHAUR - 1 SAND MINE	
AREA - 18.230 HA	
VILLAGE DHAUR, TEHSIL MIHONA	
DISTRICT - BHIND (M.P.)	

CERTIFICATE BY RQP:- That the Plans & Sections are prepared based on the Lower Map authenticated by the State Government.

NILESH LAXMANRAO MASKE
(Recognized Qualified Person)
BHOOMI ENVIROTECH PVT.LTD.
BHOPAL (M.P.)

APPLICANT
POWER MECH PROJECTS LIMITED



POST MONSOON ORIGINAL GROUND LEVEL
DRAIN - 1 SAND M
AREA - 18.39 HA
VILLAGE DRAIN, TERSE
DISTRICT - BHINDI

CONTINUED ON REVERSE SIDE

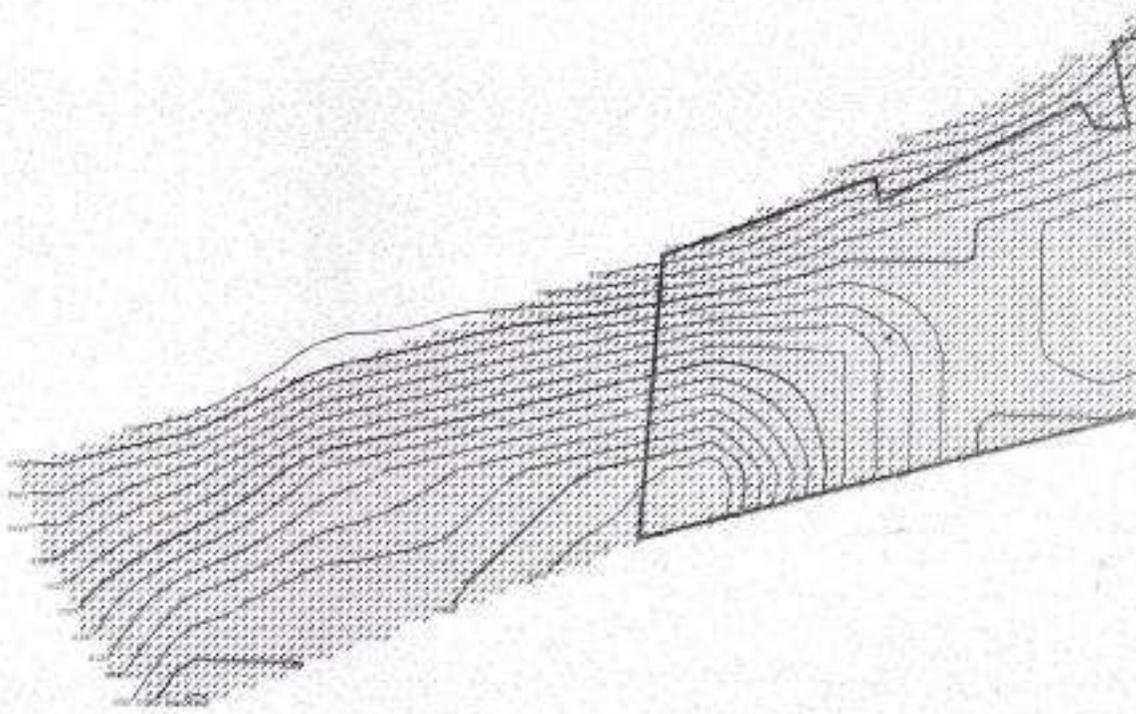


PLATE NO. 1

2)
 BHOSA
 E
 1. DATA OF 500 M GRID



सत्यमेव जयते

Annexure C-9
108

State Environment Impact Assessment Authority, M.P.
(Ministry of Environment, Forest and Climate Change, Government of India)

Environmental Planning & Coordination Organization
Paryavaran Parisar, E-5, Arera Colony
Bhopal - 462016

visit us <http://www.mpseiaa.nic.in>

Email : mpseiaa@gmail.com

Tel.: 0755 - 2466970, 2466859

Fax : 0755 - 2462136

No.: 4551 /SEIAA/

Date: 22-2-20

To

**Power Mech Projects Limited,
Krishna Pravin Kota Executive Director
R/o Flat No. 248 Sector-2, Shakti Nagar,
Habibganj Bhopal MP-462024.**

Case No . 4848/2015: Prior Environmental Clearance for Sand Quarry (Open cast manual method) in an area of 18.230 ha. for production capacity of 54,690 cum/year at Khasra No.-1, 2, 12, 45, 67, Village-Dhour, Tehsil Mihona, District-Bhind (MP) by **Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Shakti Nagar, Habibganj Bhopal MP-462024.**

The case was discussed in 598th SEIAA meeting dtd.20.02.2020 and it was recorded that.....

- (1) It was noted that the PP had applied in Form-I for Prior Environmental Clearance of 18.230 ha. for production capacity of 54,690 cum/year at Khasra No.-1, 2, 12, 45, 67, Village-Dhour, Tehsil Mihona, District-Bhind (MP) by **Sarpanch Gram Panchyat Parrayach District-Bhind MP.**
- (2) The Prior Environmental Clearance letter was issued SEIAA vide L.No. 2071/SEIAA/18 dtd.31.3.2018 in the name of " **Sarpanch Gram Panchyat Parrayach District-Bhind MP .**
- (3) It is noted that PP has requested vide no PMPL/MD/BHOPAL/BND/19-20/049 dtd.10.2.2020 to make amendment in the Prior EC letter by changing the name of PP of the mining project namely " **Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Shakti Nagar, Habibganj Bhopal MP-462024..**" in place of **Sarpanch Gram Panchyat Parrayach District-Bhind MP. "**
- (4) It is noted that in support of his request the PP has submitted the following documents
 - i. No objection letter of previous Project Proponent (to whom prior EC was granted) for transfer of prior EC in the name of **Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Shakti Nagar, Habibganj Bhopal MP-462024.**
 - ii. Notarised affidavit of CEO, Janpad Panchyat Mehgaon, District Bhind MP " **mentioning that no legal action/ credible action has been initiated against the mine till date and commitment to comply all the standard and specific conditions stipulated in the prior EC issued.**
 - iii. Copy of Prior EC issued by SEIAA vide letter No. 2071/SEIAA/18 dtd.31.3.2018.
 - iv. Copy of Environmental Management Plan of **Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Shakti Nagar, Habibganj Bhopal MP.**

4848/2015

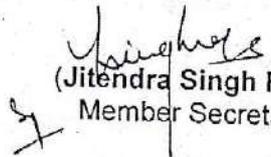
- v. Copy of Approved Mining Plan with Replenishment Plan of Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Sakti Nagar, Habibganj Bhopal MP.
- vi. Lease transfer order issued by Mineral Resource Department order to of Power Mech Projects Limited, vide letter No. 553/132/2020/12/1 dated 6.2.2020.

(5) It is noted that in EIA Notification 2006 as per Para-11 Transferability of Environmental Clearance (EC) there is a provision of transferring the EC.

Para-11 :- A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

In context of above it seems that PP has submitted adequate documents to make the change in the name of PP as per EIA Notification 2006 (Para-11). Hence, prior EC issued SEIAA on 31.3.2018 in the name of "Sarpanch Gram Panchyat Parrayach District-Bhind MP" is hereby transferred to Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Shakti Nagar, Habibganj Bhopal MP." for Sand Quarry in an area of 18.230 ha. for production capacity of 54,690 cum/year at Khasra No.-1, 2, 12, 45, 67, Village-Dhour, Tehsil Mihona, District-Bhind (MP)." on the same terms & conditions and validity period under which the prior environmental clearance was initially granted. All concerned be informed accordingly.

Hence, the Prior Environmental Clearance issued to Sarpanch Gram Panchyat Parrayach District-Bhind MP. SEIAA vide letter no. 2071/SEIAA/18 dtd.31.3.2018. for production capacity of 54,690 cum/year at Khasra No.-1, 2, 12, 45, 67, Village-Dhour, Tehsil Mihona, District-Bhind (MP) is hereby transferred to Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Shakti Nagar, Habibganj Bhopal MP. on the same terms & conditions and validity period under which the prior environmental clearance was initially granted.


(Jitendra Singh Raje)
Member Secretary

Endt No. / SEIAA/20 Dated:
Copy to:-

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Secretary, SEAC-II, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5. Arera Colony Bhopal-462016
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016.
4. Collector, District - Bhind, M. P.
5. Divisional Forest Officer, District - Bhind, M. P.
6. I.A. Division, Monitoring Cell, MoEF & CC, Gol, Indira Paryavaran Bhawan, Jcr Bagh Road, New Delhi- 110 003.
7. Director (S), Regional office of the MoEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016.
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal - 462002.
9. District Mining Officer, District - Bhind, M. P.
10. Sarpanch, Gram Panchyat Parrayach, District Bhind (MP)
11. Data Entry Operator, SEIAA for upload on website.
12. Guard file

(Dr.Sanjeev Sachdev)
Officer-In-Charge



State Environment Impact Assessment Authority, M.P.
(Government of India, Ministry of Environment & Forests)

डी. एल.	सचि	कार्यालय
 03 MAY 2018		

Environmental Planning & Coordination Organization
Paryavaran Parisar, E-5, Arera Colony
Bhopal-4620 16
visit us <http://www.mpseiaa.nic.in>
Tel:0755-2466970, 2466859
Fax : 0755-2462136

No: / SEIAA /18
Date:

M.P.
11.5.18

To,
Sarpanch
Gram Panchayat, Parrayach,
Tehsil- Mihona
District – Bhind (M.P.)

Sub: Case No.4848/2015 Prior Environmental Clearance for Sand Quarry (Open cast manual method) in an area of 18.230 ha. for production capacity of 54,690 cum/year at Khasra No.-1, 2, 12, 45, 67, Village-Dhour, Tehsil Mihona, District-Bhind (MP) by Sarpanch, Gram Panchayat, Parrayach, Bhind (MP)

The case was discussed in 472nd SEIAA meeting dtd 14.03.2018 and it was recorded that.....

" The prior EC was issued to M/s Esteem Infrabuild Pvt. Ltd. Shri Kailash Chandra Gupta, Sub Lessee, Madhya Pradesh State Mining Corporation Limited, R/o P-4, Lal Bahadur Nagar, Durgapura, Jaipur (Raj.) vide Letter No 5468 dtd. 03.03.2017 and vide L.No. 267 dtd 19.04.2017 for an area of 18.230 ha at Village-Dhour, Tehsil-Mihona, District-Bhind (MP)".

As per New Sand Mine Policy 2017, Mineral Resources Department, Govt. of M.P. has allotted/transferred non-operational sand mines to gram panchayat/ local body vide letter No. F-19-26/2017/12/1 dated 23.11.2017 and modification letter No. F-19-26/2017/12/1 dated 09.02.18. PP (Gram Panchayat, Parrayach, Bhind) has requested Collector, Bhind to make amendment in the Prior EC letter by changing the name of PP of the mining project in the name of Gram Panchayat, Parrayach. The above application has been forwarded by MP. State Mining Corporation Ltd. Gwalior to SEIAA for transfer of prior EC in the name of Gram Panchayat, Parrayach, Bhind vide letter no. sand/2017-18/Bhopal/Q dtd. 19.02.2018.

PP (Gram Panchayat, Parrayach, Bhind) has submitted the following documents in support of his request:

1. Application of Sarpanch, Gram Panchayat Parrayach, Bhind for transfer of Prior EC in favour of the Gram Panchayat Parrayach, Bhind.
2. No objection letter of previous Project Proponent (to whom prior EC was granted) for transfer of prior EC in the name of Gram Panchayat Parrayach, Bhind.
3. Notarised affidavit of Sarpanch/Secretary, Gram Panchayat Parrayach, Bhind, mentioning that no legal action/ credible action has been initiated against the mine till date and commitment to comply all the standard and specific conditions stipulated in the prior EC issued.
4. Lease transfer order issued by Office of Collector (Mining Division) to Gram Panchayat, Parrayach, Bhind vide letter No. 4374 dtd.15.01.2018.
5. Copy of Prior EC issued by MPSEIAA vide letter No. 5568 dtd. 3.03.2017 and vide L.No. 267 dtd 19.04.2017.
6. NOC of MP. State Mining Corporation Ltd. Gwalior for transfer of EC in the name of Gram Panchayat, Parrayach, Bhind vide letter sand/2017-18/Bhopal/Q dated 19.02.2018.

As per the notification, issued by MoEF&CC on 14.09.2006, the policy on transferability of EC is as follows:-

11. Transferability of Environmental Clearance (EC):

"A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity

period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases "

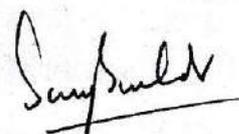
After detailed discussions on the MoEF&CC Notification regarding transferability and perusal of the above information, it has been decided to transfer the Prior EC issued on 3.03.2017 and dtd 19.04.2017. in favour of Sarpanch Gram Panchayat, Parrayach, Bhind in the place Shri Kailash Chandra Gupta, M/s Esteem Infrabuild Pvt. Ltd., P-4, Lal Bahadur Nagar, Durgapura, Jaipur for Sand Quarry (Opencast Manual Method) in an area of 18.230 ha. for production capacity of 54,690 cum/year at Khasra No.-1, 2, 12, 45, 67, Village-Dhour, Tehsil Mihona, District-Bhind (MP) on the same terms & conditions and validity period under which the prior environmental clearance was initially granted. Copy to PP and all concerned.

Hence, the Prior Environmental Clearance issued to Shri Kailash Chandra Gupta, M/s Esteem Infrabuild Pvt. Ltd. R/o P-4, Lal Bahadur Nagar, Durgapura, Jaipur (Raj.) vide Letter No 5568 dtd. 3.03.2017 and vide L.No. 267 dtd 19.04.2017. for Sand Quarry (Open cast manual method) an area of 18.230 ha. for production capacity of 54,690 cum/year at Khasra no.- 1, 2, 12, 45, 67 at Village- Dhour, Tehsil- Mihona, District-Bhind (MP) is hereby transferred to Sarpanch, Gram Panchayat, Parrayach, Tehsil- Mihona, District - Bhind (MP) on the same terms & conditions and validity period under which the prior environmental clearance was initially granted.

(P. Narahari)
Member Secretary

2072
Endt No. SEIAA/18 Dated: 31.3.18
Copy to:-

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Secretary, SEAC Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5. Arera Colony Bhopal-462016
3. Managing Director, M.P. State Mining Corporation Ltd., Paryavas Bhavan, Block-1(a), 2nd Floor, Arera Hills, Jail road Bhopal (MP).
4. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016.
5. Collector, District - Bhind, M. P.
6. Divisional Forest Officer, District - Bhind, M. P.
7. I.A. Division, Monitoring Cell, MoEF& CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110 003.
8. Director (S), Regional office of the MoEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016.
9. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal - 462002.
10. District Mining Officer, District - Bhind, M. P.
11. Shri Kailash Chandra Gupta, M/s Esteem Infrabuild Pvt. Ltd., Sub Lessee, M.P. State Mining Corp. Ltd., P-4, Lal Bahadur Nagar, Durgapura, Jaipur (Raj.) - 477001.
12. Data Entry Operator, SEIAA for upload on website.
13. Guard file


(Dr. Sanjeev Sachdev)
Officer-in-Charge



State Environment Impact Assessment Authority, M.P.

(Ministry of Environment, Forest and Climate Change, Government of India)

Environmental Planning & Coordination Organization

Paryavaran Parisar, E-5, Arera Colony

Bhopal - 462016

visit us <http://www.mpseiaa.nic.in>

Email : mpseiaa@gmail.com

Tel.: 0755 - 2466970, 2466859

Fax : 0755 - 2462136

No.: 1436 /SEIAA/20

Date: 19.6.2020

To,

Power Mech Projects Limited

Krishna Pravin Kota Executive Director

R/o Flat No. 248 Sector-2, Shakti Nagar,

Habibgang Bhopal MP-462024

Sub.: Case No. 4848/2015: Prior Environmental Clearance for Sand Quarry (Open cast manual method) in an area of 18.230 ha. for production capacity of 54,690 cum/year at Khasra No.-1, 2, 12, 45, 67, Village-Dhour, Tehsil Mihona, District-Bhind (MP) by Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Shakti Nagar, Habibganj Bhopal MP-462024.

Ref. : Your Letter dated 19.06.20

The case was discussed in 598 SEIAA meeting dated 20.02.20 and it was recorded that
In context of above it seems that PP has submitted adequate documents to make the change in the name of PP as per EIA Notification 2006 (Para-11). Hence, prior EC issued SEIAA on 31.3.2018 in the name of "Sarpanch Gram Panchyat Parrayach District-Bhind MP" is hereby transferred to Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Shakti Nagar, Habibganj Bhopal MP-." for Sand Quarry in an area of 18.230 ha. for production capacity of 54,690 cum/year at Khasra No.-1, 2, 12, 45, 67, Village-Dhour, Tehsil Mihona, District-Bhind (MP)." on the same terms & conditions and validity period under which the prior environmental clearance was initially granted. All concerned be informed accordingly.

As per above decision, the prior EC was transferred to **Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Sakti Nagar, Habibgang Bhopal** vide letter No. 4551-52/SEIAA/20 dated 22.02.20. PP has requested vide letter dated 19.06.20 alongwith approved revised mining plan to consider change in configuration for above sand mining as per revised mining plan submitted by him.

After discussion, the request of PP has been considered as per provision given in following clause 7(ii) (b)- Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects of EIA notification 2006:-

"Any change in configuration from the environmental clearance conditions during execution of the project after detailed engineering shall be exempt from the requirement of environmental clearance, if there is no change in production and pollution load. The project proponent shall inform the Ministry of Environment, Forest and Climate Change / State Level Environment Impact Assessment Authority and the concerned State Pollution Control Board"

In context of above, the mining shall be carried out strictly as per the approved revised mine plan subject to no change in sanctioned production capacity and pollution load in accordance with the Sustainable Sand Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF&CC, Gol ensuring that the annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan

T

Endt No. / SEIAA/20

Dated:

Copy to:-

1. Collector, District Bhind (M. P.)
2. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal – 462002.
3. District Mining Officer, District Bhind (M. P.).
4. Guard file.


(Dr. Sanjeev Sachdev)
Officer-in-Charge



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony 114
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-MEDIUM

CCA-Fresh

CONSENT NO: ***

PCB ID: 130725

Outward No:100396,05/06/2020

Consent No:AW-51651

To,
The Occupier,
M/s. M/s Power Mech - Projects Limited (Dhaur - 1 Sand Mine - 18.230 Hectare), Bhind,
Kh. No. 1,2,12,45,67, Village - Dhaur Tehsil Minona Distt. Bhind (M.P.),
City : Dhaur,
Tal : Mehona, Dist : Bhind, (M.P.)

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: 1. Your Consent to Operate Application Receipt No. 1000023 Dt. 12/03/2020 and last communication received on dated 10/06/2020
2. MPSEIAA transfer the environmental clearance vide letter no 4551 dated 22/02/2020 (4848/2015).

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **31/05/2021**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Kh. No. 1,2,12,45,67, Village – Dhaur, Tehsil – Minona, Distt. - Bhind (M.P.) ,
b. Mining Lease area: 18.230 ha
c. Product & Production Capacity:

Activity / Product	Qty / year
Mining of Sand	54,690 Cubic Meter Per year

Note:- 1) Mine Management shall ensure that the mine shall operate with valid mining lease and valid Environmental Clearance. As per OM dated 25/03/2020 of MoEF&CC the validity of EC is extended till 30/06/2020 therefore after 30/06/2020, mine shall operate with valid environmental clearance.

2) For any change in above mining lease area, production capacity, PP shall obtain fresh consent from the Board.

3) Mine management shall ensure the compliance of order passed by Hon'ble NGT in OA 10/2020 (CZ) on dated 01/06/2020, NGT OA 17/2019 (CZ) on dated 26/11/2019 and in OA 360/2015 (PB) pertaining to sustainable sand Mining.

4) Mine management shall complied with the Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC on January 2020

The Validity of the consent is up to **31/05/2021** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Bhind Dist. Bhind (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional Officer, Regional office, MPPCB, Gwalior (M.P.)



Achyut Mishra

e-Signed On 05/06/2020 16:39:34
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 1X6765561J

ACHYUT ANAND MISHRA
Member Secretary



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of sewage at out fall of the unit shall not exceed 0.60 KL/day
2. Sewage Treatment :- The applicant shall provide septic tank and soak pit around 100 meter away from the bank of the river and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.

3. Compilation of Monitoring data-

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

4. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - (i) The date, exact place and time of sampling
 - (ii) The dates on which analysis were performed
 - (iii) Who performed the analysis?
 - (iv) The analytical techniques or methods used and
 - (v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

5. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

6. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

7. Disposal of Collected Solid waste-

Solids, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

8. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

Mine management should provide toilets for labors.

Consent No:AW-51651



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

2. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

3. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

4. Approach roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements.

5. PP shall take effective steps for extensive tree plantation of the local tree species for general improvement of environmental conditions.

Additional Air condition:-

- 1) Mine management shall provide pucca road for material transportation
- 2) Mine management shall not use village road for transportation.
- 3) Mine management shall provide fugitive emission control arrangements.
- 4) The vehicle used for the transportation of sand shall be PU certified and shall be properly maintained to reduce the noise.



GENERAL CONDITIONS:

1. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
2. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
3. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
4. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
5. Balance consent/ authorisation fee, if any shall be recoverable by the Board even at a later date.
6. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
7. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
8. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
9. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:-

1. If the stream is dry, the excavation must not proceed beyond the lowest undisturbed elevation of the stream bottom, which is a function of local hydraulics, hydrology, and geomorphology
2. The mine management shall ensure the conservation of river ecology & its Natural course. Established water conveyance channels should not be relocated straightened or modified.
3. Tree plantation shall be carried out in open area available along the bank of River to conserve its Natural course.
4. The maximum depth of the mine pit shall not exceed 3 .0 meter & mining shall be done above the water level. No in stream mining shall be done.
5. The mining activity shall be done manually. Mining will be done with the help of spade, basket & shovel by lifting & loading the sand in small trolleys .No dumper/trucks shall be used. Heavy vehicles shall not be allowed on the banks for loading/transporting of sand.
6. The sand shall be transported by small trolleys up to the Mineral stacking yard. Proper air pollution control arrangements shall be provided at yard to prevent fugitive emission due to loading/unloading activity.
7. Transport vehicles will be covered with tarpoline to minimize dust/sand particle emissions. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.
8. After mining is complete, the edge of the pit should be graded to a 2.5:1 slope in the direction of the flow.
9. Mine management shall submit the annual replenishment plan.
10. The mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
11. The mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony 118
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

MoEF/CPCB/MPPCB from time to time as required and, if applicable.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



e-Signed On 05/06/2020 16:39:34
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 1X6765561J

ACHYUT ANAND MISHRA
Member Secretary

Consent No:AW-51651



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony 119
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-MEDIUM

CCA-Renewal

CONSENT NO: ***

PCB ID: 130725

Outward No:101955,02/02/2021

Consent No:AW-52916

To,
The Occupier,
M/s. Power Mech - Projects Limited (Dhaur - 1 Sand Mine - 18.230 Hectare), Bhind,
Kh. No. 1,2,12,45,67, Village - Dhaur Tehsil Minona Distt. Bhind (M.P.), City : Dhohar,
Dist : Bhind, Tal : Mehona, SIDC : Not In SIDC, Latitude : 26.1436 Longitude : 78.4855

Subject: Grant of Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Renewal of Consent Application Receipt No. 1056561 Dt. 29/01/2021

With reference to your above application for Renewal of Consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **31/05/2022**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Kh. No. 1,2,12,45,67, Village – Dhaur, Tehsil – Minona, Distt. - Bhind (M.P.) ,
- b. Mining Lease area: 18.230 ha
- c. Product & Production Capacity:

Activity / Product	Qty / year
Mining of Sand	54,690 Cubic Meter Per year

- Note:-
- 1) Mine management shall ensure the compliance of order passed by Hon'ble NGT in OA 10/2020 (CZ) on dated 01/06/2020, OA 09/2018 on dated 12/06/2020, NGT OA 17/2019 (CZ) on dated 26/11/2019 and in OA 360/2015 (PB) pertaining to sustainable sand Mining.
 - 2) Mine Management shall ensure that the mine shall operate with valid mining lease and valid Environmental Clearance.
 - 3) Mine management shall complied with the Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC on January 2020

The Validity of the consent is up to **31/05/2022** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act\
- * General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Bhind Dist. Bhind (M.P.) for information.
2. Director, Geology & Mining Khanij Bhawan 29-A, Arera Hills, , Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Gwalior (M.P.)



e-Signed On 02/02/2021 19:14:24
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 6YS7W4K14J

ACHYUT ANAND MISHRA
Member Secretary



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of sewage at out fall of the unit shall not exceed 0.60 KL/day
2. Sewage Treatment :- The applicant shall provide septic tank and soak pit around 100 meter away from the bank of the river and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.

3. Compilation of Monitoring data-
 - i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
 - ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
4. Reporting of Monitoring Results:-
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.
5. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.
6. Disposal of Collected Solid waste-
Solids, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.
7. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

Mine management should provide toilets for labors.



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. Ambient air quality at the boundary of the mining lease shall be monitored and reported to the Board regularly. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

2. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

3. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

4. Mine management shall submit evacuation plan for the transportation of sand.

5. PP shall take effective steps for extensive tree plantation of the local tree species along the evacuation route for general improvement of environmental conditions.

Additional Air condition:-

- 1) Mine management shall not use village road for transportation.
- 2) Mine management shall provide fugitive emission control arrangements.
- 3) The vehicle used for the transportation of sand shall be PU certified and shall be properly maintained to reduce the noise.



GENERAL CONDITIONS:

1. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
2. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
3. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
4. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
5. Balance consent/ authorisation fee, if any shall be recoverable by the Board even at a later date.
6. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
7. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
8. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
9. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



Additional condition:-

1. Tree plantation shall be carried out in open area available.
2. The maximum depth of the mine pit shall not exceed 3 .0 meter & mining shall be done above the water level.
3. The mining activity shall be done as per environmental clearance.
4. The sand shall be transported by small trolleys up to the Mineral stacking yard. Proper air pollution control arrangements shall be provided at yard to prevent fugitive emission due to loading/unloading activity.
5. Transport vehicles will be covered with tarpoline to minimize dust/sand particle emissions. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.
6. After mining is complete, the edge of the pit should be graded to a 2.5:1 slope in the direction of the flow.
7. Mine management shall submit the annual replenishment plan.
8. The mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. The mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by MoEF/CPCB/MPPCB from time to time as required and, if applicable.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



e-Signed On 02/02/2021 19:14:24
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 6YS7W4K14J

ACHYUT ANAND MISHRA
Member Secretary

Consent No:AW-52916

संचालनालय
भूमिकी तथा खनिकर्म, मध्यप्रदेश
29-ए, खनिज भवन, अरेरा हिल्स, भोपाल
फोन एंव फैक्स न. - 0755-2551795
e-mail: dirgeoma@mp.nic.in

धौर 2

क्रमांक प्रति, मा.प्लान सेल- /न.क्र. /2020 भोपाल, दिनांक

पावर मेक प्रोजेक्ट्स लिमिटेड,
अधिकृत व्यक्ति - कृष्णा प्रवीण कोटा
निवासी- प्लॉट न. 77 जुबली इटेक्स के पीछे,
मधपुर, हैदराबाद - 500 081

विषय :- जिला भिण्ड, तहसील मिहोना, ग्राम धौर के खसरा क्रमांक 245, 246, 251 के रकबा 11.680 हे. क्षेत्र पर रेत खनिज हेतु प्रस्तुत खनन योजना का अनुमोदन बाबत।

संदर्भ :- आपका आवेदन पत्र दिनांक 26.06.2020

उपरोक्त विषयान्तर्गत संदर्भित पत्र के संबंध में लेख है कि, आपके द्वारा जिला भिण्ड, तहसील मिहोना, ग्राम धौर के खसरा क्रमांक 245, 246, 251 के रकबा 11.680 हे. क्षेत्र पर रेत खनिज हेतु खनन योजना अनुमोदन हेतु प्रस्तुत किया गया।

प्रस्तुत खनन योजना मध्यप्रदेश रेत (खनन, परिवहन, भंडारण तथा व्यापार) नियम 2019 नियम 12 (1) (ग) के अधीन प्रदत्त अधिकारों के अंतर्गत अनुमोदित की जाती है।

उक्त अनुमोदन इस शर्त पर किया जाता है कि, आवेदक म.प्र. गौण खनिज नियम 1996 एवं मध्यप्रदेश रेत (खनन, परिवहन, भंडारण तथा व्यापार) नियम 2019 एवं भारत सरकार द्वारा जारी संस्टेनेवल सेंड माईनिंग गाईडलाईन के प्रावधानों का पालन करेगा। आवेदित क्षेत्र को दशनि वाले ज्योग्राफिकल को-ऑर्डिनेट की जी.पी.एस. रिडिंग भू-प्रवेश एवं सीमांकन उपरांत खनि अधिकारी को सूचित किया जावे।

संलग्न:- (अनुमोदित खनन योजना दो प्रतियों में)

पृ.क्रमांक 69-21
प्रतिलिपि :- मा.प्लान सेल- /न.क्र. /2020

संचालक
भोपाल, दिनांक 27/5/2020

1. कार्यपालक संचालक, दि मध्यप्रदेश स्टेट माईनिंग कॉर्पोरेशन, पर्यावास भवन, भोपाल (म.प्र.) की ओर प्रेषित।
2. कलेक्टर (खनिज शाखा) जिला भिण्ड, म.प्र. की ओर अनुमोदित खनन योजना की एक प्रति संलग्न कर प्रेषित।
3. श्री निलेश लक्ष्मणराव मस्के, भूमि एन्वायरोटेक प्रा.लि., ई-7/133, आर.के. टावर, अरेरा कॉलोनी भोपाल (म.प्र.) की ओर प्रेषित।


संचालक



Mineral Resources Department, Govt. Of Madhya Pradesh

खनिज साधन विभाग, मध्यप्रदेश शासन

e-Khanij

MINING PLAN FOR DHAUR-2 RIVER SAND MINE (QUARRY LEASE)

MP ID : 30494
MP SUBMISSION DATE : 23/05/2020
SUBMITTED AT : Directorate
VILLAGE : DDHOHAR
DISTRICT : BHIND
TEHSIL : MIHONA
MINERAL : Sand
KHASRA NO : 245, 246, 251
AREA : 11.6800 HECTARE

PROPOSED MINERAL PRODUCTION DETAILS..

YEAR	FIN. YEAR	PROD. QTY.	UNIT
YEAR-1	2020-2021	35040	CUBIC METER
YEAR-2	2021-2022	35040	CUBIC METER
YEAR-3	2022-2023	35040	CUBIC METER
YEAR-4	2014-2015	0	CUBIC METER
YEAR-5	2014-2015	0	CUBIC METER
TOTAL PRODUCTION		105120 CUBIC METER	

PROPOSED PRODUCTION:

STATE : M.P
LEASE PERIOD : 3 Year
SANCTION ORDER NO. : 546
SANCTION ORDER DATE : 01/02/2020

SUBMITTED UNDER RULES 42 OF MPMMR,1996 FOR APPROVAL OF QUARRY LEASE

LESSEE:

NAME: POWER MECH PROJECTS LIMITED
FATHER NAME: SHREE KRISHNA PRAVEEN KOTA
ADDRESS: PLOT NO.-77 JUBLI INCLAVE BEHIND HITEX, MADHPUR, HYDERABAD, TELANGANA
DISTRICT: BHOPAL

PREPARED BY:

RQP NAME : NILESH LAXMANRAO MASKE
RQP ADDRESS : BHOO MI ENVIROTECH PVT. LTD, E-7/133, R.K. TOWER, ARERA COLONY, BHOPAL
RQP REGISTRATION : RQP/DGMMP/206/2019
VALID UP TO : 15/01/2024
MOBILE NO : 9595773278

MINING PLAN

इस खान योजना/खान खरीद का आवेदन
 क्र. 4368, 4345-71
 दिनांक 11/01/2019
 में उल्लिखित शर्तों पर अर्जित हुआ है

SUBMITTED AS PER THE PROVISIONS OF RULE 12 (1) OF MADHYAPRADESH SAND
 (MINING, TRANSPORTATION, STORAGE AND TRADING) RULE, 2019

DHAUR-2 RIVER SAND MINE

AREA – 11.680 Ha, KASHRA NO – 245,246,251

VILLAGE - DHAUR, TAHSIL – MIHONA,

DISTRICT – BHIND (MADHYAPRADESH)

अनुमोदित
APPROVED

APPLICANT

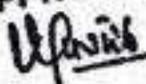
POWER MECH PROJECTS LIMITED

AUTHORIZED PERSON - SHRI KRISHNA PRAVEEN KOTA

PLOT NO. 77 JUBLI INCLAVE BEHIND HITEX, MADHPUR

HYDERABAD, TELANGANA

TYPE AND CATEGORY OF MINE - OPEN CAST

APPROVED

 Director
 Geology & Mining
 Madhya Pradesh

PREPARED BY

NILESH LAXMANRAO MASKE

RECOGNIZED QUALIFIED PERSON

(REGD. NO. RQP/DGMMP/206/2019)

BHOOMI ENVIROTECH PVT. LTD.

E7/138, R.K.TOWER, LLR SOCIETY ARERA COLONY,

BHOPAL (MADHYA PRADESH) - 462039

E-mail - info.bhoomienvirotech@gmail.com, Phone No. 6232872151

CONSENT LETTER

The Mining Plan of Dhaur-2 Sand Mine, Village Dhaur has been prepared by Shri Nilesh Laxmanrao Maske, the RQP of Bhoomi Envirotech Pvt. Ltd., (RQP No RQP/DGMMP/206/2019) under Madhya Pradesh Minor Mineral Rules, 1996 for approval. The lease hold area is located in Village- Dhaur, Tehsil - Mihona, District - Bhind, M.P. covering an area of 11.680 ha.

The Director Geology and Mining, Madhya Pradesh /competent Authority is hereby requested to make further correspondence regarding this Mining Plan with the person and address mentioned below-

NILESH LAXMANRAO MASKE
Recognized Qualified Person
(RQP NO. RQP/DGMMP/206/2019)
BHOOMI ENVIROTECH PVT. LTD.
E7/133, R.K. Tower, LLR Society Arera Colony
Bhopal (M.P.)
E-mail - info.bhoomienvirotech@gmail.com
Phone No. 6232872151

APPROVED

An undertaking in this regard is being submitted that the Mining Plan so prepared by the recognized person is with my knowledge and consent and shall be acceptable to me in all respects. I have clearly understood the contents of the Mining Plan and agree to implement.

Place: **BHOPAL**

Date: **23/05/20**


 Applicant

Krishna Praveen Kota
 (Authorized Person)
 Power Mech Projects Limited

CERTIFICATE FOR FULL CONSULTATION

This is to certify that the Mine Plan of Dhaur-2 Sand Mine village Dhaur of the applicant Power Mech Projects Limited, Authorized Person - Krishna Praveen Kota, located in village- Dhaur, Tehsil - Mihona, District - Bhind of Madhya Pradesh State covering lease hold area 11.680 hectare has been prepared by Shri Nilesh Laxmanrao Maske, the RQP of Bhoomi Envirotech Pvt. Ltd., (RQP No RQP/DGMMP/206/2019), in full consultation with me and I have understood its contents and agree to implement the same in accordance with the law.

अनुमोदित
APPROVED

Place: BHOPAL

Date: 23/05/20



Applicant

Krishna Praveen Kota
(Authorized Person)
Power Mech Projects Limited

3/1/20
APPROVED

CERTIFICATE OF COMPLIANCE AND CORRECTNESS

- Certified that the provisions of related Act and rules have been considered in the Mining Plan of Dhaur-2 Sand Mine village Dhaur area of 11.680 hectare in village- Dhaur, Tehsil - Mihona, District- Bhind of Madhya Pradesh State, which belongs to the applicant Power Mech Projects Limited, Authorized Person - Krishna Praveen Kota.
- Certified further that the provisions mentioned in Act, Rules and Regulations have been considered in the Mine Plan and wherever specific permissions are required, the applicant will approach to the concerned competent authorities including D.G.M.S. for the same.
- There is no violation against provision of Rules, Regulations of MMR, 1961 and there is no danger to human life.
- The information furnished in the Mine Plan is true and correct to the best of our knowledge.

Place- Bhopal

Date 22/5/20



Nilesh Laxmanrao Maske

Bhoomi Envirotech Pvt. Ltd.

RQP No. - RQP/DGMMP/206/2019

11



संचालनालय भौमिकी तथा खनिकर्म मध्यप्रदेश

(मध्यप्रदेश गौण खनिज नियम, 1996 के अंतर्गत)
खनन योजना/खनन स्कीम/पूर्वक्षण रिपोर्ट/पर्यावरण प्रबंधन योजना/माईन क्लोजर
प्लान बनाने हेतु मान्यता प्राप्त योग्य व्यक्ति

प्रमाण पत्र



श्री निलेश लक्ष्मणराव मस्के, पिता श्री लक्ष्मणराव मस्के, पता भूमि एन्वायरोटेक प्रा.लि., ई-7/133, आर.के. टावर, अरेरा कालोनी, भोपाल, मध्यप्रदेश जिनकी फोटो तथा हस्ताक्षर अभिप्रमाणित है, को मध्यप्रदेश गौण खनिज नियम 1996 के अंतर्गत खनन योजना/खनन स्कीम/पूर्वक्षण रिपोर्ट/पर्यावरण प्रबंधन योजना/माईन क्लोजर प्लान तैयार करने हेतु योग्य व्यक्ति के रूप में मान्यता प्रदान करते हुए पंजीयन क्रमांक **RQP/DGMMP/206/2019** आवंटित किया जाता है।

यह मान्यता प्रमाण पत्र 05 वर्ष की अवधि के लिये दिनांक 15.01.2024 तक वैध रहेगा।

मान्यता प्राप्त व्यक्ति के हस्ताक्षर -

भोपाल, दिनांक 16.01.2019

संचालक
भौमिकी तथा खनिकर्म
मध्यप्रदेश भोपाल

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अनुमोदित
APPROVED

Certificates

Sr. No.	Contents	Annexure
1	Copy of LOI	1
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3	Khasra Map	3

List of Plates

Sr. No.	Contents	Plate No.	Scale
1	Key Plan	1	1:50,000
2	Location Map	2	Not to Scale
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6	Production & Development Plan (Pre-monsoon, Monsoon & Post Monsoon)	6	1:6500
7	Original Ground Level Data Map	7	-

अनुमोदित
APPROVED

*MINING PLAN OF RIVER BED SAND MINE
Area - 11.680 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)*

INTRODUCTION

Madhya Pradesh State Mining Corporation Limited, Government of Madhya Pradesh has issued LOI to M/s. Power Mech Projects Limited, Executive Director Shri Krishna Praveen Kota having Postal Address Plot No. 77 Jubli Enclave, Behind Hitex, Madhpur District Hyderabad, as successfully Bidder through auction Process for entire Bhind District.

Accordingly, as per the provisions of rule 12 (1) of Madhya Pradesh Minor Mineral Sand (Mining, Storage, Trading and Transportation) Rules 2019, the mining plan of Dhaur-2 River Bed Sand Mine, area 11.680 ha, village Dhaur, Tehsil Mihona, District Bhind has been prepared for a period of 03 years with the sand production of **35040 Cum/year** and is being submitted to the competent authority for its approval.

**अनुमोदित
APPROVED**

Lessee/Applicant
M/s. Power Mech Projects Limited

[1]


Nilesh Laxmanrao Maske
RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
Area - 11.680 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District - Bhind (M.P.)

CHAPTER - 1

GENERAL

A.	Name of Applicant	M/s. Power Mech Projects Limited Executive Director - Shri Krishna Praveen Kota
	Address	Plot No. 77 Jubli Enclave, Behind Hitex, Madhpur, Hyderabad, Telangana
	Village	-
	Tehsil	-
	District	Hyderabad
	State	Telangana
	PIN code	-
	Phone	+919989237779
B.	Status of the Applicant	Company
C.	Mineral(s) which are occurring in area and which the applicant intends to Mine	Sand (ordinary)
D.	Period of which mining lease is granted	For 3 years (As per the provisions of rule 9 of Madhya Pradesh Sand (Mining, Transportation, Storage and Trading) Rule, 2019) LOI issued in favour of applicant as successfully bidder on 01.02.2020
E.	Name of RQP preparing the mining plan	Nilesh Laxmanrao Maske M/s Bhoomi Envirotech Pvt. Ltd. E-7/133, R. K. Tower, Arera Colony, Bhopal, M.P.
F.	Registration No. of Recognized Qualified Person or authorization of the state government,	RQP/DGMMP/206/2019

31/01/2021
APPROVED

Lessee/Applicant
M/s. Power Mech Projects Limited

[2]


Nilesh Laxmanrao Maske
RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
 Area - 11.680 Ha. on Sindh River, Village-Dhaur,
 Tehsil-Mihona, District -Bhind (M.P.)

CHAPTER-2

LOCATION

State	Madhya Pradesh	
District	Bhind	
Taluka	Mihona	
Village	Dhaur	
Khasra No.	245,246,251	
Forest Range	No	
Forest Division/Circle	No	
Lease area (hectares)	11.680 Ha	
Whether the area is recorded to be in forest (please specify whether protected, reserve etc.)	No, The area is not recorded to be in forest.	
Ownership/Occupancy	Govt. land (Bhu-Jal)	11.680 Ha
	Private land	--
	Forest land	--
Existence of public Road/ railway line, if any, nearby and approximate distance	The area is 50 km from district HQ Bhind. Tehsil Mihona is 22 km from the lease area.	
Toposheet No with Latitude/ Longitude	The area notified for sand removal is falls in Survey of India Toposheet No. 54 J/15 $26^{\circ}14'56.31''N$ to $26^{\circ}15'15.39''N$ & $78^{\circ}48'28.05''E$ to $78^{\circ}48'44.28''E$	
Land Use Pattern (Forest, agricultural, grading, barren, etc.)	The Sanctioned area is 11.680 ha in which the area of sand removal is 6.22 ha only. The sand removal area is adjoin from the river bank, hence required area have been demarcated as restricted/ blocked. As per Guidelines, it is proposed to remove only 35040 cubic meter sand. The area under study is non forest, non agricultural land. Small shrubs and bushes are on the bank of the river.	

APPROVED

Lessee/Applicant
 M/s. Power Mech Projects Limited

{3}


 Nilesch Laxmanrao Maske
 RQP/DGMMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
Area - 11.680 Ha. on Sindh River, Village-Dhour,
Tehsil-Mihona, District -Bhind (M.P.)

The Khasra-wise detail of the applied lease area is as under:

Khasra No.	Area		Type of land
	(Ha)	(Acres)	
245,246,251	11.680	28.85	Govt. Land (Bhu-Jal)

The Latitudes and Longitudes of boundary Points based on village revenue map taken by DGPS are as under:

BP. No.	LATITUDE	LONGITUDE
A	26°15'11.91"N	78°48'44.06"E
B	26°15'6.60"N	78°48'44.28"E
C	26°15'7.02"N	78°48'37.37"E
D	26°14'59.85"N	78°48'37.45"E
E	26°14'56.31"N	78°48'32.50"E
F	26°14'56.78"N	78°48'30.32"E
G	26°15'6.99"N	78°48'36.94"E
H	26°15'6.82"N	78°48'28.05"E
I	26°15'15.39"N	78°48'33.91"E
J	26°15'15.30"N	78°48'42.76"E
K	26°15'13.36"N	78°48'41.21"E

APPROVED

Infrastructure Facilities:

Sr. No.	Available Facilities	Village	Distance from the Area
1.	Nearest Railway Station	Bhind	50.0 km NE
2.	District head quarter	Bhind	50 Km
3.	National Highway/SH	--	SH-45 at 19.0 km
4.	Nearest Forest	--	Not present within 250 m radius
5.	Nearest River / Nala	Sindh	The area of sand removal is in the bed of Sindh River

Lessee/Applicant
M/s. Power Mech Projects Limited

(4)

N. Maske
Nilesh Daxmanrao Maske
RQP/DGMMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
Area - 11.680 Ha. on Sindh River, Village-Dhour,
Tehsil-Mihona, District-Bhind (M.P.)

अनुमोदित
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CHAPTER-3

TOPOGRAPHY AND GEOLOGY OF THE AREA

Briefly describe the general topography explaining whether it is a Plain land or hilly area and local geology of the mineral deposit.

Topography:

The demarcated mining lease area exists in the bed of Sindh River. Sindh River is Perennial source of water. The elevation of the area has recorded and confirmed through DGPS. The maximum elevation observed 130m from MSL and minimum elevation of 122m from MSL. The general ground slope is towards North direction. The area is almost flat, devoid of vegetation.

Geology:

Bhind district situated in the northern parts of Madhya Pradesh covers an area of about 4459 sq km. It falls in the Survey of India degree sheet numbers 54J, K and N between latitudes 25°54' to 26°48' N and longitudes 78°12' to 79°08' E. It is bounded by Agra district, U.P. on the north, Etawah and Jalaun district of U.P. on the east, Gwalior and Datia districts on the southwest and Morena district on the west. Bhind town is the district headquarters and Gohad, Mahgawan, Mihona, Gormumri, Machchand and Daboh are other important places in the district. Bhind is well connected by a network of all weather roads with adjacent district headquarters as well as all other towns in the district. Bhind is connected by the Gwalior-Bhind 0.61m gauge section line of Central Railway.

Physiographically, a large area of the district forms part of the vast older flood plain including in filled river beds with structural plain. Structural hills and valleys with denudational slope are restricted to the southwestern part. The area has a very gentle gradient towards northeast with highest elevation of 190m above msl in the southwestern part and the lowest of 149m in the northwestern part. The Chambal, Asad, Kunwari, Vesuli, Sindh and Pahuj rivers drain the area. Ravin and gully area have developed along

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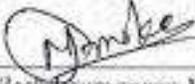
*MINING PLAN OF RIVER BED SAND MINE
Area - 11.680 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District - Bhind (M.P.)*

the course of rivers particularly on the flood plain including in-filled riverbed unit of fluvial geomorphic landform. It is characterized by a very fine network of rills and gullies forming dendritic drainage network. The depth of dissection by gullies is more intense along the Chambal Rivers as compared to other rivers. The area of dissected land/bad land developed along Kunwari River forms a major watershed area.

The oldest rocks exposed in the district belong to Gwalior Group of Palaeo-Meso Proterozoic age (1800 m.y.) Classified into Singhpur, Sitla, Sithauli and Biraoli Formations. The Singhpur formation comprises sandstone with shale and conglomerate at the bottom. The Sitia Sithouli and Biraoli formations are essentially argillaceous comprising ferruginous shale, green shale with interbeds of Jasper, Chert, Hematites and bands of stromatolitic limestone. Sill of doleritic composition occurs within the Biraoli Formation in the southwestern part, about 2 km southwest of Guhisar. All these formation are exposed in the southern part. The Kaimur Group of Vindhyan Supergroup of Neo Proterozoic are compresses of sandstone with minor shale bands, and is exposed in the south western part. Alluvium of Quaternary age (<1 M.Y.) occupies a major part of the district. It is classified into older and younger alluvium. The older alluvium is further classified into bands and Varanasi alluvium. The Banda alluvium comprising of silt, clay with quartzo-felspathic sand and ferruginous nodules at places is exposed on the southern bank of the Chambal River, western bank of Pahuj River, eastern bank of the Asad river and along both the bank of Kunwari Sindh and Besuli Rivers. The increase in width of river, meandering deformed river beds with changing roughness and rock bars etc. These conditions leads to overloading condition of stream and sand get deposited at convenient locations like river channel bends, escarpments, meanders, junction of other river etc.

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Table: General geological successions of Bhind district.

Age	Formation	Lithology
RECENT	Alluvium	Sand, Clay , Kankar & Silt
	Basic Intrusive	Dolerite Dykes & Silt
Pre-Cambrian	Kaimur Sandstone	Sandstone, Shale
Pre-Cambrian	Gwallor Series	Banded Hematite, Quartzite, Jasper, Shale & Sandstoe

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Local Geology:

The local geology of the area consists of Sand, Clay Kanker & Silt of Alluvium Formation of Recent Age. The alluvial formation covers the major part of the district. Thickness varies from 70 to 250m and resting over the Vindhyan & Archaeans rocks. Alluvium consists of clay, sand & gravels. The thickness of the clay overburden generally decreases towards north. The thickness of the overburden more than 60 m is occurring in south of Mehgaon.

River & Drainage:

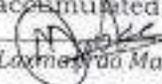
The area forms the river bed of Sindh River which flow from south to north direction.

Transportation of Sand:

The sand is not a in situ materials but being carried out by flowing water during the monsoon every year from various catchment areas of Sindh river basin and getting accumulated at convenient locations like bends, escarpments etc. and as such the sand of the lease area is a carried material brought from various locations and getting accumulated at convenient places in the flow direction of the river. The size of the accumulated sand

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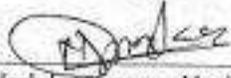
*MINING PLAN OF RIVER BED SAND MINE
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varies due to the time factor taken by river as well as the quantity of flow water. The depositions normally take place on winding course (bends)/meanders/loops /circuitous journey (of a river) in flow direction.

The area for sand mining is in Sindh River bed. This flows from south to north.

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CHAPTER-4

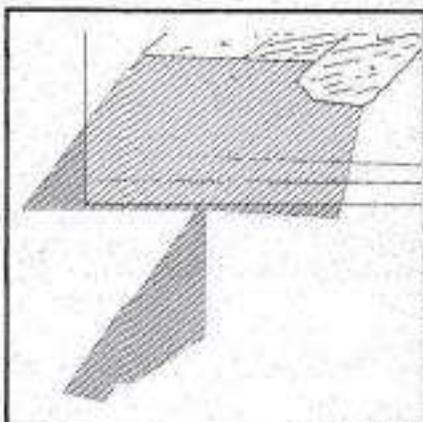
RESERVES

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Dhaur-2 Sand Area:

Dhaur-2 sand area is situated 0.7 km from village Dhaur in Sindh River. Sindh River is a main source of water. It flows from south to north direction near village Dhaur.

DGPS survey has been carried out to define the topography, contours and offsets of the lease area. The Bhunaksha map is taken as a base map for demarcation of mine lease boundary. The shape and size of sand mine area had been fixed as per the sanctioned demarcated khasra map of the lease area by DGPS surveying Professionals.



Sanctioned Demarcated Map



Demarcated area on Google Map

The area is being fully demarcated with respect to Geographical co-ordinates and surface reduced level taken at every points of clusters having distance of 0.5 m from each other. To describe the elevation in detail, 0.5m contour elevation had been picked for preparation of surface plan with cross section which includes collection of surface reduced level in an interval of 0.5m for the reserve estimation. The maximum elevation observed 130m from MSL and minimum elevation of 122m from MSL. The gentle slope of the area is the main reason for having sufficient quantity of sand available for removal.

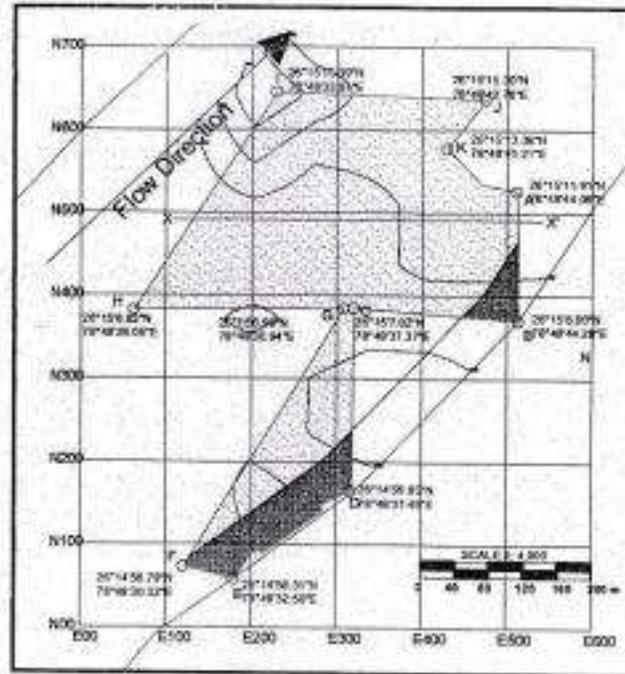
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The thickness of sand has been observed more than 2.0 meters above the river bed by making pits downward from surface (Fig.-1). The sand available in the area is fine to medium-grained, good for use in construction purposes.



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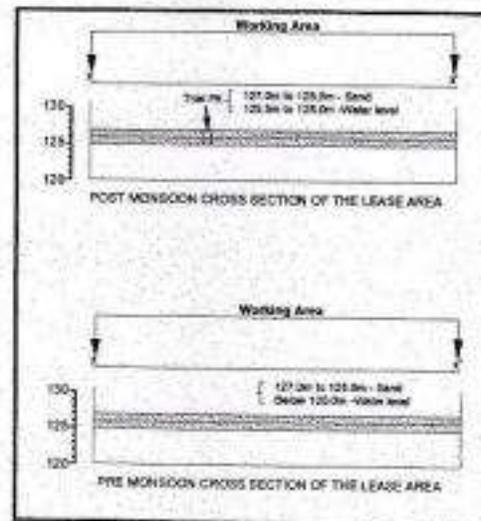


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MINING PLAN OF RIVER BED SAND MINE
 Area - 11.680 Ha. on Sindh River, Village-Dhaur,
 Tehsil-Mihana, District -Bhind (M.P.)

As per as per the Point (r) page 24 of Guidelines of Enforcement and Monitoring Guidelines for Sand Mining, Ministry of Environment, Forest and Climate Change January 2020 "River bed sand mining shall be restricted within the central 3/4th width of the river/rivulet or 7.5 meters (inward) from river banks but up to 10% of the width of the river

Reserve of sand and its viable extraction:

Total lease area	11.680 ha
The width of river in mining area	520 m
Minimum distance of mining area from east river bank	0 m
Minimum distance of mining area from west river bank	120 m
Area for sand mine which has to be left as no mining zone so as to comply the provisions of maintain minimum distance of mine from river bank. (10% of river width)	13200 Sqm (1.32 ha)
Total Mineable area	11.680-1.32=10.36 ha
60% of the total area for sand extraction (As per the Point (r) page 24 of Guidelines of Enforcement and Monitoring Guidelines for Sand Mining, Ministry of Environment, Forest and Climate Change January 2020)	10.36x60%=6.22 ha

As the extractable area of 6.22 ha is almost flat, hence the volumetric method is adopted for reserve estimation.

The thickness of sand is more than 2.0 meter. The water level fluctuation in the river bed is from 1.0 to 2.0m during (Post Monsoon to Pre Monsoon (October to June). Hence, only 1.0-meter column of the sand is considered as mineable reserve above the water level. Hence taking the maximum 2.0 m thickness of sand the measured reserve comes to about 124400 cubic meters. The calculation details are as under:-

Total sand available - $62200 \text{ m}^2 \times 2.0\text{m}$ (Max. Thickness) = **124400 m³**

Total mineable sand - $62200 \text{ m}^2 \times 1.0\text{m}$ (Avg. depth) = **62200 m³**

But only 35040 Cubic meter sand will be excavated as per the EC condition of MPSEIAA, Bhopal)

Thus from measured sand reserve of about **124400 cubic meter**, only **35040 cubic meter** sand per year will be extracted.

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 Director
 Geology & Mining
 Madhya Pradesh

MINING PLAN OF RIVER BED SAND MINE
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CHAPTER- 5

DEVELOPMENT AND PRODUCTION PROGRAMME

MINING METHOD:

Maximum depth of removal of ordinary sand (Depth restricted to maximum 1.0 m from surface)

There are basically 3 methods of mining for extraction of mineral/ore/minor material. These are Mechanized Mining, Semi-mechanized Mining and Manual Mining Method. Mechanized mining defines by a Surface Miner where no Manpower required for blasting, extraction and transportation of material. While Semi-Mechanized mining is combination of both machineries as well as manpower. While in case of Manual mining, the work shall be carried out with the help of labours.

At present mining is carried out in the allotted area by manual means and no machinery has been deployed for mining operations. To achieve the desired production, we are planning to adopt both manual as well as Semi Mechanized methods as per demand-supply during the three year mining plan period, the following machinery is proposed to be deployed for sand mining area subjected to environment conditions. **In absence of environmental approval for semi mechanization only manual method shall be used.**

The following methods of sand and gravel mining operations have been suggested by Sustainable Sand Mining guidelines 2016 (SSMG'16) are as below:

- a) **Bar scalping or skimming** is extraction of sand and gravel from the surface of bars. This method generally requires that surface irregularities be smoothed out and that the extracted material be limited to what could be taken above an imaginary line sloping upwards and away from the water from a specified level above the river's water surface at the time of extraction (typically 0.3 - 0.6 m (1-

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2 ft). Bar scalping is commonly repeated year after year. To maintain the hydraulic control provided to upstream by the Riffle head, the preferred method of bar scalping is now generally to leave the top one third (approximately) of the bar undisturbed, mining only from the downstream two-thirds.

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b) Dry-Pit Channel Mining

Dry-pit channel mines are pits excavated within the active channel on dry intermittent or ephemeral stream beds. Dry pits are often left with abrupt upstream margins, from which head cuts are likely to propagate upstream.

c) Wet-Pit Channel Mining

Wet-pit mining involves excavation of a pit in the active channel below the surface water in a perennial stream or below the alluvial groundwater table.

d) Bar Excavation

A pit is excavated at the downstream end of the bar as a source of aggregate and as a site to trap sand and gravel. Upon completion, the pit may be connected to the channel at its downstream end to provide side channel habitat.

e) Channel-wide River bed Mining

In rivers with a highly variable flow regime, sand and gravel are commonly extracted across the entire active channel during the dry season. The bed is evened out and uniformly (or nearly so) lowered.

As per the Sustainable Sand Mining Management Guidelines 2016, there are 5 extraction method as mentioned above in total out of which 'Channel-wide River bed Mining' method shall be adopted with respect to type of river bed deposition. Mining shall be done in layers of 1-meter depth to avoid

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ponding effect and after first layer is excavated, the process will be repeated for the next layers.

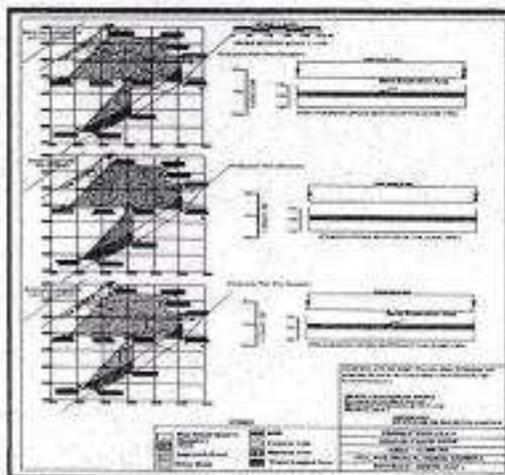
YEAR-WISE PRODUCTION PROGRAMME

Previous year water level regime monitoring season of river bed is observed. The water level fluctuation in the river bed is from 0.0 to 2.00m. It means the water level 0.0 to 1.0m describes a monsoon season (July-September) where water covers the whole riverbed and flows almost uniformly throughout the river course. In case of river sand bed of about 1.5m water level define the post monsoon season (October to December) in which water level drops and part of river bed exposed/dried in certain part of river channel or sand mine spot due to difference in contour elevation as well as replenished sand. In case of river having about 2.0 m water level describes pre-monsoon season (from March to mid of June).

During post monsoon (October to February) mining will be carried out in layers of 1 meter depth for maintaining the river bed water level regime. (Plate No.6)

During pre-monsoon (March to June) mining will be carried out in layers of 1 meter depth for maintaining the river bed water level regime. (Plate No.6)

No bench can be maintained in river sand hence bench wise mining cannot be proposed.



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MINING PLAN OF RIVER BED SAND MINE
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Due to continues accumulation of sand in the area during rainy season, there will not be much depletion in the reserve of sand, hence reserve is likely to be remain same every year and in future also. The Lease period of 3 years has taken as per the provisions of rule 9 of Madhya Pradesh Sand (Mining, Transportation, Storage and Trading) Rule, 2019. Accordingly, three years production plan can be envied as below:

Year wise production

Year	Area in m ²	Depth in (meter)	Geological Reserve in cubic meter (m ³)	Removal sand Depth in (meter)	Proposed Production in cubic meter (m ³)
1 st year	62200	2.0m	124400	1.0 m	35040
2 nd year	62200	2.0m	124400	1.0 m	35040
3 rd Year	62200	2.0m	124400	1.0 m	35040

Thus from measured sand reserve of about 62200 cubic meter only 35040 cubic meter sand per year will be viably extracted without disturbing and effecting the flow course of water level. To achieve the desired production, it is proposed to adopt both manual as well as Semi Mechanized methods as per demand-supply during the three year mining plan period, the following machinery is proposed to be deployed for sand mining area subjected to environment conditions. In absence of environmental approval for semi mechanization only manual method shall be used. Proposed method of removal of sand is described below: -

I. Manual Method of Mining

In manual method of mining the extraction of sand will be carried out manually with the help of labors through shallow adopting a system of shallow pit in sand. No bench can be maintained in river sand hence bench wise mining cannot be proposed. The excavated sand will be loaded into trucks/tractors manually and transport to the stacking place. The approach road up to the working site and ramp will be made for the smooth shipment of sand from the site.

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U. P. Singh

Director
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Nilesh

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II. Semi-Mechanized Method of Mining

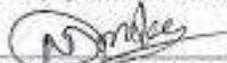
In Semi-Mechanized method of mining the extraction of sand will be carried out with the combination of both machineries as well as manpower. The area allotted is for a period of 3 years. Allotted area consists of 11.680 ha. Mining will be done with leaving safety distance from bank and stream for river bed around the applied area. The river sand to be won from river bank will be exploited and it will be simultaneously reclaimed by replenished river sand brought out during monsoon period. The river sand will be excavated by light weight excavators & it will be directly loaded into tippers and also the river sand will be loaded into conveyor and it will be loaded directly into trucks at outside of the river bed for dispatch to consumers. There is no need for drilling & blasting as sand is soft. Therefore, Environment and Ecology of the area remains undisturbed. The mining will be for a thickness of 1.0 m only. The workings will be restricted within the allotted as per the description report given by Mining Department. Mining activities will be carried out in a manner so that there is no obstruction to the flow of water. Roads in the allotted area for the movement of loaded trippers/trucks will not require slopes more than 1 in 20. However, movement of trippers/ trucks after river sand loading will be through approach roads connecting to main roads. No processing of river sand will be done.

- Mining will be confined within central 3/4th width of the river. This will prevent collapse of bank and erosion.
- It will be done leaving a safety zone of total of 1/4th of the width of the river from the banks for bank protection.
- Excavated area will be replenished naturally due to sediment inflow from the catchment area.

The maximum depth of sand quarrying in the river bed shall not exceed 2.0 meters measured from the un-mined bed level at any point of time or the water table whichever is less.

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MINING PLAN OF RIVER BED SAND MINE
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Details of mining machinery to be deployed and the detail specifications

Following equipment is proposed to be deployed for the desired production.

S. No.	Machine	No's			Capacity
		Min	Max	Stand by	
1	Light weighted Excavator	1	4	1	2 m ³
2	Dumper / Trucks	2	6	1	18 tons
3	Tractor Trolley	As per requirement			4 tons
4	Belt Conveyor	As per requirement			100Ton/hr
5	Light Vehicles	As per requirement			--

Stand by machinery to be used in case of any breakdown.

Details of Excavator to be deployed for excavating and loading sand-

S. No	Description	Value
1	Bucket capacity of the Excavator	2.0 Cum
2	Proposed production per day (35040 Cum/ 240 Days)	146 Cum/ Day
3	No of shift per day	One
4	Effective working hour per shift (75% of 8 Hours)	6 Hours
5	Bucket fill factor	0.75
7	Average loading by Excavator per pass (2 Cum x 0.75)	1.5 Cum
8	Time required per pass	3 Minute
9	Average sand handling by Excavator per shift [1.5 Cum x (60 Minute/ 3 Minute) x 6 Hour]	180 Cum
10	No of Excavator required in one shift (146 Cum/ 180 Cum)	1 No.

The proposed annual production is 35040 cum but as per the demand-supply, per day production may be vary from 146 cum to 600 cum and the number of excavator may vary from 1 to 4.

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Hauling of excavated sand from mines

The no of dumpers required for transportation of sand has been calculated below: -

1. Maximum sand excavated in a shift $35040/240=146 \text{ m}^3$
2. No of effective working hours in a shift - 6
3. No of trips by 1 dumper in one hours =2
4. No of trips by one dumper in a shift =6 x 2=12
5. Total sand transported by one dumper in a shift $12 \times 10=120 \text{ m}^3$
6. No of dumpers required $146/120=1.22$ or say 2
7. No of spare Dumper -1
8. Total Nos. of Dumpers required $1+2=3$

Hence, it has been proposed to deploy minimum 2 no's + 1 no (standby) dumpers each of 10 Cum capacity for hauling excavated sand of 146 Cum in one shift. The proposed annual production is 35040 cum but as per the demand-supply, per day production may be vary from 146 cum to 600 cum and the number of excavator may vary from 2 to 6 no's.

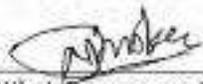
Code of practice for use of heavy earth moving machinery: -

Shovel/ excavator

1. Shovel/ excavator will be provided with efficient warning devices, front & rear lights and efficient brakes.
2. Shovel/ excavator will be under the charge of a competent person.
3. No person other than the operator or his helper if any will ride on the excavator or even enter the excavator's cabin.
4. No person will be permitted to ride in the bucket of a Shovel/ excavator.

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5. No inflammable material will be stored in the excavator housing or cab.
6. Shovel/ excavator dippers will be lowered to the ground during greasing operation.
7. When a Shovel/ excavator is to be moved from one point to another its boom shall be kept in strict alignment with direction of travel while the bucket/ dipper shall be held above the ground.
8. No Shovel/ excavator will be operated in the position where any part of the machines, suspended loads or lines are brought closer than 3 m to the exposed high voltage line.
9. Every movement of a Shovel/ excavator shall be preceded by warning signals.
10. When not in use, the Shovel/ excavator will be moved to and stood on stable ground, the bucket shall be kept resting on stable ground and will never be left hanging.
11. The Shovel/ excavator will be so spaced that there will be no danger of accident from flying & falling objects.
12. Safety appliances, booms will be examined thoroughly once in a year.
13. Emergency switches, safety limit switches will be examined and tested once in four months.
14. All brakes will be tested for their operation worthiness once in a week.
15. The following signboards will be carried in and around the machine: -

(i) "Warning— Do Not Enter the Working Range of the Machine".

(ii) "Lubricating Prohibited While the Machine in Running Condition".

CONVEYOR BELT

Before starting of conveyor hooter will alarms to alert nearby workers Ensure proper warning/ Alarm system before starting of any conveyor with minimum 30 second delay.

1. Do not wear loose clothing near the conveyor belt
2. Do not put your hands on a moving conveyor belt

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3. Stop the conveyor belt, when it is empty. Never stop the belt in load.
4. Do the positive isolation of all the electrical power sources of conveyor system.
5. A conveyor shall be used to transport only material it is capable of handling safely.

Insure the 'OK' condition of pull cord and emergency stop switch of the conveyor belt.

Duties of Shovel/ excavator operator: -

At the commencement of every shift the operator will personally inspect and test the machine, paying special attention to the following details: -

- i. The brakes and every warning device are in working order.
- ii. Lights are in working order.
- iii. The operator will neither take out the machine for work nor will he work the machine unless he is satisfied that it is mechanically shown and in efficient working order.
- iv. The operator will maintain a record of every inspection made in a bond pagged book, kept for the purpose and shall sign every entry made their in.
- v. The operator will keep the cab window clean so as to ensure clear vision at all times.
- vi. The operator will not operate the machine when persons are in such proximity as to be endangered.
- vii. Before leaving the machine, the operator will lower the bucket to the ground.
- viii. The operator will not leave his machine during the shift. Whenever, he finishes his work, he will hand over the machine to his relief or lock the excavators cab.

Lessee/Applicant
M/s. Power Mech Projects Limited

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Nilesch Laxmanrao Maske
RQP/DGMMP/206/2019

*MINING PLAN OF RIVER BED SAND MINE
Area - 11.680 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)*

- ix. The operator will not allow any unauthorized person to ride on the machine.

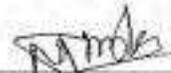
Dumper: -

- i. Every dumper will be provided with efficient brakes.
- ii. Efficient audible warning devices will be provided with the dumpers.
- iii. The dumper, if required to work after daylight hours, efficient headlights and taillights will be used.
- iv. Every dumper will be under the charge of a competent person, authorized in writing by the manager.
- v. No person, other than the driver or his helper, if any, will ride on a dumper.
- vi. No person will be permitted to ride in the running board of a dumper.
- vii. The loaded dumpers will not be reversed on gradients.
- viii. Sufficient stop blocks will be provided at every tipping point and these will be used on every occasion when material is dumped.
- ix. Standard traffic rules shall be adopted and followed during movement of all dumpers. They shall be prominently displayed at relevant places in the opencast workings and haulm roads.
- x. When not in use, every dumper will be moved to and stood on proper parking places.
- xi. No person will be permitted to work on a chassis of a dumper, with the body in rest position, until after the dumper body has been securely blocked in position.
- xii. The mechanical wised mechanism will not be depended upon to whole the body of a dumper in a rest position.

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Lessee/Applicant
M/s. Power Mech Projects Limited

[21]


Nitesh Laxmanroo Maske
RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
 Area - 11.680 Ha. on Sindh River, Village-Dhaar,
 Tehsil-Mihona, District - Bhand (M.P.)

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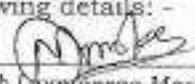
- xiii. No unauthorized person will be permitted to enter or remain in any turning points.
- xiv. While inflating tyres, suitable protective cages shall be used.
- xv. Tyres will never be inflated by sitting either in the front or on the top of the Same.
- xvi. While the vehicle is being loaded / unloaded on gradient, the same will be secured stationary by the parking brake, and other means suitably designed stopper block, which could be placed below the tyres.
- xvii. At least once in every two weeks the brakes of every dumper will be tested as below: -
- a) Service Brake test: - The brake will be tested on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within the specified distance when the brake is applied.
 - b) Parking brake test: - The parking brake shall be capable to hold the vehicle when it is fully loaded and placed at the maximum gradient. Maximum gradient of the roadway which is permitted only for a period of at least 10 minutes.
 - c) A record of such test will be maintained in a bound paged book and will be signed by the competent person carrying out the test. These records will be countersigned by the engineer and manager.
 - d) All vehicles shall be tested and examined once at least in every 6 months.
 - e) notice shall be displayed outside every vehicle that "No Unauthorized Travelling Allowed".

Duties of dumper operators: -

At the commencement of every shift, the operator shall personally inspect and test the machine, paying special attention to the following details: -

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 M/s. Power Mech Projects Limited

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 Nitesh Lakshmanrao Maske
 RQP/DGMMP/206/2019

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MINING PLAN OF RIVER BED SAND MINE
Area - 11.680 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)

- i. Tyre pressure, brakes, horn and the Lights are in working order.
- ii. The driver will neither take out the machine for work nor will he work the machine unless he is satisfied that it is mechanically shown and in efficient working order.
- iii. The driver will maintain a record of every inspection made in a bound paged book, kept for the purpose and shall sign every entry made there in.
- iv. The driver will keep the cab window clean so to ensure clear vision at all times.
- v. Driver will ensure that the gear is in neutral position before stopping the engine. He will park the vehicle: -
 - (a) In reverse gear, on level roads and down gradients.
 - (b) In low gear, on up gradients.
- vi. The driver will negotiate downhill gradients in low gear, so that minimum of braking is required.
- vii. The driver will not drive too fast, avoid distractions and drive defensively.
- viii. Before crossing a road / railway line he will reduce his speed looking both directions along the road or railway line and will proceed across the road or line only if it is safe to do so.
- ix. The driver will not operate the dumper in reverse unless he has a clear view of the area behind the vehicle.
- x. The driver will see that: -
 - a) The vehicle is not overloaded.
 - b) The material is not loaded in a dumper so as to project horizontally beyond the sides of its body.

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M/s. Power Mech Projects Limited

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Nileshe Daswanrao Maske
RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
Area - 11.680 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District - Bhind (M.P.)

- xi. The driver will not allow any unauthorized person to ride on the vehicle.
- xii. When there is a poor visibility, the speed of a vehicle will be restricted in a manner that the braking distance is maintained shorter the distance of visibility.

The driver will not leave his machine during the shift. When he finishes his work, he will hand over the machine to his reliever or lock the excavators cab.

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Duties of conveyor belt

- 1 Conveyors are able to transport materials from one level to another, which done by human labors.
- 2 They can be installed almost any where and are much safer than any other to move materials.
- 3 They can moves loads of all shapes sizes and weights, also many have advanced safety features that help prevent accidents.

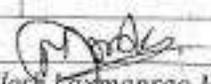
Haulage and Transporting:

Mostly trucks/ tippers and tractors will be used for transportation of loadable sand from the area to consumers. Here trucks are considered for calculation:

1	Production during a year (taking 240 days of working leaving rainy season)	35040 m ³
2	Removal of sand per day	146 m ³
3	Capacity per truck	10 m ³
4	One truck can carry (as safety measures)	9m ³
5	Nos. of trips required per day (146/ 9 =16.22)	About 17 trips

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M/s. Power Mech Projects Limited

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Nitesh Gajmanrao Maske
RQP/DGMMP/206/2019

*MINING PLAN OF RIVER BED SAND MINE
Area - 11.680 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)*

CHAPTER- 6
MANPOWER DEPLOYMENT

1. Manual Method of Mining

Proposed production per day = 146 cum/day

~~35040~~ Cum/ 240 Days)

No of shift per day = 01

Totals numbers of Labours required in one shift = $146/8 = 18$

(OMS is considers as a 8cum approx.)

Unskilled 18 labors (Tentative) will be required for loading tractors/
trucks and skilled 2 person required for supervision purpose.

(Note: - OMS is considered 8 Cum)

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2. Semi-Mechanized Method of Mining

Man power will be about 8 persons as per the details given below:

S. No.	Category	Numbers
1	Supervisory Staff	01
2	Semi-Skilled Personnel	03
3	Unskilled	04

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M/s. Power Mech Projects Limited

[25]


Nilesh Laxmanrao Maske
RQP/DGMMP/208/2019

*MINING PLAN OF RIVER BED SAND MINE
Area - 11.580 Ha. on Sindh River, Village-Dhour,
Tehsil-Mihona, District -Bhind (M.P.)*

CHAPTER- 7

USE OF MINERAL

Describe the utilization of mineral and type of industry.

Sand so extracted will be sold locally as building material. It is usually mixed with cement and other ingredients to create mortar for building. It is also used in bricks industry.

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CHAPTER-8

WASTE DISPOSAL ARRANGEMENTS

No waste material will be generated hence waste disposal arrangements are not required.

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Nilesch Taxmanrao Maske
RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
 Area - 11.680 Ha. on Sindh River, Village-Dhaur,
 Tehsil-Mihona, District -Bhind (M.P.)

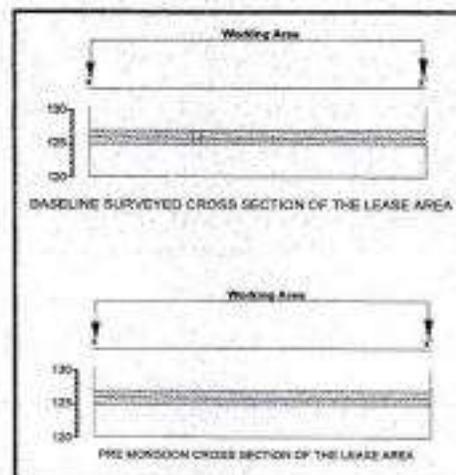
CHAPTER-9
RECLAMATION PLAN

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Mine reclamation is the process of restoring land that has been mined to a natural or economically usable state. Although the process of mine reclamation occurs once mining is completed, the planning of mine reclamation activities occurs prior to a mine being permitted or started. Mining reclamation is a regular part of mining practices which mitigates the environmental effect of mining.

The following points for reclamation plan has been prepared as per the Sustainable Sand Mining Management Guidelines 2016.

The baseline profile of existing condition has been taken both along and across the sand mine bed.



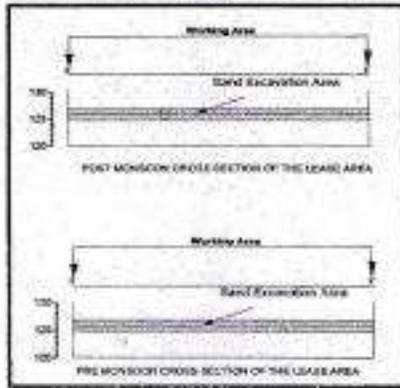
The vertical section of sand mine is being shown to differentiate the existing profile and proposed excavation plan of mining. In addition, the mining activity have been proposed above sand water level.

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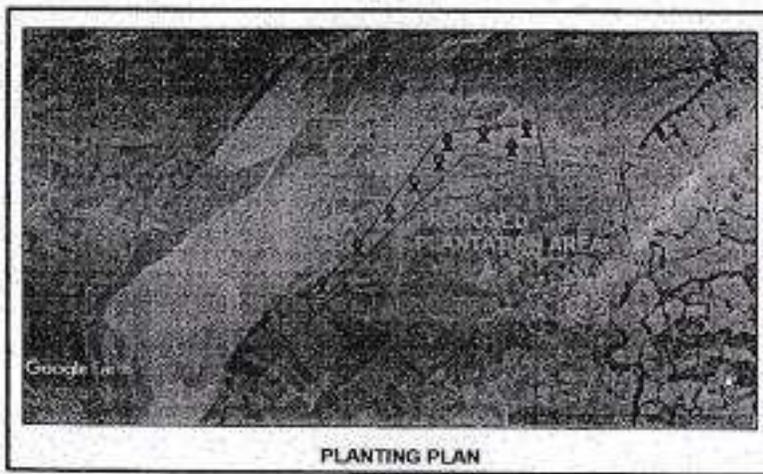
MINING PLAN OF RIVER BED SAND MINE
 Area - 11.680 Ha. on Sindh River, Village-Dhour,
 Tehsil-Mihona, District -Bhind (M.P.)



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The cross-section of the replenished bar expected to be same as the baseline data taken prior to execution of sand mining. This is solely depend on the annual rainfall throughout the upstream side of the sand mine area.

Plantation will be carried preferably on the river bank and along the road used for transportation or the area proposed by the Gram Panchayat after permission of land owner in case of private land.



The removal of sand from the river bed only, without disturbing the water flow or the water level in the river under study. Sindh River is a perennial source of water.

The sand removed from the area will be automatically accumulated / filled up during rainy season.

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[28]

(Signature)
 Nileshtaxmanrao Maske
 RQP/DGMMP/206/2019

*MINING PLAN OF RIVER BED SAND MINE
Area - 11.680 Ha. on Sindh River, Village-Dhour,
Tehsil-Mihona, District -Bhind (M.P.)*

This is an automatic natural activity hence special plan for reclamation of the area is not required.

The monitoring of plantation shall be done on quarterly basis and dead saplings shall be replaced by new saplings. Water sprinkling shall be done every day in the evening time. Tree guard shall be provided as much as possible.

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[29]


Nitesh Lakmanrao Maske
RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
Area - 11.680 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)

CHAPTER-10

Mine Closure Plan

The Progressive Mine Closure Plan is being submitted under MPMMR 1996 amended rule 42 J.

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Method of Mining:

The removal of sand will be done by manually through local labors and its transportation will be through trucks/ tippers/tractors. The approach road up to the working site and ramp will be made for the smooth shipment of sand from the site. During a year about **35040** cubic meter of sand will only be removed.

Reasons for closure:

Not applicable as the sand removed from the area will be automatically accumulated / filled up during rainy season.
Hence detailed mine closure plan is not required.

Statutory Obligation:

Any legal statutory obligations from State Government, Mineral Resource Department, Ministry of Environment & Forest, State and Central Pollution Control Board or by any other Govt. Organization will be implemented.

Closure Plan Preparation:

Applicant

M/s. Power Mech Projects Limited
Authorized Person - Shri Krishna Praveen Kota

RQP:

Nilesh Laxmanrao Maske,
RQP No. RQP/DGMMP/206/2019

Lessee/Applicant
M/s. Power Mech Projects Limited

[30]


Nilesh Laxmanrao Maske
RQP/DGMMP/206/2019

*MINING PLAN OF RIVER BED SAND MINE
Area - 11.680 Ha. on Sindh River, Village-Dhour,
Tehsil-Mihana, District -Bhind (M.P.)*

Mine Description

Geology: Please refer chapter 3.0 of the mining plan.

Reserves: Please refer chapter 4.0 of the mining plan.

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Infrastructure:

Statutory Buildings will be built of temporary structures, which can be dismantled easily and sold as scrap at the final stage of closure.

Mine Machinery:

Please refer chapter 5.0 of the mining plan.

Disaster Management & Risk Assessment:

No high risk accidents are anticipated, as the project is an open cast manually mining operation in a fairly stable area and free from land subsidence, earthquake etc. no tailing dam is proposed and risks associated with it will not come into picture.

However, in case anything happens then the designated Mines Manager will take care and manage the situation. A communication and transport facility will be provided by the lease owner at their disposal which will help in evacuating persons involved in any accidents.

Care and maintenance during temporary discontinuance:

During such time, the area will be fenced and temporary staff will be arranged for taking care and maintenance

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MINING PLAN OF RIVER BED SAND MINE
Area - 11.650 Ha. on Sindh River, Village-Dhour,
Tehsil-Mihona, District - Bhind (M.P.)

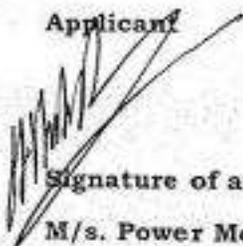
CHAPTER-11

ANY OTHERS RELEVANT INFORMATION

No other relevant information is required.

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Applicant



Signature of authorized person

M/s. Power Mech Projects Limited

Lessee/Applicant
M/s. Power Mech Projects Limited

[32]


Nitesh Laxmanrao Maske
RQP/DGMMP/206/2019

*MINING PLAN OF RIVER BED SAND MINE
Area - 11.680 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)*

ENVIRONMENT MANAGEMENT PLAN

OF

DHAUR-2 SAND QUARRY

Area - 11.680 Ha, Khasra No 245,246,251

Village Dhaur, Tehsil Mihona,

District Bhind, Madhya Pradesh

APPLICANT

POWER MECH PROJECT LIMITED

**AUTHORISED PERSON - SHRI KRISHNA PRAVEEN KOTA
PLOT NO - 77 JUBLI ENCLAVE, BEHIND HITEX, MADHPUR
HYDERABAD - 500081**

PREPARED BY

NILESH LAXMANRAO MASKE

**RECOGNIZED QUALIFIED PERSON
(REGD. NO. RQP/DGMMP/206/2019)**

**BHOOMI ENVIROTECH PVT LTD
E7/133 R.K. TOWER, LLR SOCIETY ARERA COLONY,
BHOPAL (MADHYA PRADESH)-462039
Email - info.bhoomienvirotech@gmail.com, Phone No. 6232872151**

Lessee/Applicant
M/s. Power Mech Projects Limited

[33]

Nilesh Laxmanrao Maske
RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
Area - 11.680 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)

ENVIRONMENT MANAGEMENT PLAN

The environment management plan is a complete package of impact mitigations, waste minimisation, management and institutional measures to be taken during implementation and operation of mining to eliminate the adverse environmental impacts or to reduce them to the acceptable level.

The environmental features which are likely to be affected by mining activities are land use, topography, drainage pattern, soil, air quality, water resources and water quality, ecology and human health.

All the above mentioned features are addressed in this plan to ensure the sustainable development and judicious utilisation of non-renewable resources with keeping the pollution level within permissible assimilative limit. The details are summarising below:

1. Salient Features of Mining area:

Name of Sand Mine	Dhaur-2 Sand Mine		
Village	Dhaur		
Gram Panchayat	Gram Panchayat Dhaur		
Khasra No.	245,246,251		
Area	11.680 ha		
Name of River/Nalla	Sindh River		
Tehsil	Mihona		
District	Bhind		
Bridge/Culvert	Not Present		
Anicut/Stop Dam/Dam	Not Present		
Other permanent structures	Not Present		
Latitude and Longitude of Sand Mine	A	26°15'11.91"N	78°48'44.06"E
	B	26°15'6.60"N	78°48'44.28"E
	C	26°15'7.02"N	78°48'37.37"E
	D	26°14'59.85"N	78°48'37.45"E
	E	26°14'56.31"N	78°48'32.50"E
	F	26°14'56.78"N	78°48'30.32"E
	G	26°15'6.99"N	78°48'36.94"E
	H	26°15'6.82"N	78°48'28.05"E
	I	26°15'15.39"N	78°48'33.91"E
	J	26°15'15.30"N	78°48'42.76"E
	K	26°15'13.36"N	78°48'41.21"E
Width of the river of sand mine area	520 m		

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Nilesh Lakshmanrao Maske
RQP/DGMMP/206/2019

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MINING PLAN OF RIVER BED SAND MINE
 Area - 11.600 Ha. on Sindh River, Village-Dhaur,
 Tehsil-Nilhana, District - Dhind (M.P.)

Minimum distance of mine area from the river bank	About 0 meter
Width of the Sand Mine area	Avg. 300 meter
Length of the Sand Mine area	580 meter
Thickness of the Sand in Mine area	2.0
Water level of Sand Mine area	1.0 m to 2.0 m
Proposed depth of mining	Average 1.0m
Proposed production	35040 m ³ of sand per year
State average daily employment and statutory personals	20 (Manually) 08 (Semi Mechanized)

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2. Human Settlement:

Nearest village Dhaur is present about 0.70 km from the lease area. No villages or human dwelling are within the mining lease area. So there will not be any need for re-settlement.

3. Land environment:

The proposed mining operations will only be confined to the mining area of 6.22 ha and it is not going to affect the surrounding areas. Mining will be carried out both semi mechanized and manually through local labors adopting a system of shallow pit in sand. The depth of working will be restricted to 1.0 m during post monsoon & pre-monsoon. The method of mining will be open cast. No bench can be maintained in river sand hence bench wise mining cannot be proposed. Due to continues accumulation of sand in the area during rainy season, there will not be much depletion in the reserve of sand, hence reserve is likely to be remain same every year and in future also.

4. Air Environment:

Mining of sand does not have any activity which becomes the source of air pollution. Only vehicles used for transportation purpose may cause moderate emissions, within the permissible norm of limit. Haulage road also generate dust due to movement of transport vehicles.

1. Development of green belt along the river bank and approach road.
2. Grading of haul roads, service roads time to time, to remove the accumulated dusty materials.

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[35]

N. Maske
 Nilesh Lakmanrao Maske
 RQP/DGMMP/206/2019

*MINING PLAN OF RIVER BED SAND MINE
Area - 11.680 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)*

3. The approach road to site of mining area from the nearest public road for the transportation of raw material/final products must be paved or hard surfaced.
4. Active haul road inside the works should be adequately wetted with water.
5. Wheel cleaning facilities should be provided, for delivery trucks/tractors leaving the works for the removal of mud.

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5. Water Environment:

Likely impact of mine on water table

The depth of working will be restricted to 1.0 m during post monsoon and pre-monsoon from the surface without disturb the water level. Water will not be used for any processing applications in the present mining area. Hence, there is no question of effluent generation. The water will be used only for sprinkling on haul roads, dust suppression purposes at loading, afforestation purpose and domestic use like washing/drinking etc.

Details of modification/diversion of natural drainage system /Obstruction of water channels and measures taken

No modification / diversion are required.

Measures taken for minimizing silting and contamination of water

Not required.

Top Soil Management:

Not required.

Tailing Dam Management:

Not required.

Lessee/Applicant
M/s. Power Mech Projects Limited

[36]


Nilesch Laxmanrao Maske
RQP/DGMMP/206/2019

*MINING PLAN OF RIVER BED SAND MINE
Area - 11.680 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District - Ghind (M.P.)*

Requirement of water for Mining operations

Water is not required in sand mining. Although small quantity of water is required for drinking and dust suppression purpose which will be meet out from the bore well/river nearby.

Source of water

Not required in sand mining

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6. Noise & Vibration:

No generation of noise and vibration as it is a sand mining project. Transport vehicle may generate noise which will be within the permissible norm of limit.

Storage of explosive (like capacity and type of explosive magazine)

Not applicable.

7. Human Environment:

The contributing factors that affect the health of people are dust, gaseous pollutants, noise in the mine. These are categorized as occupational hazards. The various mining operations like loading/unloading and vehicle movement involve risks and will have to be performed with safety norms. First -Aid kit and emergency medicines will be kept at mining site.

Social Infrastructure

It is expected that the project will lead to much needed employment opportunities in the villages which will contribute to the socio-economic development of this area.

Rehabilitation and Resettlement (R & R) Plan

Not required as the area is away from village and free from rehabilitation.

Lessee/Applicant
M/s. Power Mech Projects Limited

[37]


Nilesk Laxmanrao Maske
RQP/DGMMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
Area - 11.680 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)

Aforestation Program

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Total no. of trees to be Planted:- 1000			
Phase	Name of Trees	No. of Plants to be Planted	Location
1st Year	Bargad, Sissoo, Pipal, Neem, Kadam, Mango, Amra, Mahua	500	Approach road -200 nos upto 200 m both sides of approach road from mine area. Along the river bank-200 nos Dhaur Village area- 100 nos in village area like school premises, Aanganwadi, Panchayat bhawan and village road where suitable space is available for plantation.
2nd Year	Bargad, Sissoo, Pipal, Neem, Kadam, Mango, Amra, Mahua	500	Approach road -200 nos upto 200 m both sides of approach road from mine area. Along the river bank-200 nos Village area- 100 nos in village area like school premises, Aanganwadi, Panchayat bhawan and village road where suitable space is available for plantation.

Sewerage system

In view of the personals engaged in the project the sewerage system will be developed with required numbers of wash room/toilet nearby the quarry area. This may avoid polluting the land / water / air of the area.

Environmental monitoring:

To assess the prevailing quality of the air, water, noise etc. a regular monitoring of these parameters will be made to arrive at improvement/ protection measures.

Lessee/Applicant
M/s. Power Mech Projects Limited

[38]


Nilesh Laxmanrao Maske
RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
 Area - 11.690 Ha. on Sindh River, Village-Dhour,
 Tehsil-Mihona, District -Bhind (M.P.)

ANNUAL CSR COST

Sr. No.	Particulars	Cost to be incurred (in Rs/year)
1	Distribution of Study material (Book, Copy etc.) and school uniform for poor students	1,00,000.00
2	Medical assistance on regular basis/periodical check up of health of workers engaged in the mine and also to the villagers of nearby village	
3	Provide bore well for drinking water with over head tank facility and toilets to nearby villages	

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Signature

Project Proponent



Signature

Recognized Qualified Person

*MINING PLAN OF RIVER BED SAND MINE
Area – 11.680 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District –Bhind (M.P.)*

THE REPLENISHMENT STUDY OF RIVER SAND

DHAUR-2 SAND QUARRY

Area – 11.680 Ha, Khasra No 245,246,251

Village Dhaur, Tehsil Mihona,

District Bhind, Madhya Pradesh

APPLICANT

POWER MECH PROJECT LIMITED

AUTHORISED PERSON - SHRI KRISHNA PRAVEEN KOTA

PLOT NO - 77 JUBLI ENCLAVE, BEHIND HITEX, MADHPUR

HYDERABAD - 500081

PREPARED BY

NILESH LAXMANRAO MASKE

**RECOGNIZED QUALIFIED PERSON
(REGD. NO. RQP/DGMMP/206/2019)**

**BHOOMI ENVIROTECH PVT LTD
E7/133 R.K. TOWER, LLR SOCIETY ARERA COLONY,
BHOPAL (MADHYA PRADESH)-462039
Email – info.bhoomienvirotech@gmail.com, Phone No. 6232872151**

*Lessee/Applicant
M/s. Power Mech Projects Limited*

[40]

*Nilesh Laxmanrao Maske
RQP/DGMMP/206/2019*

MINING PLAN OF RIVER BED SAND MINE
Area - 11.680 Ha. on Sindh River, Village-Dhair,
Tehsil-Mihona, District -Bhind (M.P.)

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REPLENISHMENT STUDY

The River Replenishment are studied on following parameters:

- i) Place of origin, Catchment area, Tributaries, General profile of river stream:

Sindh River

The Sindh River is the biggest river flowing in the Malwa region of Madhya Pradesh state. It originates on the Malwa Plateau in Vidisha district and flows north-northeast through the districts of Guna, Ashoknagar, Shivpuri, Datia, Gwalior and Bhind in Madhya Pradesh to join Yamuna river in Etawah district in Uttar Pradesh, just after the confluence of the Chambal river with the Yamuna river. It plays a major role in the irrigation system of the state.

The total length of the river is 470 km. out of which 461 km are in Madhya Pradesh and about 9 km are in Uttar Pradesh. The major tributaries of Sindh River are Kunwari, Pahuj, Parbati and Mahuar.

Total catchment area of the river in Madhya Pradesh is 26699 km². Sindh River comes in Kunwari sindh sub-sub basin.

The major part of catchment area of Sindh River covers Deccan trap in Vidisha and Guna district, Bundelkhand Gneiss Complex in Datia District and Alluvium of Quaternary age in Bhind district. Bundelkhand Gneiss Complex consists of Pink granites, grey granites, Quartz reefs and mafic dykes with xenolithic older gneisses and metasedimentary enclaves. The alluvial formation covers the major part of the bhind district. Thickness varies from 70 to 250m and resting over the Vindhyan & Archaeans rocks. Alluvium consists of clay, sand & gravels. The thickness of the clay overburden generally decreases towards north. Thickness of sand and gravel aquifers vary from 3 to 17 m. The thickness of the overburden more than 60 m is occurring in south of Mehgaon. These formations of the catchment area are much favorable for the formation of sand.

ii) Geology / Lithostratigraphy:

Bhind district situated in the northern parts of Madhya Pradesh covers an area of about 4459 sq km. It falls in the Survey of India degree sheet numbers 54J, K and N between latitudes 25°54' to 26°48' N and longitudes 78°12' to 79°08' E. It is bounded by Agra district, U.P. on the north, Etawah and Jalaun district of U.P. on the east, Gwalior and Datia districts on the southwest and Morena district on the west. Bhind town is the district the southwest and Morena district on the

Lessee/Applicant
M/s. Power Mech Projects Limited

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Nilesh D. Chandrao Maske
RQP/DGMMP/206/2019

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*MINING PLAN OF RIVER BED SAND MINE
Area - 11,680 Ha. on Sindh River, Village-Dhour,
Tehsil-Mihona, District -Bhind (M.P.)*

west. Bhind town is the district headquarters and Gohad, Mahgawan, Mihona, Gormunri, Machchand and Daboh are other important places in the district. Bhind is well connected by a network of all weather roads with adjacent district headquarters as well as all other towns in the district. Bhind is connected by the Gwalior-Bhind 0.61m gauge section line of Central Railway.

The oldest rocks exposed in the district belong to Gwalior Group of Palaeo-Meso Proterozoic age (1800 m.y.) Classified into Singhpur, Sitla, Sithauli and Biraoli Formations. The Singhpur formation comprises sandstone with shale and conglomerate at the bottom. The Sitla Sithauli and Biraoli formations are essentially argillaceous comprising ferruginous shale, green shale with interbeds of Jasper, Chert, Hematites and bands of stromatolitic limestone. Sill of doleritic composition occurs within the Biraoli Formation in the southwestern part, about 2 km southwest of Guhisar. All these formation are exposed in the southern part. The Kaimur Group of Vindhyan Supergroup of Neo Proterozoic are compresses of sandstone with minor shale bands, and is exposed in the south western part. Alluvium of Quaternary age (<1 M.Y.) occupies a major part of the district. It is classified into older and younger alluvium. The older alluvium is further classified into bands and Varanasi alluvium. The Banda alluvium comprising of silt, clay with quartzo-felspathic sand and ferruginous nodules at places is exposed on the southern bank of the Chambal River, western bank of Pahuj River, eastern bank of the Asad river and along both the bank of Kunwari Sindh and Besuli Rivers. The increase in width of river, meandering deformed river beds with changing roughness and rock bars etc. These conditions leads to overloading condition of stream and sand get deposited at convenient locations like river channel bends, escarpments, meanders, junction of other river etc.

iii) Climatic Data & Annual Precipitation:

The Climate of Bhind is characterized by general dryness, except during the south-west monsoon season. The year may be divided into 4 seasons. The winter season is from December to February is followed by the summer season from March to about middle of June. The period from Middle of June to about the end of September is the south-west monsoon season. October and November constitute the post-monsoon or retreating monsoon season.

In Bhind, there is little rainfall throughout the year. According to Köppen and Geiger, this climate is classified as BSh. The temperature here averages 25.8583. The rainfall here is around 790 per year.

*Lessee/Applicant
M/s. Power Mech Projects Limited*

[42]

*Nilesh Laxmanroo Maske
RQP/DGMMP/206/2019*

*MINING PLAN OF RIVER BED SAND MINE
Area - 11.600 Ha, on Sindh River, Village-Dhaur,
Tehsil-Mihona, District - Bhind (M.P.)*

**अनुमोदित
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Annual Precipitation:

The average annual rainfall of Bhind is 668.3 mm. The spatial variation of the district is not too much. About 92% of the annual rainfall is received in the south-west monsoon months. On an average there are 33 rainy days in a year. The heaviest rainfall in the 24 hours recorded at any station in the district was 295.9mm at Bhind on 6th September, 1930.

iv) Erosion & Weathering :

Since the temperature variation during various seasons in a year is quite considerable high degree of weathering is likely to result. The rainfall being moderate, the potential of transportation of weathering material into the river is also moderate. Catchment area being an alluvium deposit it stands a good chance of getting weathered and eroded sand.

v) Sedimentation & Transportation: In the context of stream sediment is **inorganic** and **organic** material that is transported by, suspended in, or deposited by streams. Sediment load, which is the quantity of sediment transported by a stream, is a function of stream discharge, soil and land-cover features, weather conditions, land-use activities, and many other factors. Sediment load carried by streams and rivers can be composed either of fine materials, mostly silts and clays, or larger materials such as sand.

When a river erodes the eroded material becomes the river's load and the river will then transport this load through its course until it deposits the load. There are a few different ways that a river will transport load depending on how much energy the river has and how big the load is.

Physiographically, a large area of the district forms part of the vast older flood plain including in filled river beds with structural plain. Structural hills and valleys with denudational slope are restricted to the southwestern part. The area has a very gentle gradient towards northeast with highest elevation of 190m above msl in the southwestern part and the lowest of 149m in the northwestern part. The Chambal, Asad, Kunwari, Vesull, Sindh and Pahuj rivers drain the area. Ravin and gully area have developed along the course of rivers particularly on the flood plain including in -filled riverbed unit of fluvial geomorphic landform. It is characterized by a very fine network of rilles and gullies forming dendritic drainage network. The depth of dissection by gullies is more intense along the Chambal Rivers as compared to other rivers. The area of dissected land/bad land developed along Kunwari River forms a major watershed area.

Lessee/Applicant
M/s. Power Mech Projects Limited

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Nilesh Daxmanrao Maske
RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
 Area - 11.680 Ha, on Sindh River, Village-Dhaur,
 Tehsil-Mihona, District -Bhind (M.P.)

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On the basis of the physiography and gradient of the basin area, the Sindh River transports large quantity of sediment load which replenish the sediment in the river in suitable places.

vi) Engineering Structures STOP DAM/ CHECK DAM/ BARRAGE/ HYDAL DAMS :

Man - made structures like stop dam / check dam / barrage / and hydle dams also affects the sand flow and act as check over the sand deposition in downstream area. As per Google map from origin to QL area such structure not constructed.

vii) Activity near river bank:

Any man made activity such as rock mining / trenching/channeling/canal etc. produce large quantity of fines of existing rocks with transports in river bed may deposited nearby the area in river course.

viii) Tributaries and its confluences:

stream may be 1st order to 3rd order, that to a streamlet to a major one, have a great impact on deposition of sand where some physiographic features are also have imperative role:

- a. Tributary / confluence
- b. Meanders
- c. Negative reliefs
- d. Slope / gradients

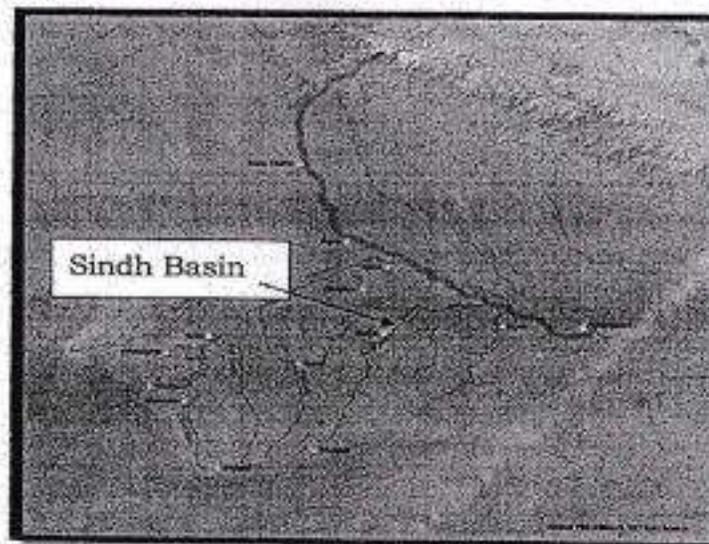


FIGURE - TRIBUTARIES OF YAMUNA RIVER

MINING PLAN OF RIVER BED SAND MINE
Area - 11.680 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)

अनुमोदित
APPROVED

Annual Rainfall

The average annual rainfall of Bhind is 668.3 mm. The spatial variation of the district is not too much. About 92% of the annual rainfall is received in the south-west monsoon months. On an average there are 33 rainy days in a year.

Month-wise Rainfall Data of Bhind District of last five years

YEAR	JAN		FEB		MAR		APR		MAY		JUN		JUL		AUG		SEPT		OCT		NOV		DEC	
	R/Y	NO. OF	R/Y	NO. OF	R/Y	NO. OF	R/Y	NO. OF	R/Y	NO. OF	R/Y	NO. OF	R/Y	NO. OF	R/Y	NO. OF	R/Y	NO. OF	R/Y	NO. OF	R/Y	NO. OF	R/Y	NO. OF
2014	80.6	02	36.8	02	8.4	5	0.0	-100	0.0	-100	18.3	-66	26.3	-27	147.1	-48	120.8	-18	0.0	-99	0.0	-100	25.3	267
2015	50.3	18	1.2	-82	80.2	200	3.8	18	3.0	-20	30.6	-36	200.1	-9	142.0	-66	22.2	-36	11.8	-72	0.0	-100	5.7	-18
2016	7.0	-88	0.4	-82	0.0	-88	0.0	-100	21.9	106	115.0	110	211.8	-4	185.6	-25	31.6	-78	10.3	-74	0.0	-100	0.0	-100
2017	27.8	148	0.0	-100	0.0	-88	0.0	-100	10.7	132	89.4	15	184.4	-17	89.9	-66	102.2	-30	0.0	-100	0.0	-100	7.8	18
2018	0.0	-100	3.4	-82	0.0	-100	0.0	-100	29.9	548	88.6	11	179.7	117	148.0	-48	210.3	50	0.0	-100	0.0	-100	1.0	-88

(Ref. [http://hydro.imd.gov.in/hydrometweb/\(S\(2pbqgbuxid2rrmqdm5jrhz55\)\)/DistrictRainfall.aspx](http://hydro.imd.gov.in/hydrometweb/(S(2pbqgbuxid2rrmqdm5jrhz55))/DistrictRainfall.aspx))

Reclamation Plan

Whole mining Lease area of Dhaur-2 Sand Quarry is 11.680 ha and mining will be done in the entire area excluding Ramp area and its periphery.

Maximum depth of mining is 1.0 m.

At final stage lease area is reclaimed by the river water in the rainy season and the quarry is fully covered by the mineral again. So that desired quantity of 35040 cum will be easily replenished over the granted area due to the above factors.

The proper concern is taken that no aquatic body or indirectly is affected by the mining activity

Replenishment of sand

The Mining Plan is prepared in such a way that the mine pit will be opened from downstream side in such fashion that they provides avenue for utmost deposition of sand. These pits would be reducing velocity of the water flow carrying sediments from upstream during monsoon to replenish the pits with sand . It is expected that this plan would lead for annual replenishment of extracted quantity of sand during the normal rains /monsoon. Average monsoon is about 668.3mm/year in Bhind District.

Consequence of replenishment

Based on the above grounds it is envisaged that the quantity extracted during premonsoon shall be replenished during monsoon. i. e, July to September every year provided strict compliance of

Lessee/Applicant
M/s. Power Mech Projects Limited

[45]

Nilesh Laxmanrao Maske
RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
Area - 11.680 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District-Bhind (M.P.)

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Month-wise Rainfall Data of Bhind District of last five years

YEAR	JAN		FEB		MAR		APR		MAY		JUN		JUL		AUG		SEPT		OCT		NOV		DEC	
	R/P	MM	R/P	MM	R/P	MM	R/P	MM	R/P	MM	R/P	MM	R/P	MM	R/P	MM	R/P	MM	R/P	MM	R/P	MM	R/P	MM
2014	80.6	463	14.3	400	5.4	5	0.3	-100	0.0	-100	18.8	-66	36.3	-57	147.1	-44	110.8	-18	0.3	-98	0.0	-100	25.3	247
2015	80.1	125	1.3	-92	80.2	2045	3.5	185	3.3	-35	85.6	-35	200.4	-9	142.1	-46	21.2	+56	11.8	-72	0.3	-100	5.7	-19
2016	7.3	-55	1.4	-82	0.3	-83	0.9	-100	21.5	276	117.0	110	232.8	-4	155.6	-29	30.6	-76	16.3	-74	0.0	-100	0.8	-539
2017	27.8	165	0.3	-100	0.5	-89	0.3	-100	16.7	182	68.4	25	154.4	-17	89.5	-66	102.1	-39	0.7	-100	0.0	-100	7.8	14
2018	0.0	-289	3.4	-93	0.0	-100	0.8	-100	20.8	589	68.6	33	478.7	117	149.1	-43	216.3	30	0.8	-100	0.0	-100	1.8	-85

(Ref. [http://hydro.imd.gov.in/hydrometweb/IS\(2pbqgbucid2rrmqdm51rhz551\)/DistrictRa\(all.aspx\)](http://hydro.imd.gov.in/hydrometweb/IS(2pbqgbucid2rrmqdm51rhz551)/DistrictRa(all.aspx)))

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Lessee/Applicant
M/s. Power Mech Projects Limited

[45]

Nilesh Luxanrao Maske
Nilesh Luxanrao Maske
RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
 Area - 11.680 Ha, on Sindh River, Village-Dhour,
 Tehsil-Mihana, District -Bhind (M.P.)

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the rules and periodic release of water from the reservoirs located upstream are likely to carry the load and deposit it at the trap-sites and or sand extraction pits, which may allow the additional extraction of about 10% sand.

In nutshell, it is mentioned that the volume of sand removed during excavation shall be replenished during monsoon. The production capacity is quoted in the Mining Plan, It would be reasonable to bring up that the capacity (as per Mining Plan) may be allowed for every season. i.e. from October to pre-monsoon period.

Conclusion

The Sindh River in the quarry lease area in mature stage therefore there is every possibility that whatever quantity of sand removed from the river bed would be replenished during the rainy season depending upon the quantum of rainfall. Approximately 100 percent of this was replaced by natural processes. The trend was observed Sindh River gained more sand than it lost. At places where the smaller river join the larger river the rate of deposition become much more. In such case also the amount of sand extracted manually would be replenished by the erosion cycle of the river during the rainy season. In the mature stage the river normally becomes graded due to which what even quantity of sand is transported in that part of the river bed where the velocity is suddenly reduced. Sand removed from the Sindh River is replenished at a constant rate, because river at the quarry lease area in mature stage which is favorable stage for replenishment. The district receives high rainfall mostly during July to September which will be leads to the deposition of the sufficient quantity of the sand every year within the old working area. Sindh River is IIIrd Order River so it is an ocean of sand. Hence it is concluded that the annual production capacity which will be excavated at the QL area will be replenished easily.

Year wise production & replenishment

Year	Area in m ²	Depth in (meter)	Geological Reserve in cubic meter (m ³)	Removal sand Avg. Depth in (meter)	Proposed Production in cubic meter (m ³)	Replenishment of Sand in cubic meter (m ³)
1 st year	62200	2.0m	124400	1.0 m	35040	35040
2 nd year	62200	2.0m	124400	1.0 m	35040	35040
3 rd Year	62200	2.0m	124400	1.0 m	35040	35040

In the Dhour-2 sand deposit only 1.0 m thickness of sand 35040 m³ take for geological reserve, so it is easily replenished at the time of monsoon.

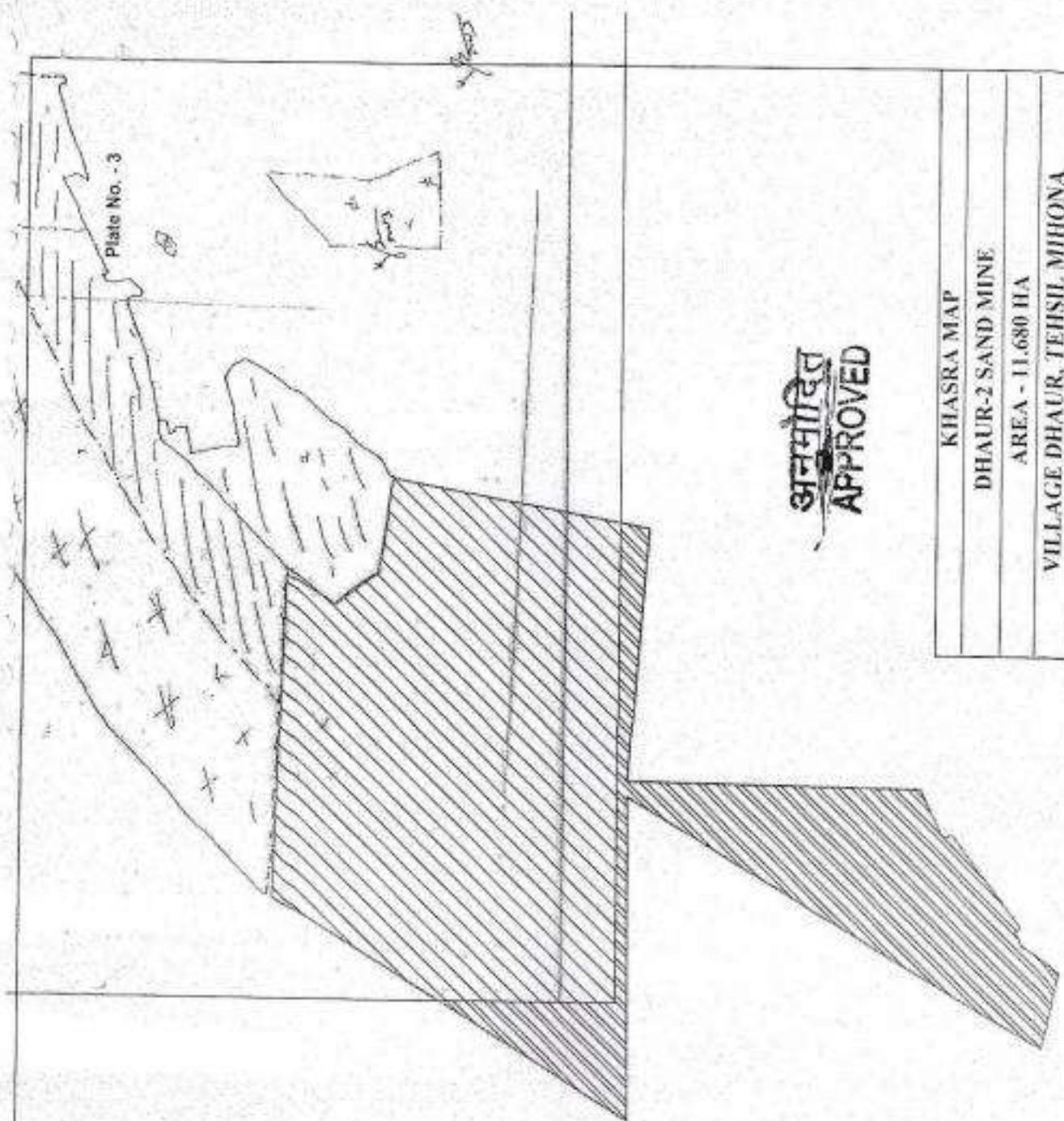
Lessee/Applicant
 M/s. Power Mech Projects Limited

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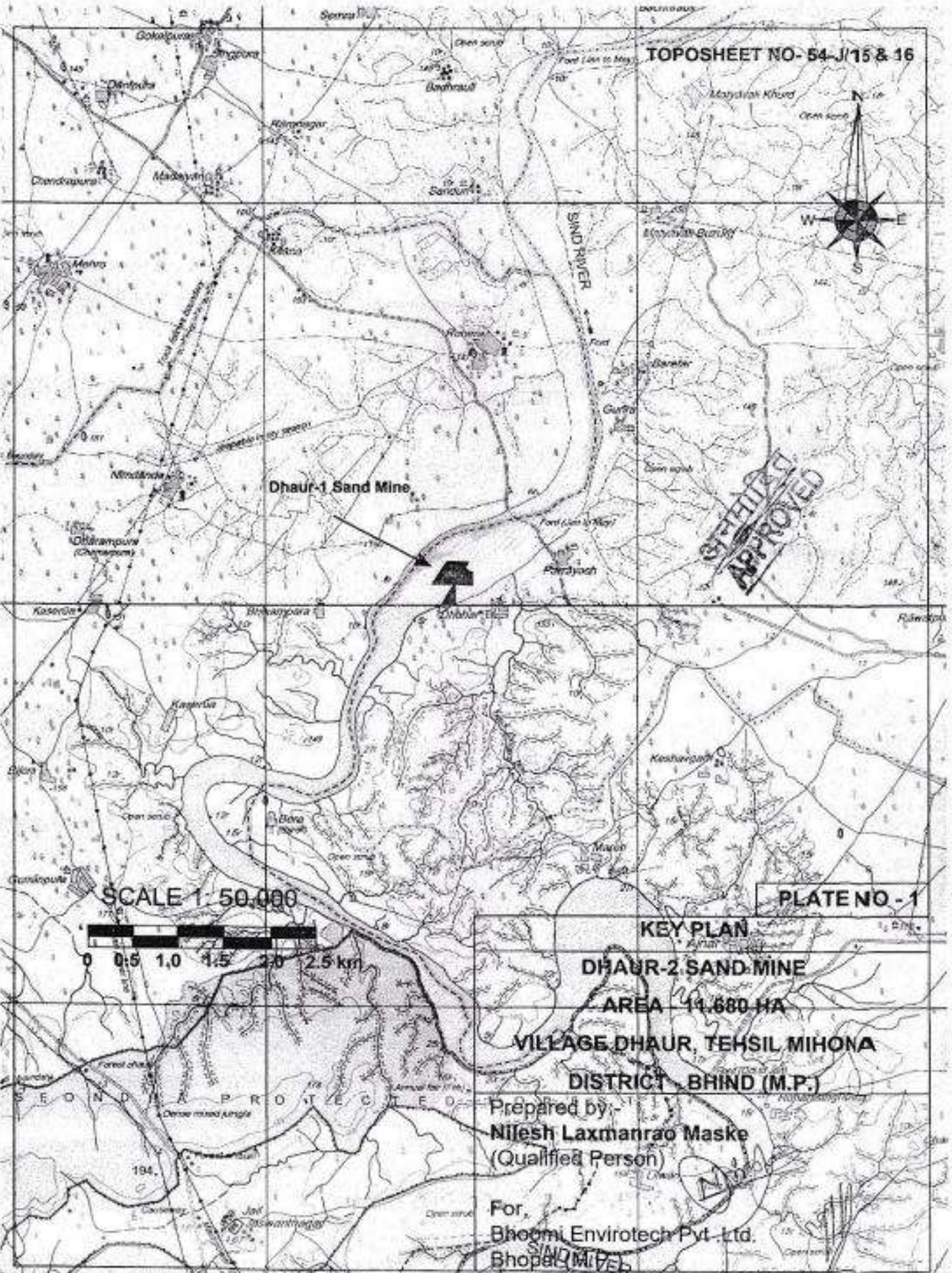
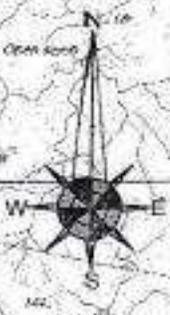
Nilesh
 Nilesh Laxmanrao Maske
 RQP/DGMMP/206/2019

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KHASRA MAP
DHAUR-2 SAND MINE
AREA - 11.680 HA
VILLAGE DHAUR, TEHSIL MIHONA
DISTRICT - BHIND (M.P.)



TOPOSHEET NO- 54-J/15 & 16



Daur-1 Sand Mine

STANDARD APPROVED

SCALE 1 : 50,000



PLATE NO - 1

KEY PLAN

DHAUR-2 SAND MINE

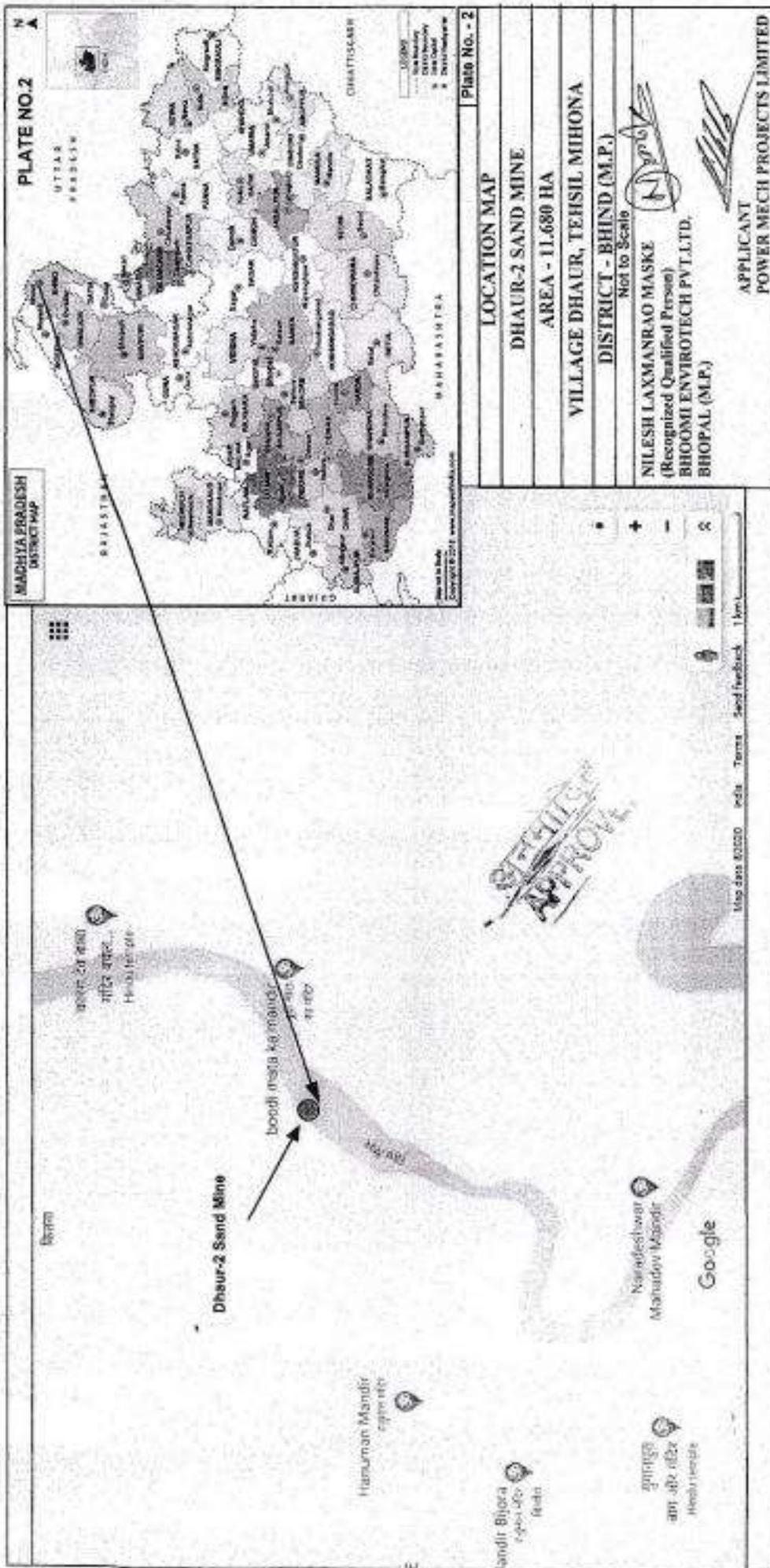
AREA 11,680 HA

VILLAGE DHAUR, TEHSIL MIHONA

DISTRICT BHIND (M.P.)

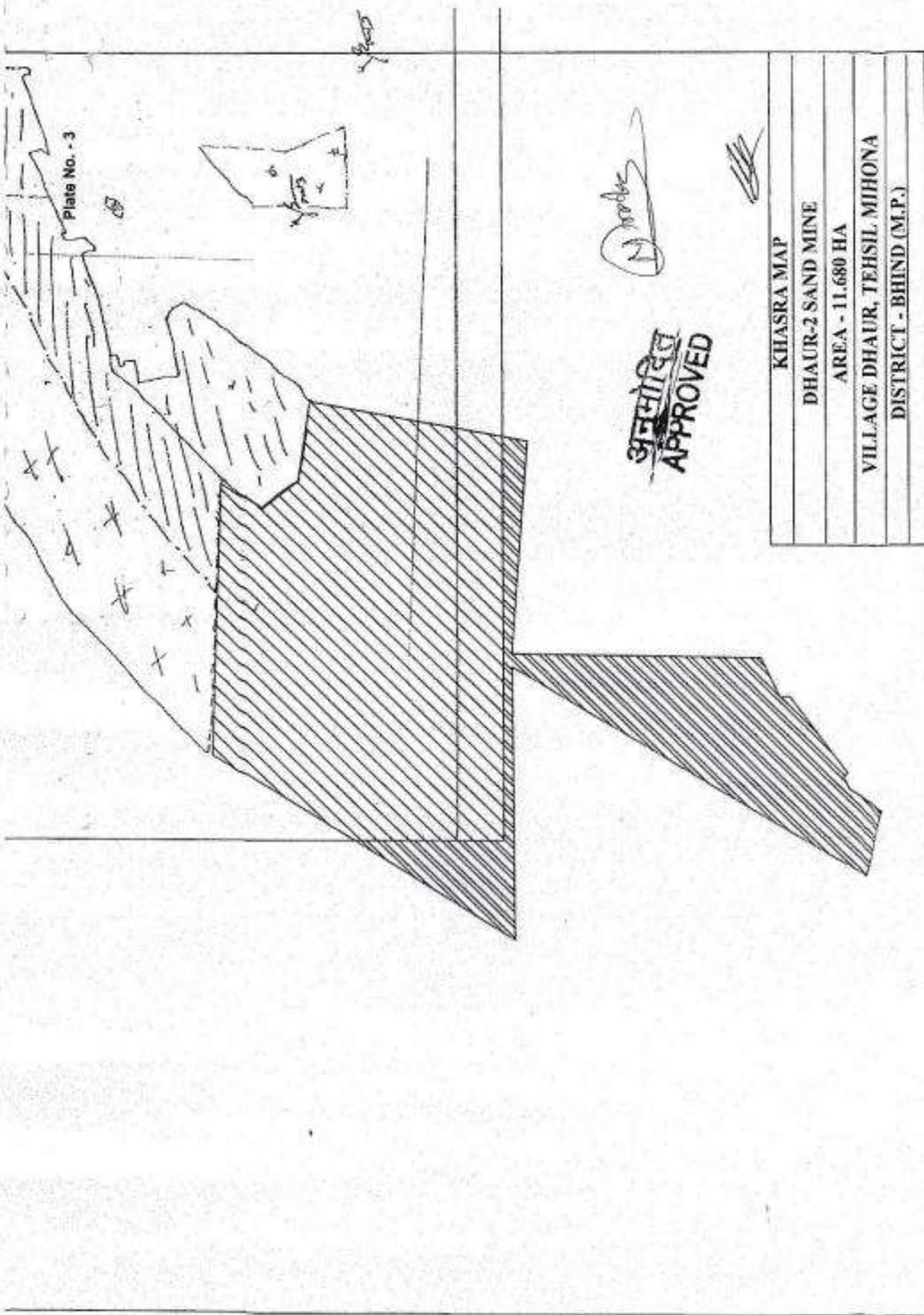
Prepared by:
Nilesh Laxmanrao Maske
(Qualified Person)

For,
Bhoomi Envirotech Pvt. Ltd.
Bhopal



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11



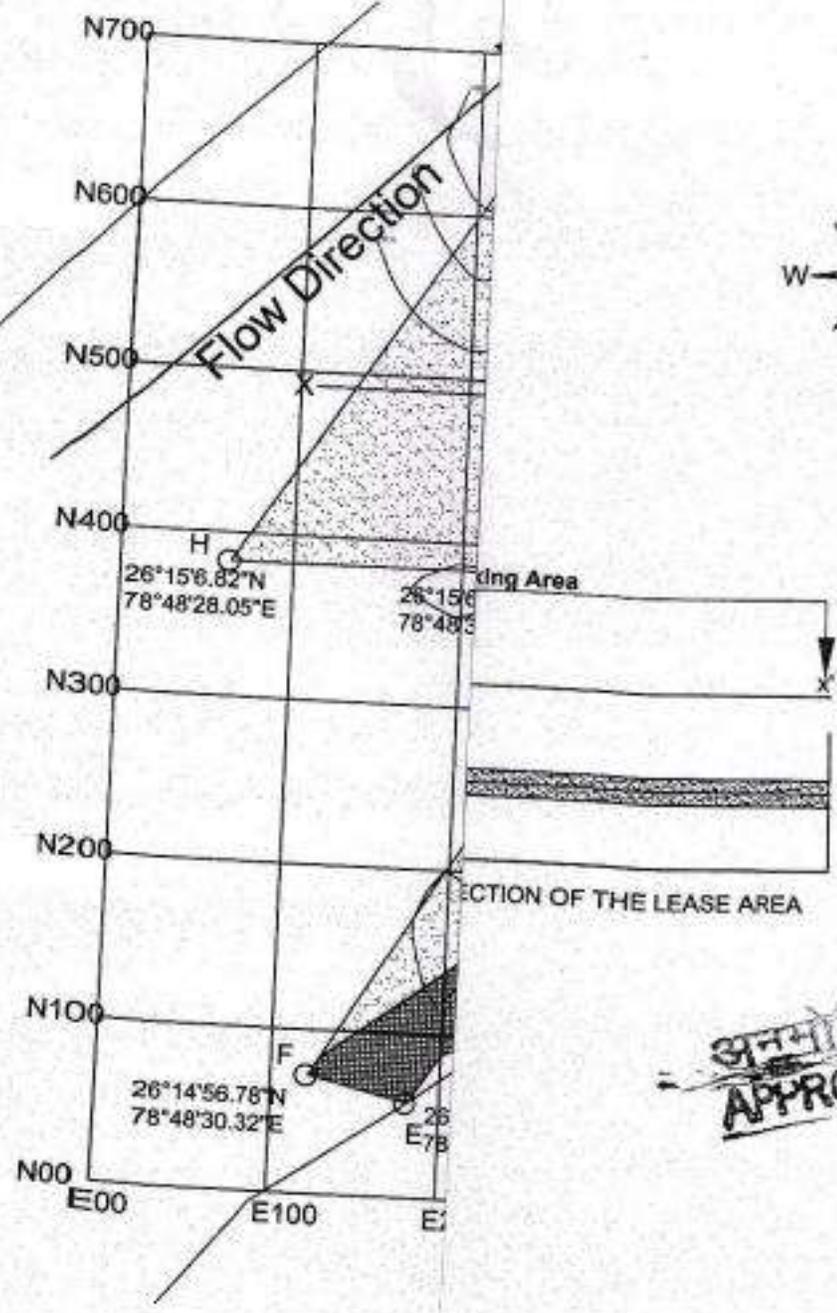
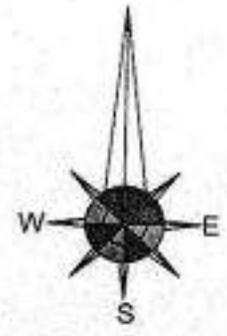
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D. D. D. D.

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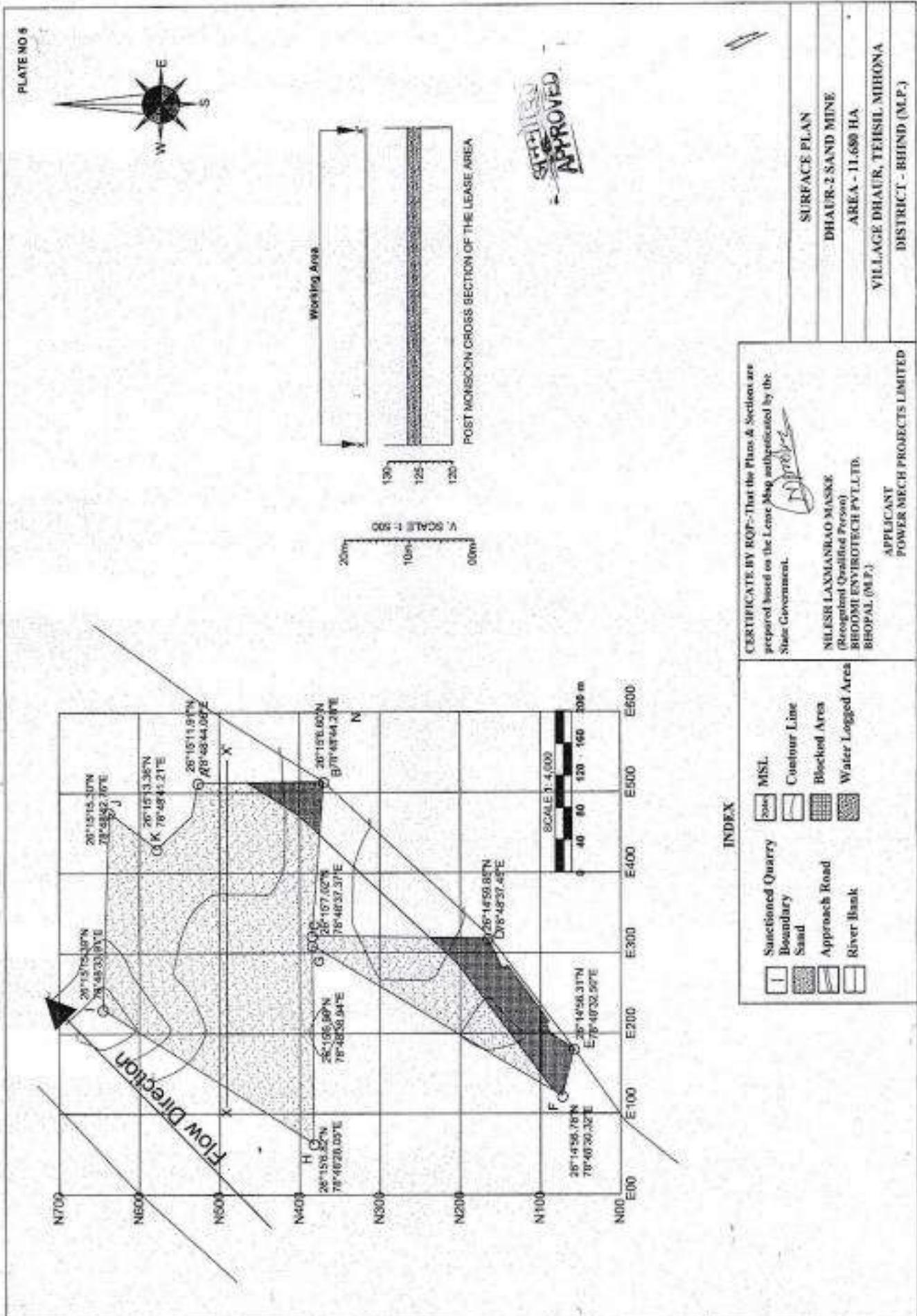
KHASRA MAP
DHAUR-2 SAND MINE
AREA - 11.680 HA
VILLAGE DHAUR, TEHSIL MIHONA
DISTRICT - BHIND (M.P.)

PLATE NO 5



अनुमोदित
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SURFACE PLAN
DHAUR-2 SAND MINE
AREA - 11.680 HA
VILLAGE DHAUR, TEHSIL MIHONA
DISTRICT - BHIND (M.P.)



CERTIFICATE BY ROP:- That the Plans & Sections are prepared based on the Lease Map authenticated by the State Government.

[Signature]

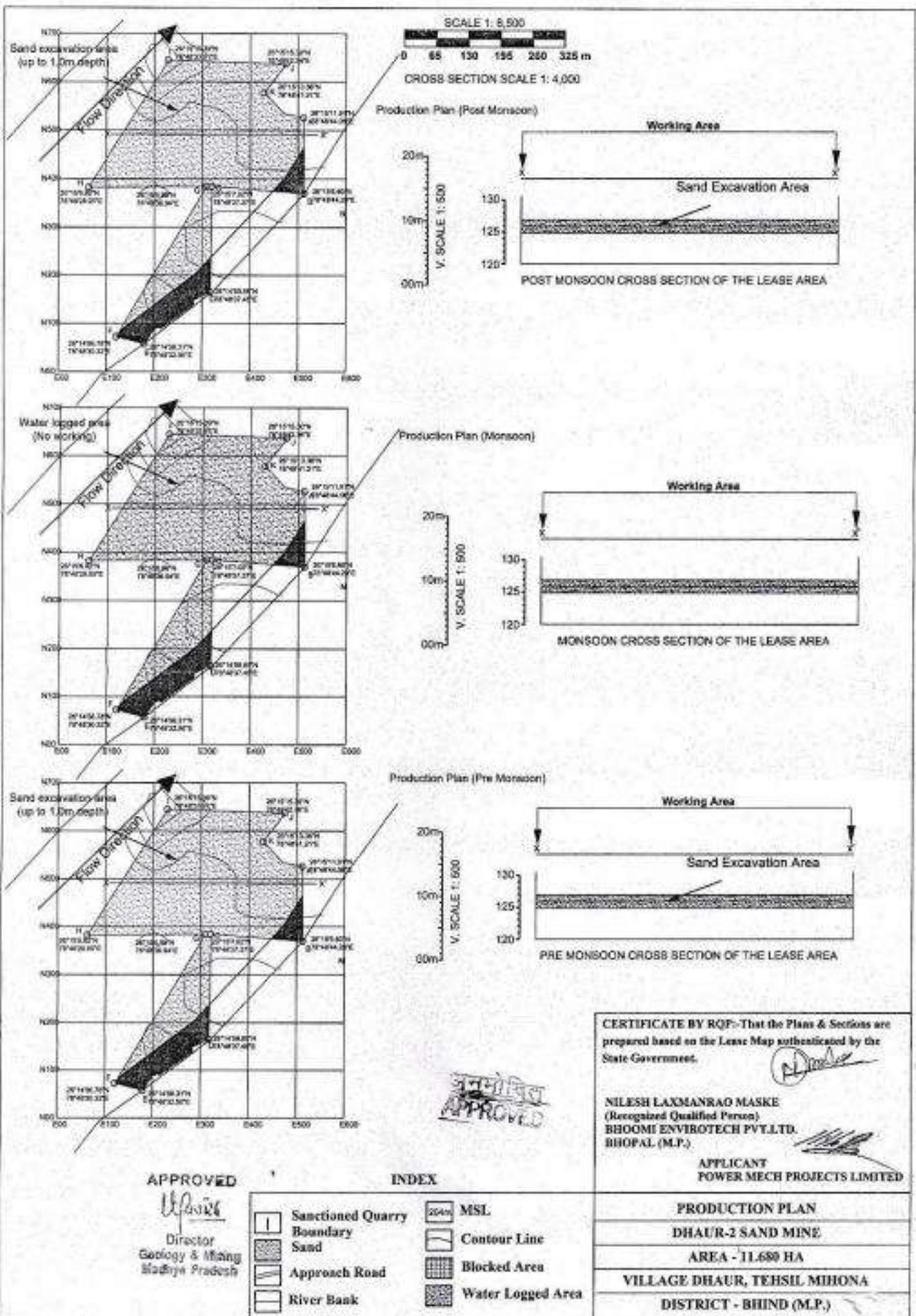
NILESH LAXMANRAO MASKE
 (Recognized Qualified Person)
 BHODMI ENVIROTECH PVT.LTD.
 BHOPAL (M.P.)

APPLICANT
 POWER MECH PROJECTS LIMITED

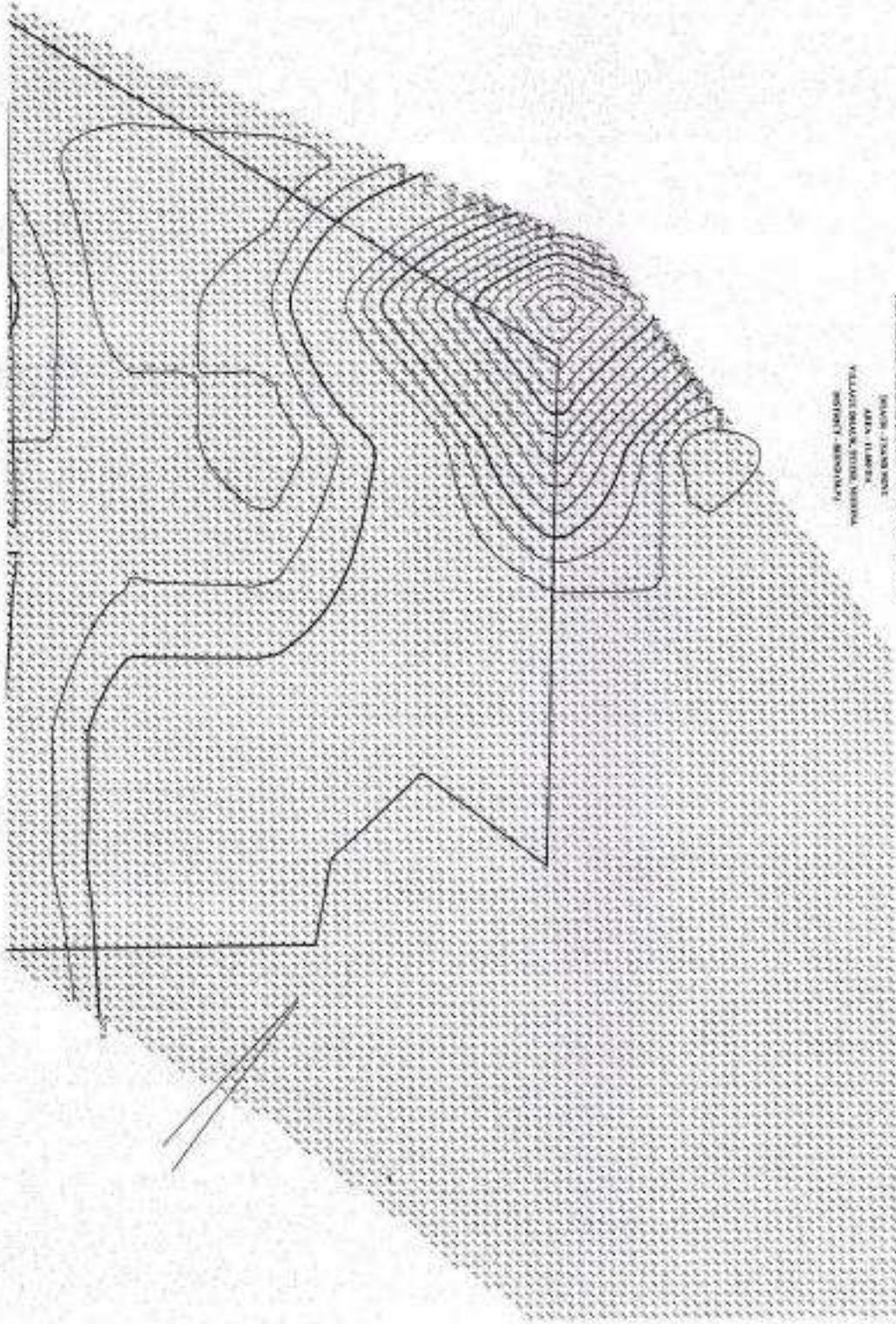
INDEX

	Sanctioned Quarry		MISL
	Boundary		Contour Line
	Sand		Blocked Area
	Approach Road		Water Logged Area
	River Bank		

SURFACE PLAN
DHAUR-2 SAND MINE
AREA - 11.680 HA
VILLAGE DHAUR, TEHSIL MIHONA
DISTRICT - BHIND (M.P.)

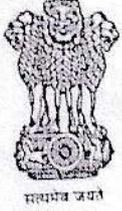


अनुमोदित
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सर्वेक्षण - 1/10/04
प्लान - 1/10/04
ड्राफ्ट - 1/10/04
डिजाइन - 1/10/04
अनुमोदित - 1/10/04

1/10/04



State Environment Impact Assessment Authority, M.P.
(Ministry of Environment, Forest and Climate Change, Government of India)

Environmental Planning & Coordination Organization
Paryavaran Parisar, E-5, Arera Colony
Bhopal - 462016

visit us <http://www.mpseiaa.nic.in>

Email : mpseiaa@gmail.com

Tel.: 0755 - 2466970, 2466859

Fax : 0755 - 2462136

No.: 4458 ISEIAA/20
Date: 18.02.2020

To,

Power Mech Projects Limited,
Krishna Pravin Kota Executive Director
R/o Flat No. 248 Sector-2, Sakti Nagar,
Habibgang Bhopal MP-462024

Sub:- Case No.4202/2015: Prior Environment Clearance for Sand Quarry (Open cast manual method) in an area of 11.680 ha. for production capacity of 35,040 cum/year at Khasra no.- 245, 246, & 251 at Village-Dhour, Tehsil-Mihona, District-Bhind (MP) by Sarpanch Gram Panchyat Parayach, Tehsil-Lahar, District-Bhind MP Regarding transfer of EC in the name of Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Sakti Nagar, Habibgang Bhopal MP-462024.

The case was discussed in 597th SEIAA meeting dtd 17.02.2020 and it has been recorded that

- (1) " It was noted that the PP had applied in Form-I for Prior Environmental Clearance of 11.680 ha. for production capacity of 35,040 cum/year at Khasra no -245, 246, & 251 at Village-Dhour, Tehsil-Mihona, District-Bhind MP by Sarpanch Gram Panchyat Parayach, Tehsil-Lahar, District-Bhind MP.
- (2) The Prior Environmental Clearance letter was issued SEIAA vide L.No. 1834/SEIAA/18 dtd.1.3.2018 in the name of " Sarpanch Gram Panchyat Parayach, Tehsil-Lahar, District-Bhind MP .
- (3) It is noted that PP has requested vide no PMPL/MD/BHOPAL/BND/19-20/050 dtd 10.2.2020 to make amendment in the Prior EC letter by changing the name of PP of the mining project namely " Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Sakti Nagar, Habibgang Bhopal MP-462024.." in place of Sarpanch Gram Panchyat Ajnaar, Tehsil-Lahar, District-Bhind MP. "
- (4) It is noted that in support of his request the PP has submitted the following documents
 - i. No objection letter of previous Project Proponent (to whom prior EC was granted) for transfer of prior EC in the name of Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Sakti Nagar, Habibgang Bhopal MP-462024.
 - ii. Notarised affidavit of Sarpanch Gram Panchyat Parayach, Tehsil-Lahar, District-Bhind MP, mentioning that no legal action/ credible action has been initiated against the mine till date and commitment to comply all the standard and specific conditions stipulated in the prior EC issued
 - iii. Copy of Prior EC issued by SEIAA vide letter No. 1834/SEIAA/18 dtd.1.3.2018.
 - iv. Copy of Environmental Management Plan of Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Sakti Nagar, Habibgang Bhopal MP-
 - v. Copy of Approved Mining Plan with Replenishment Plan of Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Sakti Nagar, Habibgang Bhopal MP-

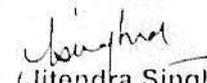
vi. Lease transfer order issued by Mineral Resource Department order to M/s Venus Mining and Mineral Partner Shri Pawan Jain R/o Hotel P.S. Residency Compound, Bypass Road, Dist Shivpur, MP vide letter No. 555/132/2020/12-1 dated 6.2.2020.

(5) It is noted that in EIA Notification 2006 as per Para-11 Transferability of Environmental Clearance (EC) there is a provision of transferring the EC

Para-11 - A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferee or by the transferee with a written no objection by the transferor, to and by the regulatory authority concerned on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

In context of above it seems that PP has submitted adequate documents to make the change in the name of PP as per EIA Notification 2006 (Para-11). Hence, prior EC issued SEIAA on 03/03/2018 in the name of "Sarpanch Gram Panchayat Parayach District-Bhind MP" is hereby transferred to Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Sakti Nagar, Habibgang Bhopal MP, for Sand Quarry in an area of 11 680 ha for production capacity of 35 040 cum/year at khasia no-245, 246 & 251 at Village-Dhour, Tehsil-Mihona, District-Bhind (MP) on the same terms & conditions and validity period under which the prior environmental clearance was initially granted. All concerned be informed accordingly."

Hence, it was decided to transfer the Prior EC in the name of Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Sakti Nagar, Habibgang Bhopal MP with the same terms & conditions under which the Prior Environmental Clearance was initially granted, and for the same production capacity and validity period.


(Jitendra Singh Raju)
Member Secretary

Endt No. / SEIAA/2020

Dated:

Copy to:-

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Member Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony Bhopal-4620 16
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016
4. Collector, District Bhind, M. P.
5. Divisional Forest Officer, District Bhind, M. P.
6. I.A. Division, Monitoring Cell, MoEF& CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110 003.
7. Director (S), Regional office of the MOEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal - 462002.
9. District Mining Officer, District Bhind, M. P.
10. Sarpanch Gram Panchayat Parayach, District-Bhind (M.P).
11. DEO, SEIAA for upload website.
12. Guard file


(Dr. Sanjeev Sachdev)
Officer-in-Charge



State Environment Impact Assessment Authority, M.P.
(Government of India, Ministry of Environment & Forests)

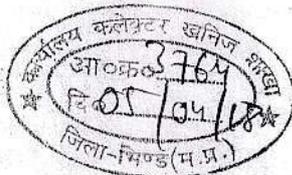
Environmental Planning & Coordination Organization

Paryavaran Parisar, E-5. Arera Colony
Bhopal-4620 16

visit us <http://www.mpseiaa.nic.in>

Tel: 0755-2466970, 2466859

Fax: 0755-2462136



No:
Date:

कार्यालय कलेक्टर जिला मिहण्ड (म.प्र.)	SEIAA/18
शाखा: <u>मिहण्ड</u>	
कार्यवाही-प्रकार: <u>मिहण्ड</u>	
कर प्रस्तुत करें।	
दिनांक: <u>28 MAR 2018</u>	
कलेक्टर	

M.P.
S.M.18

To,
Sarpanch
Gram Panchayat, Parayach,
Tehsil - Mihona & District – Bhind (M.P.)

Case No. 4202/2015, Prior Environmental Clearance for **Sand Quarry (Opencast Manual Method)** in an area of 11.680 ha. for production capacity of 35,040 cum/year at Khasra Nos. 245, 246 & 251 at Village-Dhour, Tehsil-Mihona, **District-Bhind (MP)** by **Sarpanch**, Gram Panchayat, Parayach, Tehsil Mihona, District, **Bhind (MP)**.

The case was discussed in 469th SEIAA meeting dtd 16.02.2018 and it was recorded that.....

" The prior EC was issued to M/s Esteem Infrabuild Pvt. Ltd., Shri Kailash Chandra Gupta, Sub Lessee, M/s M.P. State Mining Corp. Ltd., P-4, Lal Bahadur Nagar, Durgapura, Jaipur (Raj.) vide Letter No. 5514 dtd. 10.03.2017 and corrigendum no. 180 dtd 10.04.2017 for an area of 11.680 ha. at Village - Dhour, Tehsil - Mihona, District – **Bhind (MP)**.

As per New Sand Mine Policy 2017, Mineral Resources Department, Govt. of M.P. has allotted/transferred non-operational sand mines to gram panchayat/ local body vide letter No. F-19-26/2017/12/1 dated 11.01.2018 and modification letter No. F-19-26/2017/12/1 dated 9.2.18. PP (Gram Panchayat, Parayach, **Bhind**) has requested Collector, Bhind to make amendment in the Prior EC letter by changing the name of PP of the mining project in the name of Gram Panchayat, Parayach, **Bhind**. The above application has been forwarded by Mining Division of Collector Office, Bhind to SEIAA for transfer of prior EC in the name of Gram Panchayat, Parayach, **Bhind** vide letter no. 4427 dtd 22.01.2018.

PP (Gram Panchayat, Parayach, **Bhind**) has submitted the following documents in support of his request:

1. Application of Sarpanch, Gram Panchayat Parayach, **Bhind** for transfer of Prior EC in favour of the Gram Panchayat Parayach, **Bhind**.
2. No objection letter of previous Project Proponent (to whom prior EC was granted) for transfer of prior EC in the name of Gram Panchayat Parayach, **Bhind**.
3. Notarised affidavit of Sarpanch/Secretary, Gram Panchayat Parayach, **Bhind** mentioning that no legal action/ credible action has been initiated against the mine till date and commitment to comply all the standard and specific conditions stipulated in the prior EC issued.
4. Lease transfer order issued by Office of Collector (Mining Division) to Gram Panchayat, Parayach, **Bhind** vide letter No. 4427 dtd 22.01.2018.
5. Copy of Prior EC issued by MPSEIAA vide letter no. 5514 dtd. 10.03.2017 and corrigendum no. 180 dtd 10.04.2017.
6. NOC of State Mining Corporation for transfer of EC in the name of Gram Panchayat, vide letter no रेत /2017-18 /1069 dated 13.2.2018.

As per the notification issued by MoEF&CC on 14.09.2006, the policy on transferability of EC is as follows:-

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases

After detailed discussions on the MoEF&CC Notification regarding transferability and perusal of the above information, it has been decided to transfer the Prior EC issued on 10.03.2017 and corrigendum dtd 10.04.2017 in favour of Sarpanch Gram Panchayat, Parayach, Bhind in the place M/s Esteem Infrabuild Pvt. Ltd., Sub Lessee, M/s M.P. State Mining Corp. Ltd., Shri Kailash Chandra Gupta for Sand Quarry in (Opencast Manual) in an area of 11.680 ha. for production capacity 35,040 m³/year at Khasra nos. 245, 246 & 251 at Village - Dhour, Tehsil - Mihona, District - Bhind (MP) on the same terms & conditions and validity period under which the prior environmental clearance was initially granted. Copy to PP and all concerned.."

Hence, the Prior Environmental Clearance issued to M/s Esteem Infrabuild Pvt. Ltd., Shri Kailash Chandra Gupta, Sub Lessee, M/s M.P. State Mining Corp. Ltd., P-4, Lal Bahadur Nagar, Durgapura, Jaipur (Raj.) vide letter no. 5514 dtd. 10.03.2017 for Sand Quarry (Opencast Manual) in an area of 11.680 ha. for production capacity 35,040 m³/year at Khasra nos. 245, 246 & 251 at Village - Dhour, Tehsil - Mihona, District - Bhind (M.P) is hereby transferred to Sarpanch, Gram Panchayat, Parayach, Tehsil-Mihona, District - Bhind (MP) on the same terms & conditions and validity period under which the prior environmental clearance was initially granted.

(P. Narahari)
Member Secretary

Endt No. 1835 / SEIAA/18 Dated: 1.3.18
Copy to:-

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Secretary, SEAC-II, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5. Arera Colony Bhopal-462016
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016.
4. Collector, District - Bhind, M. P.
5. Divisional Forest Officer, District - Bhind, M. P.
6. I.A. Division, Monitoring Cell, MoEF& CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110 003.
7. Director (S), Regional office of the MoEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016.
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal - 462002.
9. District Mining Officer, District - Bhind, M. P.
10. M/s Esteem Infrabuild Pvt. Ltd., Shri Kailash Chandra Gupta, Sub Lessee, M/s M.P. State Mining Corp. Ltd., P-4, Lal Bahadur Nagar, Durgapura, Jaipur (Raj.).
11. Data Entry Operator, SEIAA for upload on website.
12. Guard file

(Dr. Sanjeev Sachdev)
Officer-in-Charge



State Environment Impact Assessment Authority, M.P.
(Ministry of Environment, Forest and Climate Change, Government of India)

Environmental Planning & Coordination Organization

Paryavaran Parisar, E-5, Arera Colony
Bhopal - 462016

visit us <http://www.mpseiaa.nic.in>

Email : mpseiaa@gmail.com

Tel.: 0755 - 2466970, 2466859

Fax : 0755 - 2462136

No.: 1212 ISEIAA No

Date: 23.6.2020

To,
Power Mech Projects Limited,
Krishna Pravin Kota Executive Director
R/o Flat No. 248 Sector-2, Sakti Nagar,
Habibgang Bhopal MP-462024.

Sub.: Case No.4202/2015: Prior Environment Clearance for Sand Quarry (Open cast manual method) in an area of 11.680 ha. for production capacity of 35,040 cum/year at Khasra no.-245, 246, & 251 at Village-Dhour, Tehsil-Mihona, District-Bhind (MP) by Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Sakti Nagar, Habibgang Bhopal MP-462024.

Ref. : Your letter nil dated 15.06.20

The case was dicussed in 622 SEIAA meeting dated 19.06.20 and it was recorded that

The case was dicussed in 597 SEIAA meeting dated 17.02.20 and it was recorded that

In context of above it seems that PP has submitted adequate documents to make the change in the name of PP as per EIA Notification 2006 (Para-11). Hence, prior EC issued SEIAA on 1 03.2018 in the name of " Sarpanch Gram Panchyat Parayach District-Bhind MP." is hereby transferred to Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Sakti Nagar, Habibgang Bhopal MP." for Sand Quarry in an area of 11.680 ha. for production capacity of 35,040 cum/year at Khasra no.-245, 246, & 251 at Village-Dhour, Tehsil-Mihona, District-Bhind (MP) on the same terms & conditions and validity period under which the prior environmental clearance was initially granted. All concerned be informed accordingly.

As per above decision, the prior EC was transferred to Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Sakti Nagar, Habibgang Bhopal vide letter No. 4458/SEIAA/20 dated 18.02.20. PP has requested vide letter dated 15.06.20 alongwith approved revised mining plan to consider change in configuration for above sand mining as per revised mining plan submitted by him.

After discussion, the request of PP has been considered as per provision given in following clause 7(ii) (b)- Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects of EIA notification 2006:-

"Any change in configuration from the environmental clearance conditions during execution of the project after detailed engineering shall be exempt from the requirement of environmental clearance, if there is no change in production and pollution load. The project proponent shall inform the Ministry of Environment, Forest and Climate Change / State Level Environment Impact Assessment Authority and the concerned State Pollution Control Board"

In context of above, the mining shall be carried out strictly as per the approved revised mine plan subject to no change in sanctioned production capacity and pollution load in accordance with the Sustainable Sand Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF&CC, Gol ensuring that the annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan.

(Tanvi Sundriyal)
Member Secretary

Endt No. / SEIAA/20

Dated:

Copy to:-

1. Collector, District Bhind (M. P.)
2. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal - 462002.
3. District Mining Officer, District Bhind (M. P.).
4. Guard file.


(Dr. Sanjeev Sachdev)
Officer-in-Charge



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony 195
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-MEDIUM

CCA-Fresh

CONSENT NO: ***

PCB ID: 130506

Outward No:99915,24/02/2020

Consent No:AW-51206

To,
The Occupier,
M/s. Power Mech - Projects Limited (Dhaur -2 Sand Mine - 11.68 Hectare), Bhind,
Kh. no. 245,246,251, Village - Dhaur Tehsil Minona Distt. Bhind (M.P.),
City : Dhaur,
Tal : Mehona, Dist : Bhind, (M.P.)

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 999270 Dt. 22/02/2020 and last communication received on Dt.23/02/2020

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **31/01/2021**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Kh. no. 245,246,251, Village – Dhaur, Tehsil – Minona, Distt. - Bhind (M.P.)
- b. Mining Lease area: 11.680 ha
- c. Product & Production Capacity:

Product	Qty / year
Mining of Sand	35,040 Cubic Meter Per Year

- Note:- 1) For any change in above mining lease area, production capacity PP shall obtain fresh consent from the Board.
2) Mine management shall ensure the compliance of order passed by Hon'ble NGT in OA 17/2019 (CZ) on dated 26/11/2019 and in OA 360/2015 (PB) and in OA 360/2018 (PB) pertaining to sustainable sand mining.
3) The mine will operate with valid lease agreement and as per Environmental clearance transferred by MPSEIAA letter no 4458 dated 18/02/2020

The Validity of the consent is up to 31/01/2021 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Bhind Dist. Bhind (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Gwalior (M.P.)



e-Signed On 24/02/2020 17:28:10
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # AEL2O3TU3S

R.S. KORI
Member Secretary



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of sewage at out fall of the unit shall not exceed 0.20 KL/day
2. Sewage Treatment :- The applicant shall provide septic tank and soak pit around 100 meter away from the bank of the river and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

3. Compilation of Monitoring data-

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

4. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

5. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

6. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

7. Disposal of Collected Solid waste-

Solids, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

8. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

Consent No:AW-51206



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony 197
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

9. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

Mine management should provide toilets for labors.

Consent No:AW-51206



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

2. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

3. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

4. Approach roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements.

5. PP shall take effective steps for extensive tree plantation of the local tree species for general improvement of environmental conditions.

Additional Air condition:-

- Mine management shall provide pucca road for material transportation
- Mine management shall not use village road for transportation and define evacuation plan.
- Mine management shall provide fugitive emission control arrangements.
- The vehicle used for the transportation of sand shall be PU certified and shall be properly maintained to reduce the noise.



GENERAL CONDITIONS:

1. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
2. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
3. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
4. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
5. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
6. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
7. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
8. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
9. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:-

1. If the stream is dry, the excavation must not proceed beyond the lowest undisturbed elevation of the stream bottom, which is a function of local hydraulics, hydrology, and geomorphology
2. The mine management shall ensure the conservation of river ecology & its Natural course. Established water conveyance channels should not be relocated straightened or modified.
3. Tree plantation shall be carried out in open area available along the bank of River to conserve its Natural course.
4. The maximum depth of the mine pit shall not exceed 3 .0 meter & mining shall be done above the water level. No in stream mining shall be done.
5. The mining activity shall be done manually. Mining will be done with the help of spade, basket & shovel by lifting & loading the sand in small trolleys .No dumper/trucks shall be used. Heavy vehicles shall not be allowed on the banks for loading/transporting of sand.
6. The sand shall be transported by small trolleys up to the Mineral stacking yard. Proper air pollution control arrangements shall be provided at yard to prevent fugitive emission due to loading/unloading activity.
7. Transport vehicles will be covered with tarpoline to minimize dust/sand particle emissions. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.
8. After mining is complete, the edge of the pit should be graded to a 2.5:1 slope in the direction of the flow.
9. Mine management shall submit the annual replenishment plan.
10. The mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
11. The mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony 200
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

MoEF/CPCB/MPPCB from time to time as required and, if applicable.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



e-Signed On 24/02/2020 17:28:10
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # AEL2O3TU3S

R.S. KORI
Member Secretary

Consent No:AW-51206



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony 201
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-MEDIUM

CCA-Renewal

CONSENT NO: ***

PCB ID: 130506

Outward No:101951,02/02/2021

Consent No:AW-52912

To,
The Occupier,
M/s. M/s Power Mech - Projects Limited (Dhaur -2 Sand Mine - 11.68 Hectare), Bhind,
Kh. no. 245,246,251, Village - Dhaur Tehsil Minona Distt. Bhind (M.P.),City : Dhohar,
Dist : Bhind, Tal : Mehona, SIDC : Not In SIDC, Latitude : 26.1443 Longitude : 78.4815

Subject: Grant of Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Renewal of Consent Application Receipt No. 1056544 Dt. 29/01/2021

With reference to your above application for Renewal of Consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **31/01/2022**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Kh. no. 245,246,251, Village – Dhaur, Tehsil – Minona, Distt. - Bhind (M.P.)
- b. Mining Lease area: 11.68 ha
- c. Product & Production Capacity:

Activity / Product	Qty / year
Mining of Sand	35,040 Cubic Meter Per Year

- Note:- 1) Mine management shall ensure the compliance of order passed by Hon'ble NGT in OA 10/2020 (CZ) on dated 01/06/2020, OA 09/2018 on dated 12/06/2020, NGT OA 17/2019 (CZ) on dated 26/11/2019 and in OA 360/2015 (PB) pertaining to sustainable sand Mining.
- 2) Mine Management shall ensure that the mine shall operate with valid mining lease and valid Environmental Clearance.
- 3) Mine management shall comply with the Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC on January 2020

The Validity of the consent is up to **31/01/2022** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Bhind Dist. Bhind (M.P.) for information.
2. Director, Geology & Mining Khanij Bhawan 29-A, Arera Hills, , Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Gwalior (M.P.)



e-Signed On 02/02/2021 19:13:04
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 5OHG3YA6EN

ACHYUT ANAND MISHRA
Member Secretary



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of sewage at out fall of the unit shall not exceed 0.60 KL/day
2. Sewage Treatment :- The applicant shall provide septic tank and soak pit around 100 meter away from the bank of the river and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.

3. Compilation of Monitoring data-
 - i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
 - ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
4. Reporting of Monitoring Results:-
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.
5. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.
6. Disposal of Collected Solid waste-
Solids, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.
7. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

Mine management should provide toilets for labors.



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. Ambient air quality at the boundary of the mining lease shall be monitored and reported to the Board regularly. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

2. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

3. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

4. Mine management shall submit evacuation plan for the transportation of sand.

5. PP shall take effective steps for extensive tree plantation of the local tree species along the evacuation route for general improvement of environmental conditions.

Additional Air condition:-

- 1) Mine management shall not use village road for transportation.
- 2) Mine management shall provide fugitive emission control arrangements.
- 3) The vehicle used for the transportation of sand shall be PU certified and shall be properly maintained to reduce the noise.



GENERAL CONDITIONS:

1. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
2. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
3. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
4. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
5. Balance consent/ authorisation fee, if any shall be recoverable by the Board even at a later date.
6. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
7. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
8. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
9. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



Additional condition:-

1. Tree plantation shall be carried out in open area available.
2. The maximum depth of the mine pit shall not exceed 3 .0 meter & mining shall be done above the water level.
3. The mining activity shall be done as per environmental clearance.
4. The sand shall be transported by small trolleys up to the Mineral stacking yard. Proper air pollution control arrangements shall be provided at yard to prevent fugitive emission due to loading/unloading activity.
5. Transport vehicles will be covered with tarpoline to minimize dust/sand particle emissions. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.
6. After mining is complete, the edge of the pit should be graded to a 2.5:1 slope in the direction of the flow.
7. Mine management shall submit the annual replenishment plan.
8. The mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. The mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by MoEF/CPCB/MPPCB from time to time as required and, if applicable.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



e-Signed On 02/02/2021 19:13:04
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 5OHG3YA6EN

ACHYUT ANAND MISHRA
Member Secretary

Consent No:AW-52912

Annexure C-18

ए/र/3

संचालनालय
भूमिकी तथा खनिकर्म, मध्यप्रदेश
29-ए, खनिज भवन, अरेरा हिल्स, भोपाल
फोन एवं फैक्स न. - 0755-2551795
e-mail: dirgeomn@mp.nic.in

क्रमांक प्रति मा.प्लान सेल- /न.क्र. /2020 भोपाल, दिनांक

पावर मेक प्रोजेक्ट्स लिमिटेड,
अधिकृत व्यक्ति - कृष्णा प्रवीण कोटा
निवासी- प्लॉट न. 77 जुबली इंटेक्स के पीछे,
मधपुर, हैदराबाद - 500 081

विषय :- जिला भिण्ड, तहसील मिहोना, ग्राम धौर के खसरा क्रमांक 247, 290 के रकबा 15.850 हे. क्षेत्र पर रेत खनिज हेतु प्रस्तुत खनन योजना का अनुमोदन बाबत।

संदर्भ :- आपका आवेदन पत्र दिनांक 26.05.2020

उपरोक्त विषयान्तर्गत संदर्भित पत्र के संबंध में लेख है कि, आपके द्वारा जिला भिण्ड, तहसील मिहोना, ग्राम धौर के खसरा क्रमांक 247, 290 के रकबा 15.850 हे. क्षेत्र पर रेत खनिज हेतु खनन योजना अनुमोदन हेतु प्रस्तुत किया गया।

प्रस्तुत खनन योजना मध्यप्रदेश रेत (खनन, परिवहन, भंडारण तथा व्यापार) नियम 2019 नियम 12 (1) (ग) के अधीन प्रदत्त अधिकारों के अंतर्गत अनुमोदित की जाती है।

उक्त अनुमोदन इस शर्त पर किया जाता है कि, आवेदक म.प्र. गौण खनिज नियम 1996 एवं मध्यप्रदेश रेत (खनन, परिवहन, भंडारण तथा व्यापार) नियम 2019 एवं भारत सरकार द्वारा जारी संस्टेनेबल सेंड माईनिंग गाईडलाइन के प्रावधानों का पालन करेगा। आवेदित क्षेत्र को दर्शाने वाले ज्योग्राफिकल को-आर्डिनेट की जी.पी.एस. रिडिंग भू-प्रवेश एवं सीमांकन उपरांत खनि अधिकारी को सूचित किया जावे।

संलग्न:- (अनुमोदित खनन योजना दो प्रतियों में)

4365-67
पू.क्रमांक प्रति लिपि :- मा.प्लान सेल- /न.क्र. /2020

संचालक
भोपाल, दिनांक 27/5/2020

- कार्यपालक संचालक, दि मध्यप्रदेश स्टेट माईनिंग कॉर्पोरेशन, पर्यावास भवन, भोपाल (म.प्र.) की ओर प्रेषित।
- कलेक्टर (खनिज शाखा) जिला भिण्ड, म.प्र. की ओर अनुमोदित खनन योजना की एक प्रति संलग्न कर प्रेषित।
- श्री निलेश लक्ष्मणराव मस्के, भूमि एन्वायरोटेक प्रा.लि., ई-7/133, आर.के. टावर, अरेरा कॉलोनी, भोपाल (म.प्र.) की ओर प्रेषित।

[Signature]
संचालक



Mineral Resources Department, Govt. Of Madhya Pradesh

खनिज साधन विभाग, मध्यप्रदेश शासन

e-Khanij

MINING PLAN FOR DHAUR-3 RIVER SAND MINE (QUARRY LEASE)

MP ID : 30495
 MP SUBMISSION DATE : 23/05/2020
 SUBMITTED AT : Directorate
 VILLAGE : DDHOHAR
 DISTRICT : BHIND
 TEHSIL : MIHONA
 MINERAL : Sand
 KHASRA NO : 247, 290
 AREA : 15.8500 HECTARE

PROPOSED MINERAL PRODUCTION DETAILS..

YEAR	FIN. YEAR	PROD. QTY.	UNIT
YEAR-1	2020-2021	44550	CUBIC METER
YEAR-2	2021-2022	44550	CUBIC METER
YEAR-3	2022-2023	44550	CUBIC METER
YEAR-4	2023-2024	0	CUBIC METER
YEAR-5	2024-2025	0	CUBIC METER
TOTAL PRODUCTION		133650 CUBIC METER	

PROPOSED PRODUCTION:

STATE : M.P
 LEASE PERIOD : 3 Year
 SANCTION ORDER NO. : 546
 SANCTION ORDER DATE : 01/02/2020

SUBMITTED UNDER RULES 42 OF MPMMR,1996 FOR APPROVAL OF QUARRY LEASE

LESSEE:

NAME: POWER MECH PROJECTS LIMITED
 FATHER NAME: SHREE KRISHNA PRAVEEN KOTA
 ADDRESS: PLOT NO.-77 JUBLI INCLAVE BEHIND HITEX, MADHPUR, HYDERABAD, TELANGANA
 DISTRICT: BHOPAL

PREPARED BY:

RQP NAME : NILESH LAXMANRAO MASKE
 RQP ADDRESS : BHOOMI ENVIROTECH PVT. LTD, E-7/133, R.K. TOWER, ARERA COLONY, BHOPAL
 RQP REGISTRATION : RQP/DGMMP/206/2019
 VALID UP TO : 15/01/2024
 MOBILE NO : 9595773278

MINING PLAN

इस खाने योजना/खनन प्रयोग का अनुमोदन
पत्र क्र. 15/2020
के उल्लेखित शर्तों के अधीन हुआ है।

SUBMITTED AS PER THE PROVISIONS OF RULE 12 (1) OF MADHYAPRADESH SAND
(MINING, TRANSPORTATION, STORAGE AND TRADING) RULE, 2019

DHAUR-3 RIVER SAND MINE

AREA - 15.950 Ha, KASHRA NO - 247, 290

VILLAGE - DHAUR, TAHSIL - MIHONA,

DISTRICT - BHIND (MADHYAPRADESH)

APPLICANT

POWER MECH PROJECTS LIMITED

AUTHORIZED PERSON - SHRI KRISHNA PRAVEEN KOTA

PLOT NO. 77 JUBLI INCLAVE BEHIND HITEX, MADHPUR

HYDERABAD, TELANGANA

APPROVED

U. S. S.

Director

Geology & Mining
Madhya Pradesh

अनुमोदित
APPROVED

TYPE AND CATEGORY OF MINE - OPEN CAST

PREPARED BY

NILESH LAXMANRAO MASKE

RECOGNIZED QUALIFIED PERSON

(REGD. NO. RQP/DGMMP/206/2019)

BHOOMI ENVIROTECH PVT. LTD.

E7/133, R.K.TOWER, LLR SOCIETY ARERA COLONY,

BHOPAL (MADHYA PRADESH) - 462039

E-mail - info.bhoomienvirotech@gmail.com, Phone No. 6232872151

CONSENT LETTER

The Mining Plan of Dhaur-3 Sand Mine, Village Dhaur has been prepared by Shri Nilesh Laxmanrao Maske, the RQP of Bhoomi Envirotech Pvt. Ltd., (RQP No RQP/DGMMP/206/2019) under Madhya Pradesh Minor Mineral Rules, 1996 for approval. The lease hold area is located in Village- Dhaur, Tehsil - Mihona, District - Bhind, M.P. covering an area of 15.850 ha.

The Director Geology and Mining, Madhya Pradesh /competent Authority is hereby requested to make further correspondence regarding this Mining Plan with the person and address mentioned below-

NILESH LAXMANRAO MASKE
Recognized Qualified Person
(RQP NO. RQP/DGMMP/206/2019)
BHOOMI ENVIROTECH PVT. LTD.
E7/133, R.K. Tower, LLR Society Arera Colony
Bhopal (M.P.)
E-mail - info.bhoomienvirotech@gmail.com
Phone No. 6232872151

APPROVED

An undertaking in this regard is being submitted that the Mining Plan so prepared by the recognized person is with my knowledge and consent and shall be acceptable to me in all respects. I have clearly understood the contents of the Mining Plan and agree to implement.

Place: Bhopal.

Date: 23.05.20


 Applicant

Krishna Praveen Kota
 (Authorized Person)
 Power Mech Projects Limited

CERTIFICATE FOR FULL CONSULTATION

This is to certify that the Mine Plan of Dhaur-3 Sand Mine village Dhaur of the applicant Power Mech Projects Limited, Authorized Person - Krishna Praveen Kota, located in village- Dhaur, Tehsil - Mihona, District - Bhind of Madhya Pradesh State covering lease hold area 15.850 hectare has been prepared by Shri Nilesh Laxmanrao Maske, the RQP of Bhoomi Envirotech Pvt. Ltd., (RQP No RQP/DGMMP/206/2019), in full consultation with me and I have understood its contents and agree to implement the same in accordance with the law.

Place: *Bhopal.*
Date: *23-05-20*


Applicant
Krishna Praveen Kota
(Authorized Person)
Power Mech Projects Limited

CERTIFICATE OF COMPLIANCE AND CORRECTNESS

- *Certified that the provisions of related Act and rules have been considered in the Mining Plan of Dhaur-3 Sand Mine village Dhaur area of 15.850 hectare in village- Dhaur, Tehsil - Mihona, District- Bhind of Madhya Pradesh State, which belongs to the applicant Power Mech Projects Limited, Authorized Person - Krishna Praveen Kota.*
- *Certified further that the provisions mentioned in Act, Rules and Regulations have been considered in the Mine Plan and wherever specific permissions are required, the applicant will approach to the concerned competent authorities including D.G.M.S. for the same.*
- *There is no violation against provision of Rules, Regulations of MMR, 1961 and there is no danger to human life.*
- *The information furnished in the Mine Plan is true and correct to the best of our knowledge.*

**अनमोदित
APPROVED**

Place- Bhopal

Date..22/5/20



Nileshe Laxmanrao Maske

Bhoomi Envirotech Pvt. Ltd.

RQP No. - RQP/DGMMP/206/2019

||



संचालनालय भौमिकी तथा खनिकर्म मध्यप्रदेश

(मध्यप्रदेश गौण खनिज नियम, 1996 के अंतर्गत)
खनन योजना/खनन स्कीम/पूर्वक्षण रिपोर्ट/पर्यावरण प्रबंधन योजना/माईन क्लोजर
प्लान बनाने हेतु मान्यता प्राप्त योग्य व्यक्ति

प्रमाण पत्र



श्री निलेश लक्ष्मणराव मस्के, पिता श्री लक्ष्मणराव मस्के, पता भूमि एन्वायरोटेक प्रा.लि., ई-7/133, आर.के. टावर, अरेरा कालोनी, भोपाल, मध्यप्रदेश जिनकी फोटो तथा हस्ताक्षर अभिप्रमाणित है, को मध्यप्रदेश गौण खनिज नियम 1996 के अंतर्गत खनन योजना/खनन स्कीम/पूर्वक्षण रिपोर्ट/पर्यावरण प्रबंधन योजना/माईन क्लोजर प्लान तैयार करने हेतु योग्य व्यक्ति के रूप में मान्यता प्रदान करते हुए पंजीयन क्रमांक **RQP/DGMMP/206/2019** आवंटित किया जाता है।

यह मान्यता प्रमाण पत्र 05 वर्ष की अवधि के लिये दिनांक 15.01.2024 तक वैध रहेगा।

मान्यता प्राप्त व्यक्ति के हस्ताक्षर -

भोपाल, दिनांक 16.01.2019

संचालक

भौमिकी तथा खनिकर्म
मध्यप्रदेश भोपाल

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अनुमोदित
APPROVED

Certificates

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2	List of Allotted Mines	2
3	Khasra Map	3

List of Plates

Sr. No.	Contents	Plate No.	Scale
1	Key Plan	1	1:50,000
2	Location Map	2	Not to Scale
3	Khasra map	3	1:4000
4	Google map	4	Not to Scale
5	Surface Plan and Section	5	1:4000
6	Production & Development Plan (Pre-monsoon, Monsoon & Post Monsoon)	6	1:6500
7	Original Ground Level Data Map	7	-

अनुमोदित
APPROVED

11

*MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)*

INTRODUCTION

Madhya Pradesh State Mining Corporation Limited, Government of Madhya Pradesh has issued LOI to M/s. Power Mech Projects Limited, Executive Director Shri Krishna Praveen Kota having Postal Address Plot No. 77 Jubli Enclave, Behind Hitex, Madhpur District Hyderabad, as successfully Bidder through auction Process for entire Bhind District.

Accordingly, as per the provisions of rule 12 (1) of Madhya Pradesh Minor Mineral Sand (Mining, Storage, Trading and Transportation) Rules 2019, the mining plan of Dhaur-3 River Bed Sand Mine, area 15.850 ha, village Dhaur, Tehsil Mihona, District Bhind has been prepared for a period of 03 years with the sand production of 450000 m³/year and is being submitted to the competent authority for its approval.

अनुमोदित
APPROVED

Lessee/Applicant
M/s. Power Mech Projects Limited

[1]


Nilesh Daxmanrao Maske
RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
 Area - 15.850 Ha. on Sindh River, Village-Dhour,
 Tehsil-Mihona, District -Bhind (M.P.)

CHAPTER-1

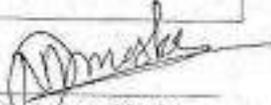
GENERAL

A.	Name of Applicant	M/s. Power Mech Projects Limited Executive Director - Shri Krishna Praveen Kota
	Address	Plot No. 77 Jubli Enclave, Behind Hitex, Madhpur, Hyderabad, Telangana
	Village	-
	Tehsil	-
	District	Hyderabad
	State	Telangana
	PIN code	-
	Phone	+919989237779
B.	Status of the Applicant	Company
C.	Mineral(s) which are occurring in area and which the applicant intends to Mine	Sand (ordinary)
D.	Period of which mining lease is granted	For 3 years (As per the provisions of rule 9 of Madhya Pradesh Sand (Mining, Transportation, Storage and Trading) Rule, 2019) LOI issued in favour of applicant as successfully bidder on 01.02.2020
E.	Name of RQP preparing the mining plan	Nilesh Laxmanrao Maske M/s Bhoomi Envirotech Pvt. Ltd. E-7/133, R. K. Tower, Arera Colony, Bhopal, M.P.
F.	Registration No. of Recognized Qualified Person or authorization of the state government,	RQP/DGMMP/206/2019

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[2]


Nilesh Laxmanrao Maske
RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)

CHAPTER-2

LOCATION

State	Madhya Pradesh	
District	Bhind	
Taluka	Mihona	
Village	Dhaur	
Khasra No.	247, 290	
Forest Range	No	
Forest Division/Circle	No	
Lease area (hectares)	15.850 Ha	
Whether the area is recorded to be in forest (please specify whether protected, reserve etc.)	No, The area is not recorded to be in forest.	
Ownership/Occupancy	Govt. land (Bhu-Jal)	15.850 Ha
	Private land	--
	Forest land	--
Existence of public Road/ railway line, if any, nearby and approximate distance	The area is 50 km from district HQ Bhind. Tehsil Mihona is 22 km from the lease area.	
Toposheet No with Latitude/ Longitude	The area notified for sand removal is falls in Survey of India Toposheet No. 54 J/15 & 16 26°14'39.70"N to 26°15'6.99"N & 78°48'17.47"E to 78°48'36.94"E	
Land Use Pattern (Forest, agricultural, grading, barren, etc.)	<p>The Sanctioned area is 15.85 ha in which the area of sand removal is 7.73 ha only. The sand removal area is adjoin from the river bank, hence required area have been demarcated as restricted/ blocked. As per Guidelines, it is proposed to remove only 44550 cubic meter sand.</p> <p>The area under study is non forest, non agricultural land.</p> <p>Small shrubs and bushes are on the bank of the river.</p>	

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Nitesh Lakshmanrao Maske
RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
Area - 15,850 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mithosa, District -Bhind (M.P.)

The Khasra-wise detail of the applied lease area is as under:

Khasra No.	Area		Type of land
	(Ha)	(Acres)	
247, 290	15.850	39.15	Govt. Land (Bhu-Jal)

The Latitudes and Longitudes of boundary Points based on village revenue map taken by DGPS are as under:

BP. No.	LATITUDE	LONGITUDE
A	26°15'6.99"N	78°48'36.94"E
B	26°14'39.70"N	78°48'20.49"E
C	26°14'40.50"N	78°48'17.47"E
D	26°15'6.82"N	78°48'28.05"E

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Infrastructure Facilities:

Sr. No.	Available Facilities	Village	Distance from the Area
1.	Nearest Railway Station	Bhind	50.0 km NE
2.	District head quarter	Bhind	50 Km
3.	National Highway/SH	--	SH-45 at 19.0 km
4.	Nearest Forest	--	Not present within 250 m radius
5.	Nearest River / Nala	Sindh	The area of sand removal is in the bed of Sindh River

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[4]


Nitesh Laxmanrao Maske
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MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District - Bhind (M.P.)

CHAPTER-3

TOPOGRAPHY AND GEOLOGY OF THE AREA

Briefly describe the general topography explaining whether it is a Plain land or hilly area and local geology of the mineral deposit.

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Topography:

The demarcated mining lease area exists in the bed of Sindh River. Sindh River is Perennial source of water. The elevation of the area has recorded and confirmed through DGPS. The maximum elevation observed 130m from MSL and minimum elevation of 120m from MSL. The general ground slope is towards North direction. The area is almost flat, devoid of vegetation.

Geology:

Bhind district situated in the northern parts of Madhya Pradesh covers an area of about 4459 sq km. It falls in the Survey of India degree sheet numbers 54J, K and N between latitudes 25°54' to 26°48' N and longitudes 78°12' to 79°08' E. It is bounded by Agra district, U.P. on the north, Etawah and Jalaun district of U.P. on the east, Gwalior and Datia districts on the southwest and Morena district on the west. Bhind town is the district headquarters and Gohad, Mahgawan, Mihona, Gormumri, Machchand and Daboh are other important places in the district. Bhind is well connected by a network of all weather roads with adjacent district headquarters as well as all other towns in the district. Bhind is connected by the Gwalior-Bhind 0.61m gauge section line of Central Railway.

Physiographically, a large area of the district forms part of the vast older flood plain including in filled river beds with structural plain. Structural hills and valleys with denudational slope are restricted to the southwestern part. The area has a very gentle gradient towards northeast with highest elevation of 190m above msl in the southwestern part and the lowest of 149m in the northwestern part. The Chambal, Asad, Kunwari, Vesull, Sindh and Pahuj rivers drain the area. Ravin and gully area have developed along

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Nilesh Lakshminaras Maske
RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
 Area - 15.850 Ha. on Sindir River, Village-Dhour,
 Tehsil-Mihona, District - Bhind (M.P.)

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the course of rivers particularly on the flood plain including in -filled riverbed unit of fluvial geomorphic landform. It is characterized by a very fine network of rilles and gullies forming dendritic drainage network. The depth of dissection by gullies is more intense along the Chambal Rivers as compared to other rivers. The area of dissected land/bad land developed along Kunwari River forms a major watershed area.

The oldest rocks exposed in the district belong to Gwalior Group of Palaeo-Meso Proterozoic age (1800 m.y.) Classified into Singhpur, Sitla, Sithauli and Biraoli Formations. The Singhpur formation comprises sandstone with shale and conglomerate at the bottom. The Sitia Sithouli and Biraoli formations are essentially argillaceous comprising ferruginous shale, green shale with interbeds of Jasper, Chert, Hematites and bands of stromatolitic limestone. Sill of doleritic composition occurs within the Biraoli Formation in the southwestern part, about 2 km southwest of Guhisar. All these formation are exposed in the southern part. The Kaimur Group of Vindhyan Supergroup of Neo Proterozoic are compresses of sandstone with minor shale bands, and is exposed in the south western part. Alluvium of Quaternary age (<1 M.Y.) occupies a major part of the district. It is classified into older and younger alluvium. The older alluvium is further classified into bands and Varanasi alluvium. The Banda alluvium comprising of silt, clay with quartzo-felspathic sand and ferruginous nodules at places is exposed on the southern bank of the Chambal River, western bank of Pahuj River, eastern bank of the Asad river and along both the bank of Kunwari Sindh and Besuli Rivers. The increase in width of river, meandering deformed river beds with changing roughness and rock bars etc. These conditions leads ot overloading condition of stream and sand get deposited at convenient locations like river channel bends, escarpments, meanders, junction of other river etc.

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[6]


 Nileshtatmanrao Maske
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*MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhour,
Tehsil-Mihona, District -Bhind (M.P.)*

Table: General geological successions of Bhind district.

Age	Formation	Lithology
RECENT	Alluvium	Sand, Clay , Kankar & Silt
	Basic Intrusive	Dolerite Dykes & Silt
Pre-Cambrian	Kaimur Sandstone	Sandstone, Shale
Pre-Cambrian	Gwalior Series	Banded Hematite, Quartzite, Jasper, Shale & Sandstoe

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Local Geology:

The local geology of the area consists of Sand, Clay Kanker & Silt of Alluvium Formation of Recent Age. The alluvial formation covers the major part of the district. Thickness varies from 70 to 250m and resting over the Vindhyan & Archaeans rocks. Alluvium consists of clay, sand & gravels. The thickness of the clay overburden generally decreases towards north. The thickness of the overburden more than 60 m is occurring in south of Mehgaon.

River & Drainage:

The area forms the river bed of Sindh River which flow from south to north direction.

Transportation of Sand:

The sand is not a in situ materials but being carried out by flowing water during the monsoon every year from various catchment areas of Sindh river basin and getting accumulated at convenient locations like bends, escarpments etc. and as such the sand of the lease area is a carried material brought from various locations and getting accumulated at convenient places in the flow direction of the river. The size of the accumulated sand

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Nilesh D. Maske
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*MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village Dhaur,
Tehsil-Mihana, District - Bhind (M.P.)*

varies due to the time factor taken by river as well as the quantity of flow water. The depositions normally take place on winding course (bends)/meanders/loops / circuitous journey (of a river) in flow direction.

The area for sand mining is in Sindh River bed. This flows from south to north.

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[8]


Nitesh Manroo Maske
RQP/DGMMP/206/2019

*MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)*

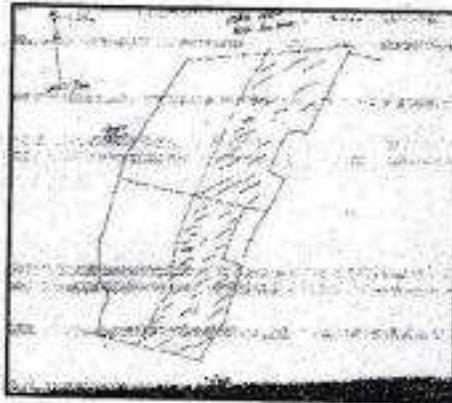
CHAPTER-4

RESERVES

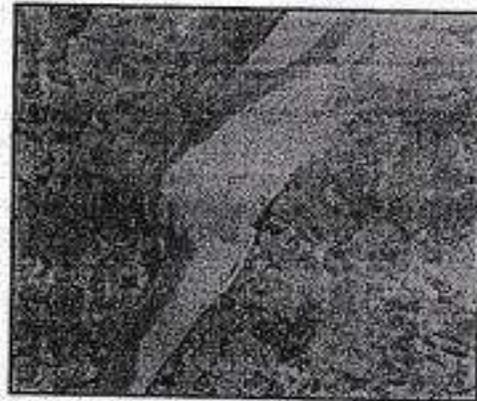
Dhaur-3 Sand Area:

Dhaur-3 sand area is situated 0.7 km from village Dhaur in Sindh River. Sindh River is a main source of water. It flows from south to north direction near village Dhaur.

DGPS survey has been carried out to define the topography, contours and offsets of the lease area. The Bhunaksha map is taken as a base map for demarcation of mine lease boundary. The shape and size of sand mine area had been fixed as per the sanctioned demarcated khasra map of the lease area by DGPS surveying Professionals.



Sanctioned Demarcated Map



Demarcated area on Google Map

The area is being fully demarcated with respect to Geographical co-ordinates and surface reduced level taken at every points of clusters having distance of 0.5 m from each other. To describe the elevation in detail, 0.5m contour elevation had been picked for preparation of surface plan with cross section which includes collection of surface reduced level in an interval of 0.5m for the reserve estimation. The maximum elevation observed 130m from MSL and minimum elevation of 120m from MSL. The gentle slope of the area is the main reason for having sufficient quantity of sand available for removal.

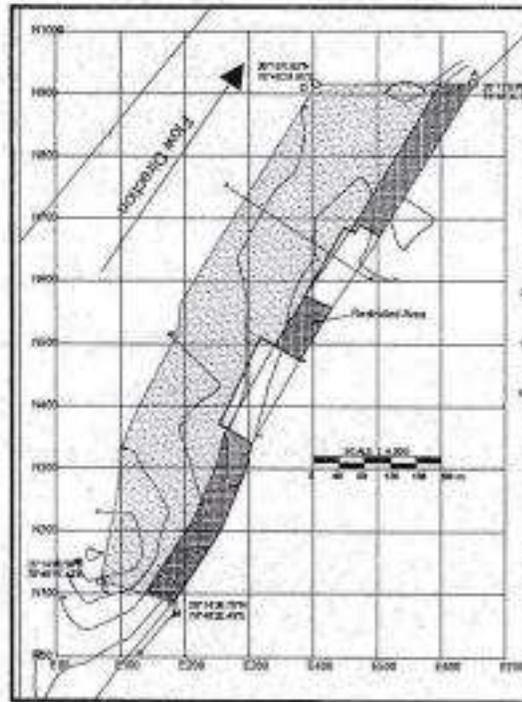
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[9]

Nilesh Karmanrao Maske
Nilesh Karmanrao Maske
RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
 Area - 15.850 Ha. on Sindh River, Village-Dhaur,
 Tehsil-Mihona, District -Bhind (M.P.)

The thickness of sand has been observed more than 2.0 meters above the river bed by making pits downward from surface (Fig.-1). The sand available in the area is fine to medium-grained, good for use in construction purposes.



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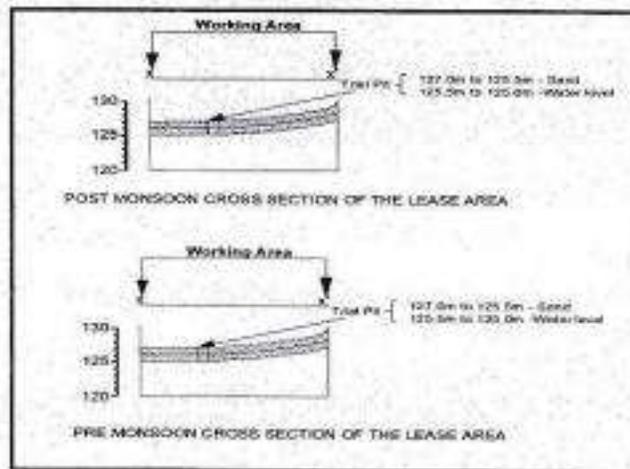


Fig. - 2

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[10]

 Nitesh Laxmanrao Maske
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MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhour,
Tehsil-Mihona, District -Bhind (M.P.)

As per as per the Point (r) page 24 of Guidelines of Enforcement and Monitoring Guidelines for Sand Mining, Ministry of Environment, Forest and Climate Change January 2020 "River bed sand mining shall be restricted within the central 3/4th width of the river/rivulet or 7.5 meters (inward) from river banks but up to 10% of the width of the river"

Reserve of sand and its viable extraction:

Total lease area	15.850 ha
The width of river in mining area	430 m
Minimum distance of mining area from east river bank	0 m
Minimum distance of mining area from west river bank	200 m
Area for sand mine which has to be left as no mining zone so as to comply the provisions of maintain minimum distance of mine from river bank. (10% of river width)	29700 Sqm (2.97 ha)
Total Mineable area	15.85-2.97= 12.88 ha
60% of the total area for sand extraction (As per the Point (r) page 24 of Guidelines of Enforcement and Monitoring Guidelines for Sand Mining, Ministry of Environment, Forest and Climate Change January 2020)	12.88x60%=7.73 ha

As the extractable area of 7.73 ha is almost flat, hence the volumetric method is adopted for reserve estimation.

The thickness of sand is more than 2.0 meter. The water level fluctuation in the river bed is from 1.0 to 2.0m during (Post Monsoon to Pre Monsoon (October to June). Hence, only 1.0-meter column of the sand is considered as mineable reserve above the water level. Hence taking the maximum 2.0 m thickness of sand the measured reserve comes to about 154600 cubic meters. The calculation details are as under:-

Total sand available - $77300 \text{ m}^2 \times 2.0\text{m}$ (Max. Thickness) = **154600 m³**

Total mineable sand - $77300 \text{ m}^2 \times 1.0\text{m}$ (Avg. depth) = **77300 m³**

But only 44550 Cubic meter sand will be excavated as per the EC condition of MPSEIAA, Bhopal)

Thus from measured sand reserve of about **154600 cubic meter**, only **44550 cubic meter** sand per year will be extracted.

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Nilesh Laxmanrao Maske
RQP/DGMMF/206/2019

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Director
Geology & Mining
Madhya Pradesh

*MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village- Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)*

CHAPTER- 5

DEVELOPMENT AND PRODUCTION PROGRAMME

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MINING METHOD:

Maximum depth of removal of ordinary sand (Depth restricted to maximum 1.0 m from surface)

There are basically 3 methods of mining for extraction of mineral/ore/minor material. These are Mechanized Mining, Semi-mechanized Mining and Manual Mining Method. Mechanized mining defines by a Surface Miner where no Manpower required for blasting, extraction and transportation of material. While Semi-Mechanized mining is combination of both machineries as well as manpower. While in case of Manual mining, the work shall be carried out with the help of labours.

At present mining is carried out in the allotted area by manual means and no machinery has been deployed for mining operations. To achieve the desired production, we are planning to adopt both manual as well as Semi Mechanized methods as per demand-supply during the three year mining plan period, the following machinery is proposed to be deployed for sand mining area subjected to environment conditions. **In absence of environmental approval for semi mechanization only manual method shall be used.**

The following methods of sand and gravel mining operations have been suggested by Sustainable Sand Mining guidelines 2016 (SSMG'16) are as below:

- a) **Bar scalping or skimming** is extraction of sand and gravel from the surface of bars. This method generally requires that surface irregularities be smoothed out and that the extracted material be limited to what could be taken above an imaginary line sloping upwards and away from the water from a specified level above the river's water surface at the time of extraction (typically 0.3 - 0.6 m (1-

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Nilesh Lakshmanrao Maske
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*MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)*

2 ft). Bar scalping is commonly repeated year after year. To maintain the hydraulic control provided to upstream by the Riffle head, the preferred method of bar scalping is now generally to leave the top one third (approximately) of the bar undisturbed, mining only from the downstream two-thirds.

b) Dry-Pit Channel Mining

Dry-pit channel mines are pits excavated within the active channel on dry intermittent or ephemeral stream beds. Dry pits are often left with abrupt upstream margins, from which head cuts are likely to propagate upstream.

c) Wet-Pit Channel Mining

Wet-pit mining involves excavation of a pit in the active channel below the surface water in a perennial stream or below the alluvial groundwater table.

d) Bar Excavation

A pit is excavated at the downstream end of the bar as a source of aggregate and as a site to trap sand and gravel. Upon completion, the pit may be connected to the channel at its downstream end to provide side channel habitat.

e) Channel-wide River bed Mining

In rivers with a highly variable flow regime, sand and gravel are commonly extracted across the entire active channel during the dry season. The bed is evened out and uniformly (or nearly so) lowered.

As per the Sustainable Sand Mining Management Guidelines 2016, there are 5 extraction method as mentioned above in total out of which 'Channel-wide River bed Mining' method shall be adopted with respect to type of river bed deposition. Mining shall be done in layers of 1-meter depth to avoid

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MINING PLAN OF RIVER BED SAND MINE
 Area - 15.850 Ha. on Sindh River, Village-Dhaur,
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ponding effect and after first layer is excavated, the process will be repeated for the next layers.

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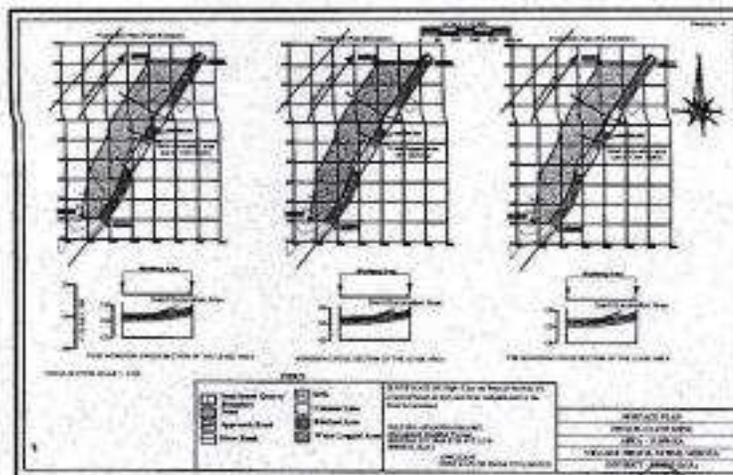
YEAR-WISE PRODUCTION PROGRAMME

Previous year water level regime monitoring season of river bed is observed. The water level fluctuation in the river bed is from 0.0 to 2.00m. It means the water level 0.0 to 1.0m describes a monsoon season (July-September) where water covers the whole riverbed and flows almost uniformly throughout the river course. In case of river sand bed of about 1.5m water level define the post monsoon season (October to December) in which water level drops and part of river bed exposed/dried in certain part of river channel or sand mine spot due to difference in contour elevation as well as replenished sand. In case of river having about 2.0 m water level describes pre-monsoon season (from March to mid of June).

During post monsoon (October to February) mining will be carried out in layers of 1 meter depth for maintaining the river bed water level regime. (Plate No.6)

During pre-monsoon (March to June) mining will be carried out in layers of 1 meter depth for maintaining the river bed water level regime. (Plate No.6)

No bench can be maintained in river sand hence bench wise mining cannot be proposed.



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[14]

N. Laxmapuro Maske
 Nilesch Laxmapuro Maske
 RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
 Area - 15.850 Ha. on Sindh River, Village-Dhaur,
 Tehsil-Mihona, District -Bhind (M.P.)

Due to continues accumulation of sand in the area during rainy season, there will not be much depletion in the reserve of sand, hence reserve is likely to be remain same every year and in future also. The Lease period of 3 years has taken as per the provisions of rule 9 of Madhya Pradesh Sand (Mining, Transportation, Storage and Trading) Rule, 2019. Accordingly, three years production plan can be envied as below:

Year wise production

Year	Area in m ²	Depth in (meter)	Geological Reserve in cubic meter (m ³)	Removal sand Depth in (meter)	Proposed Production in cubic meter (m ³)
1 st year	77300	2.0m	154600	1.0 m	44550
2 nd year	77300	2.0m	154600	1.0 m	44550
3 rd Year	77300	2.0m	154600	1.0 m	44550

Thus from measured sand reserve of about 154600 cubic meter only 44550 cubic meter sand per year will be viably extracted without disturbing and effecting the flow course of water level. To achieve the desired production, it is proposed to adopt both manual as well as Semi Mechanized methods as per demand-supply during the three year mining plan period, the following machinery is proposed to be deployed for sand mining area subjected to environment conditions. In absence of environmental approval for semi mechanization only manual method shall be used. The proposed method of removal of sand is described below: -

I. Manual Method of Mining

In manual method of mining the extraction of sand will be carried out manually with the help of labors through adopting a system of shallow pit in sand. No bench can be maintained in river sand hence bench wise mining cannot be proposed. The excavated sand will be loaded into trucks/tractors manually and transport to the stacking place. The approach road up to the working site and ramp will be made for the smooth shipment of sand from the site.

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Nilesh Laxman Maske
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*MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhaur,
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II. Semi-Mechanized Method of Mining

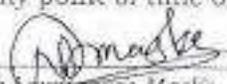
In Semi-Mechanized method of mining the extraction of sand will be carried out with the combination of both machineries as well as manpower. The area allotted is for a period of 3 years. Allotted area consists of 15.850 ha. Mining will be done with leaving safety distance from bank and stream for river bed around the applied area. The river sand to be won from river bank will be exploited and it will be simultaneously reclaimed by replenished river sand brought out during monsoon period. The river sand will be excavated by light weight excavators & it will be directly loaded into tippers and also the river sand will be loaded into conveyor and it will be loaded directly into trucks at outside of the river bed for dispatch to consumers. There is no need for drilling & blasting as sand is soft. Therefore, Environment and Ecology of the area remains undisturbed. The mining will be for a thickness of 1.0 m only. The workings will be restricted within the allotted as per the description report given by Mining Department. Mining activities will be carried out in a manner so that there is no obstruction to the flow of water. Roads in the allotted area for the movement of loaded trippers/trucks will not require slopes more than 1 in 20. However, movement of trippers/ trucks after river sand loading will be through approach roads connecting to main roads. No processing of river sand will be done.

- Mining will be confined within central 3/4th width of the river will prevent collapse of bank and erosion.
- It will be done leaving a safety zone of total of 1/4th of the width of the river from the banks for bank protection.
- Excavated area will be replenished naturally due to sediment inflow from the catchment area.

The maximum depth of sand quarrying in the river bed shall not exceed 2.0 meters measured from the un-mined bed level at any point of time or the water table whichever is less.

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M/s. Power Mech Projects Limited

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Nileshe Pravinrao Maske
RQP/DGMMP/206/2019

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MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihana, District - Bhind (M.P.)

Details of mining machinery to be deployed and the detail specifications

Following equipment is proposed to be deployed for the desired production.

S. No.	Machine	No's			Capacity
		Min	Max	Stand by	
1	Light weighted Excavator	1	4	1	2 m ³
2	Dumper / Trucks	2	6	1	18 tons
3	Tractor Trolley	As per requirement			4 tons
4	Belt Conveyor	As per requirement			100Ton/hr
5	Light Vehicles	As per requirement			--

Stand by machinery to be used in case of any breakdown.

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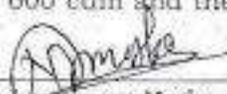
Details of Excavator to be deployed for excavating and loading sand-

S. No	Description	Value
1	Bucket capacity of the Excavator	2.0 Cum
2	Proposed production per day (44550 Cum/ 240 Days)	186 Cum/ Day
3	No of shift per day	One
4	Effective working hour per shift (75% of 8 Hours)	6 Hours
5	Bucket fill factor	0.75
7	Average loading by Excavator per pass (2 Cum x 0.75)	1.5 Cum
8	Time required per pass	3 Minute
9	Average sand handling by Excavator per shift [1.5 Cum x (60 Minute/ 3 Minute) x 6 Hour]	180 Cum
10	No of Excavator required in one shift (186 Cum/ 180 Cum)	1 No.

The proposed annual production is 44550 cum but as per the demand-supply, per day production may be vary from 186 cum to 600 cum and the number of excavator may vary from 1 to 4.

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M/s. Power Mech Projects Limited

[17]


Nileshe Ganrao Maske
RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
 Area - 15.850 Ha, on Sindh River, Village-Dhaur,
 Tehsil-Mihona, District -Bhind (M.P.)

Hauling of excavated sand from mines

The no of dumpers required for transportation of sand has been calculated below: -

1. Maximum sand excavated in a shift 44550/240=186 m³
2. No of effective working hours in a shift - 6
3. No of trips by 1 dumper in one hours =2
4. No of trips by one dumper in a shift =6 x 2=12
5. Total sand transported by one dumper in a shift 12 x 10=120 m³
6. No of dumpers required 186/120=1.55 or say 2
7. No of spare Dumper -1
8. Total Nos. of Dumpers required 1+2=3

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Hence, it has been proposed to deploy minimum 2 no's + 1 no (standby) dumpers each of 10 Cum capacity for hauling excavated sand of 186 Cum in one shift. The proposed annual production is 44550 cum but as per the demand-supply, per day production may vary from 186 cum to 600 cum and the number of excavator may vary from 2 to 6 no's.

Code of practice for use of heavy earth moving machinery: -

Shovel/ excavator

1. Shovel/ excavator will be provided with efficient warning devices, front & rear lights and efficient brakes.
2. Shovel/ excavator will be under the charge of a competent person.
3. No person other than the operator or his helper if any will ride on the excavator or even enter the excavator's cabin.
4. No person will be permitted to ride in the bucket of a Shovel/ excavator.

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MINING PLAN OF RIVER BED SAND MINE
 Area - 15.850 Ha. on Sindh River, Village-Dhaur,
 Tehsil-Mihona, District - Bhind (M.P.)

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5. No inflammable material will be stored in the excavator housing or cab.
6. Shovel/ excavator dippers will be lowered to the ground during greasing operation.
7. When a Shovel/ excavator is to be moved from one point to another its boom shall be kept in strict alignment with direction of travel while the bucket/ dipper shall be held above the ground.
8. No Shovel/ excavator will be operated in the position where any part of the machines, suspended loads or lines are brought closer than 3 m to the exposed high voltage line.
9. Every movement of a Shovel/ excavator shall be preceded by warning signals.
10. When not in use, the Shovel/ excavator will be moved to and stood on stable ground, the bucket shall be kept resting on stable ground and will never be left hanging.
11. The Shovel/ excavator will be so spaced that there will be no danger of accident from flying & falling objects.
12. Safety appliances, booms will be examined thoroughly once in a year.
13. Emergency switches, safety limit switches will be examined and tested once in four months.
14. All brakes will be tested for their operation worthiness once in a week.
15. The following signboards will be carried in and around the machine: -

(i) "Warning— Do Not Enter the Working Range of the Machine".

(ii) "Lubricating Prohibited While the Machine in Running Condition".

CONVEYOR BELT

Before starting of conveyor hooter will alarms to alert nearby workers Ensure proper warning/ Alarm system before starting of any conveyor with minimum 30 second delay.

1. Do not wear loose clothing near the conveyor belt
2. Do not put your hands on a moving conveyor belt.

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*MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)*

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3. Stop the conveyor belt, when it is empty. Never stop the belt in load.
4. Do the positive isolation of all the electrical power sources of conveyor system.
5. A conveyor shall be used to transport only material it is capable of handling safely.

Insure the 'OK' condition of pull cord and emergency stop switch of the conveyor belt.

Duties of Shovel/ excavator operator: -

At the commencement of every shift the operator will personally inspect and test the machine, paying special attention to the following details: -

- i. The brakes and every warning device are in working order.
- ii. Lights are in working order.
- iii. The operator will neither take out the machine for work nor will he work the machine unless he is satisfied that it is mechanically shown and in efficient working order.
- iv. The operator will maintain a record of every inspection made in a bond paged book, kept for the purpose and shall sign every entry made their in.
- v. The operator will keep the cab window clean so as to ensure clear vision at all times.
- vi. The operator will not operate the machine when persons are in such proximity as to be endangered.
- vii. Before leaving the machine, the operator will lower the bucket to the ground.
- viii. The operator will not leave his machine during the shift. Whenever, he finishes his work, he will hand over the machine to his relief or lock the excavators cab.

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*MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha, on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)*

- ix. The operator will not allow any unauthorized person to ride on the machine.

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Dumper: -

- i. Every dumper will be provided with efficient brakes.
- ii. Efficient audible warning devices will be provided with the dumpers.
- iii. The dumper, if required to work after daylight hours, efficient headlights and taillights will be used.
- iv. Every dumper will be under the charge of a competent person, authorized in writing by the manager.
- v. No person, other than the driver or his helper, if any, will ride on a dumper.
- vi. No person will be permitted to ride in the running board of a dumper.
- vii. The loaded dumpers will not be reversed on gradients.
- viii. Sufficient stop blocks will be provided at every tipping point and these will be used on every occasion when material is dumped.
- ix. Standard traffic rules shall be adopted and followed during movement of all dumpers. They shall be prominently displayed at relevant places in the opencast workings and haulm roads.
- x. When not in use, every dumper will be moved to and stood on proper parking places.
- xi. No person will be permitted to work on a chassis of a dumper, with the body in rest position, until after the dumper body has been securely blocked in position.
- xii. The mechanical wised mechanism will not be depended upon to whole the body of a dumper in a rest position.

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N. Maske
Nilesh Lakshmanrao Maske
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*MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)*

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- xiii. No unauthorized person will be permitted to enter or remain in any turning points.
- xiv. While inflating tyres, suitable protective cages shall be used.
- xv. Tyres will never be inflated by sitting either in the front or on the top of the Same.
- xvi. While the vehicle is being loaded / unloaded on gradient, the same will be secured stationary by the parking brake, and other means suitably designed stopper block, which could be placed below the tyres.
- xvii. At least once in every two weeks the brakes of every dumper will be tested as below: -
 - a) Service Brake test: - The brake will be tested on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within the specified distance when the brake is applied.
 - b) Parking brake test: - The parking brake shall be capable to hold the vehicle when it is fully loaded and placed at the maximum gradient. Maximum gradient of the roadway which is permitted only for a period of at least 10 minutes.
 - c) A record of such test will be maintained in a bound paged book and will be signed by the competent person carrying out the test. These records will be counter signed by the engineer and manager.
 - d) All vehicles shall be tested and examined once at least in every 6 months.
 - e) notice shall be displayed outside every vehicle that "No Unauthorized Travelling Allowed".

Duties of dumper operators: -

At the commencement of every shift, the operator shall personally inspect and test the machine, paying special attention to the following details:

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Nilesh D. Ganrao Maske
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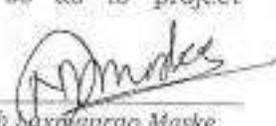
MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Blund (M.P.)

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- i. Tyre pressure, brakes, horn and the Lights are in working order.
- ii. The driver will neither take out the machine for work nor will he work the machine unless he is satisfied that it is mechanically shown and in efficient working order.
- iii. The driver will maintain a record of every inspection made in a bound paged book, kept for the purpose and shall sign every entry made there in.
- iv. The driver will keep the cab window clean so to ensure clear vision at all times.
- v. Driver will ensure that the gear is in neutral position before stopping the engine. He will park the vehicle: -
 - (a) In reverse gear, on level roads and down gradients.
 - (b) In low gear, on up gradients.
- vi. The driver will negotiate downhill gradients in low gear, so that minimum of braking is required.
- vii. The driver will not drive too fast, avoid distractions and drive defensively.
- viii. Before crossing a road / railway line he will reduce his speed looking both directions along the road or railway line and will proceed across the road or line only if it is safe to do so.
- ix. The driver will not operate the dumper in reverse unless he has a clear view of the area behind the vehicle.
- x. The driver will see that: -
 - a) The vehicle is not overloaded.
 - b) The material is not loaded in a dumper so as to project horizontally beyond the sides of its body.

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Nilesh Daxtanrao Maske
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MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhour,
Tehsil-Mihona, District -Bhind (M.P.)

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- xi. The driver will not allow any unauthorized person to ride on the vehicle.
- xii. When there is a poor visibility, the speed of a vehicle will be restricted in a manner that the braking distance is maintained shorter the distance of visibility.

The driver will not leave his machine during the shift. When he finishes his work, he will hand over the machine to his reliever or lock the excavators cab.

Duties of conveyor belt

- 1 Conveyors are able to transport materials from one level to another, which done by human labors.
- 2 They can be installed almost any where and are much safer than any other to move materials.
- 3 They can moves loads of all shapes sizes and weights, also many have advanced safety features that help prevent accidents.

Haulage and Transporting:

Mostly trucks/ tippers and tractors will be used for transportation of loadable sand from the area to consumers. Here trucks are considered for calculation:

1	Production during a year (taking 240 days of working leaving rainy season)	44550 m ³
2	Removal of sand per day	185.63 m ³
3	Capacity per truck	10 m ³
4	One truck can carry (as safety measures)	9m ³
5	Nos. of trips required per day (185/ 9 =20.56)	About 21 trips

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*MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhour,
Tehsil-Mihona, District-Bhind (M.P.)*

**CHAPTER- 6
MANPOWER DEPLOYMENT**

1. Manual Method of Mining

Proposed production per day = 186 cum/day

(43550 Cum/ 240 Days)

No of shift per day = 01

Totals numbers of Labours required in one shift = $186/8 = 23$

(OMS is considers as a 8cum approx.)

Unskilled 23 labors (Tentative) will be required for loading tractors/ trucks and skilled 2 person required for supervision purpose,

(Note: - OMS is considered 8 Cum)

2. Semi-Mechanized Method of Mining

Man power will be about 8 persons as per the details given below:

S. No.	Category	Numbers
1	Supervisory Staff	01
2	Semi-Skilled Personnel	03
3	Unskilled	04

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MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District - Bhind (M.P.)

CHAPTER- 7

USE OF MINERAL

Describe the utilization of mineral and type of industry.

Sand so extracted will be sold locally as building material. It is usually mixed with cement and other ingredients to create mortar for building. It is also used in bricks industry.

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CHAPTER-8

WASTE DISPOSAL ARRANGEMENTS

No waste material will be generated hence waste disposal arrangements are not required.

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*MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhour,
Tehsil-Mihona, District - Dhind (M.P.)*

CHAPTER-9

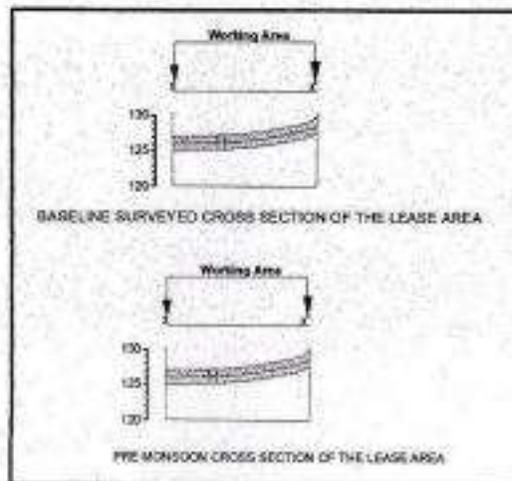
RECLAMATION PLAN

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Mine reclamation is the process of restoring land that has been mined to a natural or economically usable state. Although the process of mine reclamation occurs once mining is completed, the planning of mine reclamation activities occurs prior to a mine being permitted or started. Mining reclamation is a regular part of mining practices which mitigates the environmental effect of mining.

The following points for reclamation plan has been prepared as per the Sustainable Sand Mining Management Guidelines 2016.

The baseline profile of existing condition has been taken both along and across the sand mine bed.



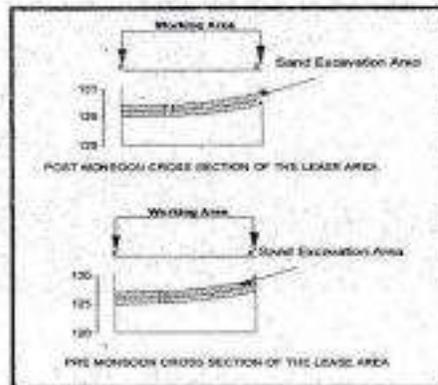
The vertical section of sand mine is being shown to differentiate the existing profile and proposed excavation plan of mining. In addition, the mining activity have been proposed above sand water level.

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Nilesh Laxmidhar Maske
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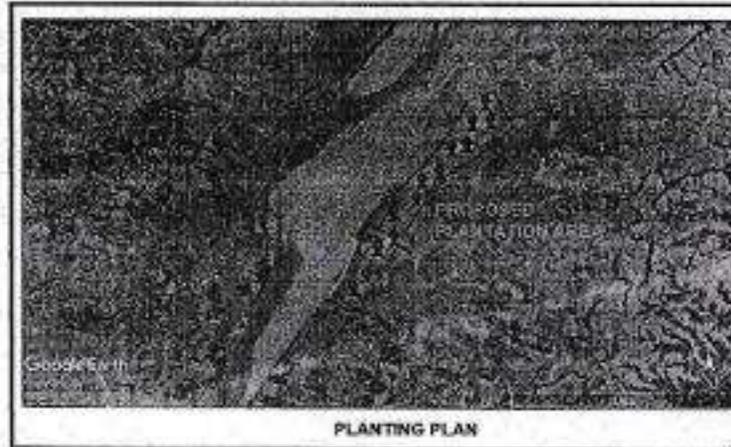
MINING PLAN OF RIVER BED SAND MINE
 Area - 15.850 Ha. on Sindh River, Village-Dhaur,
 Tehsil-Mihona, District -Bhind (M.P.)



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The cross-section of the replenished bar expected to be same as the baseline data taken prior to execution of sand mining. This is solely depend on the annual rainfall throughout the upstream side of the sand mine area.

Plantation will be carried preferably on the river bank and along the road used for transportation or the area proposed by the Gram Panchayat after permission of land owner in case of private land.



The removal of sand from the river bed only, without disturbing the water flow or the water level in the river under study. Sindh River is a perennial source of water.

The sand removed from the area will be automatically accumulated / filled up during rainy season.

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*MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhour,
Tehsil-Mihona, District -Bhind (M.P.)*

This is an automatic natural activity hence special plan for reclamation of the area is not required.

The monitoring of plantation shall be done on quarterly basis and dead saplings shall be replaced by new saplings. Water sprinkling shall be done every day in the evening time. Tree guard shall be provided as much as possible.

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Nitesh Laxmanrao Maske
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*MINING PLAN OF RIVER BED SAND MINE
Area - 15.950 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihana, District - Bhind (M.P.)*

CHAPTER-10

Mine Closure Plan

The Progressive Mine Closure Plan is being submitted under MPMMR 1996 amended rule 42 J.

Method of Mining:

The removal of sand will be done by manually through local labors and its transportation will be through trucks/ tippers/tractors. The approach road up to the working site and ramp will be made for the smooth shipment of sand from the site. During a year about **44550** cubic meter of sand will only be removed.

Reasons for closure:

Not applicable as the sand removed from the area will be automatically accumulated / filled up during rainy season.

Hence detailed mine closure plan is not required.

Statutory Obligation:

Any legal statutory obligations from State Government, Mineral Resource Department, Ministry of Environment & Forest, State and Central Pollution Control Board or by any other Govt. Organization will be implemented.

Closure Plan Preparation:

Applicant

M/s. Power Mech Projects Limited

Authorized Person - Shri Krishna Praveen Kota

RQP:

Nilesh Laxmanrao Maske,

RQP No. RQP/DGMMMP/206/2019

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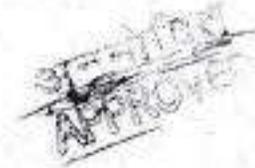

Nilesh Laxmanrao Maske
RQP/DGMMMP/206/2019

*MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District - Bhind (M.P.)*

Mine Description

Geology: Please refer chapter 3.0 of the mining plan.

Reserves: Please refer chapter 4.0 of the mining plan.



Infrastructure:

Statutory Buildings will be built of temporary structures, which can be dismantled easily and sold as scrap at the final stage of closure.

Mine Machinery:

Please refer chapter 5.0 of the mining plan.

Disaster Management & Risk Assessment:

No high risk accidents are anticipated, as the project is an open cast manually mining operation in a fairly stable area and free from land subsidence, earthquake etc. no tailing dam is proposed and risks associated with it will not come into picture.

However, in case anything happens then the designated Mines Manager will take care and manage the situation. A communication and transport facility will be provided by the lease owner at their disposal which will help in evacuating persons involved in any accidents.

Care and maintenance during temporary discontinuance:

During such time, the area will be fenced and temporary staff will be arranged for taking care and maintenance

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Nilesin Laxmanrao Maske
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MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District-Bhind (M.P.)

CHAPTER-11
ANY OTHERS RELEVANT INFORMATION

No other relevant information is required.

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Signature of authorized person

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*MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District - Bhind (M.P.)*

ENVIRONMENT MANAGEMENT PLAN

OF

DHAUR-3 SAND QUARRY

Area - 15.850 Ha, Khasra No 247, 290

Village Dhaur, Tehsil Mihona,

District Bhind, Madhya Pradesh

APPLICANT

POWER MECH PROJECT LIMITED

AUTHORISED PERSON - SHRI KRISHNA PRAVEEN KOTA

PLOT NO - 77 JUBLI ENCLAVE, BEHIND HITEX, MADHPUR

HYDERABAD - 500081

PREPARED BY

NILESH LAXMANRAO MASKE

RECOGNIZED QUALIFIED PERSON

(REGD. NO. RQP/DGMMP/206/2019)

BHOOMI ENVIROTECH PVT LTD

E7/133 R.K. TOWER, LLR SOCIETY ARERA COLONY,

BHOPAL (MADHYA PRADESH)-462039

Email - info.bhoomienvirotech@gmail.com, Phone No. 6232872151

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Nilesh Laxmanrao Maske
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MINING PLAN OF RIVER BED SAND MINE
 Area - 15.850 Ha. on Sindh River, Village-Dhaur,
 Tehsil-Mihona, District - Bhind (M.P.)

ENVIRONMENT MANAGEMENT PLAN

The environment management plan is a complete package of impact mitigations, waste minimisation, management and institutional measures to be taken during implementation and operation of mining to eliminate the adverse environmental impacts or to reduce them to the acceptable level.

The environmental features which are likely to be affected by mining activities are land use, topography, drainage pattern, soil, air quality, water resources and water quality, ecology and human health.

All the above mentioned features are addressed in this plan to ensure the sustainable development and judicious utilisation of non-renewable resources with keeping the pollution level within permissible assimilative limit. The details are summarising below:

1. Salient Features of Mining area:

Name of Sand Mine	Dhaur-3 Sand Mine		
Village	Dhaur		
Gram Panchayat	Gram Panchayat Dhaur		
Khasra No.	247,290		
Area	15.850 ha		
Name of River/Nalla	Sindh River		
Tehsil	Mihona		
District	Bhind		
Bridge/Culvert	Not Present		
Anicut/Stop Dam/Dam	Not Present		
Other permanent structures	Not Present		
Latitude and Longitude of Sand Mine	A	26°15'6.99"N	78°48'36.94"E
	B	26°14'39.70"N	78°48'20.49"E
	C	26°14'40.50"N	78°48'17.47"E
	D	26°15'6.82"N	78°48'28.05"E
Width of the river of sand mine area	430 m		
Minimum distance of mine area from the river bank	About 0 meter		
Width of the Sand Mine area	180 meter		
Length of the Sand Mine area	890 meter		
Thickness of the Sand in Mine area	2.0		

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MINING PLAN OF RIVER BED SAND MINE
 Area - 15.650 Ha. on Sindh River, Village-Dhaur,
 Tehsil-Mihana, District -Bhind (M.P.)

Water level of Sand Mine area	1.0 m to 2.0 m
Proposed depth of mining	Average 1.0m
Proposed production	44550 m ³ of sand per year
State average daily employment and statutory personals	25 (Manually) 08 (Semi Mechanized)

2. Human Settlement:

Nearest village Dhaur is present about 0.70 km from the lease area. No villages or human dwelling are within the mining lease area. So there will not be any need for re-settlement.

3. Land environment:

The proposed mining operations will only be confined to the mining area of 7.73 ha and it is not going to affect the surrounding areas. Mining will be carried out both semi mechanized and manually through local labors adopting a system of shallow pit in sand. The depth of working will be restricted to 1.0 m during post monsoon & pre-monsoon. The method of mining will be open cast. No bench can be maintained in river sand hence bench wise mining cannot be proposed. Due to continues accumulation of sand in the area during rainy season, there will not be much depletion in the reserve of sand, hence reserve is likely to be remain same every year and in future also.

4. Air Environment:

Mining of sand does not have any activity which becomes the source of air pollution. Only vehicles used for transportation purpose may cause moderate emissions, within the permissible norm of limit. Haulage road also generate dust due to movement of transport vehicles.

1. Development of green belt along the river bank and approach road.
2. Grading of haul roads, service roads time to time, to remove the accumulated dusty materials.
3. The approach road to site of mining area from the nearest public road for the transportation of raw material/final products must be paved or hard surfaced.
4. Active haul road inside the works should be adequately wetted with water.

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MINING PLAN OF RIVER BED SAND MINE
 Area - 15.850 Ha. on Sindh River, Village-Dhour,
 Tehsil-Mihona, District-Bhind (M.P.)

5. Wheel cleaning facilities should be provided, for delivery trucks/tractors leaving the works for the removal of mud.

5. Water Environment:

Likely impact of mine on water table

The depth of working will be restricted to 1.0 m during post monsoon and pre-monsoon from the surface without disturb the water level. Water will not be used for any processing applications in the present mining area. Hence, there is no question of effluent generation. The water will be used only for sprinkling on haul roads, dust suppression purposes at loading, afforestation purpose and domestic use like washing/drinking etc.

Details of modification/diversion of natural drainage system /Obstruction of water channels and measures taken

No modification / diversion are required.

Measures taken for minimizing silting and contamination of water

Not required.

Top Soil Management:

Not required.

Tailing Dam Management:

Not required.

Requirement of water for Mining operations

Water is not required in sand mining. Although small quantity of water is required for drinking and dust suppression purpose which will be meet out from the bore well/river nearby.

Source of water

Not required in sand mining

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*MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District -Bhind (M.P.)*

6. Noise & Vibration:

No generation of noise and vibration as it is a sand mining project. Transport vehicle may generate noise which will be within the permissible norm of limit.

Storage of explosive (like capacity and type of explosive magazine)

Not applicable.

7. Human Environment:

The contributing factors that affect the health of people are dust, gaseous pollutants, noise in the mine. These are categorized as occupational hazards. The various mining operations like loading/unloading and vehicle movement involve risks and will have to be performed with safety norms. First -Aid kit and emergency medicines will be kept at mining site.

Social Infrastructure

It is expected that the project will lead to much needed employment opportunities in the villages which will contribute to the socio-economic development of this area.

Rehabilitation and Resettlement (R & R) Plan

Not required as the area is away from village and free from rehabilitation.

MINING PLAN OF RIVER BED SAND MINE
 Area - 15.850 Ha. on Sindh River, Village-Dhaur,
 Tehsil-Mihona, District -Bhind (M.P.)

Aforestation Program

Total no. of trees to be Planted:- 1000			
Phase	Name of Trees	No. of Plants to be Planted	Location
1st Year	Bargad, Sissoo, Pipal, Neem, Kadam, Mango, Amla, Mahua	500	Approach road -200 nos 200 m both sides of approach road from mine area. Along the river bank-200 nos Dhaur Village area- 100 nos in village area like school premises, Aanganwadi, Panchayat bhawan and village road where suitable space is available for plantation.
2nd Year	Bargad, Sissoo, Pipal, Neem, Kadam, Mango, Amla, Mahua	500	Approach road -200 nos upto 200 m both sides of approach road from mine area. Along the river bank-200 nos Village area- 100 nos in village area like school premises, Aanganwadi, Panchayat bhawan and village road where suitable space is available for plantation.

Sewerage system

In view of the personals engaged in the project the sewerage system will be developed with required numbers of wash room/toilet nearby the quarry area. This may avoid polluting the land / water / air of the area.

Environmental monitoring:

To assess the prevailing quality of the air, water, noise etc. a regular monitoring of these parameters will be made to arrive at improvement/ protection measures.

Lessee/Applicant
 M/s. Power Mech Projects Limited

[38]

N. Maske
 Nitesh Lakshmanrao Maske
 RQP/DGMMP/206/2019

*MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District - Bhind (M.P.)*

ANNUAL CSR COST

Sr. No.	Particulars	Cost to be incurred (in Rs/year)
1	Distribution of Study material (Book, Copy etc.) and school uniform for poor students	1,00,000.00
2	Medical assistance on regular basis/periodical check up of health of workers engaged in the mine and also to the villagers of nearby village	
3	Provide bore well for drinking water with over head tank facility and toilets to nearby villages	

APPROVED


Signature

Project Proponent


Signature

Recognized Qualified Person

Lessee/Applicant
M/s. Power Mech Projects Limited

[39]

Nilesh Laxmanrao Maske
RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
 Area - 15.850 Ha. on Sindh River, Village-Dhaur,
 Tehsil-Mihona, District -Bhind (M.P.)

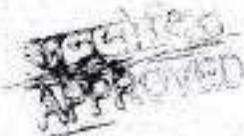
THE REPLENISHMENT STUDY OF RIVER SAND

DHAUR-3 SAND QUARRY

Area - 15.850 Ha, Khasra No 247, 290

Village Dhaur, Tehsil Mihona,

District Bhind, Madhya Pradesh



APPLICANT

POWER MECH PROJECT LIMITED

**AUTHORISED PERSON - SHRI KRISHNA PRAVEEN KOTA
 PLOT NO - 77 JUBLI ENCLAVE, BEHIND HITEX, MADHPUR
 HYDERABAD - 500081**

PREPARED BY

NILESH LAXMANRAO MASKE

**RECOGNIZED QUALIFIED PERSON
 (REGD. NO. RQP/DGMMP/206/2019)**

**BHOOMI ENVIROTECH PVT LTD
 E7/133 R.K. TOWER, LLR SOCIETY ARERA COLONY,
 BHOPAL (MADHYA PRADESH)-462039
 Email - info.bhoomienvirotech@gmail.com, Phone No. 6232872151**

**Lessee/Applicant
 M/s. Power Mech Projects Limited**

[40]

**Nilesh Laxmanrao Maske
 RQP/DGMMP/206/2019**

*MINING PLAN OF RIVER BED SAND MINE
Area - 15.850 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mithona, District -Bhind (M.P.)*

REPLENISHMENT STUDY

The River Replenishment are studied on following parameters:

- i) **Place of origin, Catchment area, Tributaries, General profile of river stream:**

Sindh River

The Sindh River is the biggest river flowing in the Malwa region of Madhya Pradesh state. It originates on the Malwa Plateau in Vidisha district and flows north-northeast through the districts of Guna, Ashoknagar, Shivpuri, Datia, Gwalior and Bhind in Madhya Pradesh to join Yamuna river in Etawah district in Uttar Pradesh, just after the confluence of the Chambal river with the Yamuna river. It plays a major role in the irrigation system of the state.

The total length of the river is 470 km, out of which 461 km are in Madhya Pradesh and about 9 km are in Uttar Pradesh. The major tributaries of Sindh River are Kunwari, Pabuj, Parbati and Mahuar.

Total catchment area of the river in Madhya Pradesh is 26699 km², Sindh River comes in Kunwari sindh sub-sub basin.

The major part of catchment area of Sindh River covers Deccan trap in Vidhisha and Guna district, Bundelkhand Gneiss Complex in Dathiya District and Alluvium of Quaternary age in Bhind district. Bundelkhand Gneiss Complex consists of Pink granites, grey granites, Quartz reefs and mafic dykes with xenolithic older gneisses and metasedimentary enclaves. The alluvial formation covers the major part of the bhind district. Thickness varies from 70 to 250m and resting over the Vindhyan & Archaeans rocks. Alluvium consists of clay, sand & gravels. The thickness of the clay overburden generally decreases towards north. Thickness of sand and gravel aquifers vary from 3 to 17 m. The thickness of the overburden more than 60 m is occurring in south of Mehgaon. These formations of the catchment area are much favorable for the formation of sand.

ii) Geology / Lithostratigraphy:

Bhind district situated in the northern parts of Madhya Pradesh covers an area of about 4459 sq km. It falls in the Survey of India degree sheet numbers 54J, K and N between latitudes 25°54' to 26°48' N and longitudes 78°12' to 79°08' E. It is bounded by Agra district, U.P. on the north, Etawah and Jalaun district of U.P. on the east, Gwalior and Datia districts on the southwest and Morena district on the west. Bhind town is the district the southwest and Morena district on the

Lessee/Applicant
M/s. Power Mech Projects Limited

[41]

Nilesh Dax...
Nilesh Dax... Maske
RQP/DEMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
*Area - 15.850 Ha. on Sindh River, Village-Dhaur,
 Tehsil-Mihona, District -Bhind (M.P.)*

**समाहित
 APPROVED**

west. Bhind town is the district headquarters and Gohad, Mahgawan, Mihona, Gormumri, Machchand and Daboh are other important places in the district. Bhind is well connected by a network of all weather roads with adjacent district headquarters as well as all other towns in the district. Bhind is connected by the Gwalior-Bhind 0.61m gauge section line of Central Railway.

The oldest rocks exposed in the district belong to Gwalior Group of Palaeo-Meso Proterozoic age (1800 m.y.) Classified into Singhpur, Sitla, Sithauli and Biraoli Formations. The Singhpur formation comprises sandstone with shale and conglomerate at the bottom. The Sitia Sithouli and Biraoli formations are essentially argillaceous comprising ferruginous shale, green shale with interbeds of Jasper, Chert, Hematites and bands of stromatolitic limestone. Sill of doleritic composition occurs within the Biraoli Formation in the southwestern part, about 2 km southwest of Guhisar. All these formation are exposed in the southern part. The Kaimur Group of Vindhyan Supergroup of Neo Proterozoic are compresses of sandstone with minor shale bands, and is exposed in the south western part. Alluvium of Quaternary age (<1 M.Y.) occupies a major part of the district. It is classified into older and younger alluvium. The older alluvium is further classified into bands and Varanasi alluvium. The Banda alluvium comprising of silt, clay with quartzo-felspathic sand and ferruginous nodules at places is exposed on the southern bank of the Chambal River, western bank of Pahuj River, eastern bank of the Asad river and along both the bank of Kunwari Sindh and Besuli Rivers. The increase in width of river, meandering deformed river beds with changing roughness and rock bars etc. These conditions leads to overloading condition of stream and sand get deposited at convenient locations like river channel bends, escarpments, meanders, junction of other river etc.

iii) Climatic Data & Annual Precipitation:

The Climate of Bhind is characterized by general dryness, except during the south-west monsoon season. The year may be divided into 4 seasons. The winter season is from December to February is followed by the summer season from March to about middle of June. The period from Middle of June to about the end of September is the south-west monsoon season. October and November constitute the post-monsoon or retreating monsoon season.

In Bhind, there is little rainfall throughout the year. According to Köppen and Geiger, this climate is classified as BSh. The temperature here averages 25.8583. The rainfall here is around 790 per year.

Lessee/Applicant
 M/s. Power Mech Projects Limited

[42]


 Nitesh Chamanrao Maske
 RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
 Area - 15.850 Ha, on Sindh River, Village-Dhaur,
 Tehsil-Mihona, District -Bhind (M.P.)

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Annual Precipitation:

The average annual rainfall of Bhind is 668.3 mm. The spatial variation of the district is not too much. About 92% of the annual rainfall is received in the south-west monsoon months. On an average there are 33 rainy days in a year. The heaviest rainfall in the 24 hours recorded at any station in the district was 295.9mm at Bhind on 6th September, 1910.

iv) Erosion & Weathering :

Since the temperature variation during various seasons in a year is quite considerable high degree of weathering is likely to result. The rainfall being moderate, the potential of transportation of weathering material into the river is also moderate. Catchment area being an alluvium deposit it stands a good chance of getting weathered and eroded sand.

v) Sedimentation & Transportation: In the context of stream sediment is **inorganic** and **organic** material that is transported by, suspended in, or deposited by streams. Sediment load, which is the quantity of sediment transported by a stream, is a function of stream discharge, soil and land-cover features, weather conditions, land-use activities, and many other factors. Sediment load carried by streams and rivers can be composed either of fine materials, mostly silts and clays, or larger materials such as sand.

When a river erodes the eroded material becomes the river's load and the river will then transport this load through its course until it deposits the load. There are a few different ways that a river will transport load depending on how much energy the river has and how big the load is.

Physiographically, a large area of the district forms part of the vast older flood plain including in filled river beds with structural plain. Structural hills and valleys with denudational slope are restricted to the southwestern part. The area has a very gentle gradient towards northeast with highest elevation of 190m above msl in the southwestern part and the lowest of 149m in the northwestern part. The Chambal, Asad, Kunwari, Vesull, Sindh and Pahuj rivers drain the area. Ravin and gully area have developed along the course of rivers particularly on the flood plain including in -filled riverbed unit of fluvial geomorphic landform. It is characterized by a very fine network of rilles and gullies forming dendritic drainage network. The depth of dissection by gullies is more intense along the Chambal Rivers as compared to other rivers. The area of dissected land/bad land developed along Kunwari River forms a major watershed area.

Lessee/Applicant
 M/s. Power Mech Projects Limited

{43}

Nilesh Chandra Maske
 Nilesh Chandra Maske
 RQP/DGMMP/206/2019

MINING PLAN OF RIVER BED SAND MINE
 Area - 15.850 Ha. on Sindh River, Village-Dhaur,
 Tehsil-Mihona, District -Bhind (M.P.)

On the basis of the physiography and gradient of the basin area, the Sindh River transports large quantity of sediment load which replenish the sediment in the river in suitable places.

vi) Engineering Structures STOP DAM/ CHECK DAM/ BARRAGE/ HYDAL DAMS :

Man – made structures like stop dam / check dam / barrage / and hydle dams also affects the sand flow and act as check over the sand deposition in downstream area. As per Google map from origin to QL area such structure not constructed.

vii) Activity near river bank:

Any man made activity such as rock mining / trenching/channeling/canal etc. produce large quantity of fines of existing rocks with transports in river bed may deposited nearby the area in river course.

viii) Tributaries and its confluences:

stream may be 1st order to 3rd order, that to a streamlet to a major one, have a great impact on deposition of sand where some physiographic features are also have imperative role:

- a. Tributary / confluence
- b. Meanders
- c. Negative reliefs
- d. Slope / gradients

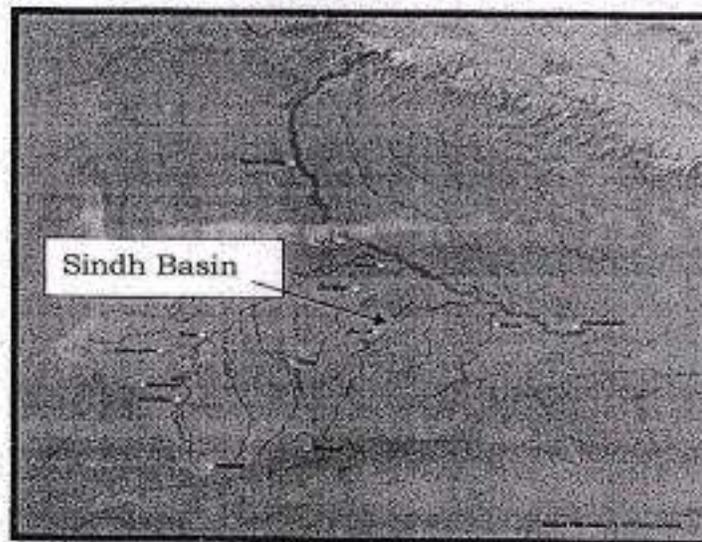


FIGURE - TRIBUTARIES OF YAMUNA RIVER

MINING PLAN OF RIVER BED SAND MINE
Area – 15.850 Ha. on Sindh River, Village-Dhaur,
Tehsil-Mihona, District –Bhind (M.P.)

Annual Rainfall

The average annual rainfall of Bhind is 668.3 mm. The spatial variation of the district is not too much. About 92% of the annual rainfall is received in the south-west monsoon months. On an average there are 33 rainy days in a year.

Month-wise Rainfall Data of Bhind District of last five years

YEAR	JAN		FEB		MAR		APR		MAY		JUN		JUL		AUG		SEPT		OCT		NOV		DEC	
	R/T	NOSE	R/T	NOSE	R/T	NOSE	R/T	NOSE	R/T	NOSE	R/T	NOSE	R/T	NOSE	R/T	NOSE	R/T	NOSE	R/T	NOSE	R/T	NOSE	R/T	NOSE
2014	60.8	183	36.9	120	6.4	5	0.1	-100	0.3	-100	28.8	-66	36.2	-27	147.1	-44	133.6	-23	0.3	-99	0.4	-100	27.3	247
2015	30.1	168	1.3	-82	90.2	2048	7.8	183	2.0	-85	35.4	-36	151.1	-8	142.0	-46	25.2	-66	12.0	-72	0.1	-100	0.7	-96
2016	7.8	-28	0.4	-92	0.2	-98	0.3	-100	25.9	376	-117.8	110	201.6	-4	185.4	-69	92.4	-78	29.8	-74	0.3	-100	3.0	-100
2017	27.8	148	0.0	-100	0.5	-88	0.3	-100	10.7	152	68.4	25	184.4	-27	89.8	-66	182.2	-30	0.0	-100	0.3	-100	7.8	18
2018	0.8	-188	3.4	-53	0.8	-100	0.9	-100	26.9	549	68.6	28	478.7	127	146.1	-43	220.3	58	0.0	-100	0.3	-100	1.0	-85

(Ref. [http://hydro.imd.gov.in/hydrometweb/\(S\(2pbagbnocid?rrmqdm5\)rhq55\)\)/DistrictRainfall.aspx](http://hydro.imd.gov.in/hydrometweb/(S(2pbagbnocid?rrmqdm5)rhq55))/DistrictRainfall.aspx))

Reclamation Plan

Whole mining Lease area of Dhaur-3 Sand Quarry is 15.850 ha and mining will be done in the entire area excluding Ramp area and its periphery.

Maximum depth of mining is 1.0 m.

At final stage lease area is reclaimed by the river water in the rainy season and the quarry is fully covered by the mineral again. So that desired quantity of 44550 cum will be easily replenished over the granted area due to the above factors.

The proper concern is taken that no aquatic body or indirectly is affected by the mining activity

Replenishment of sand

The Mining Plan is prepared in such a way that the mine pit will be opened from downstream side in such fashion that they provides avenue for utmost deposition of sand. These pits would be reducing velocity of the water flow carrying sediments from upstream during monsoon to replenish the pits with sand. It is expected that this plan would lead for annual replenishment of extracted quantity of sand during the normal rains /monsoon. Average monsoon is about 668.3mm/year in Bhind District.

Consequence of replenishment

Based on the above grounds it is envisaged that the quantity extracted during premonsoon shall be replenished during monsoon, i. e, July to September every year provided strict compliance of

Lessee/Applicant
M/s. Power Mech Projects Limited

[45]

Nilesh Laxman Maske
RQP/DGMMP/206/2019

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MINING PLAN OF RIVER BED SAND MINE
 Area - 15.850 Ha. on Sindh River, Village-Dhour,
 Tehsil-Mihona, District -Bhind (M.P.)

the rules and periodic release of water from the reservoirs located upstream are likely to carry the load and deposit it at the trap-sites and or sand extraction pits, which may allow the additional extraction of about 10% sand.

In nutshell, it is mentioned that the volume of sand removed during excavation shall be replenished during monsoon. The production capacity is quoted in the Mining Plan, It would be reasonable to bring up that the capacity (as per Mining Plan) may be allowed for every season, i.e. from October to pre-monsoon period.

Conclusion

The Sindh River in the quarry lease area in mature stage therefore there is every possibility that whatever quantity of sand removed from the river bed would be replenished during the rainy season depending upon the quantum of rainfall. Approximately 100 percent of this was replaced by natural processes. The trend was observed Sindh River gained more sand than it lost. At places where the smaller river join the larger river the rate of deposition become much more. In such case also the amount of sand extracted manually would be replenished by the erosion cycle of the river during the rainy season. In the mature stage the river normally becomes graded due to which what even quantity of sand is transported in that part of the river bed where the velocity is suddenly reduced. Sand removed from the Sindh River is replenished at a constant rate, because river at the quarry lease area in mature stage which is favorable stage for replenishment. The district receives high rainfall mostly during July to September which will be leads to the deposition of the sufficient quantity of the sand every year within the old working area. Sindh River is IIIrd Order River so it is an ocean of sand. Hence it is concluded that the annual production capacity which will be excavated at the QL area will be replenished easily.

Year wise production & replenishment

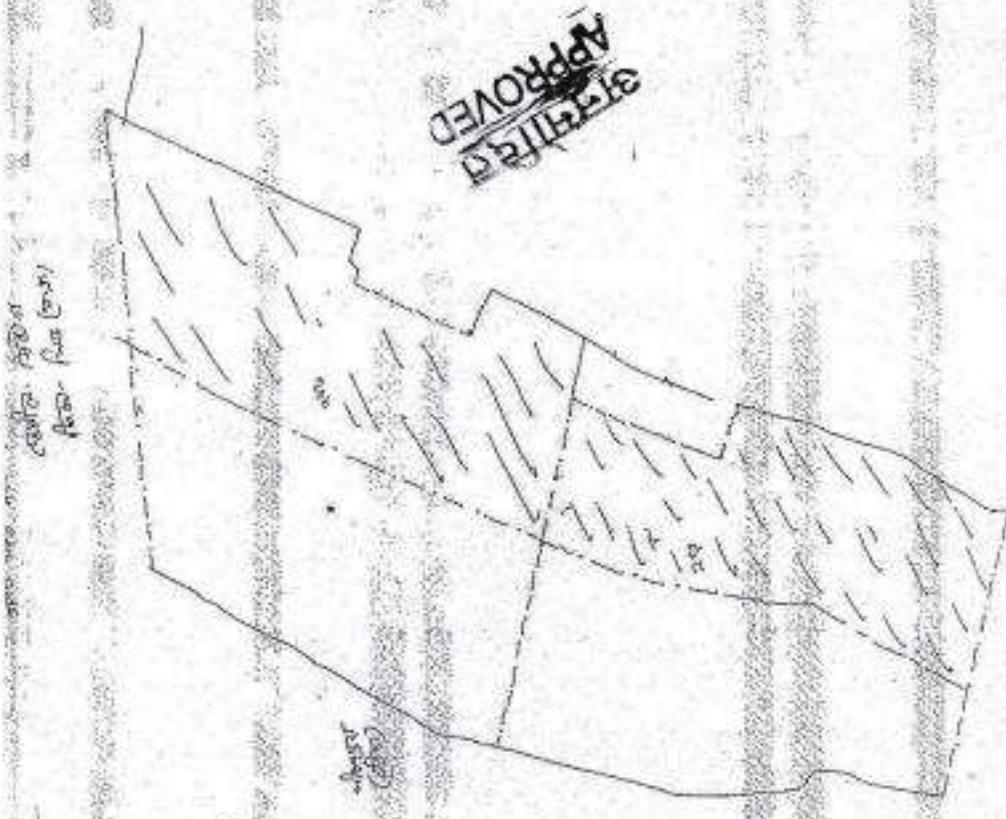
Year	Area in m ²	Depth in (meter)	Geological Reserve in cubic meter (m ³)	Removal sand Avg. Depth in (meter)	Proposed Production in cubic meter (m ³)	Replenishment of Sand in cubic meter (m ³)
1 st year	77300	2.0m	154600	1.0 m	44550	44550
2 nd year	77300	2.0m	154600	1.0 m	44550	44550
3 rd Year	77300	2.0m	154600	1.0 m	44550	44550

In the Dhour-3 sand deposit only 1.0 m thickness of sand 44550 m³ take for geological reserve, so it is easily replenished at the time of monsoon.

Lessee/Applicant
 M/s. Power Mech Projects Limited

[46]

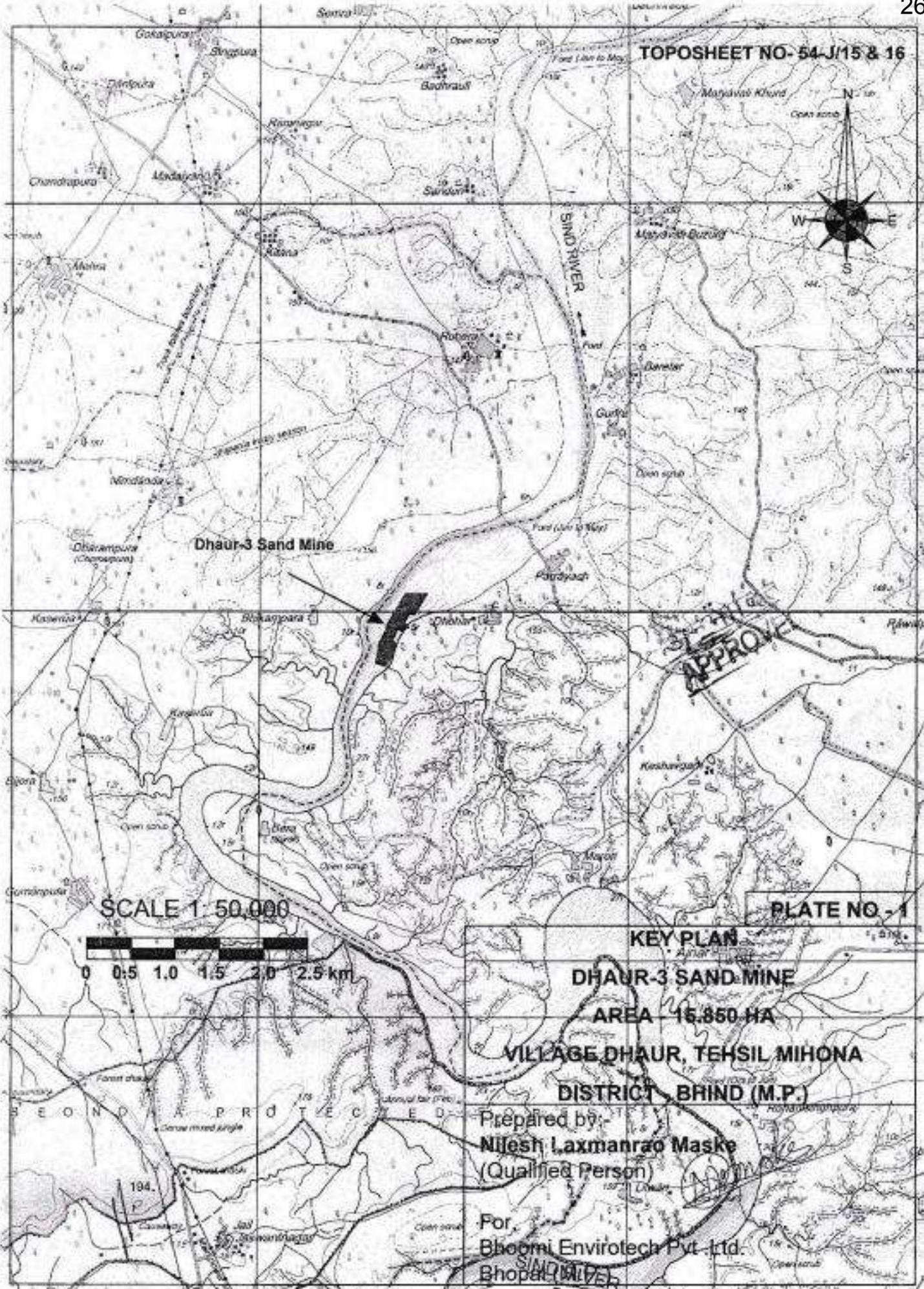
Nilesh Maske
 Nilesh Maske
 RQP/DGMMP/206/2019



APPROVED

(5)

TOPOSHEET NO- 54-J/15 & 16



DHAUR-3 Sand Mine

SCALE 1 : 50,000



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PLATE NO - 1

KEY PLAN

DHAUR-3 SAND MINE

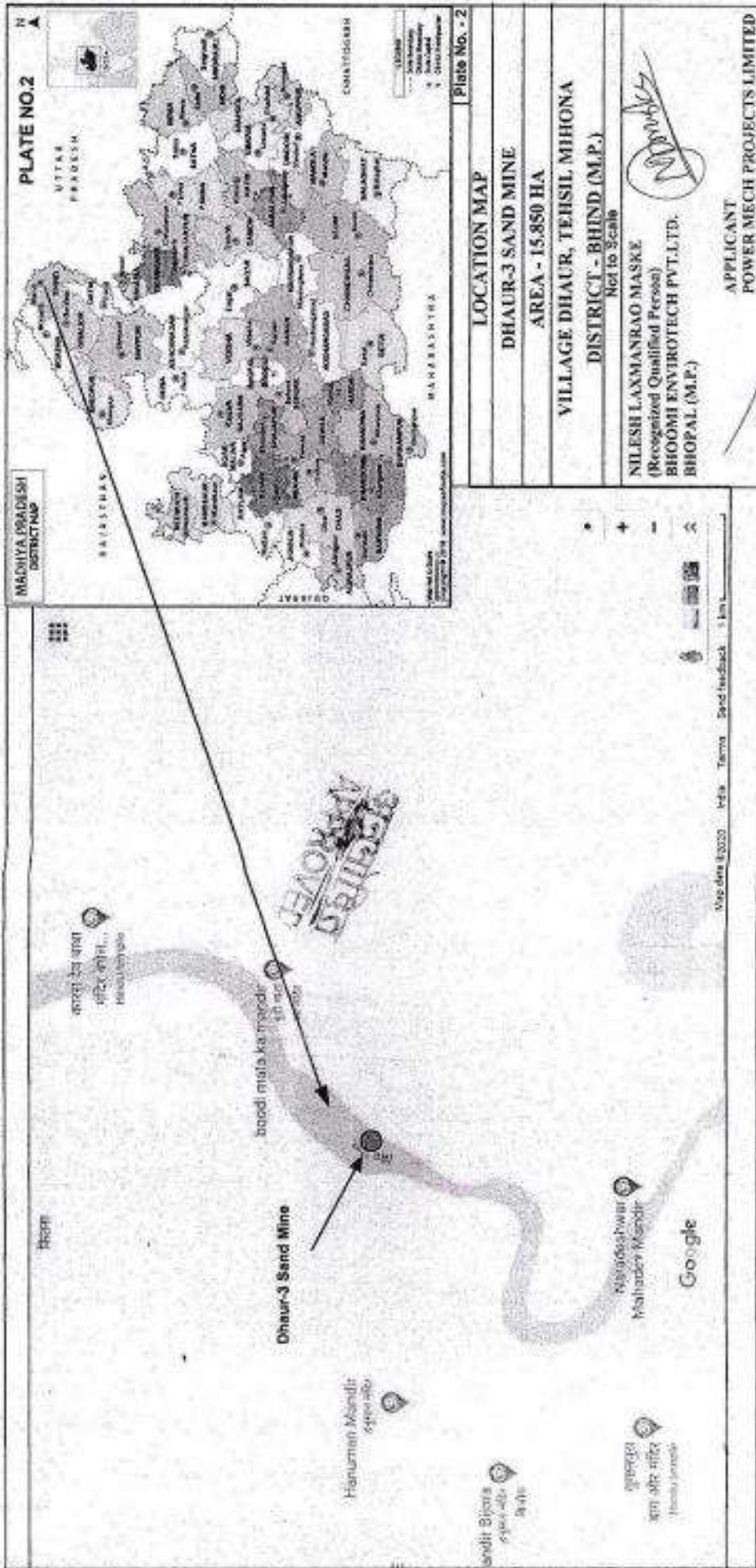
AREA - 16,850 HA

VILLAGE DHAUR, TEHSIL MIHONA

DISTRICT BHIND (M.P.)

Prepared by:
Nilesh Laxmanrao Maske
(Qualified Person)

For,
Bhoomi Envirotech Pvt. Ltd.
Bhopal



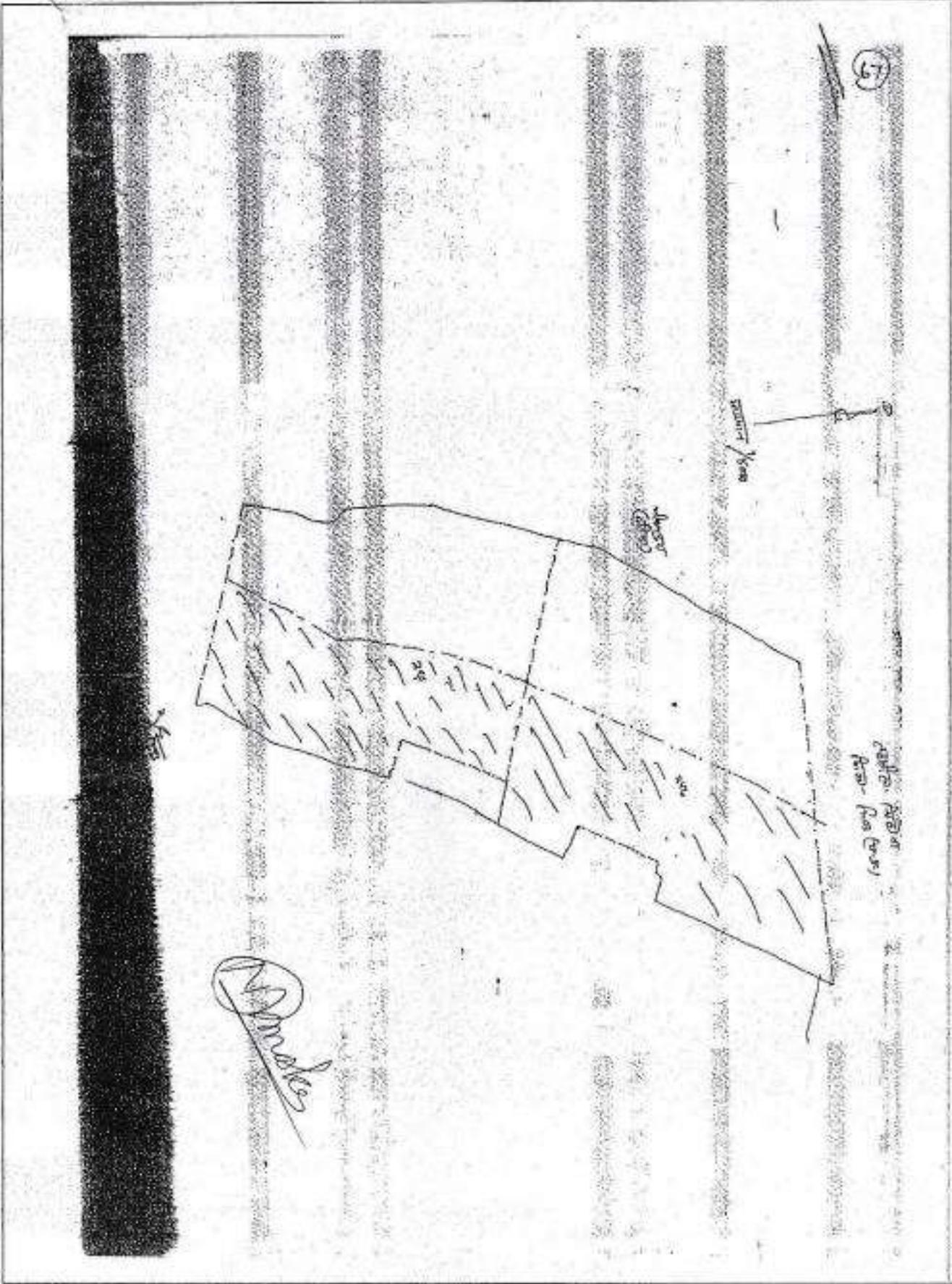
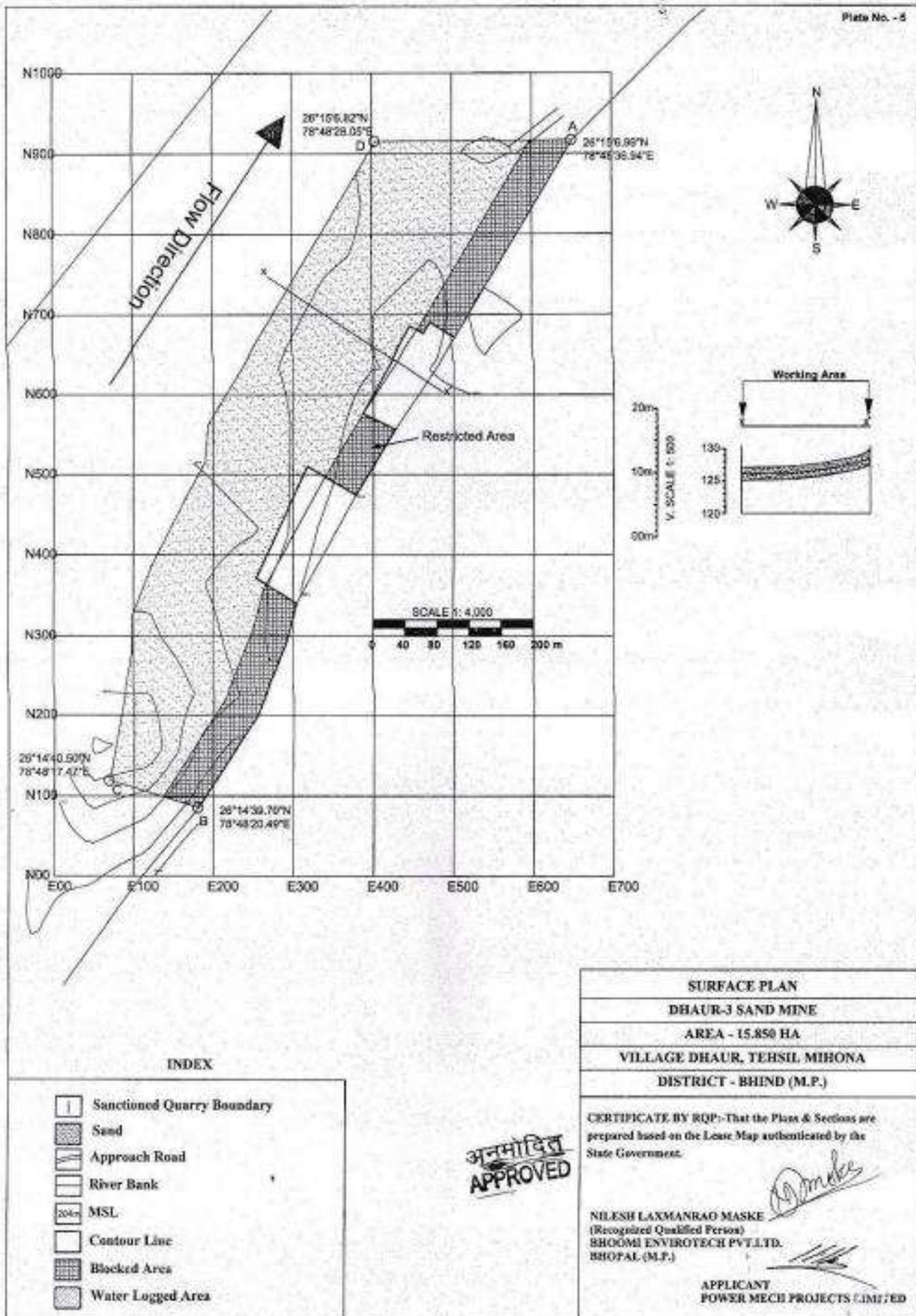


PLATE NO. 3



SURFACE PLAN
DHAUR-3 SAND MINE
AREA - 15.850 HA
VILLAGE DHAUR, TEHSIL MIHONA
DISTRICT - BHIND (M.P.)

CERTIFICATE BY RQP:- That the Plans & Sections are prepared based on the Lease Map authorized by the State Government.

अनुमोदित
APPROVED

NILESH LAXMANRAO MASKE
 (Recognized Qualified Person)
SHOONI ENVIROTECH PVT.LTD.
 BHOPAL (M.P.)

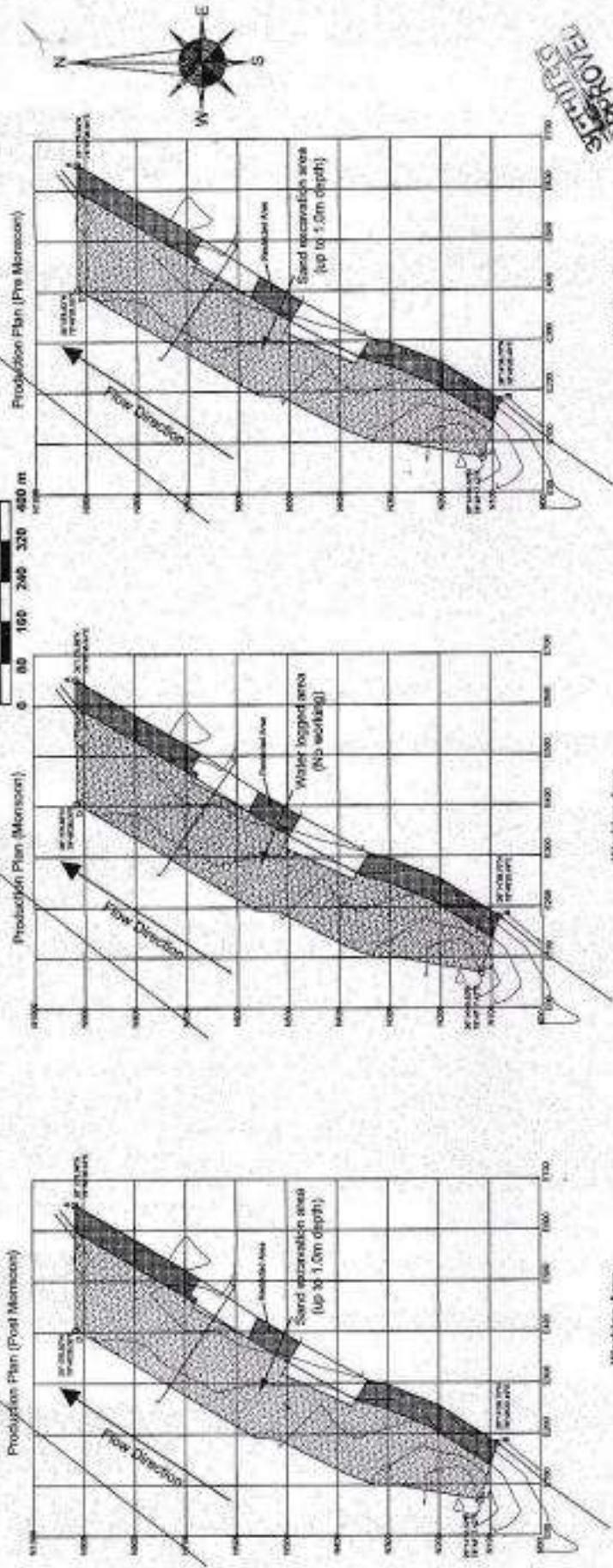
(Signature)

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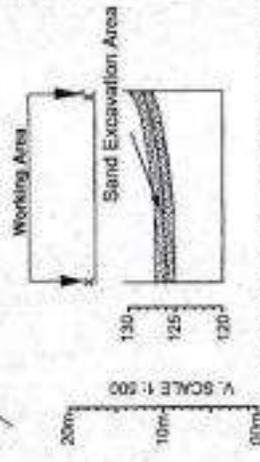
APPLICANT
POWER MECH PROJECTS (LIMITED)

Plats No. - 6

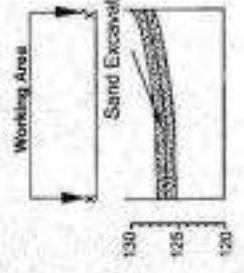
SCALE 1:8,000



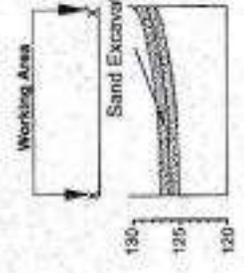
STAFFED APPROVAL
MP-CADRE
 M. S. SINGH
 District Engineer
 Bhopal



POST MONSOON CROSS SECTION OF THE LEASE AREA



MONSOON CROSS SECTION OF THE LEASE AREA



PRE MONSOON CROSS SECTION OF THE LEASE AREA

CROSS SECTION SCALE 1:4,000

INDEX

	Sanctioned Quarry		MSL
	Boundary		Contour Line
	Sand		Blocked Area
	Approach Road		Water Logged Area
	River Bank		

CERTIFICATE BY RQP- That the Plans & Sections are prepared based on the Lease Map authenticated by the State Government.

(Signature)

NILESH LAXMANRAO MASKE
 (Recognized Qualified Person)
 BHOPAL ENVIRONMENTAL PVT.LTD.
 BHOPAL (M.P.)

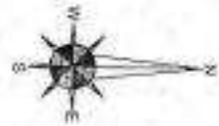
APPLICANT
 POWER MECH PROJECTS LIMITED

PRODUCTION SURFACE PLAN

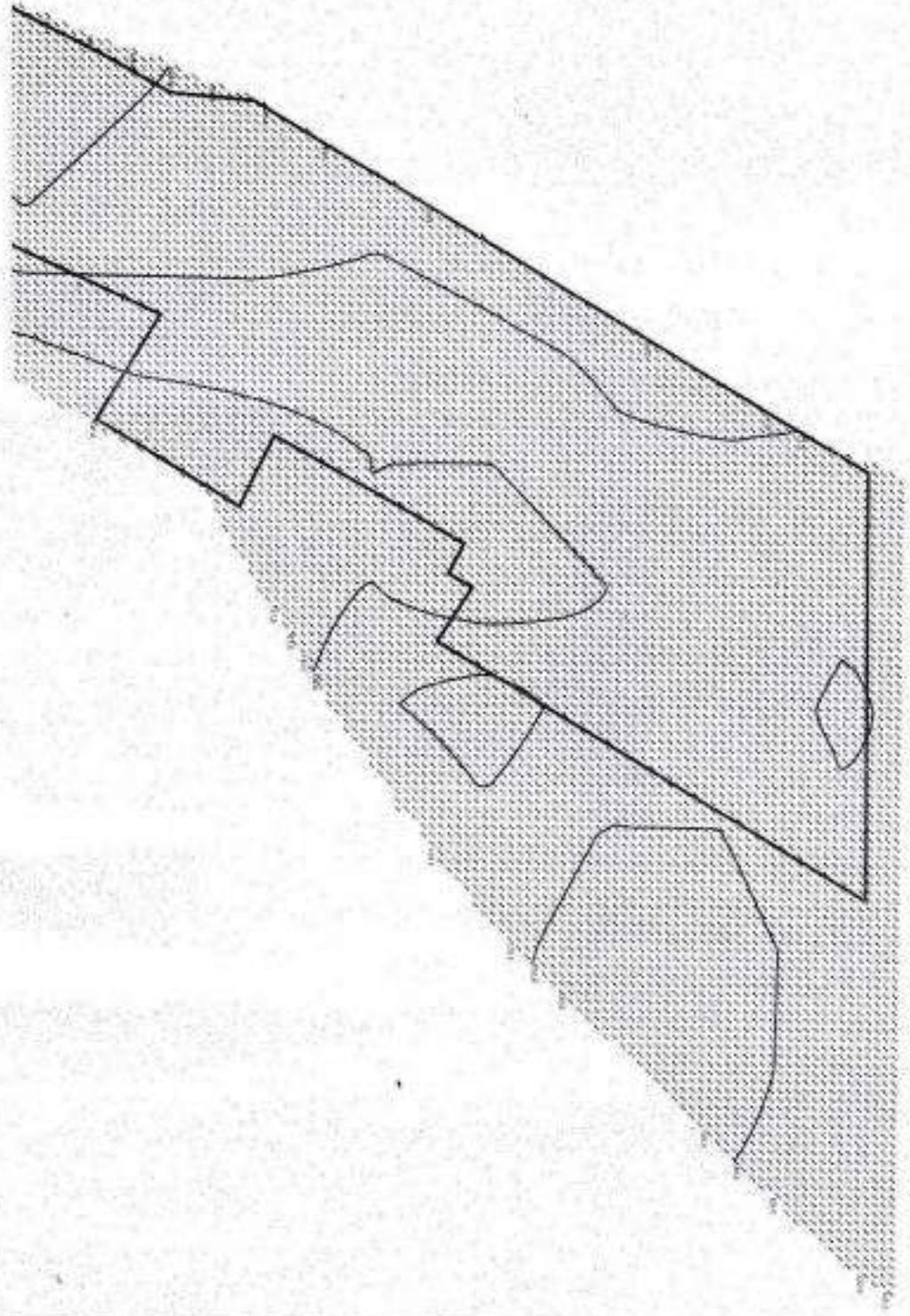
DHAUR-J SAND MINE
 AREA - 15.859 HA

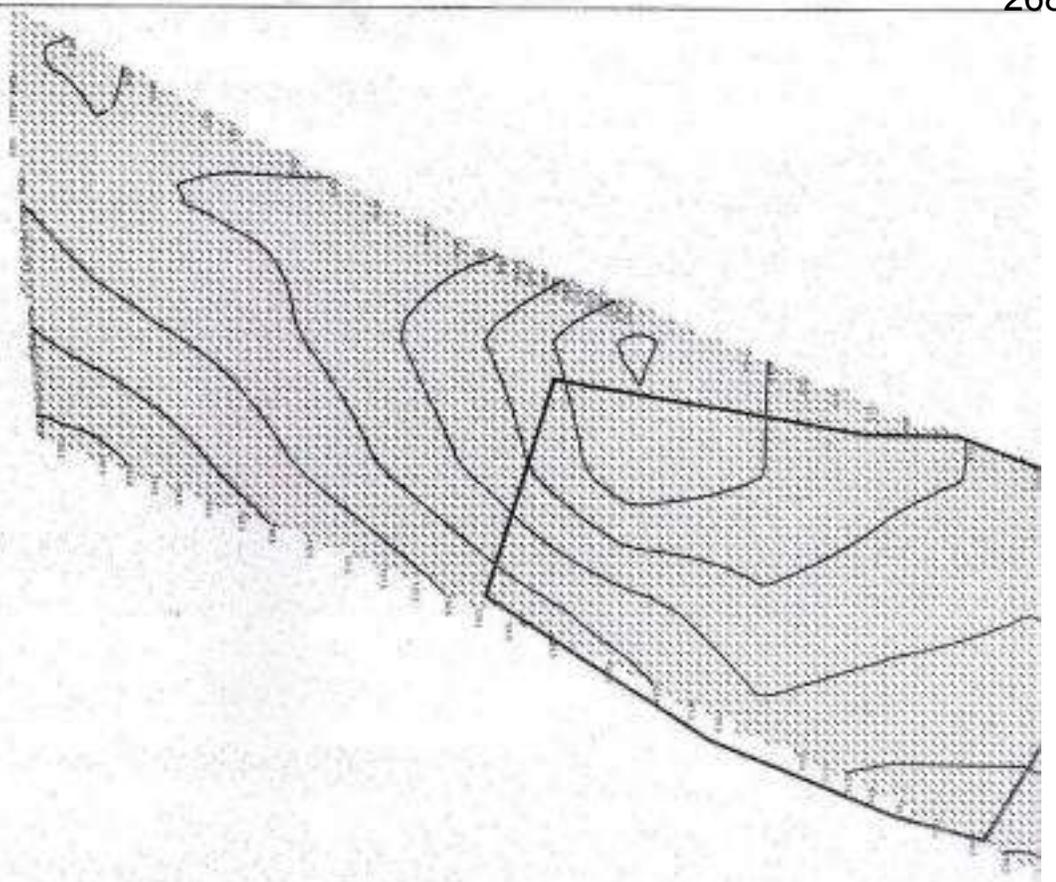
VILLAGE DHAUR, TEBSIL MIHONA
 DISTRICT - BHIND (M.P.)

(Signature)



POST MONSOON ORIGINAL GROUND LEVEL DATA OF SSS M CHAD
DHEKAR - 1 SAND MINE
AREA - 15.890 HA
VILLAGE BHADUR, TIRTH, MHORSA
DISTRICT - BHIND (M.P.)





CERTIFICATE BY MAP - That the Plans & Sections are
 prepared based on the Laser Map submitted by the
 State Government.
 NILASHI K. ANANDASOBI MASIR
 (Inspector General Forest)
 SERBONGI ENYEROTRECH PVT. LTD.
 BIROPAL, (K-2)
 APPLICANT
 POWER NICHU PRODUCTS LIMITED





State Environment Impact Assessment Authority, M.P.
(Ministry of Environment, Forest and Climate Change, Government of India)

Environmental Planning & Coordination Organization

Paryavaran Parisar, E-5, Arera Colony

Bhopal - 462016

visit us <http://www.mpseiaa.nic.in>

Email : mpseiaa@gmail.com

Tel.: 0755 - 2466970, 2466859

Fax : 0755 - 2462136

To,

Power Mech Projects Limited,
Krishna Pravin Kota Executive Director
R/o Flat No. 248 Sector-2, Sakti Nagar,
Habibgang Bhopal MP-462024

No.: 4462 ISEIAA/20

Date: 18.02.2020

Sub:- Case No.4204/2015:, Prior Environmental Clearance for Sand Quarry (open cast manual method) in an area of 15.850 ha. for production capacity of 47,550 cum/year (as per SEAC recommendation) at Khasra no.-247, 290, Village-Dhour, Tehsil-Mihona, District-Bhind (MP). by Sarpanch, Gram Panchayat, Parrayach Distict-Bhind MP. Regarding transfer of EC in the name of Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Sakti Nagar, Habibgang Bhopal MP-462024.

The case was discussed in 597th SEIAA meeting dtd 17.02.2020 and it has been recorded that

- (1) " It was noted that the PP had applied in Form-I for Prior Environmental Clearance of 15.850 ha. for production capacity of 47,550 cum/year (as per SEAC recommendation) at Khasra no.-247, 290, Village-Dhour, Tehsil-Mihona, District-Bhind (MP). by Sarpanch Gram Panchyat Parrayach, District-Bhind MP.
- (2) The Prior Environmental Clearance letter was issued SEIAA vide L.No. 2073/SEIAA/18 dtd.31.3.2018 in the name of "Sarpanch Gram Panchyat Parrayach, District-Bhind MP.
- (3) It is noted that PP has requested vide no PMPL/MD/BHOPAL/BND/19-20/051 dtd.10.2.2020 to make amendment in the Prior EC letter by changing the name of PP of the mining project namely " Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Sakti Nagar, Habibgang Bhopal MP-462024.." in place of Sarpanch Gram Panchyat Parrayach District-Bhind MP. "
- (4) It is noted that in support of his request the PP has submitted the following documents
 - i. No objection letter of previous Project Proponent (to whom prior EC was granted) for transfer of prior EC in the name of Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Sakti Nagar, Habibgang Bhopal MP-462024.
 - ii. Notarised affidavit of Sarpanch Gram Panchyat Parrayach, District-Bhind ", mentioning that no legal action/ credible action has been initiated against the mine till date and commitment to comply all the standard and specific conditions stipulated in the prior EC issued.
 - iii. Copy of Prior EC issued by SEIAA vide letter No. 2073/SEIAA/18 dtd.31.3.2018.
 - iv. Copy of Environmental Management Plan of Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Sakti Nagar, Habibgang Bhopal MP-
 - v. Copy of Approved Mining Plan with Replenishment Plan of Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Sakti Nagar, Habibgang Bhopal MP.

Case no. 4204/2015

1 of 2

vi. Lease transfer order issued by Mineral Resource Department order to of Power Mech Projects Limited, vide letter No. 557/132/2020/12/1 dated 6.2.2020.

(5) It is noted that in EIA Notification 2006 as per Para-11 Transferability of Environmental Clearance (EC) there is a provision of transferring the EC.

Para-11 :- A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

In context of above it seems that PP has submitted adequate documents to make the change in the name of PP as per EIA Notification 2006 (Para-11). Hence, prior EC issued by SEIAA on 31.03.2018 in the name of "Sarpanch Gram Panchyat Parrayach, District-Bhind" is hereby transferred to Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Sakti Nagar, Habibgang Bhopal MP-. for Sand Quarry in an area of 15.850 for production capacity of 47,550 cum/year (as per SEAC recommendation) at Khasra no.-247, 290, Village-Dhour, Tehsil-Mihona, District-Bhind (MP). " on the same terms & conditions and validity period under which the prior environmental clearance was initially granted. All concerned be informed accordingly. "

Hence, it was decided to transfer the Prior EC in the name of Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Sakti Nagar, Habibgang Bhopal MP with the same terms & conditions under which the Prior Environmental Clearance was initially granted, and for the same production capacity and validity period.

Jitendra Singh Raj
(Jitendra Singh Raj)
Member Secretary

Endt No. / SEIAA/2020

Dated:

Copy to:-

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantraalaya, Bhopal.
2. Member Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony Bhopal-4620 16
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016
4. Collector, District Bhind, M. P.
5. Divisional Forest Officer, District Bhind, M. P.
6. I.A. Division, Monitoring Cell, MoEF & CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110 003.
7. Director (S), Regional office of the MOEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal - 462002.
9. District Mining Officer, District Bhind, M. P.
10. Sarpanch Gram Panchyat Parrayach, District-Bhind (M.P).
11. DEO, SEIAA for upload website.
12. Guard file

(Dr. Sanjeev Sachdev)
Officer-in-Charge



State Environment Impact Assessment Authority, M.P.
(Government of India, Ministry of Environment & Forests)

Environmental Planning & Coordination Organization
Paryavaran Parisar, E-5, Arera Colony
Bhopal-4620 16
visit us <http://www.mpseiaa.nic.in>
Tel:0755-2466970, 2466859
Fax : 0755-2462136

No: 2073 / SEIAA/18

Date: 31.3.18

To,
Sarpanch
Gram Panchayat, Parrayach,
Tehsil-Mihona
District - Bhind (M.P.)

Sub: Case No. - 4204/15: Prior Environmental Clearance for Sand Quarry (opencast manual method) in an area of 15.850 ha. for production capacity of 47,550 cum/year (as per SEAC recommendation) at Khasra no.-247, 290, Village-Dhour, Tehsil-Mihona, District-Bhind (MP). by Sarpanch, Gram Panchayat, Parrayach, Bhind.(MP)

The case was discussed in 472nd SEIAA meeting dtd 14.03.2018 and it was recorded that..

"The prior EC was issued to Shri Kailash Chandra Gupta, M/s Esteem Infrabuild Pvt. Ltd., Sub Lessee, M.P. State Mining Corp. Ltd., P-4, Lal Bahadur Nagar, Durgapura, Jaipur (Raj.) - 477001 vide Letter No. 5544 dtd. 10.03.2017 and vide L.No. 247 dtd 13.04.2017 for an area of 15.850 ha at Village- Dhour, Tehsil-Mihona, District-Bhind (MP).

As per New Sand Mine Policy 2017, Mineral Resources Department, Govt. of M.P. has allotted/transferred non-operational sand mines to gram panchayat/ local body vide letter No. F-19-26/2017/12/1 dated 23.11.2017 and modification letter No. F-19-26/2017/12/1 dated 09.02.18. PP (Gram Panchayat, Parrayach, Bhind) has requested Collector, Bhind to make amendment in the Prior EC letter by changing the name of PP of the mining project in the name of Gram Panchayat, Parrayach, Bhind. The above application has been forwarded by MP. State Mining Corporation Ltd. Gwalior to SEIAA for transfer of prior EC in the name of Gram Panchayat, Parrayach, Bhind vide letter no. Sand/ 2017-18/Bhopal/Q dtd 19.02.2018.

PP (Gram Panchayat, Parrayach, Bhind) has submitted the following documents in support of his request:

1. Application of Sarpanch, Gram Panchayat Parrayach, Bhind for transfer of Prior EC in favour of the Gram Panchayat Parrayach, Bhind.
2. No objection letter of previous Project Proponent (to whom prior EC was granted) for transfer of prior EC in the name of Gram Panchayat Parrayach, Bhind.
3. Notarised affidavit of Sarpanch/Secretary, Gram Panchayat Parrayach, Bhind, mentioning that no legal action/ credible action has been initiated against the mine till date and commitment to comply all the standard and specific conditions stipulated in the prior EC issued.
4. Lease transfer order issued by Office of Collector (Mining Division) to Gram Panchayat, Parrayach, Bhind vide letter No. 4339 dtd.15.01.2018.
5. Copy of Prior EC issued by MPSEIAA vide letter No. 5544 dtd. 10.03.2017 and vide L.No. 247 dtd 13.04.2017.
6. NOC of MP. State Mining Corporation Ltd. Gwalior for transfer of EC in the name of Gram Panchayat, Parrayach, Bhind vide Sand/ 2017-18/Bhopal/Q dtd. 19.02.2018

As per the notification issued by MoEF&CC on 14.09.2006, the policy on transferability of EC is as follows:-

11. Transferability of Environmental Clearance (EC).

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned on the terms and conditions under which the prior environmental clearance was issued.

2734

period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases

After detailed discussions on the MoEF&CC Notification regarding transferability and perusal of the above information, it has been decided to transfer the Prior EC issued on 10.03.2017 & 13.04.2017 in favour of Sarpanch Gram Panchayat, Parrayach, Bhind in the place Shri Kailash Chandra Gupta, M/s Esteem Infrabuild Pvt. Ltd., Sub Lessee, M.P. State Mining Corp. Ltd., P-4, Lal Bahadur Nagar, Durgapura, Jaipur (Raj.) - 477001 for Sand Quarry (Opencast Manual Method) in an area of 15.850 ha. for production capacity of 47,550 cum/year (as per SEAC recommendation) at Khasra no.-247, 290, Village-Dhour, Tehsil-Mihona, District-Bhind (MP) on the same terms & conditions and validity period under which the prior environmental clearance was initially granted. Copy to PP and all concerned."

Hence, the Prior Environmental Clearance issued to Shri Kailash Chandra Gupta, M/s Esteem Infrabuild Pvt. Ltd., Sub Lessee, M.P. State Mining Corp. Ltd., P-4, Lal Bahadur Nagar, Durgapura, Jaipur (Raj.) - 477001, vide Letter No. 5544 dtd. 10.03.2017 and vide L.No. 247 dtd 13.04.2017 for Sand Quarry (Opencast Manual Method) in an area of 15.850 ha. for production capacity of 47,550 cum/year (as per SEAC recommendation) at Khasra no.-247, 290, Village-Dhour, Tehsil-Mihona, District-Bhind (MP), is hereby transferred to Sarpanch, Gram Panchayat, Parrayach, Tehsil-Mihona, District - Bhind (MP) on the same terms & conditions and validity period under which the prior environmental clearance was initially granted.

2074
Endt No.

Copy to:-

/SEIAA/18 Dated: 31.3.18

(P. Narahari)
Member Secretary

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony Bhopal-462016
3. Managing Director, M.P. State Mining Corporation Ltd., Paryavas Bhavan, Block-1(a), 2nd Floor, Arera Hills, Jail road Bhopal (MP)
4. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016.
5. Collector, District - Bhind, M. P.
6. Divisional Forest Officer, District - Bhind, M. P.
7. I.A. Division, Monitoring Cell, MoEF& CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110 003.
8. Director (S), Regional office of the MoEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016.
9. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal - 462002.
10. District Mining Officer, District - Bhind, M. P.
11. Shri Kailash Chandra Gupta, M/s Esteem Infrabuild Pvt. Ltd., Sub Lessee, M.P. State Mining Corp. Ltd., P-4, Lal Bahadur Nagar, Durgapura, Jaipur (Raj.) - 477001..
12. Data Entry Operator, SEIAA for upload on website.
13. Guard file

(Dr. Sanjeev Sachdev)
Officer-in-Charge



सत्यमेव जयते

State Environment Impact Assessment Authority, M.P.
(Ministry of Environment, Forest and Climate Change, Government of India)

Environmental Planning & Coordination Organization

Paryavaran Parisar, E-5, Arera Colony
Bhopal - 462016

visit us <http://www.mpseiaa.nic.in>

Email : mpseiaa@gmail.com

Tel.: 0755 - 2466970, 2466859

Fax : 0755 - 2462136

No.: 1422 /SEIAA/20

Date: 29.6.20

To,

Power Mech Projects Limited
Krishna Pravin Kota Executive Director
R/o Flat No. 248 Sector-2, Shakti Nagar,
Habibgang Bhopal MP-462024

Sub.: Case No.4204/2015 Prior Environmental Clearance for Sand Quarry (opencast manual method) in an area of 15.850 ha. for production capacity of 47,550 cum/year (as per SEAC recommendation) at Khasra no.-247, 290, Village-Dhour, Tehsil-Mihona, District-Bhind (MP). by Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Sakti Nagar, Habibgang Bhopal MP-462024.

Ref. : Your Letter dated 19.06.20

The case was discussed in 597 SEIAA meeting dated 17.02.20 and it was recorded that
In context of above it seems that PP has submitted adequate documents to make the change in the name of PP as per EIA Notification 2006 (Para-11). Hence, prior EC issued by SEIAA on 31.03.2018 in the name of "Sarpanch Gram Panchayat Parrayach, District-Bhind" is hereby transferred to Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Sakti Nagar, Habibgang Bhopal MP- for Sand Quarry in an area of 15.850 for production capacity of 47,550 cum/year (as per SEAC recommendation) at Khasra no.-247, 290, Village-Dhour, Tehsil-Mihona, District-Bhind (MP).. on the same terms & conditions and validity period under which the prior environmental clearance was initially granted. All concerned be informed accordingly

As per above decision, the prior EC was transferred to **Power Mech Projects Limited, Krishna Pravin Kota Executive Director R/o Flat No. 248 Sector-2, Sakti Nagar, Habibgang Bhopal** vide letter No. 4462-63/SEIAA/20 dated 18.02.20. PP has requested vide letter dated 19.06.20 alongwith approved revised mining plan to consider change in configuration for above sand mining as per revised mining plan submitted by him.

After discussion, the request of PP has been considered as per provision given in following clause 7(ii) (b)- Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects of EIA notification 2006:-

"Any change in configuration from the environmental clearance conditions during execution of the project after detailed engineering shall be exempt from the requirement of environmental clearance, if there is no change in production and pollution load. The project proponent shall inform the Ministry of Environment, Forest and Climate Change & State Level Environment Impact Assessment Authority and the concerned State Pollution Control Board"

In context of above, the mining shall be carried out strictly as per the approved revised mine plan subject to no change in sanctioned production capacity and pollution load in accordance with the Sustainable Sand Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF&CC, GoI ensuring that the annual replenishment of sand in the mining lease area is sufficient to sustain the mining operations at levels prescribed in the mining plan.

T

En dt No. / SEIAA/20

Dated:

Copy to:-

1. Collector, District Bhind (M. P.)
2. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal – 462002.
3. District Mining Officer, District Bhind (M. P.).
4. Guard file.

(Dr. Sanjeev Sachdev)
Officer-in-Charge



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony 275
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-MEDIUM

CCA-Fresh

CONSENT NO: ***

PCB ID: 130505

Outward No:99914,24/02/2020

Consent No:AW-51205

To,
The Occupier,
M/s. Power Mech - Projects Limited (Dhaur -3 Sand Mine - 15.85 Hectare), Bhind,
Kh. No. 247,290, Village - Dhaur Tehsil Minona Distt. Bhind (M.P.),
City : Dhaur,
Tal : Mehona, Dist : Bhind, (M.P.)

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 999266 Dt. 22/02/2020 and last communication received on Dt.23/02/2020

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 31/01/2021, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Kh. No. 247,290, Village - Dhaur Tehsil Minona Distt. Bhind (M.P.)
b. Mining Lease area: 15.850 ha
c. Product & Production Capacity:

Product	Qty / year
Mining of Sand	47,550 Cubic Meter Per Year.

- Note:- 1) For any change in above mining lease area, production capacity PP shall obtain fresh consent from the Board.
2) Mine management shall ensure the compliance of order passed by Hon'ble NGT in OA 17/2019 (CZ) on dated 26/11/2019 and in OA 360/2015 (PB) and in OA 360/2018 (PB) pertaining to sustainable sand mining.
3) The mine will operate with valid lease agreement and as per Environmental clearance transferred by MPSEIAA letter no 4462 dated 18/02/2020

The Validity of the consent is up to **31/01/2021** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Bhind Dist. Bhind (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Gwalior (M.P.)



e-Signed On 24/02/2020 17:27:27
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 2E3XG4I9GL

R.S. KORI
Member Secretary



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of sewage at out fall of the unit shall not exceed 0.20 KL/day
2. Sewage Treatment :- The applicant shall provide septic tank and soak pit around 100 meter away from the bank of the river and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

3. Compilation of Monitoring data-

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

4. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

5. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

6. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

7. Disposal of Collected Solid waste-

Solids, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

8. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

Consent No:AW-51205



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony 277
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

9. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

Mine management should provide toilets for labors.

Consent No:AW-51205



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

2. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

3. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

4. Approach roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements.

5. PP shall take effective steps for extensive tree plantation of the local tree species for general improvement of environmental conditions.

Additional Air condition:-

- 1) Mine management shall provide pucca road for material transportation
- 2) Mine management shall not use village road for transportation and define evacuation plan.
- 3) Mine management shall provide fugitive emission control arrangements.
- 4) The vehicle used for the transportation of sand shall be PU certified and shall be properly maintained to reduce the noise.



GENERAL CONDITIONS:

1. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
2. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
3. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
4. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
5. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
6. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
7. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
8. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
9. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:-

1. If the stream is dry, the excavation must not proceed beyond the lowest undisturbed elevation of the stream bottom, which is a function of local hydraulics, hydrology, and geomorphology
2. The mine management shall ensure the conservation of river ecology & its Natural course. Established water conveyance channels should not be relocated straightened or modified.
3. Tree plantation shall be carried out in open area available along the bank of River to conserve its Natural course.
4. The maximum depth of the mine pit shall not exceed 3 .0 meter & mining shall be done above the water level. No in stream mining shall be done.
5. The mining activity shall be done manually. Mining will be done with the help of spade, basket & shovel by lifting & loading the sand in small trolleys .No dumper/trucks shall be used. Heavy vehicles shall not be allowed on the banks for loading/transporting of sand.
6. The sand shall be transported by small trolleys up to the Mineral stacking yard. Proper air pollution control arrangements shall be provided at yard to prevent fugitive emission due to loading/unloading activity.
7. Transport vehicles will be covered with tarpoline to minimize dust/sand particle emissions. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.
8. After mining is complete, the edge of the pit should be graded to a 2.5:1 slope in the direction of the flow.
9. Mine management shall submit the annual replenishment plan.
10. The mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
11. The mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by

Consent No. AW/51205



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony 280
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

MoEF/CPCB/MPPCB from time to time as required and, if applicable.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



e-Signed On 24/02/2020 17:27:27
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 2E3XG4I9GL

R.S. KORI
Member Secretary

Consent No:AW-51205



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony 281
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-MEDIUM

CCA-Renewal

CONSENT NO: ***

PCB ID: 130505

Outward No:101952,02/02/2021

Consent No:AW-52913

To,
The Occupier,
M/s. M's Power Mech - Projects Limited (Dhaur -3 Sand Mine - 15.85 Hectare), Bhind,
Kh. No. 247,290, Village - Dhaur Tehsil Minona Distt. Bhind (M.P.),City : Dhohar,
Dist : Bhind, Tal : Mehona, SIDC : Not In SIDC, Latitude : 26.1451 Longitude : 78.4820

Subject: Grant of renewal of consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Renewal of Consent Application Receipt No. 1056546 Dt. 29/01/2021

With reference to your above application for Renewal of Consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **31/12/2021**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Kh. No. 247,290, Village - Dhaur Tehsil Minona Distt. Bhind (M.P.)
- b. Mining Lease area: 15.85 ha
- c. Product & Production Capacity:

Activity / Product	Qty / year
Mining of Sand	47,550 Cubic Meter Per Year.

- Note:-
- 1) Mine management shall ensure the compliance of order passed by Hon'ble NGT in OA 10/2020 (CZ) on dated 01/06/2020, OA 09/2018 on dated 12/06/2020, NGT OA 17/2019 (CZ) on dated 26/11/2019 and in OA 360/2015 (PB) pertaining to sustainable sand Mining.
 - 2) Mine Management shall ensure that the mine shall operate with valid mining lease and valid Environmental Clearance.
 - 3) Mine management shall complied with the Enforcement & Monitoring Guidelines for Sand Mining issued by MoEF&CC on January 2020

The Validity of the consent is up to **31/12/2021** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Bhind Dist. Bhind (M.P.) for information.
2. Director, Geology & Mining Khanij Bhawan 29-A, Arera Hills, , Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Gwalior (M.P.)



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(Organic Authentication on AADHAR from UIDAI Server)
TPAV # JNICT2DO6D

ACHYUT ANAND MISHRA
Member Secretary



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of sewage at out fall of the unit shall not exceed 0.60 KL/day
2. Sewage Treatment :- The applicant shall provide septic tank and soak pit around 100 meter away from the bank of the river and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.

3. Compilation of Monitoring data-
 - i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
 - ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
4. Reporting of Monitoring Results:-
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.
5. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.
6. Disposal of Collected Solid waste-
Solids, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.
7. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

Mine management should provide toilets for labors.



CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. Ambient air quality at the boundary of the mining lease shall be monitored and reported to the Board regularly. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

2. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

3. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

4. Mine management shall submit evacuation plan for the transportation of sand.

5. PP shall take effective steps for extensive tree plantation of the local tree species along the evacuation route for general improvement of environmental conditions.

Additional Air condition:-

- 1) Mine management shall not use village road for transportation.
- 2) Mine management shall provide fugitive emission control arrangements.
- 3) The vehicle used for the transportation of sand shall be PU certified and shall be properly maintained to reduce the noise.



GENERAL CONDITIONS:

1. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
2. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
3. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
4. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
5. Balance consent/ authorisation fee, if any shall be recoverable by the Board even at a later date.
6. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
7. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
8. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation or failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
9. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.



Additional condition:-

1. Tree plantation shall be carried out in open area available.
2. The maximum depth of the mine pit shall not exceed 3 .0 meter & mining shall be done above the water level.
3. The mining activity shall be done as per environmental clearance.
4. The sand shall be transported by small trolleys up to the Mineral stacking yard. Proper air pollution control arrangements shall be provided at yard to prevent fugitive emission due to loading/unloading activity.
5. Transport vehicles will be covered with tarpoline to minimize dust/sand particle emissions. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.
6. After mining is complete, the edge of the pit should be graded to a 2.5:1 slope in the direction of the flow.
7. Mine management shall submit the annual replenishment plan.
8. The mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. The mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by MoEF/CPCB/MPPCB from time to time as required and, if applicable.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



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(Organic Authentication on AADHAR from UIDAI Server)
TPAV # JNICT2DO6D

ACHYUT ANAND MISHRA
Member Secretary

Consent No:AW-52913

Village Paryach Sand Stock Yard
Tehsil Mihona, District Bhind



कार्यालय कलेक्टर जिला भिण्ड म0प्र0

क्र/क्यू/खनिज/2021

9322

भिण्ड दिनांक - 10 .09.2021

प्रति,

1. खनि निरीक्षक, जिला भिण्ड
2. खनि सर्वेयर, जिला भिण्ड

बिषय: भिण्ड जिले में कई जगह स्थित अनाधिकृत डंप के संबंध में जांच कर प्रतिवेदन प्रस्तुत करने बावत्।

संदर्भ: कार्यपालक संचालक, दि मध्यप्रदेश स्टेट माइनिंग कारपोरेशन लि. भोपाल का पत्र क्रमांक रेत/2021/नस्ति क. 13 /580, दिनांक 01.09.2021।

उपरोक्त बिषयांतर्गत संदर्भित पत्र के संलग्न में. के.पी. सिंह भदौरिया, ठेकेदार का पत्र प्राप्त हुआ है जिसके अनुसार जिले में विभिन्न स्थानों पर रेत के अवैध डंप/भण्डारण उपलब्ध है, जिन पर कार्यवाही किया जाना है।

अतः आपको निर्देशित किया जाता है कि आप संपूर्ण जिले में भ्रमण कर अवैध रेत भण्डारण की जांच कार्यवाही एक सप्ताह में पूर्ण करें। उक्त कार्यवाही में अवैध भण्डारण की मौका जांच करें, भण्डारण का मूल्यांकन प्रावधानानुसार करें एवं रेत नियम 2019 के प्रावधानों का उल्लेख कर की जाने वाली कार्यवाही हेतु प्रतिवेदन प्रस्तुत करें।


कलेक्टर 10/09/21
जिला भिण्ड

पृ. क्र/क्यू/खनिज/2021

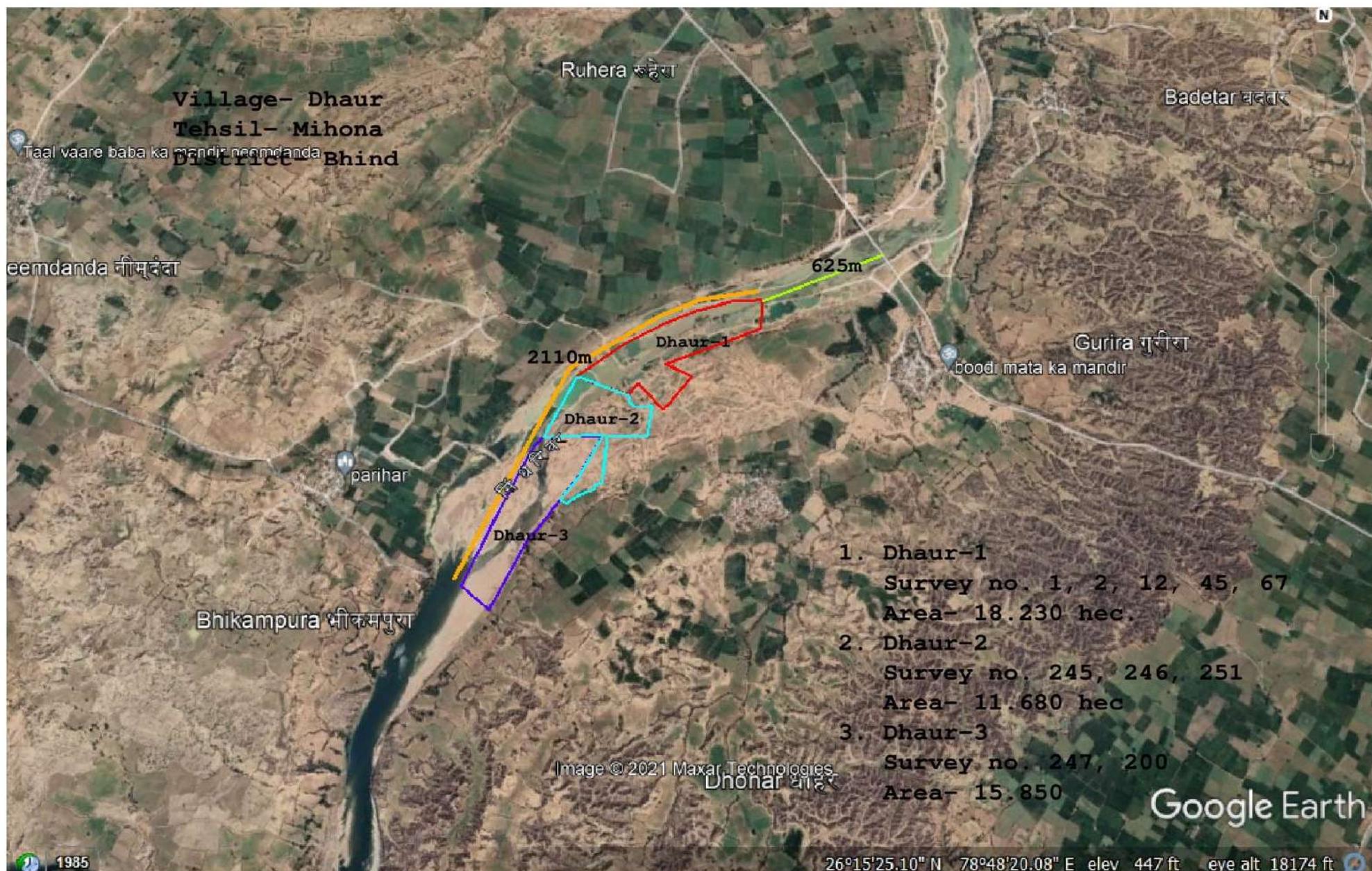
9323

भिण्ड दिनांक - 10 .09.2021

प्रतिलिपि-

1. कार्यपालक संचालक, दि मध्यप्रदेश स्टेट माइनिंग कारपोरेशन लि. भोपाल।
2. आयुक्त चम्बल संभाग, मुरैना।
3. पुलिस अधीक्षक, जिला भिण्ड।
4. अनुविभागीय अधिकारी (राजस्व) समस्त जिला भिण्ड।
की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।


कलेक्टर
जिला भिण्ड



कार्यालय थाना प्रभारी थाना लहार जिला भिण्ड

क्रमांक/थाना प्रभारी/लहार/२२५३/२१

दिनांक 20.09.2021

प्रति,

श्रीमान कार्यपालन यंत्री महोदय
म.प्र.प्रदूषण नियंत्रण ग्वालियर म.प्र.

विषय:- पॉवरमैक प्रोजेक्टस लिमिटेड द्वारा ग्राम धौर एवं परायच में अवैध रेत उत्खनन,भण्डारण के संबंध में प्राप्त शिकायत एवं की गई कार्यवाही की जानकारी बावतं

सन्दर्भ:- श्रीमानजी के पत्र दिनांक 15.09.21 के पालन में।
महोदय,

उपरोक्त विषयान्तर्गत लेखकर निवेदन है कि उपर्युक्त विषयांकित संदर्भित पत्र के माध्यम से थाना लहार पर पॉवरमैक प्रोजेक्टस लिमिटेड द्वारा ग्राम धौर एवं परायच में अवैध रेत उत्खनन,भण्डारण के संबंध में प्राप्त शिकायत एवं की गई कार्यवाही की जानकारी चाही गई है। यह कि थाना हाजा पर आवेदक दिलीप पाठक द्वारा लहार क्षेत्र के ग्राम धौर/परायच में सिंध नदी से पॉवरमैक कम्पनी द्वारा पनडुब्बी डालकर सिंध नदी से रेत उत्खनन करने व पुल के नीचे से रेत उत्खनन करने एवं हरे बृक्षों को काटने संबंधी शिकायती आवेदन पत्र श्रीमान पुलिस अधीक्षक महोदय भिण्ड को प्रेषित किया गया था जो जांच हेतु थाना लहार पर प्राप्त हुआ था।

शिकायत आवेदन पत्र में बर्णित तथ्यों की मौके पर जाकर तस्दीक कराई गई तो मौके पर सिंध नदी पर स्थित पुल के नीचे से कोई उत्खनन एवं पनडुब्बी से भी कोई उत्खनन होना नहीं पाया गया तथा बृक्षों के काटने संबंधी भी कोई साक्ष्य नहीं मिले जिसका मौके पर ग्रामवासियों के समक्ष पंचनामा तैयार किया गया।

जांच प्रतिवेदन अवलोकनार्थ श्रीमान की ओर सादर प्रेषित है।

थाना प्रभारी
थाना लहार जिला भिण्ड

कार्यालय थाना प्रभारी थाना लहार जिला भिण्ड

दिनांक 20.07.2021

क्रमांक/थाना प्रभारी/लहार/ 111 /21
प्रति,

श्रीमान पुलिस अधीक्षक महोदय

जिला भिण्ड

विषय:-

आवेदक दिलीप पाठक पत्र श्री एन.डी.पाठक नि.पचपेडा तिराहा लहार के द्वारा की गई शिकायत के संबंध में जांच प्रतिवेदन बावत।

सन्दर्भ:-

श्रीमानजी के शिकायत आवेदन पत्र क्र./पुअ/भिण्ड/सीजे/75/21 दि.02.06.21 एवं सीजे/84/21 दि.16.06.21 के पालन में।

महोदय,

निवेदन है कि उपर्युक्त विषयांकित संदर्भित शिकायत आवेदन पत्र के माध्यम से आवेदक दिलीप पाठक पत्र श्री एन.डी.पाठक नि.पचपेडा तिराहा लहार के द्वारा मौजा धौर, परायंच सिंध नदी पर पारमैक कम्पनी द्वारा पुल के नीचे से पनडुब्बी/मशीनें लगाकर उत्खनन करने एवं रास्ते में खड़े बृक्षों को काटने संबंधी शिकायत की है।

यह कि उक्त शिकायत के तारतम्य में ग्राम धौर/परायंच में सिंध नदी पर मौके जाकर तस्दीक की गई तो सिंध नदी पर बने पुल के पास मशीन चलना नहीं मिली व कोई पनडुब्बी से काटने उत्खनन होते नहीं पाया गया है, इस इस संबंध में ग्राम बासियों के समक्ष पंचनामा तैयार किया गया है

अतः वांछित जांच प्रतिवेदन श्रीमानजी की सेवा में सादर प्रेषित है।

✓ 20/7/21
थाना प्रभारी
थाना लहार जिला भिण्ड

तरहीग पंचनामा

व्याज - महार
 जात पंचनाम - १) कृपालु सिंह ८० राम सिंह गुजर
 जमु-५५ साम सिं - चौर
 २) मंगल सिंह ५० मेहनत सिंह गुजर
 जमु- ६५ साम सिं - चौर
 उपरोक्त पंचनाम के समक
 न वराचनप सिंय नदी पर जाकर
 तरहीग की गपी नदी न पुल के
 पास पास पनडुकी हाथ उखनन
 दोनां नदी पाप गाय न हीराणे
 के वृक्ष के उपे सिंये नदी
 के किसी भी जगह पनडुकी
 पपती उधी नदी पाये गपी. तरहीग
 पंचनाम केपाय सिंया

हरहाड पंचनाम

- १ जलाम
- २ मंगलसिंह

15/6/21

कार्यालय कलेक्टर (खनिज शाखा) जिला भिण्ड म.प्र.

क्रमांक- 4249 / खनिज / 2021

भिण्ड दिनांक 20/09/2021

प्रति,

क्षेत्रीय कार्यालय,
प्रदूषण नियंत्रण बोर्ड,
ग्वालियर (म0प्र0)

विषय:- तहसील मिहोना अन्तर्गत ग्राम धौर की रेत खदानों की शिकायतों के संबंध में।
संदर्भ:- माननीय एन.जी.टी. के प्रकरण क्रमांक 59/2021 (CZ) द्वारा गठित समिति के निर्देश।

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विषयांतर्गत संदर्भित पत्र के पालन में गठित समिति द्वारा दिनांक 15.09.2021 को ग्राम परायच एवं धौर रेत खदानों के निरीक्षण के दौरान दिये गये निर्देश के पालन में माह मई-जून 2021 में धौर रेत खदान से संबंधित प्राप्त शिकायतों पर की गई कार्यवाही के संबंध में चाही गई जानकारी पत्र के संलग्न प्रस्तुत है। शिकायतों की जांच करने पर शिकायतें निराधार पाई गई है।

संलग्न:- उपरोक्तानुसार।


 20/09/2021
 खनि निरीक्षक
 जिला भिण्ड (म.प्र.)

// जांच प्रतिवेदन //

प्रति,

श्रीमान् कलेक्टर महोदय,
खनिज शाखा
जिला भिण्ड (म०प्र०)

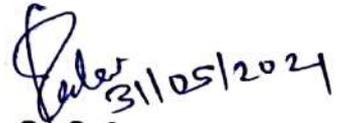
विषय:- तहसील मिहोना अन्तर्गत ग्राम धौर की रेत खदानों में शिकायत के संबंध में प्रतिवेदन विषयक।

सन्दर्भ:- शिकायतकर्ता श्री दिलीप पाठक की शिकायत दिनांक 13.05.2021, 18.05.2021 तथा दिनांक 24.05.2021

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विषयांतर्गत निवेदन है कि कार्यालय में प्राप्त संदर्भित शिकायतों की जांच हेतु दिनांक 29.05.2021 को ग्राम धौर में जाकर धौर की स्वीकृत रेत खदानों का मौका निरीक्षण किया गया। निरीक्षण के समय ग्रामवासी भी मौजूद थे। उक्त ग्राम में धौर-1, धौर-2 तथा धौर-3 रेत खदानें जिले के विधिमान्य ठेकेदार पावरमेक प्रोजेक्ट्स लिमिटेड के पक्ष में स्वीकृत होकर संचालित है। मौका निरीक्षण में पाया गया कि धौर-1 खदान में सीमाचिन्ह स्थापित है। सीमाचिन्ह से लेकर उक्त खदानों का नदी किनारे-किनारे सम्पूर्ण भ्रमण किया गया। निरीक्षण के दौरान स्वीकृत स्थल से ही रेत का उत्खनन कार्य किया जाना पाया गया। मशीनों के द्वारा वाहनों में रेत लोड की जा रही थी। इन खदानों में कहीं पर भी पनडुब्बी लगी नहीं पाई गई और न ही पुल के पास उत्खनन कार्य किया जाना पाया गया। मरघट स्थल के आस-पास भी उत्खनन कार्य होना नहीं पाया गया। ग्रामवासियों द्वारा मौका स्थल पर उपस्थित होकर उक्त सभी तथ्यों की पुष्टि की गई। मौका पंचनामा तैयार किया गया। इस प्रकार संदर्भित शिकायतें निराधार होकर नस्तीबद्ध किये जाने योग्य है।

प्रतिवेदन श्रीमान् की ओर सादर प्रस्तुत है।


31/05/2021
खनि निरीक्षक
जिला भिण्ड (म०प्र०)

मौका पंचनामा

एप पंचगण नीचे दस्तखत करने वाले आज दिनांक 29/05/2024 को मौका स्थल और रैन खदान तहंगपिहाना में उपस्थित होकर ~~सब~~ यह तस्वीक करते हैं कि प्राथमिक में ज्ञात शिकायत दिनांक 13/05/2024 18/05/2024 तथा 24/05/2024 को शिकायतकर्ता श्री दिलीप पाठक द्वारा प्रस्तुत शिकायतों की जांच हेतु उपस्थित हुए। शिफ्ट की जांच करने पर पाया गया कि शॉर - 1 खदान का पिलर लगा हुआ है रैन स्वीकृत स्थल से ही भरी जा रही है। मशीनों में रैन डंपर, ट्रैक्टर में ~~भी~~ भरी जा रही है। शॉर की किसी भी खदान में पनडुब्बी लगी नहीं पायी गई। मरघट स्थल के आसपास खनन कार्य नहीं पाया गया। शॉर खदानों की शायली (L.A.C.) नियमानुसार डाली जा रही है। पंचनामा पढ़ा गया तथा सही होने पर दस्तखत किये गए।

Pawan
29/05/2024
Mt. Ghina

इन्द्रपाल सिंह S/O राजेन्द्र सिंह शॉर	इन्द्रपाल गुप्ते
केशव उपा S/O महाराज सिंह शॉर	केशव
सोहन सिंह S/O बादशाह सिंह शॉर	सोहन
विक्रम S/O दिलीप सिंह शॉर	विक्रम
गिराज S/O छोटे सिंह शॉर	गिराज

NK
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Shajir...

// जांच प्रतिवेदन //

प्रति,

श्रीमान् कलेक्टर महोदय,
खनिज शाखा
जिला मिण्ड (म0प्र0)

विषय:- तहसील मिहोना अन्तर्गत ग्राम धौर की रेत खदानों में शिकायत के संबंध में प्रतिवेदन विषयक।
सन्दर्भ:- शिकायतकर्ता श्री दिलीप पाठक एवं इच्छा देवी की शिकायत दिनांक 21.05.2021 तथा दिनांक 29.05.2021

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विषयांतर्गत निवेदन है कि कार्यालय में प्राप्त संदर्भित शिकायतों की जांच हेतु दिनांक 11.06.2021 को पुनः ग्राम धौर में जाकर धौर की स्वीकृत रेत खदानों का मौका निरीक्षण किया गया। मौके पर ग्रामवासी उपस्थित थे। उक्त ग्राम में धौर-1, धौर-2 तथा धौर-3 रेत खदानें जिले के विधिमान्य ठेकेदार पावरमेक प्रोजेक्ट्स लिमिटेड के पक्ष में स्वीकृत होकर संचालित है। मौका निरीक्षण में पाया गया कि धौर-1 खदान में सीमाचिन्ह स्थापित है। सीमाचिन्ह से लेकर उक्त खदानों का नदी किनारे-किनारे सम्पूर्ण भ्रमण किया गया। निरीक्षण के दौरान निजी भूमि से कोई उत्खनन होना नहीं पाया गया। मौके पर खदानों में कहीं पर भी पनडुब्बी नहीं पाई गई। मौके पर मशीनों द्वारा स्वीकृत स्थल से रेत वाहनों में भरा जा रहा था। वृक्षों को काटने जैसा कोई मामला दिखाई नहीं दिया। ग्रामवासियों द्वारा मौका स्थल पर उपस्थित होकर उक्त सभी तथ्यों की पुष्टि की गई। मौका पंचनामा तैयार किया गया। इस प्रकार संदर्भित शिकायतें निराधार होकर नस्तीबद्ध किये जाने योग्य हैं।

प्रतिवेदन श्रीमान् की ओर सादर प्रस्तुत है।


12/06/2021
खनि निरीक्षक
जिला मिण्ड (म0प्र0)

एम पंचगण नीचे दस्तावेज करने वाले आज दिनांक ~~29/05/2021~~ 11/06/2021 को ग्राम डोर में सिंध नदी के किनारे उपस्थित दोहा सह तस्वीर करने हैं कि श्री दिलीप धारु तथा इच्छा देवी द्वारा कार्यालय में प्रस्तुत शिफायत दिनांक 29/05/2021 तथा 21/06/2021 की जांच हेतु श्वामिज विभाग को दल उपस्थित हुआ जांच करने पर पाया गया कि निजी धारु में उपवनन कार्य ~~का~~ नहीं किया जा रहा है कोई भी पम्पडुब्बी मोड़ पर नहीं पायी गई। उपस्थित लोगों द्वारा पानी का जल स्तर कम होने वाली जगह को इस्तिफाए किया गया। मशीनों के द्वारा स्वीकृत स्थल से शेत वाहनों में धरा जा रहा था। पेड़ काटने जैसा कोई मामला दिखाई नहीं दिया। पंचनामा पढ़ा गया तथा सही होने पर दस्तावेज द्विये गए।

स्वाता सिंह S/O जुरान सिंह गा. डोर
 किशनपाल S/O महेन्द्र सिंह गा. डोर
 सत्यवीर सिंह S/O कल्याण सिंह गा. डोर
 विशुपाल सिंह S/O रवींद्र सिंह गा. डोर
 राधेचन्द्र सिंह S/O ~~सुभाष~~ सिंह गा. डोर
 शंकर सिंह S/O वीरकान्त सिंह गा. डोर

कपाल सिंह
~~सत्यवीर~~
 सत्यवीर
 शिपाल सिंह
 राधेचन्द्र
 शंकर

Signature
 M. I. Ghild

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~~महेन्द्र सिंह~~